

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL (MP)**

APPEAL NO. 11 OF 2024

Order dated 16.10.2024

In the matter of

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Versus

MPPCB through its Member Secretary & Ors.



**Central Pollution Control Board
Regional Directorate (Central)**

Hon'ble NGT Order dated 16.10.2024 in Appeal No. 11 of 2024

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Filed by:



(P Jagan)

Regional Director
Central Pollution Control Board
Bhopal

CPCB Report in Compliance of Hon'ble NGT Order dated 16.10.2024 in Appeal No. 11/ 2024 in the matter of M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.

Hon'ble National Green Tribunal (CZ) vide its order dated 16.10.2024 in Appeal No. 11 of 2024 directed under Para 1 as:

Para 1. *"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amounts and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:*

- i. The total amount realised as environment compensation/ CAMPA Fund.*
- ii. Details of expenditure*
- iii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.*
- iv. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."*

Copy of the order dated 16.10.2024 is appended as **Annexure- I**.

In compliance of the Hon'ble NGT directions, following officers were nominated by Regional Director, CPCB, Bhopal for complying the said order. The details of the nominated officers are as given below:

1. Sh. Sunil Kumar Meena, Scientist 'E', CPCB, RD-Bhopal
2. Dr. Ranu Chouksey Verma, Scientist 'C', CPCB, RD-Bhopal

1. Background

- An appeal was filed by M/s Jayshri Gayatri Foods Products Pvt. Ltd. to Hon'ble NGT against the closure direction issued by Madhya Pradesh Pollution Control Board (MPPCB) on 16.07.2024 based on the inspection carried out on 10.07.2024.

- The matter was heard on 23.07.2024 before the Hon'ble Tribunal where CPCB RD Bhopal was directed to visit the site, examine the matter and to submit report. Accordingly, in compliance to Hon'ble NGT order dated 23.07.2024, CPCB RD Bhopal team visited the site dated 24.07.2024 and submitted its report to the Hon'ble Tribunal.
- The matter was further heard before the Hon'ble Tribunal dated 25.07.2024 & 06.08.2024 where NGT directed the project proponent and State PCB to act in accordance with the recommendations and submission of the CPCB and remedial measures must be adopted as soon as possible.
- Later, the appeal was subsequently heard on various dates (29.08.2024, 24.09.2024, 25.09.2024 and 16.10.2024) before the Hon'ble Tribunal, where NGT in its order dated 25.09.2024 reported as "21. The unit has complied all the directions and recommendations and State PCB has permitted to continue it and unit is in operation."
- Also, appellant has raised the issue of utilisation of environment compensation funds for the improvement of the environment matters. In that regard, Hon'ble NGT in its order dated 16.10.2024 directed CPCB RD Bhopal to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report.

2. Action Taken by CPCB

Action initiated by CPCB RD Bhopal for ensuring compliance to Hon'ble NGT order dated 16.10.2024 is detailed below:

CPCB communications to the State PCBs and Forest Departments:

CPCB communicated with regard to the Hon'ble NGT order dated 16.10.2024 in Appeal No. 11 of 2024 along with a format to Member Secretary of MPPCB, CECB and RSPCB vide letter dated 23.10.2024 to submit the detailed information on Environmental Compensation (EC) funds levied (in pursuant to orders of Hon'ble Courts, Hon'ble NGT, and also those levied through own directions of the SPCBs), EC recovered and utilized in various activities by the State PCBs in the circulated formats. Copy of the letter along with format is attached as **Annexure-II**.

CPCB RD Bhopal vide letter dated 29.10.2024 forwarded the NGT order dated 16.10.2024 to Forest Department of Madhya Pradesh, Chhattisgarh & Rajasthan States and requested to submit the details

related to CAMPA funds in the circulated format for the compilation. Copy of the letter along with format is attached as **Annexure- III**.

Also, Official Reminder letter was written to the Member Secretary of CECB and RSPCB to expedite the submission of required EC fund details in the given format before 20.11.2024. Copy of the reminder letter is attached as **Annexure- IV**.

3. Submission of information from the State Forest Departments on CAMPA Fund

3.1 In accordance with aforesaid CPCB letters dated 29.10.2024 and email thereto, State Forest Departments of Chhattisgarh (vide letter dated 06.11.2024), Rajasthan (vide letter dated 12.11.2024) and Madhya Pradesh (vide letter dated 21.11.2024) have submitted their response as per the given format. The state-wise summary of submitted details of CAMPA funds is given in Table 1:

Table 1: State-wise summary of information submitted on CAMPA Funds by State Forest Departments (In Rs. Crores)

Year	Particulars on CAMPA Fund	State-wise fund details (in Crores Rupees)		
		Madhya Pradesh	Chhattisgarh	Rajasthan
2024-2025 (Till Oct, 2024)	Amount Received	1391	246	50
	Amount utilized	443	128	20
2023-2024	Amount received	959	1119	222
	Amount utilized	938	874	242
2022-2023	Amount received	835	1015	55
	Amount utilized	729	896	209
2021-2022	Amount received	617	870	0
	Amount utilized	561	856	182
2020-2021	Amount received	500	822	0
	Amount utilized	476	652	186
2019-2020	Amount received	0	551	1748
	Amount utilized	343	429	117
Overall details of fund from 2019- Oct 2024	Total fund received	4302	4624	2075
	Total fund utilized	3490	3834	957
	Percent of utilization (%)	81%	83%	46%

Note: The amount is rounded off.

The CAMPA fund details furnished by State Forest Departments of Rajasthan, Chhattisgarh, Madhya Pradesh for the period of 2019-20 to 2024-25 (up to Oct 2024) revealed that Madhya Pradesh & Chhattisgarh has utilized 81% & 83% respectively. However, the fund utilization was only about 46% in the Rajasthan State. The major activities in which CAMPA fund was utilized are Artificial regeneration, Catchment area development, Mitigation measures, Fire management, Soil conservation and Wildlife habitat protection & improvement.

The detailed activity wise information on CAMPA funds received from State Forest Departments of Chhattisgarh, Rajasthan and Madhya Pradesh are enclosed as **Annexure- V to VII** respectively.

3.2 Rules and Regulation for Utilization of CAMPA Fund

The CAMPA (Compensatory Afforestation Management and Planning Authority) funds are allocated to state governments in India for compensatory afforestation and other forest management activities. The Rules and Regulations governing the utilization of CAMPA funds by State Forest Departments are detailed in The Compensatory Afforestation Fund (CAF) Act, 2016 and the Compensatory Afforestation Fund Rules, 2018 issued by Ministry of Environment, Forest & Climate Change (MoEFCC). The copy of CAF Act, 2016 and CAF Rules, 2018 are enclosed as **Annexure- VIII**.

The activities that are to be undertaken for utilization of State CAMPA fund are well defined in sub-rule 5(2) and 5(3) of the Compensatory Afforestation Fund Rules, 2018, the same is replicated here:

“(2) Not less than eighty per cent. of the monies referred to in sub-rule (1) shall be used for following activities for the forest and wildlife management in a State, namely:

- a. assisted natural regeneration;*
- b. artificial regeneration;*
- c. silvicultural operations in forests;*
- d. protection of plantations and forests;*
- e. pest and disease control in forest;*
- f. forest fire prevention and control operations;*
- g. soil and moisture conservation work in the forest;*
- h. voluntary relocation of villages from protected areas;*
- i. improvement of wildlife habitat as provided in the approved wildlife management plan or working plan;*

- j. planting and rejuvenation of forest cover on non-forest land falling in wildlife corridors;*
- k. establishment, operation and maintenance of animal rescue centre and veterinary treatment facilities for wild animals;*
- l. supply of wood-saving cooking appliances and other forest produce saving devices in forest fringe villages as specified by the National Authority from time to time;*
- m. management of biological diversity and biological resource.*

(3) Not more than twenty per cent of the monies referred to in sub-rule (1) shall be utilised for strengthening of the forest and wildlife related infrastructure, capacity building of the personnel involved in utilisation of State Fund namely: -

- a. establishment, up-gradation and maintenance of modern nurseries and other planting stock production facilities for production of quality planting materials;*
- b. promoting conservation, sustainable use and documentation of biological diversity including preservation of habitats, conservation of land and folk varieties and cultivars, domesticated stocks and breeds of animals and microorganisms and chronicling of knowledge relating to biological diversity.*
- c. purchase and maintenance of equipment or devices used for communication and information technology for the purpose of protection of forest and wildlife;*
- d. construction, up-gradation and maintenance of inspection paths, forest roads in forest area, fire lines, watch towers, check posts and timber depots;*
- e. construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife;*
- f. casual engagement of local people or labours to assist regular staff of State Forest Department for works for protection of forest and wildlife undertaken from State Fund;*
- g. survey and mapping of forest areas for forest fire control, compensatory afforestation works, soil and moisture conservation, catchment area treatment and wildlife management for preparing annual plans to be executed from the State Fund;*
- h. independent concurrent monitoring and evaluation and third-party monitoring of various works undertaken from State Fund;*

- i. *publicity-cum-awareness programme and exhibition on the various schemes being implemented by the State Authority from State Fund;*
- j. *production and distribution of quality planting material through certified nurseries at subsidised price for promotion of trees outside forests on Government lands promoted by State Government;*
- k. *forest certification and development of certification standards.”*

Also, National CAMPA Advisory Council (NCAC), established by MoEFCC, oversees the effective use of CAMPA funds at the national level. The Council provides guidance to the state-level CAMPA bodies and ensures that funds are utilized for the intended purpose. For monitoring and set accountability at state level, each state must establish a State CAMPA with a governing body headed by the Chief Secretary of the state. State shall prepare an Annual Action Plan (AAP) outlining proposals for CAMPA fund utilization, which are executed after due approval from National Compensatory Afforestation Fund Management and Planning Authority, MoEFCC (GoI).

3.3 Suggestions for improvement of proper utilization of CAMPA Fund

In regard to proper utilization of CAMPA Fund, suggestions were sought from the State Forest Departments in the provided format. However, no such suggestions were submitted by them.

The guidelines outline the procedures, priorities and accountability measures for utilization of CAMPA funds by State Forest Departments are issued by the Ministry of Environment, Forest and Climate Change (MoEFCC). As the CAMPA fund are directly been dealt by MoEFCC, suggestion in regard to its better utilization by States may be sought from the MoEFCC.

4. Status of utilization of Environmental Compensation Fund available with SPCBs

4.1 Rules and Regulation for Utilization of Environmental Compensation Fund

CPCB filed an Original Application vide OA no. 101/2019 dated January 11, 2019 titled “CPCB Vs Assam SPCB & Ors” before Hon’ble NGT. Vide Para 12 of the *ibid* OA, CPCB placed a scheme proposing various activities for execution for rejuvenation and protection of environment out of the Environment Compensation funds available with CPCB. Vide

Para 13 of OA, various schemes were proposed by CPCB for utilization of 25% NGT EC amount. The said two paragraphs no. 12 and 13 are reproduced below for ready reference:

"12. That in compliance of the orders/directions passed by this Hon'ble Tribunal, CPCB proposes the following activities for execution to rejuvenate and protect the environment out of the Environmental Compensation Fund."

4.2 Scheme Proposed by Central Pollution Control Board For The Utilisation Of 25% Environmental Compensation Funds

That the CPCB has identified schemes and projects for utilization of funds under Environmental Compensation collected at CPCB may be classified as follows:

- a. Development of infrastructure for Air and Water quality surveillance and monitoring for different areas/locations in Delhi NCR and other needed places.
- b. Remediation of contaminated sites-and for that to develop infrastructure, procurement of equipment, etc. including hiring of Experts/ Consultants for specific requirement for remediation of sites, etc.
- c. Specific investigations and studies with regard to environment and ecology.
- d. Carrying capacity assessment for ecologically and environmentally sensitive & critical areas, including hiring of Experts/Consultants for specific purpose and period.
- e. R & D activities with regard to new technologies, clean technologies, etc.
- f. Capacity building of scientific and engineering personnel of Central Pollution Control Board and PCBs/ PCCs to rejuvenate and protect the environment.
- g. Augmenting and strengthening of laboratory network in terms of manpower and logistics.
- h. Payment of honorarium in compliance of Judicial Orders of the Courts and Tribunal.
- i. Specialized studies on accidental spill areas, health impact assessment, recalcitrant pollutants, etc.
- j. Information, Education and Communication (IEC) activities.
- k. Any other scientific and technical matter which may arise as a contingent matter."

The aforesaid OA No. 101/2019 was filed before Hon'ble NGT with the following prayer;

"In view of the facts and circumstances narrated herein above, the applicant herein graciously and humbly prayed that the Hon'ble court may kindly allow the present original application by passing the following order;

- i. To approve the Scheme prepared by Central Pollution Control Board/Applicant as stated/mentioned in para 12 herein above by keeping in mind that the same is prepared in larger interest of environment to preservation and protection of environment.
- ii. To permit the applicant to utilize the money collected as environment compensation or other penalties received under the order the Hon'ble Tribunal as per the scheme proposed herein above in para 12."

Hon'ble NGT vide order dated January 22, 2019 in aforementioned O. A. No 101/2019, titled "CPCB Vs Assam SPCB & Ors" has passed order and relevant extract of the said order is reproduced below;

" We do not see any difficulty or objection to the proposal of the Central Pollution Control Board; Accordingly, Central Pollution Control Board is at liberty to proceed with its proposal in accordance with law. The application is disposed of."

Hon'ble NGT vide order dated April 20, 2017 in OA No. 24/2011 titled as "Samir Mehta Vs Union of India & Ors" has also directed to utilise the above-mentioned fund for paying fee to the member(s) of committee formed under the order of Hon'ble NGT.

- CPCB developed "Guidelines for Utilization of Environmental Compensation Fund" for aforementioned 11 specific activities. The copy of the aforesaid guidelines is enclosed as **Annexure- IX**.

As detailed in the aforementioned guidelines, EC fund shall support activities like procurement of equipment, upgradation of laboratory, technical studies, survey, training of staff. However, the following areas shall be accorded priority for allocation of EC funds:

- i. Studies directed by Hon'ble NGT
- ii. R&D Activities for pollution control
- iii. Development of infrastructure for Water and Air Quality Surveillance
- iv. Strengthening and Upgradation of Laboratory
- v. Inventorization of sources of pollution
- vi. Preparation of DPR for remediation of contaminated sites
- vii. Capacity building of CPCB, SPCB & PCC staff

The guidelines being followed ad CPCB clearly mentions that the EC Fund shall not be sanctioned for land acquisition and for purchase of staff vehicles. And; no recurring expenditures shall be sanctioned under the EC Fund.

It is humbly submitted that with respect to the requirement of seeking approval from CPCB on project proposals/ action plans for utilization of EC funds deposited with State PCBs/ PCCs and other regulators such as SEIAA, Hon'ble NGT order dated 21.10.2022 in the matter of M.A. No. 74/2022 in O.A. No. 976/2019 (Gurinder Singh & Ors. Vs Union of India & Ors.) may be referred. The Para-7 of aforesaid NGT order directed as:

“7. Consistent with the above directions, we direct that updated action plans be got prepared and executed by the Chief Secretaries of all States/UTs. The recovered compensation may be credited to a separate account under the Chief Secretary and used as per said plans only. This will apply to compensation deposited with the State PCBs/PCCs and also other regulators such as SEIAAs, Water Resource Authorities etc. The utilisation plans may be in sync with State/District Environment Plans, in pursuance of order of this Tribunal dated 26.09.2019 in OA No. 360/2018, Shree Nath Sharma vs. Union of India & Ors. The process of planning and execution for utilisation of such funds may be preferably entrusted to a high-powered Committee of three Additional Chief Secretaries, identified by the Chief Secretary within one month. Such plans and progress in execution may be placed on websites of the States/UTs after every six months. A part of funds be provided for environment awareness through eco clubs in all Schools and Colleges up to grassroot levels in the State through the education Departments. States/UTs may also coordinate with Legal Services Authorities, if viable.”

The copy of the aforesaid NGT order is enclosed as **Annexure- X**.

4.3 Status of utilization of Environmental Compensation Fund available with SPCBs

In accordance with aforesaid CPCB letter dated 29.10.2024 and reminder letter dated 18.11.2024, State Pollution Control Board of Madhya Pradesh (vide letter dated 12.11.2024), Chhattisgarh (vide letter dated 21.11.2024) and Rajasthan (vide letter dated 03.12.2024) have submitted their response as per the prescribed format. The state-wise summary of details of EC funds submitted is given in Table 2:

Table 2: State-wise summary of information submitted on Environmental Compensation Funds by SPCBs

Year	Particulars on EC Fund	State-wise fund details (in Lacs Rupees)		
		MPPCB	CECB	RSPCB
2024-2025 (Till Oct, 2024)	Total EC recovered	64	263	202
	EC Fund utilised	Nil	Nil	705
2023-2024	Total EC recovered	467	373	899
	EC Fund utilised	4	12	1350
2022-2023	Total EC recovered	169	382	470
	EC Fund utilised	Nil	149	30
2021-2022	Total EC recovered	881	201	249
	EC Fund utilised	1	Nil	Nil
2020-2021	Total EC recovered	204	80	143
	EC Fund utilised	Nil	Nil	50
2019-2020	Total EC recovered	292	54	615
	EC Fund utilised	13	Nil	Nil
Overall details of fund from 2019- Oct 2024	Total EC recovered	2077	1354	2579
	EC Fund utilised	18	161	2134
	Percent of utilization (%)	1%	12%	83%

Note: The amount is rounded off.

The data submitted on EC fund recovered and utilized by the State Pollution Control Boards (SPCBs) of Madhya Pradesh (MPPCB), Chhattisgarh (CECB), and Rajasthan (RSPCB) from 2019 to 2024 indicating a gap between funds recovered and utilized over the period. The percent utilization of EC Fund by MPPCB & CECB is only 1% and 12 % respectively. RSPCB has utilized the high proportion of the EC funds, with an 83% utilization.

The major activities conducted by respective state under EC fund are as tabulated below:

Madhya Pradesh	- Committee member salary/Honorarium; - Law charges - Advocate Fees & - Incidental charges
Chhattisgarh	- Oxyzone development in Pondi, Dist- Kabirdham 100 Eco club college in Chhattisgarh - Drain Development in Bodla, distt - Kabirdham

	• 04 Pond Deepening in Bodla, distt. Kabirdham • 13 Pond Cleaning in Raipur, Municipal Corporation
Rajasthan	• Plantation on both side of the State Highway SH25 to increase plantation cover and control road dust suspension • Construction of 2 Nos of pumping stations and laying 11KMs remaining sewer pipeline for CETP Sanganer Industrial Area • Noise mapping, identification of Hot Spots and mitigation plan for control of Noise pollution • Air Quality Assessment, Trend analysis, Emission inventory, Source apportionment and carrying capacity of Alwar city • Purchase of utility vehicle for monitoring • Early warning and decision support system in Jaipur city • Carrying capacity assessment of Jaipur city • Source apportionment study of Kota city • Celebration of International Day for the preservation of Ozone layer • Training to newly recruited JEE, JSO & Law officers

It is noted that few activities in Chhattisgarh, such as Drain Development in Bodla, dist. - Kabirdham, 4 Pond Deepening in Bodla, distt Kabirdham, 13 Pond Cleaning in Raipur, Municipal Corporation, have been funded from the EC funds. Similarly, in case of Rajasthan State Pollution Control Board, activities such as plantation on both side of the State Highway SH25 to increase plantation cover and Construction of 2 Nos of pumping stations and laying 11KMs remaining sewer pipeline for CETP Sanganer Industrial Area have been funded from the EC funds. Such activities are not covered in the aforesaid guidelines being followed at CPCB for utilization of EC funds being deposited as per orders of Hon'ble NGT.

While the CPCB has developed guidelines for the utilization of EC funds at CPCB, these guidelines may be helpful in developing State's own action plans with detailed guidelines & standard operating procedures

(SOPs) outlining eligible activities, project appraisal processes, priority areas, and accountability mechanisms and in accordance with the order dated 21.10.2022 in the matter of M.A. No. 74/2022 in O.A. No. 976/2019 (Gurinder Singh & Ors. Vs Union of India & Ors.)

The detailed activity wise information on utilization of EC funds as received from State Pollution Control Boards of Madhya Pradesh, Chhattisgarh and Rajasthan States are enclosed as **Annexure- XI – XIII** respectively.

4.4 Suggestions for improvement of proper utilization of EC Fund

In regard to improvement of proper utilization of EC Fund in the activities it is intended for, suggestions were sought from the State Pollution Control Boards in the provided format. But no such suggestions were submitted by MPPCB and CECB. While it was submitted by RSPCB that for improvement of proper utilization of EC fund within the scope of activities specified in the NGT orders, following activities may be promoted:

- Collection Centres for plastic and e-waste in public places and local market.
- Solid waste recycling activities.
- Assessment of Environmental Damages, preparation of Detailed Project Reports (DPRs) and Remediation of contaminated sites.
- Innovative Technology demonstration projects pertaining to clean technology for environment protection.
- Take measures to improve infrastructure for pollution control.

5.0 Recommendations for Improved Utilization of EC Funds

To enhance the effectiveness and transparency of EC fund utilization, the following recommendations are proposed to be adopted by SPCBs:

1. Comprehensive Guidelines and Action Plans:

- Develop detailed guidelines and standard operating procedures (SOPs) outlining eligible activities, project appraisal processes, priority areas, and accountability mechanisms and in accordance with order dated 21.10.2022 in the matter of M.A. No. 74/2022 in O.A. No. 976/2019 (Gurinder Singh & Ors. Vs Union of India & Ors.). The aforesaid CPCB guidelines may be helpful in this regard.

- Establish clear timelines for project implementation, monitoring, and evaluation.

2. Monitoring and Evaluation:

- Develop a monitoring and evaluation system to oversee fund utilization and track project progress.
- Regularly assess the performance of projects and make necessary adjustments to ensure optimal outcomes.

3. Regular Audits and Compliance:

- Conduct periodic audits to verify the proper utilization of funds and adherence to regulations.
- Taking actions for ensuring compliance to the Hon'ble NGT order dated 21.10.2022 in the matter of M.A. No. 74/2022 in O.A. No. 976/2019.

4. Public Transparency and Accountability:

- Provide information on fund utilization, project details, and progress reports for public access through an online portal or other appropriate channels.

5. Compliance to Hon'ble NGT Orders:

- Ensure compliance to relevant Hon'ble NGT orders in the matter of utilization of EC Funds.
- Prioritize projects that contribute to environmental restoration, pollution control, and ecological conservation.

6.0 CONCLUSION

As per the CAF Act, 2016, and CAF Rules, 2018, a significant portion of CAMPA funds (80%) is earmarked for forest and wildlife management activities, while the remaining 20% is allocated for infrastructure development and capacity building. The data provided by the State Forest Departments indicates that Madhya Pradesh and Chhattisgarh have effectively utilized over 80% of their allocated CAMPA funds. However, Rajasthan's utilization rate stands at 46%, indicating potential areas for improvement in fund allocation and utilization.

The submission of EC fund details from State PCBs- MPPCB, CECB & RSPCB reflects that there has been very limited utilization of EC funds by MPPCB & CECB, while RSPCB has above 80% EC fund utilization. The low expenditure from the EC funds raises concerns about the timely and effective use of these resources for pollution control and environmental protection.

The EC fund be utilised ensuring compliance to relevant Hon'ble NGT orders. The States/UTs may develop its own guidelines on utilisation of EC fund in this regard wherein the aforesaid CPCB guidelines may be helpful.

To address the gaps in fund utilization, there should be an ongoing improvement in processes, including timely approvals, allocation and close monitoring of these funds.



(Dr. Ranu C. Verma)
Scientist- C



(Sunil Kumar Meena)
Scientist- E

Item No.11

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Appeal No.11/2024 (CZ)
(I.A.No.76/2024)**

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Appellant (s)

Vs.

MP PCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: **16.10.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL,, EXPERT MEMBER**

For Appellant (s): Mr. Om Shankar Shrivastav, Adv.

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Mr. Pranjal Pandey, Adv. on behalf of
Ms. Parul Bhadoria, Adv.

ORDER

1. Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to :

- i. The total amount realised as environment compensation/CAMPA Fund.
- ii. Details of expenditure
- iii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- iv. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund.

2. Learned Counsel Mr. Om Shankar Shrivastav has submitted that these matters should be taken separately. The above matter shall be taken up on the next date after submission of the report of the CPCB.

3. List it on **22nd November, 2024.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

16th October 2024
Appeal No.11/2024 (CZ)
K



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/ 1357

दिनांक: 23 अक्टूबर 2024

प्रति,

NGT MATTER

सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा
कॉलोनी भोपाल - 462016

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

- v. The total amount realised as environment compensation/CAMPA Fund.
- vi. Details of expenditure
- vii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- viii. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."

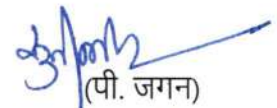
विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः, आपके कार्यालय से उपरोक्त जानकारी संलग्न प्रपत्र क्र. 1 एवं 2 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

सलंग्रक: उपरोक्तानुसार।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफ़ैक्स: 0755-2775587
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
ईपीएबीएक्स: 0755-2775385, 2775386
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवनए
पूर्वी अर्जुन नगर, दिल्ली - 110 032
दूरभाष क्र: 011-22305792
फैक्स क्र: 91-11-22304948, 22307078, 22307079

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

DETAILS OF 05 YEARS ENVIRONMENTAL COMPENSATION FUND RECEIPT & EXPENDITURE

Environmental Compensation (EC) Fund										Fund Details	
										Details of the Bank Account (A/c no., Name of the Bank)	
										Financial Year	
										Details of EC imposed	
										S.No.	
										Name of the Project Proponent/Industrial unit on which EC was imposed	
										The amount of EC imposed (in Rs.)	
										EC amount recovered (in Rs.)	
										Non Compliance(s) for which EC was imposed	
										If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	
										Total Amount Imposed (in Rs.)	
										Total Amount Recovered/ received (in Rs.)	
										Total Amount of Expenditure (in Rs.)	
										Balance Amount (in Rs.)	
										Activity-wise EC fund utilized in the financial year	
										S.No.	
										Name of the Activity	
										Fund utilized (in Rs.)	
										Name of the Approving authority for utilizing the EC fund	
										Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 31st October 2024)				1	
										2	
										3	

Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						S. No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
CAMPA Fund		2024-25 (upto 31st October 2024)				1.					
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		2021-22									
		2020-21									
		2019-20									



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/ 1350

दिनांक: 23 अक्टूबर 2024

प्रति,

**NGT MATTER
MOST IMPORTANT**

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मंडल
पर्यावास भवन, सैक्टर-19,
नया रायपुर - 492002

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

- The total amount realised as environment compensation/CAMPA Fund.*
- Details of expenditure*
- As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.*
- Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."*

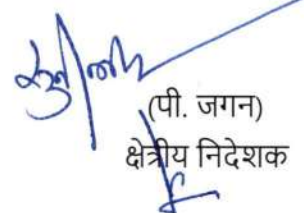
विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः,आपके कार्यालय से उपरोक्त जानकारी संलग्न प्रपत्र क्र. 1 एवं 2 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
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ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवनए
पूर्वी अर्जुन नगर, दिल्ली . 110 032
दूरभाष क्र: 011-22305792
फैक्स क्र: 91-11-22304948, 22307078, 22307079

"सिंगल यूज़ प्लास्टिक" का करें बहिष्कार

Fund Details

Details of the Bank Account (A/c no., Name of the Bank)

Financial Year

2024-25 (upto 31st October 2024)

2023-24

2022-23

2021-22

2020-21

2019-20

Details of EC imposed

S.No.

Name of the Project
Proponent/Industrial unit on
which EC was imposed

The amount of EC imposed (in Rs.)

EC amount recovered (in Rs.)

Non Compliance(s) for which EC was imposed

If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number

Total Amount Imposed (in Rs.)

Total Amount Recovered/ received (in Rs.)

Total Amount of Expenditure (in Rs.)

Balance Amount (in Rs.)

Activity-wise EC fund utilized in the financial year

S.No.

Name of the Activity

Fund utilized (in Rs.)

Name of the Approving authority for utilizing the EC fund

Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/PCB or NGT (if yes than please provide the copy of the approval & the guideline followed)

Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						S. No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
CAMPA Fund		2024-25 (upto 31st October 2024)				1.					
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		2023-24									
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		2021-22									
		2020-21									
		2019-20									



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/

1379

दिनांक: 23 अक्टूबर 2024

प्रति,

NGT MATTER

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी, जयपुर - 302004

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

- The total amount realised as environment compensation/CAMPA Fund.*
- Details of expenditure*
- As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.*
- Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."*

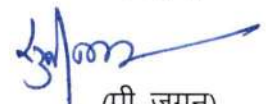
विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः, आपके कार्यालय से उपरोक्त जानकारी संलग्न प्रपत्र क्र. 1 एवं 2 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
ईपीएबीएक्स: 0755-2775385, 2775386
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली . 110 032
दूरभाष क्र: 011-22305792
फैक्स क्र: 91-11-22304948, 22307078, 22307079

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

DETAILS OF 05 YEARS ENVIRONMEANTAL COMPENSATION FUND RECEIPT & EXPENDITURE

Environmental Compensation (EC) Fund									
Fund Details									
Details of the Bank Account (A/c no., Name of the Bank)									
Financial Year									
2024-25 (upto 31st October 2024)									
2023-24									
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Details of EC imposed									
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DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						S. No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
CAMPA Fund		2024-25 (upto 31st October 2024)				1.					
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		2019-20									



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/1515

दिनांक: 29 अक्टूबर 2024

प्रति,

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख
 वन भवन, तुलसी नगर, लिंक रोड नंबर-2
 भोपाल-462003 (म.प्र.)

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

- ix. The total amount realised as environment compensation/CAMPA Fund.*
- x. Details of expenditure*
- xi. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.*
- xii. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."*

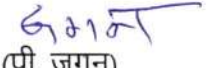
विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः इस संबंध में आपके कार्यालय से CAMPA Fund से संबन्धित जानकारी संलग्न प्रपत्र क्र. 1 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय,


 (पी. जगन)
 क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
 पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
 टेलीफैक्स: 0755-2775587
 क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
 ईपीएबीएक्स: 0755-2775385, 2775386
 ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली . 110 032
 दूरभाष क्र: 011-22305792
 फैक्स क्र: 91-11-22304948, 22307078, 22307079

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						S. No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
CAMPA fund		2024-25 (upto 31st October 2024)				1.					
						2					
						3					
						.					
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						.					
						n					
		2023-24									
		2022-23									
		2021-22									
		2020-21									
		2019-20									

Item No.11

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Appeal No.11/2024 (CZ)
(I.A.No.76/2024)**

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Appellant (s)

Vs.

MP PCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: **16.10.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL,, EXPERT MEMBER**

For Appellant (s): Mr. Om Shankar Shrivastav, Adv.

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Mr. Pranjal Pandey, Adv. on behalf of
Ms. Parul Bhadoria, Adv.

ORDER

1. Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to :

- i. The total amount realised as environment compensation/CAMPA Fund.
- ii. Details of expenditure
- iii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- iv. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund.

2. Learned Counsel Mr. Om Shankar Shrivastav has submitted that these matters should be taken separately. The above matter shall be taken up on the next date after submission of the report of the CPCB.

3. List it on **22nd November, 2024.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

16th October 2024
Appeal No.11/2024 (CZ)
K

CM-13012/46/2024-LAW-RD-BHOPAL/18940/1513

दिनांक: 29 अक्टूबर 2024

प्रति,

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख
अरण्य भवन नॉर्थ ब्लॉक,
सैक्टर-19, अटल नगर
नवा रायपुर-492101 (छ.ग.)

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

"Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

v. The total amount realised as environment compensation/CAMPA Fund.

vi. Details of expenditure

vii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.

viii. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund."

विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः इस संबंध में आपके कार्यालय से CAMPA Fund से संबन्धित जानकारी संलग्न प्रपत्र क्र. 1 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(पी. जगन)

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन",
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
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ईपीएबीएक्स: 0755-2775385, 2775386
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली . 110 032
दूरभाष क्र: 011-22305792
फैक्स क्र: 91-11-22304948, 22307078, 22307079

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						S. No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
CAMPA Fund		2024-25 (upto 31st October 2024)				1.					
						2					
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						n					
		2023-24									
		2022-23									
		2021-22									
		2020-21									
		2019-20									

Item No.11

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Appeal No.11/2024 (CZ)
(I.A.No.76/2024)**

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Appellant (s)

Vs.

MP PCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: **16.10.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL., EXPERT MEMBER**

For Appellant (s): Mr. Om Shankar Shrivastav, Adv.

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Mr. Pranjal Pandey, Adv. on behalf of
Ms. Parul Bhadoria, Adv.

ORDER

1. Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to :

- i. The total amount realised as environment compensation/CAMPA Fund.
- ii. Details of expenditure
- iii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- iv. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund.

2. Learned Counsel Mr. Om Shankar Shrivastav has submitted that these matters should be taken separately. The above matter shall be taken up on the next date after submission of the report of the CPCB.

3. List it on **22nd November, 2024.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

16th October 2024
Appeal No.11/2024 (CZ)
K

CM-13012/46/2024-LAW-RD-BHOPAL/18940/1415

दिनांक: 29 अक्टूबर 2024

प्रति,

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख
अरण्य भवन, महात्मा गांधी रोड
झालाना इन्स्टीट्यूशनल एरिया, झालाना डूंगरी
जयपुर-302004 (राजस्थान)

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेश का अवलोकन करने का कष्ट करें। आदेश के मुख्य अंश निमानुसार है-

“Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to:

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- As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund.”

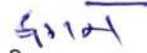
विषयांकित प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से उपरोक्त चाही गयी जानकारी एकत्र कर माननीय अधिकरण के समक्ष प्रस्तुत की जानी है।

अतः इस संबंध में आपके कार्यलय से CAMPA Fund से संबंधित जानकारी संलग्न प्रपत्र क्र. 1 में दिनांक 10/11/2024 तक ई-मेल (drrcverma.cpcb@gov.in / cpcb.bhopal@gov.in) तथा हार्ड कॉपी में उपलब्ध कराने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।

प्रकरण की आगामी सुनवाई दिनांक 22.10.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय,


(पी. जगन)

क्षेत्रीय निदेशक

“राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है”

पता: “परिवेश भवन”,
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
ईपीएबीएक्स: 0755-2775385, 2775386
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवनए
पूर्वी अर्जुन नगर, दिल्ली . 110 032
दूरभाष क्र: 011-22305792
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“सिंगल यूज प्लास्टिक” का करें बहिष्कार

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
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Item No.11

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
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**Appeal No.11/2024 (CZ)
(I.A.No.76/2024)**

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Appellant (s)

Vs.

MP PCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: **16.10.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL,, EXPERT MEMBER**

For Appellant (s): Mr. Om Shankar Shrivastav, Adv.

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Mr. Pranjal Pandey, Adv. on behalf of
Ms. Parul Bhadoria, Adv.

ORDER

1. Learned Counsel for the State PCB has filed the reply on behalf of MPPCB with list of amount and its utilisation. Learned Counsel for the CPCB has submitted that copy of the same has not been received till date. He has sought sometime to go through the reply submitted by the MPPCB. Regional Director Bhopal, CPCB is directed to compile the data of environment compensation of last five years in the State of Madhya Pradesh, Rajasthan and Chhattisgarh and to submit the report with regard to :

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- ii. Details of expenditure
- iii. As to whether the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- iv. Suggestions for improvement of proper utilisation of Environment Compensation and CAMPA Fund.

2. Learned Counsel Mr. Om Shankar Shrivastav has submitted that these matters should be taken separately. The above matter shall be taken up on the next date after submission of the report of the CPCB.

3. List it on **22nd November, 2024.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

16th October 2024
Appeal No.11/2024 (CZ)
K



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/1441

दिनांक: 18 नवंबर, 2024

अनुस्मारक-I

प्रति,

सदस्य सचिव
 छ.ग. पर्यावरण संरक्षण मंडल
 पर्यावास भवन, सैक्टर-19,
 नया रायपुर - 492002

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

संदर्भ: इस कार्यालय का पत्र क्र. CM-13012/46/2024-LAW-RD-BHOPAL/18940/1380
 दिनांक: 23 अक्टूबर 2024

महोदय,

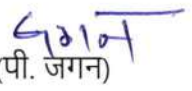
कृपया उपरोक्त संदर्भित पत्र का आवलोकन करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेशानुसार के.प्र.नि.बो. द्वारा विषयांकित प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड से संलग्न प्रारूप क्र.-1 के अनुसार विगत 05 वर्षों की EC Fund से संबन्धित जानकारी एकत्र कर माननीय NGT के समक्ष अग्रिम सुनवाई तक प्रस्तुत की जानी है। किन्तु उपरोक्त चाही गई जानकारी आज दिनांक तक इस कार्यालय को अप्राप्त है।

अतः इस संबंध में पुनः अनुरोध है कि EC Fund से संबन्धित जानकारी संलग्न प्रारूप क्र.-1 में दिनांक 20-11-2024 तक अनिवार्य रूप से उपलब्ध कराने हेतु संबंधित को निर्देशित करने का कष्ट करें। साथ ही, यदि उपरोक्त हेतु अधिक समयावधि की आवश्यकता हो तो कृपया विलम्बता के कारण सहित चाही गई अतिरिक्त समयावधि के लिए पत्र द्वारा सूचित करने का कष्ट करें जिससे माननीय NGT से अंकित प्रकरण में पारित आदेश के अनुपालन-कार्यवाही हेतु समय-सीमा बढ़ाने के लिए अनुमति ली जा सके।

प्रकरण की आगामी सुनवाई दिनांक 22.11.2024 को नियत है।

भवदीय,

संलग्नक: उपरोक्तानुसार।


 (पी. जगन)
 क्षेत्रीय निदेशक

“राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है”

पता: “परिवेश भवन”,
 पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
 टेलीफैक्स: 0755-2775587
 क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
 ईपीएबीएक्स: 0755-2775385, 2775386
 ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली - 110 032
 दूरभाष क्र: 011-22305792
 फैक्स क्र: 91-11-22304948, 22307078, 22307079

“सिंगल यूज प्लास्टिक” का करें बहिष्कार

CM-13012/46/2024-LAW-RD-BHOPAL/18940/1490

दिनांक: 18 नवंबर, 2024

अनुस्मारक-I

प्रति,

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना झुंगरी, जयपुर - 302004

विषय: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

संदर्भ: इस कार्यालय का पत्र क्र. CM-13012/46/2024-LAW-RD-BHOPAL/18940/1379
दिनांक: 23 अक्टूबर 2024

महोदय,

कृपया उपरोक्त संदर्भित पत्र का आवलोकन करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/ 2024 में दिनांक 16.10.2024 को पारित आदेशानुसार के.प्र.नि.बो. द्वारा विषयांकित प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड से संलग्न प्रारूप क्र.-1 के अनुसार विगत 05 वर्षों की EC Fund से संबंधित जानकारी एकत्र कर माननीय NGT के समक्ष अग्रिम सुनवाई तक प्रस्तुत की जानी है। किन्तु उपरोक्त चाही गई जानकारी आज दिनांक तक इस कार्यालय को अप्राप्त है।

अतः इस संबंध में पुनः अनुरोध है कि EC Fund से संबंधित जानकारी संलग्न प्रारूप क्र.-1 में दिनांक 20-11-2024 तक अनिवार्य रूप से उपलब्ध कराने हेतु संबंधित को निर्देशित करने का कष्ट करें। साथ ही, यदि उपरोक्त हेतु अधिक समयावधि की आवश्यकता हो तो कृपया विलम्बता के कारण सहित चाही गई अतिरिक्त समयावधि के लिए पत्र द्वारा सूचित करने का कष्ट करें जिससे माननीय NGT से अंकित प्रकरण में पारित आदेश के अनुपालन-कार्यवाही हेतु समय-सीमा बढ़ाने के लिए अनुमति ली जा सके।

प्रकरण की आगामी सुनवाई दिनांक 22.11.2024 को नियत है।

भवदीय,

संलग्नक: उपरोक्तानुसार।


(पी. जगन)
क्षेत्रीय निदेशक

“राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है”

पता: “परिवेश भवन”,
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-462016
टेलीफैक्स: 0755-2775587
क्षेत्रीय निदेशक डायरेक्ट: 0755-2775384
ईपीएबीएक्स: 0755-2775385, 2775386
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: cpcb.nic.in

मुख्यालय :
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली . 110 032
दूरभाष क्र: 011-22305792
फैक्स क्र: 91-11-22304948, 22307078, 22307079

“सिंगल यूज प्लास्टिक” का करें बहिष्कार

**कार्यालय छत्तीसगढ़ प्रतिकरात्मक वनरोपण निधि प्रबंधन
एवं योजना प्राधिकरण**

Annexure-V

अरण्य भवन, नार्थ ब्लॉक, कॉम्प्लेक्स, नवा रायपुर अटल नगर - 492002
Tele. : 0771-2512820, Email : campa.forest@gmail.com

क्रमांक/कैम्पा-04/ 3936

अटल नगर, दिनांक: 06 / 11 / 2024

प्रति,

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पर्यावरण परिसर, ई-5 अरेरा कालोनी,
भोपाल -462016

विषय:- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd.Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16/10/2024 को पारित आदेश के परिपालन में।
संदर्भ:- आपका पत्र क्रमांक /CM-13012/46/ 2024-LAW-RD-BHOPAL/ 18940/ 1913, दिनांक 29 अक्टूबर 2024

—00—

विषयांतर्गत संदर्भित पत्र के माध्यम से माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd.Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16/10/2024 को पारित आदेश के परिपालन में निर्धारित प्रपत्र में जानकारी चाही गई है। उक्त प्रपत्र में छत्तीसगढ़ राज्य कैम्पा की जानकारी तैयार कर आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न :- उपरोक्तानुसार


मुख्य कार्यपालन अधिकारी (कैम्पा)
छत्तीसगढ़, नवा रायपुर अटल नगर

पृ. क्रमांक/कैम्पा -04/ 3937

अटल नगर, दिनांक 06 / 11 / 2024

प्रतिलिपि :- स्टॉफ आफिसर, कार्यालय प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख छत्तीसगढ़ की ओर सूचनार्थ।


मुख्य कार्यपालन अधिकारी (कैम्पा)
छत्तीसगढ़, नवा रायपुर अटल नगर

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Activity-wise CAMPA fund utilized in the financial year							Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Crore)	Total Amount Expenditure (in Crore)	Balance Amount (in Crore)	S. No.	
CAMPA FUND	Axis Bank- (CEO CAMPA) A/C 921010019955608	2024-25	245.79	128.21	117.58	1	Name of the Activity
						2	Fund Utilized (in Crore)
						3	Does the amount expended is in accordance with the guidelines issued by the MoEF & CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						4	Name of the Approving authority for utilizing the CAMPA fund
						5	CAF Act 2016 and CAF Rules 2018
						6	National CAMPA
						7	CAF Act 2016 and CAF Rules 2018
						8	National CAMPA
						9	CAF Act 2016 and CAF Rules 2018
						10	National CAMPA
						11	CAF Act 2016 and CAF Rules 2018
						12	National CAMPA
						13	CAF Act 2016 and CAF Rules 2018
CAMPA FUND	Axis Bank- (CEO CAMPA) A/C 921010019955608	2023-24	1119.31	873.52	245.79	1	Name of the Activity
						2	Fund Utilized (in Crore)
						3	Does the amount expended is in accordance with the guidelines issued by the MoEF & CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						4	Name of the Approving authority for utilizing the CAMPA fund
						5	CAF Act 2016 and CAF Rules 2018
						6	National CAMPA
						7	CAF Act 2016 and CAF Rules 2018
						8	National CAMPA
						9	CAF Act 2016 and CAF Rules 2018
						10	National CAMPA
						11	CAF Act 2016 and CAF Rules 2018
						12	National CAMPA
						13	CAF Act 2016 and CAF Rules 2018

Activity-wise CAMPA fund utilized in the financial year							Does the amount expended is in accordance with the guidelines issued by the MoEF & CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	Please also provide suggestions for improvement of proper utilisation of CAMPA Fund		
Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Crore)	Total Amount Expenditure (in Crore)	Balance Amount (in Crore)	S. No.				
CAMPA FUND	Axis Bank- (CEO CAMPA) A/C 92101001995608	2022-23	1014.90	895.59	119.31	1	Compensatory Afforestation and Other Mandatory work	51.06	National CAMPA	CAF Act 2016 and CAF Rules 2018
						2	Plantation and ANR work under NPV fund	148.33		
						3	RDF and Improvement of Growing Stock	20.47		
						4	Forest/Fire Protection work	42.33		
						5	Soil-Water conservation work in Forest area	424.46		
						6	Wild Life Management and Protection	33.00		
						7	Conservation of Bio-diversity work	21.59		
						8	Creation and up-gradation of Nurseries for Plant-Production	34.49		
						9	Information Technology	1.55		
						10	Up-gradation of Forest Roads	85.02		
						11	Construction of Residential and office Building for front line staff	21.38		
						12	Other Forestry work	7.06		
						13	Management of State Authority and office Expenditure	4.88		
CAMPA FUND	Bank of Baroda- (CEO CAMPA) A/C 05100100026040	2021-22	870.45	855.55	14.90	1	Compensatory Afforestation and Other Mandatory work	139.29	National CAMPA	CAF Act 2016 and CAF Rules 2018
						2	Plantation and ANR work under NPV fund	143.33		
						3	RDF and Improvement of Growing Stock	68.68		
						4	Forest/Fire Protection work	64.10		
						5	Soil-Water conservation work in Forest area	276.21		
						6	Wild Life Management and Protection	43.25		
						7	Conservation of Bio-diversity work	21.66		
						8	Creation and up-gradation of Nurseries for Plant-Production	11.09		
						9	Information Technology	1.45		
						10	Up-gradation of Forest Roads	64.58		
						11	Construction of Residential and office Building for front line staff	16.64		
						12	Other Forestry work	1.31		
						13	Management of State Authority and office Expenditure	3.94		

Activity-wise CAMPA fund utilized in the financial year						Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Total Amount Received (in Crore)	Total Amount Expenditure (in Crore)	Balance Amount (in Crore)	
S. No.	Name of the Activity	Fund Utilized (in Crore)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF & CC or NGT (if yes than please provide the copy of the approval & the guideline followed)		
1	Compensatory Afforestation and Other Mandatory work	200.80	National CAMPA	CAF Act 2016 and CAF Rules 2018		
2	Plantation and ANR work under NPV fund	174.58				
3	RDF and Improvement of Growing Stock	25.82				
4	Forest/Fire Protection work	54.53				
5	Soil-Water conservation work in Forest area	91.80				
6	Wild Life Management and Protection	15.68				
7	Conservation of Bio-diversity work	11.77				
8	Creation and up-gradation of Nurseries for Plant-Production	8.64				
9	Information Technology	2.02				
10	Up-gradation of Forest Roads	47.57				
11	Construction of Residential and office Building for front line staff	13.38				
12	Other Forestry work	0.92				
13	Management of State Authority and office Expenditure	4.14				
1	Compensatory Afforestation and Other Mandatory work	133.17	National CAMPA	CAF Act 2016 and CAF Rules 2018		
2	Plantation and ANR work under NPV fund	189.16				
3	RDF and Improvement of Growing Stock	31.47				
4	Forest/Fire Protection work	10.56				
5	Soil-Water conservation work in Forest area	7.02				
6	Wild Life Management and Protection	4.36				
7	Conservation of Bio-diversity work	0.41				
8	Creation and up-gradation of Nurseries for Plant-Production	5.38				
9	Information Technology	1.35				
10	Up-gradation of Forest Roads	31.17				
11	Construction of Residential and office Building for front line staff	10.14				
12	Other Forestry work	1.66				
13	Management of State Authority and office Expenditure	3.37				

मुख्य कार्यपालन अधिकारी (कैम्पा)
छत्तीसगढ़, अटल नगर, रायपुर

राजस्थान प्रतिकरात्मक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण, राज. जयपुर

क्रमांक:-एफ14()2024-25/कैम्पा/अप्रमुवसं/अपील संख्या 11 of 2024 /11669329

दिनांक 12/11/2024

निमित्त,

क्षेत्रीय निदेशालय (मध्य),भोपाल,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार,"परिवेश भवन"
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,
भोपाल- 462016

विषय:-माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील संख्या 11/2024(मैसर्स जयश्री गायत्री फूड्स प्रोडक्ट्स प्राईवेट लिमिटेड बनाम एमपी पीसीबी अपने सदस्य सचिव व अन्य) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालना में।

संदर्भ:-आपका पत्र क्रमांक CM-13012/46/2024-LAW-RD-BHOPAL/18940/1915
दिनांक 29.10.2024

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील संख्या 11/2024(मैसर्स जयश्री गायत्री फूड्स प्रोडक्ट्स प्राईवेट लिमिटेड बनाम एमपी पीसीबी अपने सदस्य सचिव व अन्य) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालना के संदर्भ में कैम्पा निधि के अन्तर्गत प्राप्त एवं उपयोग की गई राशि से संबंधित आवश्यक सूचना पत्र के साथ संलग्न प्रपत्र में तैयार कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार

भवदीय,

(उदय शंकर)

अति. प्रधान मुख्य वन संरक्षक (कैम्पा),
राजस्थान, जयपुर

Signature valid



Digitally signed by Uday Shankar
Designation : Additional Principal
Chief Conservator of Forest (APCCF)
Date: 2024.11.12 12:06:18 IST
Reason: Approved

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
C A M P A F	Union Bank of India a/c no 427502050000 178 , IFSC code - UBIN0542750 PUBLIC A/C head -8121-00-129	2024-25 (upto 31st October 2024) Tantetive	5012.41 (received from national campa)	1993.54	139421.57	1	NFL Planting	287.76351	National CAMPA	YES(Copy enclosed)
						2	DFL Planting	329.91160		
						3	ACA Planting	0.79883		
						4	PCA Planting	6.59708		
						5	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	63.61727		
						6	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	0.29427		
						7	Pending liability for the year 2023-24	8.68306		
						8	Regeneration of Safety Zones	0.00000		
							Total CA	697.66562		
						9	Integrated Wildlife Management Plan	12.37530		
						10	Catchment Area Treatment (CAT) Plan	0.00000		
						11	Mitigative Measures	31.43402		
							Total of Site specific activities	741.47494		
						12	ANR Planting	634.08129		
						13	Road side tree planting Maintenance	5.89084		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
Fund						14	Artificial Regeneration (AR)	352.45139		
						15	Silvi Pastural Model	160.18680		
						16	Cultural operation of Bamboo	0.00000		
						17	Cultural operation of Tendu	0.00000		
						18	Protection of Plantations and Forests	0.51959		
						19	Fire Management	0.00000		
						20	SMC Works	0.00000		
						21	Voluntary Relocation of villages from Protected Areas	0.00000		
						22	Wild Life Protection and conservation	40.73750		
						23	Research activities	0.00000		
							Total NPV 80%	1193.86741		
						24	Establishment, up-gradation and maintenance Nurseries	0.00000		
						25	Information and Communication Technology (ICT)	0.00000		
						26	Construction, up-gradation and maintenance of inspection paths	0.00000		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						27	Infrastructure development and construction of Forest Chowkies	0.00000		
						28	Improvement of residential and official buildings	0.00000		
						29	Monitoring and Evaluation (M & E)	3.74480		
						30	Other pending Liabilities of last year	54.46024		
							Total NPV 20%	58.20504		
							Total NPV	1252.07245		
						31	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	0.00000		
						32	For disbursement of sitting fees and allowances to nominated members of the State	0.00000		
							Total Interest (60%)	0.00000		
						33	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	0.00000		
						34	CAMPA Work Auditing	0.00000		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
		2023-24	3719.15 Interest + 22207.19 received from National Campa	24235.06	136402.70		Total Interest (40%)	0.00000		
							Total of Interest	0.00000		
							Grand Total	1993.54739		
						1	NFL Planting	1079.56287		
						2	DFL Planting	1426.82062		
						3	ACA Planting	21.45181		
						4	PCA Planting	453.06276		
						5	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	894.58312		
						6	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	22.87284		
						7	Pending liability for the year 2023-24	32.72310		
							Total CA	3931.07712		
						8	Integrated Wildlife Management Plan	558.96056		
						9	Catchment Area Treatment (CAT) Plan	191.60136		
						10	Mitigative Measures	275.51118		
							Total of Site specific activities	4957.15022		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
						11	ANR Planting	8980.33166		
						12	Road side tree planting Maintenance	88.33092		
						13	Artificial Regeneration (AR)	1702.15181		
						14	Silvi Pastural Model	751.06477		
						15	Cultural operation of Bamboo	376.74890		
						16	Cultural operation of Tendu	78.45857		
						17	Protection of Plantations and Forests	2258.77497		
						18	Fire Management	76.40657		
						19	SMC Works	337.38179		
						20	Voluntary Relocation of villages from Protected Areas	2098.88515		
						21	Wild Life Protection and conservation	845.28506		
						22	Research activities	8.37200		
							Total NPV 80%	17602.19217		
						23	Establishment, up-gradation and maintenance Nurseries	960.08327		
						24	Information and Communication Technology (ICT)	62.76192		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						25	Construction, up-gradation and maintenance of inspection paths	44.15465		
						26	Infrastructure development and construction of Forest Chowkies	237.04293		
						27	Toilet Facilities for fields staff	9.60507		
						28	Monitoring and Evaluation (M & E)	117.79774		
						29	Capacity Building	17.62296		
						30	Other pending Liabilities of last year	51.79744		
							Total NPV 20%	1500.86598		
							Total NPV	19103.05815		
						31	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	170.00000		
						32	For disbursement of sitting fees and allowances to nominated members of the State	0.00000		
							Total Interest (60%)	170.00000		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
						33	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	0.00000		
						34	CAMPA Work Auditing	4.86000		
							Total Interest (40%)	4.86000		
							Total of Interest	174.86000		
							Grand Total	24235.06837		
		2022-23	4278.70 interest received from State + 5500.00 Balance deposited from CAMPA Union Bank account	20905.45	134711.42	1	NFL Planting	780.91038		
						2	DFL Planting	1301.41379		
						3	ACA Planting	30.76685		
						4	PCA Planting	228.32417		
						5	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	368.60690		
						6	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	41.18222		
							Total CA	2751.20431		
						7	Integrated Wildlife Management Plan	551.19857		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						8	Catchment Area Treatment (CAT) Plan	49.18821		
						9	Mitigative Measures	742.65379		
							Total of Site specific activities	4094.24488		
						10	ANR Planting	7228.61189		
						11	Road side tree planting Maintenance	125.28537		
						12	NGT (4rth Year maintenance work In Dholpur (as per NGT order, Ref. O.A. No. 79/2017 (CZ)	3.23467		
						13	Artificial Regeneration (AR)	1109.44859		
						14	Silvi Pastural Model	407.89048		
						15	Cultural operation of Bamboo	294.52455		
						16	Cultural operation of Tendu	149.63176		
						17	Protection of Plantations and Forests	2504.51695		
						18	Fire Management	39.60205		
						19	SMC Works	471.22249		
						20	Voluntary Relocation of villages from Protected Areas	1907.60630		
						21	Wild Life Protection and conservation	1153.76867		
						22	Research activities	37.17739		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
							Total NPV 80%	15432.52116		
						23	Establishment, up-gradation and maintenance Nurseries	383.46610		
						24	Information and Communication Technology (ICT)	85.22406		
						25	Construction, up-gradation and maintenance of inspection paths	58.05236		
						26	Infrastructure development and construction of Forest Chowkies	382.60094		
						27	Toilet Facilities for fields staff	19.74323		
						28	Improvement of residential and official buildings	128.91869		
						29	Survey and mapping of forest areas for Forest Fire control, Compensatory Afforestation Works, Soil and Moisture Conservation, Catchment Area Treatment and Wildlife Management for preparing Annual Plans to be executed from the State Fund	18.92074		
						30	Monitoring and Evaluation (M & E)	167.48235		
						31	Capacity Building	50.89000		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
							Total NPV 20%	1295.29847		
							Total NPV	16727.81963		
						32	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	50.00000		
						33	For disbursement of sitting fees and allowances to nominated members of the State			
							Total Interest (60%)	50.00000		
						34	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	10.00000		
						35	CAMPA Work Auditing	13.39000		
						36	Other contingencies for management of the State Authority, with the approval of the steering committee of the State Authority	10.00000		
							Total Interest (40%)	33.39000		
							Total of Interest	83.39000		

Details of 05 Years CAMPA Fund Receipt & Expenditure											
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
							Grand Total	20905.45451			
		2021-22	15903.10 (Interest)	18236.11	145838.17	1	NFL Planting	702.99620			
						2	DFL Planting	1189.76563			
						3	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	212.99384			
						4	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	15.34183			
							Total CA	2121.09750			
						5	Integrated Wildlife Management Plan	557.44972			
						6	Mitigative Measures	481.52265			
							Total of Site specific activities	3160.06987			
						7	ANR Planting	6633.89540			
						8	Road side tree planting Maintenance	219.33059			
						9	NGT (3rd Year maintenance work In Dholpur (as per NGT order, Ref. O.A. No. 79/2017 (CZ)	2.82964			
						10	Silvi Pastural Model	300.61125			
						11	Cultural operation of Bamboo	496.40776			

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						12	Cultural operation of Tendu	158.17210		
						13	Protection of Plantations and Forests	1803.68398		
						14	Fire Management	30.97103		
						15	SMC Works	505.18882		
						16	Voluntary Relocation of villages from Protected Areas	2451.78700		
						17	Wild Life Protection and conservation	948.61480		
						18	3rd year Maintenance of Singling of juliflora Coppice shoots	16.31000		
						19	Research activities	16.95500		
							Total NPV 80%	13584.75737		
						20	Establishment, up-gradation and maintenance Nurseries	894.73268		
						21	Information and Communication Technology (ICT)	71.30983		
						22	Infrastructure development and construction of Forest Chowkies	208.34584		
						23	Improvement of residential and official buildings	99.26287		
						24	Monitoring and Evaluation (M & E)	109.95290		

Details of 05 Years CAMPA Fund Receipt & Expenditure															
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for the improvement of proper utilization of CAMPA Fund				
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)					
						25	Capacity Building	62.37200							
							Total NPV 20%	1445.97612							
							Total NPV	15030.73349							
						26	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	28.82582							
						27	For disbursement of sitting fees and allowances to nominated members of the State	0.00000							
							Total Interest (60%)	28.82582							
						28	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	7.54138							
						29	CAMPA Work Auditing	8.94600							
							Total Interest (40%)	16.48738							
							Total of Interest	45.31320							
							Grand Total	18236.11656							
							Adhoc CAMPA (Exp. Through Blance in Bank Account)								
						2020-21	0.00	18644.88			148171.18				

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						1	NFL Planting	289.58177		
						2	DFL Planting	117.82728		
							Total CA	407.40905		
							Total of Site specific activities	407.40905		
						3	Road side tree planting Maintenance	67.47900		
							Total NPV 80%	67.47900		
						4	Other pending Liabilities of last year	111.30845		
							Total NPV 20%	111.30845		
							Total NPV	178.78745		
							Total Interest (60%)	0.00000		
							Total Interest (40%)	0.00000		
							Total of Interest	0.00000		
							Grand Total	586.19650		
							CAMPA Authority (Exp. Through Authority)			
						1	NFL Planting	926.02349		
						2	DFL Planting	1414.63638		
						3	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	158.49936		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
						4	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	8.71800		
							Total CA	2507.87723		
						5	Integrated Wildlife Management Plan	353.77079		
						6	Mitigative Measures	13.88800		
							Total of Site specific activities	2875.53602		
						7	ANR Planting	8025.38636		
						8	Road side tree planting Maintenance	191.21658		
						9	Advance Action work In Dholpur	2.61837		
						10	NGT (2nd Year maintenance work In Dholpur (as per NGT order, Ref. O.A. No. 79/2017 (CZ)	5.18439		
						11	Silvi Pastural Model	134.88980		
						12	Cultural operation of Bamboo	262.83120		
						13	Cultural operation of Tendu	44.52419		
						14	Protection of Plantations and Forests	3565.27290		
						15	Fire Management	158.53340		
						16	SMC Works	632.71025		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						17	Voluntary Relocation of villages from Protected Areas	423.77560		
						18	Wild Life Protection and conservation	871.98914		
						19	2nd year Maintenance of Singling of juliflora Coppice shoots	18.71000		
							Total NPV 80%	14337.64218		
						20	Establishment, up-gradation and maintenance Nurseries	291.16206		
						21	Infrastructure development and construction of Forest Chowkies	218.27659		
						22	Improvement of residential and official buildings	77.32824		
						23	Monitoring and Evaluation (M & E)	72.61000		
						24	Other pending Liabilities of last year	766.12996		
							Total NPV 20%	1425.50685		
							Total NPV	15763.14903		

Details of 05 Years CAMPA Fund Receipt & Expenditure											
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
						25	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	5.18300			
						26	For disbursement of sitting fees and allowances to nominated members of the State	0.00000			
							Total Interest (60%)	5.18300			
						27	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	0.73200			
						28	Pending Liabilities of the Year 2019-20 due to covid-19	0.28200			
							Total Interest (40%)	1.01400			
							Total of Interest	6.19700			
							Grand Total	18644.88205			

Details of 05 Years CAMPA Fund Receipt & Expenditure											
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
		2019-20	174825.94	8009.88(from public head)+3649.36 (from bank ac)	166816.06		Adhoc CAMPA (Exp. Through Blance in Bank Account)				
						1	NFL Planting	673.62045			
						2	DFL Planting	1256.62945			
						3	Plantation of Medicinal / Dwarf plants under electric transmission lines inn site specific	74.02336			
						4	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other	3.39899			
							Total CA	2007.67225			
						5	ANR Planting	900.57712			
						6	NGT (Ist Year maintenance work In Dholpur (as per NGT order, Ref. O.A. No. 79/2017 (CZ)	14.52700			
						7	Road side tree plantation	249.16103			
						8	Wild Life Protection and conservation	129.73270			
						9	Singling of juliflora Coppice shoots leaving leading shoot	29.70000			

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)
						10	Maintenance of Arboretum / herbal garden / gene pool plots	2.87983		
							Total NPV 80%	1326.57768		
						11	Establishment, up-gradation and maintenance Nurseries	281.80957		
						12	Other pending Liabilities of last year	26.38573		
							Total NPV 20%	308.19530		
							Total NPV	1634.77298		
						13	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	6.07000		
						14	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	0.85000		
							Total of Interest	6.92000		
							Grand Total	3649.36523		

Details of 05 Years CAMPA Fund Receipt & Expenditure										
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
							CAMPA Authority (Exp. Through Authority)			
						1	NFL Planting	141.27536		
						2	DFL Planting	245.60975		
							Total CA	386.88511		
						3	Parwan dam project (Baran and wildlife Kota division)	114.19000		
						4	Chambal Bhilwara pipeline project at Mukundara National Park, Kota	74.73000		
							Total Wildlife Management	188.92000		
						5	ANR Planting	3608.95076		
						6	Protection of Plantations and Forests	2831.75684		
						7	SMC Works	304.59529		
						8	Voluntary Relocation of villages from Protected Areas	230.75000		
						9	Wild Life Protection and conservation	277.19693		
							Total NPV 80%	7253.24982		
						10	Information and Communication Technology (ICT)	2.51000		

Details of 05 Years CAMPA Fund Receipt & Expenditure											
Fund Details	Details of the Bank Account (A/C no., Name of Bank)	Financial Year	Total Amount Received (in Lac. Rs.)	Total amount of Expenditure (in Lac. Rs.)	Balance Amount (in Lac. Rs.)	Activity-wise CAMPA fund utilized in the financial year					Please also provide suggestions for the improvement of proper utilization of CAMPA Fund
						S.No.	Name of the Activity	Fund utilized (in Lac. Rs.)	Name of the Approving authority for utilizing the CAMPA fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	
						11	Infrastructure development and construction of Forest Chowkies	117.00525			
						12	Improvement of residential and official buildings	56.33036			
						13	Capacity Building	4.00615			
							Total NPV 20%	179.85176			
							Total NPV	7433.10158			
						14	CAMPA Work Auditing	0.98300			
							Total of Interest	0.98300			
							Grand Total	8009.88969			
							Total Year (2019-20) (adhoc CAMPA & Authority CAMPA)	11659.25492			

File No.15-2(29)/2019-NA
Ministry of Environment, Forest & Climate Change
(National Authority)

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110003

Dated: 19th December, 2019

To,

The Additional Chief Secretary/
Principal Secretary/ Secretary (Forests)
Government of Rajasthan
Jaipur

Sub: Annual Plan of Operation (APO) – Rajasthan (2019-20): approval regarding.

Sir/Madam,

The undersigned is directed to refer to letter No.14(02)/CAMP/PCCF/2018-19/1458 dated 10.04.2019 and subsequent letters of Government of Rajasthan on the above mentioned subject and convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the Annual Plan of Operation – Rajasthan (2019-20) at a total cost of **₹267.69 Cr.** (Rupees two hundred sixty seven crores and sixty nine lakhs only) for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund-Rajasthan" created under Section 4 of CAF Act, 2016.

2. The APO was initially discussed in the 2nd Meeting of the Executive Committee of the National Authority held on 26.04.2019 and was finally approved in the 4th meeting held on 15.10.2019. The component – wise approved breakup of the APO is provided below:-

S. No.	Description	Components	Financial (₹ in Crores)
1	Site Specific works as per FCA approval	Compensatory Afforestation	44.94
		CAT Plan	0.00
		Integrated WLMP	20.00
		Others	0.00
		Sub Total (i)	64.94
2.	Net Present Value	Works under 80% NPV component	193.40
		Works under 20% NPV component	

		Sub Total (ii)	193.40
3.	Accrued Interest	Works under 60% Interest component	9.35
		Works under 40% Interest component	
		Sub Total (iii)	9.35
Grand Total (i+ii+iii)			267.69
(Rupees two hundred sixty-seven crores and sixty-nine lakhs only)			

3. The approval is subject to the following observations:-

- (i) The approved activities shall be carried out according to Rule 4 of CAF Rules, 2018, i.e. as per the provisions of the State financial rules or any such rules applicable from time to time in the State.
- (ii) Revised APO duly accounting for non-permissible activities as contained in approval letter of 26th June 2019 has not been submitted yet for records;
- (iii) There should not be a reduction in allocation for forestry sector in the State Budget due to flow of CAMPA funds;
- (iv) The State shall furnish a brief description and abstract of the monitoring work done by the Monitoring and Evaluation Wing of the SFD and by the independent monitor in the State as desired in Part I (f) & (g) respectively of Form XII, to the National Authority for records;
- (v) Geo-tags of all site specific as well as non-site-specific activities will be provided to the National Authority for record. Polygons of each plantation carried out shall be uploaded on e-Green watch portal.
- (vi) The proposed activities from monies received towards NPV deposited in the State Fund shall be bifurcated in the manner provided in Rule 5(2) and Rule 5(3). Similarly, the proposed activities from the interest accrued on monies in the State Fund shall be bifurcated in the manner provided in Rule 6(a) and 6(b). While doing so the specific sub rule shall also be mentioned against each proposed activity;
- (vii) The State Authority shall ensure that activities proposed from NPV shall be taken up as per the approved working plan/wildlife management plan prescriptions and after due consultation with the Gram Sabha & VFMC, as the case may be and shall be in consonance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required under proviso below Rule 5(3) (k);
- (viii) Provisioning of civil works in wildlife areas shall be consistent with approved management plan prescriptions;
- (ix) The proposed activities should be carried out as per approved schedule of rates, approved minimum wages etc;
- (x) A certificate regarding non-overlapping of activities with other schemes shall also be provided to the National Authority for records;

- (xi) 'Measurable Outputs' of all physical activities and targets of each permissible activity along with period required for achieving the measurable output may be provided to the National Authority for records;
- (xii) Activities regarding purchase of vehicles, infrastructure development, wages etc. should be taken up as per decisions taken in the 4th meeting of the Executive Committee of the National Authority and if there is any revision in the APO on account of these activities, the same shall be communicated to the National Authority for records;
- (xiii) Repair of vehicles shall be limited to vehicles purchased from the CAMPA funds;
- (xiv) Maintenance of existing infrastructure like residential and official buildings related to frontline staff shall be done from the regular State budget;
- (xv) Maintenance of equipments including computers, printers and UPSs shall be limited to the equipments purchased by the State Authority from CAMPA funds;
- (xvi) The activity wise revised outlay for the APO shall be communicated to the National Authority for records, if there is any change in the approved outlay; and
- (xvii) The assurances provided by the State Authority shall be adhered to.

Yours faithfully,

(Brijendra Swaroop)
Dy. Chief Executive Officer

Copy to :

1. Principal Chief Conservator of Forests (HoFF), Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, State CAMPA Rajasthan, Jaipur
3. Principal Secretary/Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Planning Deptt, Government of Rajasthan, Jaipur
5. Accountant General, Jaipur

Copy also forwarded to:

1. The Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.
2. The Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi.
3. ADG (FC)/(WL)/(NTCA), Environment Forest & Climate Change, New Delhi

4. Additional Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi.
5. Deputy Director General of Forests (Central), Regional Offices (Lucknow), Ministry of Environment, Forest and Climate Change
6. IGF FC/WL/FPD/SU/PE/FP/NAEB/NTCA, Environment Forest & Climate Change, New Delhi
7. The Principal Director (Audit), Scientific Department, AGCR Building, New Delhi.
8. NIC Cell with a request to upload Sanction Order on the official website of MoEF & CC.
9. Sanction Folder/ Guard File.

Dy. Chief Executive Officer

File No.15-2(29)/2019-20-NA
Ministry of Environment, Forest & Climate Change
(National Authority)

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110003.
Dated: 31st December, 2019

To,
The Additional Chief Secretary/
Principal Secretary/ Secretary (Forests)
Government of Rajasthan
Jaipur

Sub: Annual Plan of Operation (APO) – Rajasthan (2019-20): approval regarding.

Sir/Madam,

The undersigned is directed to refer to letter No.14(02)/CAMP/PCCF/2018-19/1458 dated 10.04.2019 and letter dated 08.08.2019 of Government of Rajasthan on the above mentioned subject and inform that the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the Annual Plan of Operation – Rajasthan (2019-20) has already been conveyed vide letter. no. 11-100/FC2015-FC (Pt) dated 21st June 2019 for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund-Rajasthan" created under Section 4 of CAF Act, 2016.

2. The APO was initially discussed and approved in the 2nd Meeting of the Executive Committee of the National Authority held on 26.04.2019 and was further deliberated during 4th meeting of Executive Committee held on 15.10.2019.

3. The observations of 4th Executive Committee are provided below: -

- (i) The approved activities shall be carried out according to Rule 4 of CAF Rules, 2018, i.e. as per the provisions of the State financial rules or any such rules applicable from time to time in the State.
- (ii) Revised APO duly accounting for non-permissible activities as contained in approval letter of 26th June 2019 has not been submitted yet for records.
- (iii) There should not be a reduction in allocation for forestry sector in the State Budget due to flow of CAMPA funds.
- (iv) The State shall furnish a brief description and abstract of the monitoring work done by the Monitoring and Evaluation Wing of the SFD and by the independent monitor in the State as desired in Part I (f) & (g) respectively of Form XII, to the National Authority for records.
- (v) Geo-tags of all site specific as well as non-site-specific activities will be provided to the National Authority for record. Polygons of each plantation carried out shall be uploaded on e-Green watch portal.
- (vi) The proposed activities from monies received towards NPV deposited in the State Fund shall be bifurcated in the manner provided in Rule 5(2) and Rule 5(3). Similarly, the proposed activities from the interest accrued on monies in the State Fund shall be bifurcated in the manner provided in Rule 6(a) and 6(b). While doing so the specific sub rule shall also be mentioned against each proposed activity.
- (vii) The State Authority shall ensure that activities proposed from NPV shall be taken up as per the approved working plan/wildlife management plan prescriptions and after due consultation with the Gram Sabha & VFMC, as the case may be and shall be in consonance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required under proviso below Rule 5(3) (k).
- (viii) Provisioning of civil works in wildlife areas shall be consistent with approved management plan prescriptions.

- (ix) The proposed activities should be carried out as per approved schedule of rates, approved minimum wages etc.
- (x) A certificate regarding non-overlapping of activities with other schemes shall also be provided to the National Authority for records.
- (xi) "Measurable Outputs" of all physical activities and targets of each permissible activity along with period required for achieving the measurable output may be provided to the National Authority for records.
- (xii) Activities regarding purchase of vehicles, infrastructure development, wages etc. should be taken up as per decisions taken in the 4th meeting of the Executive Committee of the National Authority and if there is any revision in the APO on account of these activities, the same shall be communicated to the National Authority for records.
- (xiii) Repair of vehicles shall be limited to vehicles purchased from the CAMPA funds.
- (xiv) Maintenance of existing infrastructure like residential and official buildings related to frontline staff shall be done from the regular State budget.
- (xv) Maintenance of equipment including computers, printers and UPSs shall be limited to the equipment purchased by the State Authority from CAMPA funds.
- (xvi) The activity wise revised outlay for the APO shall be communicated to the National Authority for records, if there is any change in the approved outlay.
- (xvii) The assurances provided by the State Authority shall be adhered to.

Yours faithfully,

(Brijendra Swaroop)
Dy. Chief Executive Officer

Copy to:

1. Principal Chief Conservator of Forests (HoFF), Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, State CAMPA Rajasthan, Jaipur
3. Principal Secretary/Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Planning Deptt, Government of Rajasthan, Jaipur
5. Accountant General, Jaipur

Copy also forwarded to:

1. The Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.
2. The Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi.
3. ADG (FC)/ (WL)/ (NTCA), Environment Forest & Climate Change, New Delhi
4. Additional Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi.
5. Deputy Director General of Forests (Central), Regional Offices (Lucknow), Ministry of Environment, Forest and Climate Change
6. IGF FC/WL/FPD/SU/PE/FP/NAEB/NTCA, Environment Forest & Climate Change, New Delhi
7. The Principal Director (Audit), Scientific Department, AGCR Building, New Delhi.
8. NIC Cell with a request to upload this letter on the official website of MoEF&CC.
9. Sanction Folder/ Guard File.

Dy. Chief Executive Officer

Government of India
Ministry of Environment, Forest & Climate Change
(National Authority)
(Email: adhoc-campa-mef@nic.in)

Indira Paryavaran Bhavan
 Jor Bagh Road, Aliganj
 New Delhi-110003

Dated: the 15th July, 2020

To,

The Principal Secretary
 Department of Forest and Environment
 Government of Rajasthan
 Jaipur

Sub: Annual Plan of Operation for the year 2020-21 of Rajasthan CAMPA-reg.

Madam/Sir,

I am directed to refer to letter No.F.14(02)/CAMPA/APCCF/2020-21 dated 4th May 2020 and subsequent letters of the Rajasthan CAMPA on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the mandatory and time bound activities of the Annual Plan of Operation – Rajasthan (2020-21) at a total cost of **₹215.64 crore (Rupees two hundred fifteen crore and sixty four lakh only)** out of proposed outlay of **₹215.97** crore recommended by the State Steering Committee for carrying out approved activities during the current financial year from the “State Compensatory Afforestation Fund – Rajasthan” created under Section 4 of CAF Act, 2016.

2. The APO was discussed in the 6th meeting of the Executive Committee held on 27-28th May, 2020 respectively. The component wise approval accorded by the Executive Committee are as under:

(Amount ₹ in crores)

Sr No.	Major Activity	Proposed Amount	Approved Amount as per 6 th EC	Total approved Amount	Remarks
1	Mandatory works as per FCA approval	43.39	43.39	43.39	State Authority to ensure that utilization of funds for pending liabilities is strictly towards pending payments of APO 2019-20
	Subtotal (1)	43.39	43.39	43.39	
2	I. Min 80% NPV II. Max 20% of NPV	161.33	161.00	161.00	State Authority to ensure that utilization of funds for pending liabilities is strictly towards pending payments of APO 2019-20. Activity amounting Rs. 0.33 crore for research activities on Page 6 Sr no. 42 is not admissible

					under Rule 5(3).
	Subtotal (2)	161.33	161.00	161.00	
3	I. Minimum 60% of Interest	11.25	11.25	11.25	State Authority to ensure that utilization of funds for pending liabilities is strictly towards pending payments of APO 2019-20
	II. Maximum 40% of Interest				
	Subtotal (3)	11.25	11.25	11.25	
	Grand Total (1+2+3)	215.97	215.64	215.64	

3. The approval is subject to the following conditions:-

1. Prior to implementation of approved Annual Plan of Operations, the Executive Committee of the State Authority shall ensure that a certificate is available with them to the effect that the activities that are proposed to be taken up by them, are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006; activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved management plan. The State EC will also ensure that there is no overlapping of activities with other schemes.
2. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests shall, therefore, be given priority. Also, in the prevailing unprecedented circumstances of pandemic Covid 19, where loss of job and migration of labour is prevalent, more emphasis is to be given in APOs on creation of employment opportunities. Therefore, while implementing APOs, priority should be accorded to labour intensive activities for regeneration and development of forests.
3. Only 'Standalone' activities of State Forest Fire Action Plan should be proposed in the Annual Plan of Operation.
4. **The approved activities shall be carried out as per Rule 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.**
5. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. In future, the APOs that are sent to the National Authority for approval must be accompanied with rationale of activities proposed, information on approved minimum wage rate, schedule of rates, model estimates etc.
6. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO for 2020-21 and release money so that activities approved under the APO could be implemented in time.
7. Works related to Eco-tourism and Eco-development are permissible only as per approved site-specific schemes.
8. As per Rule 5 (2) (g), only soil and moisture conservation work in forests are

permissible. Soil and moisture conservation work should be carried out in an integrated manner under watershed approach from “ridge to valley”. Construction of Dams, Stop Dam and ponds and their deepening are to be taken up only if they are a part of an integrated soil and moisture conservation plan of the catchment area.

9. Maintenance/Improvement of buildings/infrastructure created from regular State budget (except activities permissible under 5(3)(d), CAF Rules, 2018) shall continue to be carried out from regular State budget
 10. Engagement of manpower (regular, contractual, through outsourcing or daily wage including Data Entry Operators and drivers etc), capacity building of the personnel involved in utilization of State Fund, publicity-cum-awareness programme and exhibition on various schemes being implemented by the State Authority shall be done as per provisions of CAF Rules, 2018 only.
 11. The proposed activities in the APO need to be rearranged at some places as per sub-rules of rule 5 and 6 of CAF Rules, 2018, wherever found inappropriate. The State Authority shall make necessary changes in the APO accordingly with the permission of the State Executive Authority. In addition, any increase or reduction in the proportion of Rule 5(2) and 5(3) as well as Rule 6(a) and 6(b) will also need to be adjusted in the next APO.
 12. The expenditure in respect of managing man-animal conflict such as payment of ex-Gratia, compensation for crop/property damages or damage to life on account of wild life and payment of reward to informers/helpers shall be paid from regular State budget.
 13. Maintenance of computers and other peripherals shall be limited the equipment purchased from CAMPA funds;
 14. Expenditure on items such as maintenance of vehicles and buildings purchased/constructed previously from CAMPA funds etc shall also be kept at the barest minimum, shall be for front-line staff only, and must relate directly to the attainment of objectives specified in CAF Act, 2016 and CAF Rules, 2018 i.e. primarily for regeneration of forests etc.
 15. Purchase of vehicles shall be avoided. Instead, hiring of vehicles shall be the first option. Repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
 16. The Executive Committee of the State Authority shall ensure that there is no mixing of money with any other state scheme under implementation from any other budget as per Explanation 2 below Rule 5 of CAF Rules, 2018.
 17. The State Authority shall ensure that adequate numbers of Geographical coordinates/Geo-tags of all the site-specific activities proposed in the Annual Plan of Operation are available. All the physical works undertaken under this APO shall be uploaded timely on the e-Green watch portal along-with photographs of the area before and after the execution of the work.
 18. 'Measurable output' of all physical activities and targets of each permissible activity along with period required for achieving the measurable output shall be monitored by the State Executive Committee and State Steering Committee.
4. The above approval is subject to following additional observations:
- i. The details of pending liabilities of the tune of ₹30.00 crore shall be submitted to the National Authority and the Executive Committee of the State Authority shall ensure that pending payment will be limited to only those activities, which were undertaken as per approved APO of 2019-20

and for which payment could not be made on account of COVID-19 at the end of the financial year 2019-20.

Yours faithfully,

Sd/-

(Brijendra Swaroop)

Dy. Chief Executive Officer

Copy to:

1. Principal Chief Conservator of Forests (HoFF), Rajasthan, Jaipur
2. Principal Secretary, Department of Finance, Government of Rajasthan, Jaipur
3. Chief Executive Officer, Rajasthan CAMPA, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Jaipur.

Copy also forwarded to:

1. Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
2. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi
3. ADG FC/WL/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
4. Mission Director, National Mission for Green India/Additional Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
5. Deputy Director General of Forests (Central), Ministry of Environment, Forest and Climate Change, All Regional Offices
6. IGF FC/WL/FPD/SU/PE/FP/NAEB/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
7. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
8. IFD/Sanction Folder/ Guard File.
9. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

Sd/-

(Brijendra Swaroop)

Dy. Chief Executive Officer

Government of India
Ministry of Environment Forest & climate Change
(National Authority)

Indira Paryavaran Bhawan
Jor Bagh, Aliganj
New Delhi-110003

Dated: 16 September, 2020

To,
The Principal Secretary
Forest Department
Government of Rajasthan
Jaipur

Subj: Supplementary Annual Plan of Operation of Rajasthan State Authority for the year 2020-21-reg.

Madam/Sir,

I am directed to refer to letter No.F.(A)PO 2020-21/CAMPA/PCCF/4843 dated 11th August, 2020 of the Government of Rajasthan on the above-mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the Supplementary Annual Plan of Operation-Rajasthan (2020-21) at a total cost of ₹ 65.34 crore (Rupees sixty-five crore and thirty four lakh only) out of the proposed outlay of ₹ 65.34 crore recommended by the State Steering Committee for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund-Rajasthan" created under Section 4 of CAF Act, 2016.

2. The supplementary APO was discussed in the 8th meeting of the Executive Committee held on 25th August, 2020. The component wise approval accorded by the Executive Committee is as under:

In Rs crore

Sr. No.	Major Activity	Amount Proposed in the APO	Approved Amount
1.	Mandatory works as per Section 6(a), CAF Act, 2016	12.46	12.46
2.	Activities as per Rule 5(2) of the CAF Rules, 2018	51.88	51.88
3.	Activities as per Rule 5(3) of the CAF Rules, 2018	1.00	1.00
	Total NPV	52.88	52.88
	Grand Total (1+2+3)	65.34	65.34

3. The approval is subject to conditions mentioned in letter of even number dated 15th July 2020.

Yours Faithfully,



(Rohit Tiwari)

Dy. Inspector General of Forest

Copy to:

1. Principal Chief Conservator of Forests (HoFF), Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, State CAMPA Rajasthan, Jaipur
3. Principal Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur

Copy also forwarded to:

1. Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
2. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi
3. ADG FC/WL/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
4. Additional Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
5. Mission Director, National Mission for a Green India, Ministry of Environment, Forest and Climate Change, New Delhi
6. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow
7. IGF (FC)/WL/FPD/SU/PE/FP/NAEB/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
8. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
9. IFD/Sanction Folder/ Guard File.
10. NIC, Bhopal (Kind attention Sri Sunil Jain, ") with a request to upload the sanction order on the e Green Watch.

Yours Faithfully,



(Rohit Tiwari)

Dy. Inspector General of Forest

F.No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest & Climate Change
(National Authority)

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 17th September, 2021

To,
The Principal Secretary,
Department of Forest and Environment
Government of Rajasthan,
Jaipur

Sub: Annual Plan of Operation for the financial year 2021-22 of Rajasthan State CAMPA.

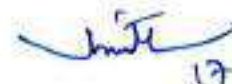
Sir/Madam,

I am directed to refer to letter No.FCA/F.14()/CAMPA/APCCF/2021-22/3031 dated 08.04.2021 of CEO CAMPA, Rajasthan on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the mandatory and time bound activities of Annual Plan of Operation- Rajasthan (2021-22) at a total cost of **Rs.25.00 crores** (Rupees twenty-five crores only) out of deferred activities of worth **Rs.25.88 crores** recommended by the State Steering Committee for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund – Rajasthan" created under Section 4 of CAF Act, 2016.

2. APO was discussed in 14th meeting of the Executive Committee of the National Authority held on 22nd, 23rd and 30th July, 2021. The NA has approved Rs.130.80 crores and deferred Rs.25.88 crores vide letter dated 23rd August 2021.

3. The Rajasthan State Authority has submitted the details of deferred activities. The details of approval of deferred activities are as under:

(Amount Rs. in Crore)					
Sl.	Activity	Unit	Physical Target	Financial Target	Remarks
1.	Activities as per Rule 5 (2)				
(i)	Voluntary relocation of villages from protected Areas (Sariska Tiger Reserve/ Mukundra Tiger Reserve /Ranthambhore Tiger Reserve)	As per APO		25.00	
(ii)	Planting of urban forestry by Miyawaki Technique in Alwar district Munkaska Nursery for 3 Years (Total Cost 96.00 Lacs)	Ha.	48.00	0.88*	Deferred
	Deferred			0.88	
	Grand Total			25.00	


17.9.21

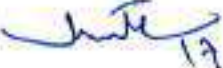
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The approval is subject to the following conditions:

- i. In the light of unique ecological condition of forests in Rajasthan and extreme biotic stress that they face, the state is allowed to construct pucca wall in areas where there is no other alternative. However, state should not go for pucca walls in all the proposed stretches indiscriminately, rather explore the possibility of alternative and locally appropriate technology for fencing such areas. The State Authority shall submit an undertaking to this effect to the NA.
- ii. Proposal for Miyawaki Plantation at Mungaska, Alwar: The State is advised that before posing an experimental plantation using Miyawaki technique, it should develop robust protocols for undertaking and developing such plantations models looking at the unique ecological condition in Rajasthan. Once it is developed, vetted and ready for implementation, it can propose for consideration of National Authority.
- iii. Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80 per cent is used for afforestation forest development and wildlife habitat improvement and maximum 20 per cent be used for infrastructure/capacity building related items. The Hon'ble Minister, Environment, Forest and Climate Change, Government of India & Chairman of the National Authority letter no NA-1/47/2020-NA dated 22.10.2020 addressed to Hon'ble CM of State Governments/LL Governors of UT Administration.
- iv. KML files of afforestation and other major works and their periodic photos (before start of the work and after the completion of the work on an annual basis) shall be uploaded on E-Green Watch portal.
- v. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities, and the EC and the Steering Committee of all the State Authorities shall take adequate measures in this regard.
- vi. For third party monitoring state should engage agency who are independently working and it should not be local NGOs/ organisations which is attached/ working with the forest departments.
- vii. The monitoring and evaluation report of the works done upto the year 2020-21 be ready by September, 2021, and similarly report on activities taken up in 2021-22 must be made available in time by September 2022.
- viii. It is to be noted that from now on, a third party (independent) Monitoring Report of major works undertaken in the previous year shall be submitted along with other necessary documents for consideration of APO by the EC of NA.
- ix. A statement that the Annual Report and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
- x. Prior to implementation of approved APOs the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006; activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved management plan.
- xi. The State EC will also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.

 17.9.21

- xii. Local species, especially fruit and fodder species, has to be given preference in afforestation/ regeneration to be carried out; monoculture should not be undertaken, and planting of exotic species shall be avoided.
- xiii. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority. Also, priority should be accorded to labour intensive activities for regeneration and development of forests.
- xiv. State Forest Fire Action Plan proposed in the Supplementary APOs/APOs shall be a "standalone" activity.
- xv. The approved activities shall be carried out as per Rule 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- xvi. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. In future, the APOs that are sent to the National Authority for approval must be accompanied with rationale of activities proposed, information on approved minimum wage rate, schedule of rates, model estimates etc.
- xvii. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
- xviii. Works related to Eco-tourism and Eco-development are permissible only as per approved site-specific schemes.
- xix. Soil and moisture conservation work shall be carried out in an integrated manner under watershed approach from "ridge to valley only in degraded forests. This shall focus on assisted natural regeneration and supplemented by artificial seeding with quantifiable monitoring parameters. Construction of Dams, Stop Dam and ponds and their deepening are to be taken up only if they are a part of an integrated soil and moisture conservation plan of the catchment area. Since this component (SWC for regeneration of forests) is a very large work, the efficacy of the design and the activities shall be concurrently monitored by a reputed independent agency. Actions will be, accordingly, taken during the lifetime of each project. The overall impact on improved forest regeneration shall be shared with NAEB (MoEF&CC) on an annual basis.
- xx. The proposed activities in the APO need to be rearranged at some places as per sub- rules of rule 5 and 6 of CAF Rules, 2018, wherever found inappropriate. The State Authority shall make necessary changes in the APO accordingly with the permission of the State Executive Authority.
- xxi. Purchase of vehicles shall be avoided. Instead, hiring of vehicles shall be the first option. Repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xxii. 'Measurable output' of all physical activities and targets of each permissible activity along with period required for achieving the measurable output shall be monitored by the State Executive Committee and State Steering Committee.

 17.9.21

- xxiii. The validity of APO (2021-22) shall expire on 31.03.2022. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2022-23) and are approved.

Yours faithfully



(Siam Khan Muan Guite)
Assistant Inspector General of Forests
National Authority

Copy to:

1. PCCF(HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur

Copy also forwarded to:

1. Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
2. Special Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
3. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi
4. DG FC/WL/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
5. Mission Director, National Mission for Green India, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
6. Deputy Director General of Forests, Integrated Regional Office, Ministry of Environment, Forest and Climate Change (All Regional Offices)
7. IGF FC/WL/FPD/SU/PE/FP/NAEB/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
8. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
9. IFD/Sanction Folder/ Guard File.
10. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.



(Siam Khan Muan Guite)
Assistant Inspector General of Forests
National Authority

F.No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest & Climate Change
(National Authority)

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 15th November, 2021

To,
The Principal Secretary
Department of Forest and Environment
Government of Rajasthan
Jaipur

Sub: Additional Annual Plan of Operation for 2020-21 of Rajasthan State CAMPA: sanction for spill over activities regarding GIB Conservation works in Desert National Park, Jaisalmer, during 2021-22,

Sir/Madam,

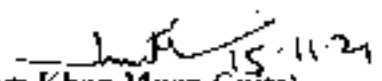
I am directed to refer to letter No.F.14(2)/CAMPA/APCCF/2021-22/4933 dated 24.08.2021 of CEO, Rajasthan CAMPA on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for carrying out spill over works of the Additional Annual Plan of Operation – Rajasthan (2020-21) at a total cost of Rs.265.78 lakh (Rupees two hundred sixty five lakh and seventy eight thousand only) during the current financial year from the "State Compensatory Afforestation Fund – Rajasthan" created under Section 4 of CAF Act, 2016.

2. The Executive Committee of National Authority in its 8th meeting held on 25.08.2020 had approved the Additional APO for 2020-21 that also included mandatory activities regarding GIB Conservation works in Desert National Park, Jaisalmer, Rajasthan at the total cost of Rs 275.00 lakh. However, the State could spent only Rs 9.22 lakh on these activities during 2020-21.

3. The Executive Committee of National Authority in its 15th meeting held on 20.10.2021 has approved the spill-over activities for its implementation during current financial year.

4. The approval is subject to conditions mentioned in letter of even number dated 15th July 2020.

Yours faithfully


(Siam Khan Muan Guite)
Assistant Inspector General of Forests
National Authority

Copy to:

1. PCCT(HoFE)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
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8. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
9. IFD/Sanction Folder/ Guard File.
10. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC


(Siam Khan Muan Guite)

Assistant Inspector General of Forests
National Authority

F.No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest & Climate Change
(National Authority)

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 23rd August, 2021

To:

The Principal Secretary,
Department of Forest and Environment
Government of Rajasthan,
Jaipur

Sub: Annual Plan of Operation for the financial year 2021-22 of Rajasthan State CAMPA.

Sir/Madam,

I am directed to refer to letter No.FCA/ F.14Q/CAMPA/APCCF/2021-22/3031 dated 08.04.2021 of CEO CAMPA, Rajasthan on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the mandatory and time bound activities of Annual Plan of Operation- Rajasthan (2021-22) at a total cost of **Rs.130.80 crores** (Rupees one hundred thirty crores and eighty lakh only) out of remaining activities of worth **Rs. 156.68 crores** recommended by the State Steering Committee for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund – Rajasthan" created under Section 4 of CAF Act, 2016.

2. The APO was discussed in the 14th meeting of the Executive Committee of the National Authority held on 22nd, 23rd and 30th July, 2021.

The details of approval of remaining activities are as under:

(Amount Rs. in Crore)

S.NO.	Activity	Unit	Physical Target	Financial Target	Remarks
1.	A. Site Specific Activities as per Section 6 (a)				
	a. Pending liability of the year 2020-21			17.50	
	B. Wildlife Management Plan (Wildlife Clearance)				
	a. Parwan dam project (Baran and wildlife Kota division)	As per APO		2.00	

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b.	Chambal Bhilwara pipeline project at Mukundra National Park, Kota	As per APO		2.00	
c.	Pending liability of the year 2020-21			2.00	
C. Mitigative Measures (Forest Clearance of NH-76 Kota-Chittorgarh)					
a.	Construction of permanent fencing & developing green belt up to 1 KM of the bypass road forest land should be included in the cost of bypass project apart from the CA and other cost 1.5 meter high stone wall	RMT	10186.000	2.90	
b.	Wildlife conservation and environment education in the area (Interpretation center at garadiyamahadev of MHTR)	As per APO		0.50	
Subtotal - Site Specific Activities				26.90	
2.	Activities as per Rule 5 (2)				
	A. Eco-restoration and protection of forest area by construction of pucca wall (6 feet height) fencing at the boundary of the protected areas and other wild life areas.	Rmt.	40000.000	15.00	Locally appropriate fencing allowed
	B. Soil and moisture Conservation Works in and around Protected Area/conservation reserve/ potential wild life area				
	a. Anicut type III/ tankas / water bodies	Nos.	35.000	2.28	
	b. Anicut type II / guzzlers / tankas / water bodies	Nos.	70.000	2.63	
	Total			4.91	
	C. Voluntary relocation of villages from protected Areas (Sariska Tiger Reserve/ Mukundra Tiger Reserve /Ranthambhore Tiger Reserve)	As per APO		25.00*	Deferred
	D. Habitat & Corridor development works in National park and sanctuaries				

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a. New Advance Action	HA.	300.000	1.12	
b. 1st year Maintenance	HA.	200.000	0.15	
c. 2nd year Maintenance in Kailadevi sanctuary, Karauli	HA.	200.000	0.05	
Total			1.32	
E. Habitat improvement works in National park and sanctuaries and other potential wildlife area				
a. Habitat improvement works after scraping in Keoladeo National Park, Bharatpur	Ha	16.000	0.33	
b. Closure for biodiversity Conservation	Ha	200.000	0.75	
Total			1.08	
F. Works including Strengthening Prey base, construction of water holes, Shelter habitat development, Eco restoration wall, Avoiding Man-Animal conflict etc. in sanctuary areas:				
a. Jaisamand Sanctuary (Creation of WHS - 5, percolation tanks- 2)	As per APO		0.52	
b. Kumbhalgarh Sanctuary (Habitat improvement & Grassland development including removal of invasive species & Construction of ramp well)	As per APO		0.75	
c. RaoliTodgarh Sanctuary (Habitat improvement & Grassland development including removal of invasive species & Construction of ramp well)	As per APO		0.60	
Total			1.87	
G. Conservation of BansialKhetari Conservation reserve Jhunjhunu as per project				
a. Construction of 4'ft wall	Rmt	2,000	0.57	Locally appropriate fencing allowed

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b. Habitat improvement	Ha	50	0.09	
c. Habitat improvement committed 1st year	Ha	50.000	0.12	
d. Construction of water holes/ Gabion structure / Anicut	As per APO	3.000	0.02	
Total			0.80	
H. Conservation of BansialKhetari-Bagour Conservation reserve Jhunjhunu as per project				
a. Construction of 6'ft wall	Rmt	2,000	0.75	Locally appropriate fencing allowed
b. Habitat improvement	Ha	50.000	0.09	
c. Habitat improvement committed 1st year	Ha	100.000	0.24	
d. Construction of water holes/ Gabion structure / Anicut	As per APO	3.000	0.02	
Total			1.10	
I. Conservation reserve beed Jhunjhunu as per Project				
a. Construction of 6'ft wall	Rmt	2,000	0.75	Locally appropriate fencing allowed
b. Habitat improvement	Ha	50.000	0.09	
c. Habitat improvement committed 1st year	Ha	100.000	0.24	
d. Construction of water holes/ Gabion structure / Anicut	As per APO	3.000	0.02	
Total			1.10	
J. Mansamata Conservation Reserve, Jhunjhunu (plan 2020-21 to 2029-30)				
a. Construction of 6'ft wall	Rmt	2,000	0.75	Locally appropriate

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					fencing allowed
	b. Habitat improvement	Ha	50.000	0.09	
	c. Construction of water holes/ Gabion structure / Anicut	As per APO	3.000	0.02	
	Total			0.86	
	K. Conservation of Lesser Florican Conservation reserve , Sarwar				
	a. Construction of bore well with accessories etc. complete	As per APO	1.00	0.02	
	b. Construction of path way	As per APO		0.02	
	c. Construction of juglar (water supply for birds)	no	5.00	0.02	
	d. Water Drainage System	As per APO		0.05	
	e. Watch & ward 1 x 12 = 12 Months		5538.00	0.006	
	f. Miscellaneous Expenses including removal of juliflora etc.	As per APO		0.01	
	Total			0.13	
	L. Establishment, operation and maintenance of animal rescue centre and veterinary treatment facilities for wild animals				
	a. Creation of rescue wards in districts lacking rescue centers	Nos	1.000	0.025	
	b. Maintenance of Rescue Wards	Nos	34.000	0.68	
	c. Running and maintenance of rescue centers for wild animals including provision for transportation, veterinary care, consultation, medicine etc	Nos	32.000	0.64	
	Total			1.34	
	M. Provision of drinking water & fodder for wild animals during pinch period (from April to June)	As per APO		2.00	

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N. Maintenance of Arboretum / herbal garden / gene pool plots pali, Sikar, Baran, & DCF (WL) Kota	Nos.	4.000	0.04	
O. Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 ft height) specially in the encroachment and mining prone areas (except wildlife area)	Rmt	39,500	11.26	Locally appropriate fencing allowed. Expenditure to be as per Schedule Rates
P. Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 ft height) specially Division of Pratapgarh - Padi Road NH-113 (Forest Block Gudabaobji&PunaPatthar)	Rmt	2,500.00	0.71	
Q. Forest Boundary Protection / Demarcation by erection of RCC Boundary Pillars	Nos.	9000.000	2.11	
R. Planting of urban forestry by Miyawaki Technique in Alwar district Munkaska Nursery for 3 Years (Total Cost 96.00 Lacs)	Ha.	48.000	0.88*	Deferred
S. Hiring of machinery for eviction of encroachment and prevention of illegal mining and camp equipment	As per APO		2.00	
T. Research proposals by AFRI				
a. Survey and selection of Candidate Plus Trees and Identification of Seed Production Areas and Broad Leaved Species of Rajasthan	As per APO		0.16	
b. Development of Seed Production Areas of economically important tree species of Rajasthan.	As per APO		0.15	
c. Improvement of survival rate in Kairi.eCapparis decidua under field planting conditioning by architecting root biomass and in-situ moisture management	As per APO		0.26	
Total			0.56	
Subtotal - Rule 5(2)			48.20	

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3.	Activities as per Rule 5 (3)				
	A. Hiring of Patrolling Vehicles for forest protection and management				
	a. Hiring Vehicles for protection and rescue of wildlife for 53 divisions (if required)	Nos.	55,000	0.55	
	B. Improvement of residential quarters of frontline staff (forester nakas & guard chowkies/barracks) [Building constructed under CAMPA]	As per APO		1.00	
	C. Nursery Infrastructure upgradation	As per APO		15.00	
	D. Infrastructure development and construction of forest chowkies, Buildings for Forest protection and Management				
	a. forest Chowkies	Nos.	25,000	1.37	
	b. Office cum residence for Range Forest Officers	Nos.	10,000	1.05	
	E. Capacity Building				
	a. Capacity Enhancement, Skill development and Knowledge upgradation trainings for Forest staff (On campus trainings) (30 Trainings)	As per APO		0.72	
	b. Capacity enhancement, Skill and Knowledge upgradation trainings for Forest department staff (On-line web based trainings)	As per APO		0.25	
	c. One Day Workshop for policy makers and senior executives of forest and other departments of the Government (center and state)	As per APO		0.40	
	d. Three-day Seminar for policy makers and senior executives of forest and other departments of the Central and state Government	As per APO		0.25	

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25/05/2014 7

e. 10 Days on Campus Training for DCFs/ ACFs/Surveyors etc of GIS and Web based Techniques for Planning, management and Conservation of Forest Stock and Bio diversity. GPS, High Resolution satellite imagery based mapping and Forest Land Record digitization	As per APO	0.23	
f. On Campus Sensitization trainings about Forest and biodiversity conservation and Awareness generation programs for school and college students/Teachers/ NGOs/ Government agencies and line departments/VFPMCs/Media and other stakeholders by way of workshops/competitions/ camps/ exhibitions and fairs etc.	As per APO	0.20	
g. Off Campus field trainings for Public outreach, Awareness generation, Nature camps for common masses and various stakeholders for Green Entrepreneurship	As per APO	0.20	
h. Publication activities, Management and operation of learning management system (LMS) and Study material editing and upgradation for relevant learning content development	As per APO	0.25	
i. New Infrastructure Creation for Training Capacity Enhancement at RFWTI Jaipur for optimization and broader coverage	As per APO	0.00	
j. Renovation, Repair, Upgradation and modernization of existing training facilities (Campus, lecture halls, hostels) for greater qualitative and quantitative coverage	As per APO	0.00	

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22/08/2024

	k. Research Activities, data collection and its management and documentation	As per APO	0.25	
	F. Information and Communication Technology			
	a. Procurement of Data Storage devices and Power Backup equipment for Information & communication purposes	As per APO	0.09	
	b. Procurement of supporting software	As per APO	0.02	
	c. Maintenance of hardware, software and related IT equipments	As per APO	0.15	
	d. Digital Display Maps for information	As per APO	0.16	
	e. Procurement of high Quality GPS for interactive maps facility	As per APO	0.15	
	f. Forest boundary mapping and digitization of forest blocks in IGNU & Desert area	As per APO	0.20	
	g. Purchase of communication devices for field officers to strengthen of infrastructure and capacity building	As per APO	0.20	
	G. Monitoring and Evaluation			
	a. Providing internet facility to field staff for monitoring of plantation through various applications/portals of the department		1.00	
	Subtotal - Rule 5(3)		23.70	
	H. Pending liability for the year 2020-21		30.00	
	Total NPV		101.90	
4.	Activities as per Rule 6(a)			
	A. To offset the incremental cost of compensatory afforestation and	As per APO	2.00	

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	penal compensatory afforestation at the increased wage rates				
	Subtotal - Rule 6(a)			2.00	
	Subtotal deferred			25.88	
	Grand Total			130.80	

3. The approval is subject to the following conditions:

- i. It is noted that the State CAMPA must provide details of activities amounting to Rs. **25.88 crores** which have been deferred.
- ii. Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80 per cent is used for afforestation forest development and wildlife habitat improvement and maximum 20 per cent be used for infrastructure/capacity building related items. The Hon'ble Minister, Environment, Forest and Climate Change, Government of India & Chairman of the National Authority letter no NA-1/47/2020-NA dated 22.10.2020 addressed to Hon'ble CM of State Governments/Lt. Governors of UT Administration.
- iii. KML files of afforestation and other major works and their periodic photos (before start of the work and after the completion of the work on an annual basis) shall be uploaded on E-Green Watch portal.
- iv. Casual engagement of local people or labours to assist regular staff of State forest department for works for protection of forest and wildlife undertaken from State fund as per rule 5(3)(f) is subject to the limit of 25% of total cost under the component. These will be standalone and monitorable items of work, and there shall be no mixing of funding for the same work.
- v. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities, and the EC and the Steering Committee of all the State Authorities shall take adequate measures in this regard.
- vi. For third party monitoring state should engage agency who are independently working and it should not be local NGOs/ organisations which is attached/ working with the forest departments.
- vii. The monitoring and evaluation report of the works done upto the year 2020-21 be ready by September, 2021, and similarly report on activities taken up in 2021-22 must be made available in time by September 2022.
- viii. It is to be noted that from now on, a third party (independent) Monitoring Report of major works undertaken in the previous year shall be submitted along with other necessary documents for consideration of APO by the EC of NA.
- ix. A statement that the Annual Report and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.

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 23/07/2021

- x. Prior to implementation of approved APOs the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006; activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved management plan.
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- xiv. State Forest Fire Action Plan proposed in the Supplementary APOs/APOs shall be a "standalone" activity.
- xv. The approved activities shall be carried out as per Rule 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
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- xvii. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
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 22/01/2021

- xx. The proposed activities in the APO need to be rearranged at some places as per sub-rules of rule 5 and 6 of CAF Rules, 2018, wherever found inappropriate. The State Authority shall make necessary changes in the APO accordingly with the permission of the State Executive Authority.
- xxi. Purchase of vehicles shall be avoided. Instead, hiring of vehicles shall be the first option. Repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xxii. 'Measurable output' of all physical activities and targets of each permissible activity along with period required for achieving the measurable output shall be monitored by the State Executive Committee and State Steering Committee.
- xxiii. The validity of APO (2021-22) shall expire on 31.03.2022. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2022-23) and are approved.
- xxiv. The final approval of APO (2021-22) shall be considered only after the State Government/UT Administration submits a compliance report as per the guidelines regarding utilization of unspent balance of the Ad-hoc CAMPA issued vide letter no. NA-15/1/2020-NA dated 15.07.2020 of Ministry of Environment, Forest and Climate Change.

Yours faithfully



(Ajeeta Longjam)
Assistant Inspector General of Forests
National Authority

Copy to:

1. PCCF(HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
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5. Accountant General, Rajasthan, Jaipur

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2. Special Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
3. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi

4. DG FC/WI/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
5. Mission Director, National Mission for Green India, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
6. Deputy Director General of Forests, Integrated Regional Office, Ministry of Environment, Forest and Climate Change (All Regional Offices)
7. IGF FC/WI/FPD/SU/PE/FP/NAEB/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
8. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
9. IFD/Sanction Folder/ Guard File.
10. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.


(Ajeeta Longjam)
(Assistant Inspector General of Forests)
National Authority

F.No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forests and Climate change
(National Authority)

Hall No. 1, 4th Floor,
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 27th May, 2021

To,
The Principal Secretary
Department of Forests and Environment
Government of Rajasthan
Jaipur

Sub: Annual Plan of Operation for the year 2021-22 of Rajasthan State CAMPA-reg.

Sir/Madam,

1. I am directed to refer to letter no. F.14 (J)/CAMPA/APCCT/2021-22/3031 dated 08th April, 2021 of Government of Rajasthan on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the mandatory and time bound activities of the Annual Plan of Operation Rajasthan (2021-22) at a total cost of Rs.128.25 crore (Rupees one Hundred Twenty Eight and Twenty Five Lakhs only) out of proposed outlay of Rs.284.92 crore recommended by the State Steering Committee the current financial year from the "State Compensatory Afforestation Fund –Rajasthan" created under Section 4 of CAF Act, 2016.

2. The APO was discussed in the 12th meeting of the Executive Committee of the National Authority held on 27th April, 2021 and the component wise approval for carrying out essential plantation activities is as under:

Sl. NO.	Activity	Unit	Physical Target	Financial Target (Rs. in Crore)	Remarks
1.	Site Specific Activities as per Section 6 (a) of the CAF Act, 2016				
A	COMPENSATORY AFFORESTATION				
	(a) CA on allotted Non Forest Land for compensatory afforestation				
	i) New Advance Action	ha.	412.545	2.00	
	ii) Committed (1st year)	ha.	1055.950	6.03	
	iii) Committed (2nd year)	ha.	1054.020	1.73	
	iv) Committed (3rd year)	ha.	747.750	0.38	
	v) Committed (4th year)	ha.	697.310	0.35	
	vi) Committed (5th year)	ha.	1150.800	0.58	
	vii) Committed (6th year)	ha.	1518.490	0.77	
	viii) Committed (7th year)	ha.	1868.710	0.95	
	ix) Committed (8th year)	ha.	342.050	0.17	

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Sl. No.	Activity	Unit	Physical Target	Financial Target (Rs. in Crore)	Remarks
	x) Committed (9th year)	ha	529.320	0.27	
	xi) Committed (10th year)	ha	538.880	0.27	
	Total NFL			13.50	
	b) CA on Degraded Forest Land for compensatory afforestation				
	i) New Advance Action	Ha.	287.8030	1.17	
	ii) Committed (1st year)	Ha.	701.573	2.62	
	iii) Committed (2nd year)	ha	1071.590	1.26	
	iv) Committed (3rd year)	ha	1885.080	1.02	
	v) Committed (4th year)	ha	1909.250	1.04	
	vi) Committed (5th year)	ha	3956.000	2.15	
	vii) Committed (6th year)	ha	1547.080	0.84	
	viii) Committed (7th year)	ha	3182.030	1.73	
	ix) Committed (8th year)	ha	1033.010	0.56	
	x) Committed (9th year)	ha	1000.000	0.54	
	xi) Committed (10th year)	ha	1000.000	0.54	
	Total DFL			13.48	
B.	Plantation of Medicinal/ Dwarf plants under electric transmission lines				
	(i) New Advance Action	Ha.	31.760	0.15	
	(ii) 1st year Maintenance	Ha.	147.973	1.98	
	(iii) 2nd year Maintenance	Ha.	242.501	3.24	
	Total of Medicinal/Dwarf Plants			5.37	
C.	Plantation of 100 trees in lieu of diversion of forest land to petrol pump and other				
	(i) New Advance Action cum planting	Nos.	3280.000	0.20	
	(ii) Maintenance 1 st year	Nos.	3610.000	0.02	
	(ii) Maintenance 2 nd year	Nos.	4700.000	0.02	
	Total of 100 tree plantation			0.23	
D.	Mitigative Measures (Forest Clearance of NH-76 Kota-Chittorgarh)				
	Plantation activity (for Mitigative measures area only)				
	i) New advance action	Ha	560.000	4.92	
	ii) Planting year (1st year)	Ha	700.000	1.84	
	iii) 2nd year maintenance	Ha	500.000	1.31	
	iv) 3rd year maintenance	Ha	200.000	0.53	
	v) 4th year maintenance	Ha	40.000	0.11	
	Total Mitigative Measures		2000.00	8.71	
	Subtotal - Site Specific Activities			41.29	
2.	Proposed Activities as per Rule 5 (2) of the CAF Rules, 2018				
A.	Road side plantation				
	a) Road side tree plantation on both sides of the road				
	i) 2nd year maintenance in chittorgar	Rkm	75.520	0.30	

Sl. NO.	Activity	Unit	Physical Target	Financial Target (Rs. in Crore)	Remarks
	h (75.52 Rkm)				
	ii) 3rd year maintenance in Jaisalmer (17.20 Rkm) and Bundi (50.00 Rkm)	Rkm	67.200	0.18	
	iii) 5th year maintenance in jodhpur (2 Rkm) Sirohi (3 Rkm) and Bundi (16.50 Rkm)	Rkm	21.500	0.01	
	b) Road Side tree plantation of the road in the district Baran (NH 27 Palayta to Kasba Thana)				
	i) New advance action cum planting	Rkm	10.000	1.15	
	ii) 2nd year maintenance	Rkm	10.000	0.14	
	iii) 3rd year maintenance	Rkm	14.000	0.24	
	c) Road side tree plantation on both sides of the road in Ring pit NH 52 Sikar to Bikaner and Ladika bus to sambalpurawran				
	i) 3rd year Maintenance	Rkm	50.000	0.44	
	ii) 5th year Maintenance sikar (11.68 Rkm)	Rkm	11.680	0.08	
	d) Road side tree plantation in district Rajsamand (NH -8 Km 225 to Shakti Hotel via Ganesh Tukri)				
	i) 6th year Maintenance	Rkm	2.000	0.01	
	Total of Road side plantation			2.55	
B.	As per NGT Directions (NGT order, ref of O.A no. 79/2017(CZ))				
	(i) 1st Year Maintenance for Dholpur (ANR model)	ha.	75.000	0.08	
	(ii) 3rd Year Maintenance for Dholpur (ANR Model)	ha	150.000	0.03	
	Total of NGT directions			0.11	
C.	Soil and moisture Conservation Works in and around Protected Area / conservation reserve/ potential wild life area				
	(i) MPI	Nos	65.000	0.46	
	Total of SMC works			0.46	
D.	Conservation of Lesser Florican Conservation reserve, Sarwar				
	a) Development of grass bir by sowing grass / legumes etc.	nos.	1000 grass tufts	0.052	
E.	3rd year Maintenance of Singling of julfloia Coppice shoots leaving leadin	Ha	240.000	0.24	

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Sl. No.	Activity	Unit	Physical Target	Financial Target (Rs. in Crore)	Remarks
	g shoot at interval of 5 m and removal of small bushes of juliflora in between with waxing or coaltering the roots below 6 inches ground level filling the soil and pressing to store recoppicing in 5 Ha. unit around water holes. (12 unit for each Sanctuary), NCS, Van Vihar, Kesari bhag & Ramsagar sanctuary. (240ha.)				
	Total			0.24	
F.	Assisted Natural Regeneration (ANR) Restocking of Degraded Forest Areas				
	i) New advance action	ha	10000.000	43.89	
	ii) committed (1st year)	ha	18500.000	18.93	
	iii) committed (2nd year)	ha	9950.000	3.62	
	iv) committed (3rd year)	ha	6000.000	1.16	
	v) committed (4th year)	ha	5927.000	1.15	
	Total of ANR			68.76	
G.	Silvi Pastoral Model				
	i) New advance action	ha	400.000	0.70	
	ii) Committed (1st year)	ha	1600.000	4.89	
	Total of Silvi pastoral model			5.59	
H.	Productivity Enhancement Operation				
	a) Cultural operation of Bamboo				
	(i) Advance Action	ha	1600.000	4.78	
	(ii) Committed (1st year)	ha	900.000	0.15	
	b) Cultural operation of Tendu	ha	2575.000	1.65	
	Total of Productivity Enhancement Operation			6.58	
I.	Creation/maintenance of fire line & combating of forest fire for prevention of forest fire in forest areas				
	(i) Amount for creation of fire line	RKM	367.437	0.28	
	(ii) Amount for Maintenance of fire line	RKM	74.000	0.03	
	Total of Fire management			0.31	
	Total - Rule 5(2)			84.65	
3.	Proposed Activities as per Rule 5 (3) of the CAF Rules, 2018				
A.	Monitoring and Evaluation				
	(i) Preparation of Status Report on CAMPAs works as per FCA proposals division wise	Ls		0.06	
	(ii) Monitoring and evaluation of work	Ls		0.70	

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Sl. NO.	Activity	Unit	Physical Target	Financial Target (Rs. in Crure)	Remarks
	ks executed under CAMPA (Third Party Evaluation).				
	Total			0.76	
	Total - Rule 5(3)			0.76	
	Subtotal NPV			85.41	
4.	Proposed Activities as per Rule 6(a) of the CAF Rules, 2018				
A.	For disbursement of sitting fees and allowances to nominated members of the State Authority	Ls		0.05	
B.	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority	Ls		1.00	
	Subtotal - Rule 6(a)			1.05	
5.	Activities as per Rule 6(b) of the CAF Rules, 2018				
A.	Management of office establishment, office equipment including computers and peripherals and its maintenance for the State Authority	Ls		0.10	
B.	Hiring of staff cars for the use of the officers and officials of the State Authority	Ls		0.10	
C.	CAMPA Work Auditing	Ls		0.20	
D.	Other contingencies for management of the State Authority, with the approval of the steering committee of the State Authority	Ls		0.10	
	Subtotal - Rule 6(b)	Ls		0.50	
	Total Interest			1.55	
	Grand Total			128.25	

3. CEO Rajasthan requested for approval of the component for provision of drinking water for animals in wildlife areas. EC decided the matter. It was appreciated that this activity, being the primary responsibility of the State, could be primarily funded by the State's own scheme or under other Central/CSS scheme, e.g. Development of Wildlife Habitat scheme. The EC did not approve the proposal, and requested the CEO Rajasthan to make provision of water augmentation in wildlife areas from other sources as suggested.

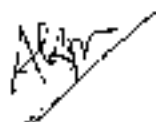
4. The approval is subject to the following conditions:

Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80 per cent is used for afforestation forest development and wildlife habitat improvement and maximum 20 per cent be used for infrastructure/capacity building related items. The Hon'ble Minister, Environment, Forest and Climate Change, Government of India &



Chairman of the National Authority has reiterated this several time including during the meeting of State Forest Ministers. Such of utilization is also in conformity with the spirit and the preamble of the CAF Act 2016.

- i. KML files of afforestation and other major works and their periodic photos (before start of the work and after the completion of the work on an annual basis) shall be uploaded on E-Green Watch portal.
- ii. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities, and the EC and the Steering Committee of all the State Authorities shall take adequate measures in this regard.
- iii. The monitoring and evaluation report of the works done upto the year 2019-20 be ready by September, 2021, and similarly report on activities taken up in 2021-22 must be made available in time by September 2022.
- iv. It is to be noted that from now on, a 3 Party (Independent) Monitoring Report of major works undertaken in the previous year shall be submitted along with other necessary documents for consideration of APO by the EC of NA.
- v. A statement that the Annual Report and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
- vi. Prior to implementation of approved APOs the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006; activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved management plan.
- vii. The State EC will also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
- viii. Local species, specially fruit and fodder species, has to be given preference in afforestation/ regeneration to be carried out; monoculture should not be undertaken, and planting of exotic species shall be avoided.
- ix. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority. Also, priority should be accorded to labour intensive activities for regeneration and development of forests.
- x. State Forest Fire Action Plan proposed in the Supplementary APOS/APOS shall be a "standalone" activity.
- xi. The approved activities shall be carried out as per Rule 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- xii. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. In future, the APOS that are sent to the National Authority for approval must be accompanied with rationale of activities proposed, information on approved minimum wage rate, schedule of rates, model estimates etc.



- xiii. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
- xiv. Works related to Eco-tourism and Eco-development are permissible only as per approved site-specific schemes.
- xv. Soil and moisture conservation work shall be carried out in an integrated manner under watershed approach from "ridge to valley only in degraded forests. This shall focus on assisted natural regeneration and supplemented by artificial seeding with quantifiable monitoring parameters. Construction of Duma, Stop Dam and ponds and their deepening are to be taken up only if they are a part of an integrated soil and moisture conservation plan of the catchment area. Since this component (SWC for regeneration of forests) is a very large work, the efficacy of the design and the activities shall be concurrently monitored by a reputed independent agency. Actions will be, accordingly, taken during the lifetime of each project. The overall impact on improved forest regeneration shall be shared with NAEB (MoEF&CC) on an annual basis.
- xvi. The proposed activities in the APO need to be rearranged at some places as per sub-rules of rule 5 and 6 of CAF Rules, 2018, wherever found inappropriate. The State Authority shall make necessary changes in the APO accordingly with the permission of the State Executive Authority.
- xvii. Purchase of vehicles shall be avoided. Instead, hiring of vehicles shall be the first option. Repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xviii. 'Measurable output' of all physical activities and targets of each permissible activity along with period required for achieving the measurable output shall be monitored by the State Executive Committee and State Steering Committee.
- xix. The validity of APO (2021-22) shall expire on 31.03.2022. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2022-23) and are approved.
- xx. The final approval of APO (2021-22) shall be considered only after the State Government/UT Administration submits a compliance report as per the guidelines regarding utilization of unspent balance of the Ad-hoc CAMPA issued vide letter no. NA-15/1/2020-NA dated 15.07.2020 of Ministry of Environment, Forest and Climate Change.

Yours faithfully


(Anand Kumar Prabhakar)
Deputy Inspector General of Forests

Copy to:

1. PCCE(HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur

Copy also forwarded to:

1. Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
2. Special Secretary & Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
3. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi
4. ADG FC/WL/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
5. Mission Director, National Mission for Green India, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
6. Deputy Director General of Forests, Integrated Regional Office, Ministry of Environment, Forest and Climate Change (All)
7. IGF FC/WL/FPD/SU/PE/PP/NAEB/NTCA, Ministry of Environment, Forest and Climate Change, New Delhi
8. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
9. IFD/Sanction Folder/ Guard File.
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(Anand Kumar Prabhakar)
Deputy Inspector General of Forests

No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
(National Authority)
E-mail: adhoc-campa-mef@nic.in

Block No 3, 4th Floor
Hall No.1, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 14th June, 2022.

To,

The Principal Secretary,
Department of Forest and Environment,
Government of Rajasthan,
Jaipur.

Sub: Annual Plan of Operation for the financial year 2022-23 of Rajasthan State CAMPA –Deferred items regarding.

Sir,

I am directed to refer to letter No.F14(J/CAMPA/APO/2022- 23/ APCCF/ St. Comm /1680 dated 22nd March, 2022 and No.(Raj) CAMPA/APCCF/2021-22/3316 dated 24.05.2022 on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the Annual Plan of Operation-Rajasthan (2022-23

2. During the 16th Executive Committee meeting of the National Authority has approved APO of 2022-23 at total cost of **Rs.206.45 crores** and deferred **Rs.37.39 crores** out of proposed outlay of **Rs.255.86 crores**. The State Authority has submitted the clarifications regarding each item of work and detail justifications of deferred activities amounting to Rs. 43.63 crore.

3. The Executive Committee deliberated and approved the APO of 2022-23 with financial outlay of **Rs. 37.37 crore** as per following component wise details

(Amount in Rs. Crore)

CAF Rules Activities		Physical Targets	Financial Targets (Rs. in Crores)	Remarks
1. Compensatory Afforestation/Site-specific Activities/Mandatory Activities				
Mandatory Activities (As per specific condition)	Mitigative Measures (Forest Clearance of NH-76 Kota-Chittorgarh) :			
	Pending liability of year 2021-22 – wildlife clearance		0.325	
	Cost of permanent fencing & developing green belt up to 1 KM. of	5946.00	1.69	



1

CAF Rules	Activities	Physical Targets	Financial Targets (Rs. in Crores)	Remarks
	Go bypass road forest land should be included in the cost of bypass project apart from the CA and other cost (1.5 meter high stone wall) (in RML)			
	Plantation Activity (for Mitigative Measures area only) (in Ha.)	1960.00	8.84	
2. Activities proposed under NPV 80%, Rule 5(2) :				
5(2) (a)	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)			
	ii) Committed/Maintenance (Ha.)	42630.00	21.60	
5(2) (b)	Silvi Pastoral Planting Model for IGNP Areas (in Ha.)			
	Committed (2nd year) Maintenance 1st Year	500.00	0.42	
5(2) (b)	Artificial Regeneration (AR) (Other than ANR/NFL/DFL)			The activity is approved in 16 th J.C meeting of National Authority. The physical target shall be treated as given in APO
	i) Reforestation of Degraded Forests-II (RDF-II) (New Advance Action) (in Ha.)	1000.00		
	ii) Sand Dunes Stabilization (SDS) for IGNP Areas (New Advance Action) (in Ha.)	1000.00		
	iii) Block Plantation (BP) for IGNP Areas (New Advance Action) (in Ha.)	500.00		
5(2) (c)	h) Maintenance & upgradation of Hardware and IT related equipment	As per APO	0.15	
5(2) (c)	e) Procurement of High-Quality GPS for interactive maps facility	As per APO	0.15	
5(2) (d)	Hiring of machinery for eviction of encroachment and prevention of illegal mining and camp equipment (in LS)		1.50	
5(2) (f)	Purchasing/Hiring of Patrolling vehicles for forest protection and wildlife management			
	a) Purchasing of Motor cycles for front line field staff for protection of forests (Nos.)	50.00	0.35	
	b) Hiring of Patrolling Vehicles for forest protection and rescue of wildlife		0.83	

CAF Rules	Activities	Physical Targets	Financial Targets (Rs. in Crores)	Remarks
	@ Rs. 1.50 Lacs each forest division (If required). (in LS)			
5(2) (a)	Pest and Disease Control Operations for plantations in forest areas (Specific demand based allotment) (in LS)		0.20	
5(2) (m)	Scientific Research/Study to identify the large old trees of different species ('Mahavriksha') of Rajasthan State (for 1st Year) (in LS)	As per APO	0.05	
5(3) (h)	Providing SIM based Internet facility to field staff for monitoring of plantation through various applications/portals of the Department		1.26	
	Capacity Building : (in LS)			
5(3) (1)	b) Creation of Infrastructure for Center for Conservation of Natural Resources, Environment Protection and Climate Change at RFWTI, Jaipur : Office space for staff accommodation for center for conservation of Natural Resources, Environment Protection and Climate Change (1000 sq. ft. @ Rs 2000/sq.ft.)		0.20	
Grand Total APO			37.37	

4. The approval is subject to the following conditions:

- The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
- All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO State CAMPA in prescribed formats and placed on their websites.
- The construction and maintenance of Rescue Centre should only be taken up after vetting of Central Zou Authority (CZA) and when funds are not available from other sources.



- v. A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
- vi. If required and approved by National Authority, casual engagement of local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife to be undertaken from State fund as per rule 5(3)(f).
- vii. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities. Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third party monitoring and evaluation of CAMPA activities.
- viii. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independently working. It should not be local NGOs/ organisations already working with the Forest Department or State Government.
- ix. The monitoring and evaluation report of the works done up to the year 2021-22 should be ready by September, 2022 and made available to National Authority. Similarly report on CAMPA activities taken up in 2022-23 must be made available in time by September 2023.
- x. A statement that the Annual Report, Annual accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each House of the State legislature as per requirements of section 29 of the CAA Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
- xi. Prior to implementation of approved APOs, the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006. Activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved Wildlife Management Plan. Whereas, activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan.
- xii. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation.
- xiii. The State/UTs Authorities should make a detail record and status of all the lands under protected areas/ forests below transmission lines and submit the status of their management to MoEF&CC.
- xiv. The State EC shall also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
- xv. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
- xvi. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Also, priority should be accorded to labour intensive activities for regeneration and development of forests.



- xvii. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. The APOs that are sent to the National Authority for approval must be accompanied with rationale of activities proposed, information on approved minimum wage rate, schedule of rates, model estimates etc.
- xviii. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time. The tabular information on total proposed outlay of APO submitted by State/UT CAMPA, the funds approved by National Authority, the funds released by state Government and funds utilised during last year.
- xix. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
- xx. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xxi. State Forest Departments to complete the demarcation and digitization of forest boundaries for protection of forests and plantation activities within six months.
- xxii. IRO should also monitor and evaluate CAMPA activities. Sufficient budgetary provisions should be kept for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
- xxiii. The validity of APO (2022-23) shall expire on 31.03.2023. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2023-24) and are approved.
- xxiv. The final approval of APO (2022-23) shall be considered only after the State Government/UT Administration submits a compliance report as per the guidelines regarding utilization of unspent balance of the Ad-hoc CAMPA issued vide letter No.NA-15/1/2020-NA dated 15.07.2020 of Ministry of Environment, Forest and Climate Change.

Yours faithfully,



(Prem Kumar Jha)
Joint Chief Executive Officer
National Authority

Copy to:

1. PCCF(HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur.

Copy also forwarded through email to:

1. PPS to DGF&SS for kind information
2. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi;
3. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Kolkata;
4. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi;
5. IFD/Sanction Folder/Guard File;
6. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.



(Prem Kumar Jha)
Joint Chief Executive Officer
National Authority

No.NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
(National Authority)
E-mail: adhoc-campa-mef@nic.in

Block No.3, 4th Floor
Hall No.1, CGO Complex
Lodhi Road, New Delhi-110003
Dated the 13th May, 2022.

To,
The Principal Secretary,
Department of Forest and Environment,
Government of Rajasthan,
Jaipur.

Sub: Annual Plan of Operation for the financial year 2022-23 of Rajasthan State CAMPA – regarding.

Sir,

I am directed to refer to letter No.F14()/CAMP/APO/2022- 23/APCCF/ St.Comm./1680 dated 22nd March, 2022 on the above mentioned subject and to convey the approval of the Executive Committee of the National Authority under Section 15 (1) (i) of the Compensatory Afforestation Fund (CAF) Act, 2016 for the Annual Plan of Operation-Rajasthan (2022-23) at a total cost of **₹.211.82 crore** [Rupees two hundred eleven crores and eighty-two lakhs only] out of proposed outlay of **₹.255.88 crore** as recommended by the State Steering Committee for carrying out approved activities during the current financial year from the "State Compensatory Afforestation Fund-Rajasthan" created under Section 4 of CAF Act, 2016.

2. The APO was discussed in the 16th meeting of the Executive Committee held on 06th April, 2022. The component wise approvals accorded by the 16th Executive Committees are as under:

Amount in Rs. Crores				
CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
1. Compensatory Afforestation/Site-specific Activities/Mandatory Activities :				
Mandatory Activities (As per specific condition)	CA on allotted Non-Forest Land for Compensatory Afforestation (CA-NFL)			
	i) New Advance Action (Ha.)	993.61	5.36	
	ii) Committed/Maintenance (Ha.)	9103.37	7.86	
	CA on Degraded Forest Land for Compensatory Afforestation (CA-DFL)			
	i) New Advance Action (Ha.)	494.44	2.23	

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CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	ii) Committed/Maintenance (Ha.)	17436.44	11.96	
	Additional Compensatory Afforestation (ACA)	74.57	0.34	
	i) New Advance Action (Ha.)			
	Penal Compensatory Afforestation (PCA)	802.16	3.62	
	i) New Advance Action (Ha.)			
	Plantation of Medicinal/Dwarf plants under electric transmission lines or Medicinal Plantation below transmission lines			
	i) New Advance Action (Ha.)	424.7741	2.17	
	ii) Committed/Maintenance (Ha.)	208.73	2.34	
	Plantation of 100 trees/plants in lieu of diversion of forest land to petrol pump/roads/water cases and others (No. of Plants)			
	i) New Advance Action-cum-Planting	12975.00	0.82	
	ii) Committed/Maintenance	9670.00	0.04	
	Pending liability for CA – NFL/DFL/ACA/PCA/Medicinal Plants/100 Plants of the year 2021-22		2.50	
	WildLife Management Plan (Wildlife Clearance Proposals) :			
	1. Parwan Dam Project (Wildlife Kota Division) (in LS)	As per APO	5.88	Approved Rs. 5.88 crore out of 11.77 crore
	2. Chambal Bhilwara Pipeline Project at Mukundra National Park, Kota (in LS)	As per APO	3.00	
	Catchment Area Treatment (CAT) Plan (Tonk Forest Division) : (For Isarda Dam Irrigation Project) (in LS)		1.50	
	Mitigative Measures (Forest Clearance of NH-76 Kota-Chittorgarh) :			
	Spill-over Activity (of Advance Action (560 Ha.) of the Year 2021-22) For Kota Forest Division (in LS)		1.46	
	Subtotal		51.08	
2. Activities proposed under NPV 80%, Rule 5(2) :				
5(2) (a)	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)			

CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	i) New Advance Action (Ha.)	10500.00	51.44	
5(2) (a)	As per NGT Directions (NGT order, ref O.A no. 79/2017(CZ)) for Dholpur Division (i) 4th Year Maintenance for Dholpur (ANR Model) (in Ha.)	150.00	0.03	
5(2) (b)	Road Side Plantation/Planting of plants :			
	a) Road Side tree plantation on both sides of the road in different divisions {Committed} (in RKM.)	112.72	0.35	No extra cost will be allowed for NH-26
	b) Road Side tree plantation of the road in the district Baran (NH 27 Palayta to Kasba Thana) {Committed} (in RKM.)	34.00	0.58	
	c) Road Side tree plantation on both sides of the road in Ring pit. i) NH 52 Sikar to Bikaner {Committed} (in RKM.)	50.00	0.38	
	d) Road Side tree plantation in district Rajsamand (NH -8 Km 225 to Shakun Hotel via Ganesh Tekri) {Committed} (in KM.)	2.00	0.01	
5(2) (b)	Artificial Regeneration (AR) {Other than ANR/NFL/DFL}			
	i) Reforestation of Degraded Forests-II (RDF-II) {New Advance Action} (in Ha.)	500.00	4.96	
	ii) Sand Dunes Stabilization (SDS) for IGNP Areas {New Advance Action} (in Ha.)	500.00	4.05	
	iii) Block Plantation (BP) for IGNP Areas {New Advance Action} (in Ha.)	250.00	1.82	
	iv) Canal Side Plantation (Distributory) {CSP(D)} for IGNP Areas {New Advance Action} (in RKM.)	100.00	0.16	
	v) Canal Side Plantation (Minor) {CSP(M)} for IGNP Areas {New Advance Action} (in RKM.)	200.00	0.54	
5(2) (b)	Silvi Pastoral Planting Model for IGNP Areas (in Ha.)			
	i) New Advance Action	260.00	0.55	
	ii) Committed (1st year)/ Planting Year	100.00	0.27	



CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	Silvi Pastoral Planting Model for Non-IGNP Areas (<i>in Ha.</i>)			
	i) New Advance Action	950.00	1.79	
	ii) Committed (1st year)/ Planting Year	300.00	0.82	
	iii) Committed (2 nd year /Maintenance)	350.00	0.38	
5(2) (c)	Silvicultural Operations in Forests : Productivity Enhancement Operation/Activity (to conserve/promote Natural Regeneration):			
	1.Cultural operation of Bamboo			
	i) Advance Action (<i>Ha.</i>)	750.00	2.64	
	ii) Committed (1st year) (<i>Ha.</i>)	1600.00	0.32	
	2. Cultural operation of Tendu			
	i) Advance Action (<i>Ha.</i>)	2400.00	1.53	
5(2) (d)	Ecorestoration and protection of forest area by construction of pucca wall (6 feet height) fencing at the boundary of the protected areas and other wildlife prone areas (<i>RMT.</i>)	30000.00	10.05	
5(2) (d)	Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially in the encroachment and mining prone areas (Except wildlife area) (<i>RMT.</i>)	39000.00	10.22	
5(2) (d)	Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially Diversion of Pratapgarh - Padi Road NH-113 (Forest Block Hudabavji & Punapathar, Range-Pipalkhunt) (<i>RMT.</i>)	2500.00	0.66	
5(2) (d)	Forest Boundary Protection/ Demarcation by erection of RCC Boundary Pillars (All forest area) (<i>Nos.</i>)	15000.00	3.52	
5(2) (d)	Purchasing/Hiring of Patrolling vehicles for forest protection and wildlife management			
5(2) (f)	Forest Fire Prevention and Control Operations: (Creation/Maintenance of Fire Line & combating of forest fire for prevention of forest fire in forest areas): (<i>in KM.</i>)			

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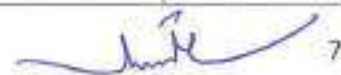
CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	(A) Amount for Creation of Fire Line	197.80	0.17	
	(B) Amount for Maintenance of Fire Line	575.640	0.24	
5(2) (g)	Soil and moisture Conservation (SMC) Works in and around Protected Areas /Conservation Reserves/Potential Wild life Areas			
	a) Anicut type III (Nos.)	40.00	2.60	
	b) Anicut type II (Nos.)	39.00	1.46	
	c) MPT (Nos.)	78.00	0.55	
5(2) (h)	Voluntary Relocation of villages from Protected Areas (Sariska Tiger Reserve/ Mukundra Tiger Reserve /Ranthambhore Tiger Reserve/Proposed Ramgarh Vishdhari Tiger Reserve) (in LS)		25.00	
5(2) (i)	Habitat & Corridor Development Works in National Parks & Sanctuaries (Habitat Improvement Works in outside PA/CA but wildlife prone areas) {Committed} (in Ha.)	500.00	0.31	
5(2) (i)	Habitat Improvement Works in National Parks, Sanctuaries, Conservation Reserves, Closures and other potential wildlife areas for Biodiversity Conservation			
	(i) Advance Action (Ha.)	670.00	2.80	
	(ii) 1st Year Maintenance (Ha.)	200.00	0.17	
5(2) (i)	Proposals for Development Works /Conservation Works in Nahargarh Sanctuary (as per Project) : (in LS) (1.) Construction of 6' (6 feet) boundary wall around periphery - 2,000 RMT. @ Rs. 3,350/- per RMT. = Rs. 67.00 Lacs (2.) Construction of Causeway - 3 (three) @ Rs. 5.00 Lacs each = Rs. 15.00 Lacs (3.) Construction of 3 (three) new Anicut Type III @ Rs. 6.50 Lacs each = Rs. 19.50 Lacs (4.) Construction of Percolation Tank - 5 (five) @ Rs. 0.70 Lacs each = Rs. 3.50 Lacs	As per APO	1.05	
5(2) (i)	Proposals for Development Works	As per APO	1.05	



CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	/Conservation Works in Jhalana Leopard Reserve (Amargarh & Lalberi Forest Block) : (in LS) (1.) Construction of 6' (6 feet) boundary wall around periphery - 2,000 RMT. @ Rs. 3,350/- per RMT. = Rs. 67.00 Lacs (2.) Construction of Causeway - 3 (three) @ Rs. 5.00 Lacs each = Rs. 15.00 Lacs (3.) Construction of 3 (three) new Anicut Type III @ Rs. 6.50 Lacs each = Rs. 19.50 Lacs (4.) Construction of Percolation Tank - 5 (five) @ Rs. 0.70 Lacs each = Rs. 3.50 Lacs			
5(2) (i)	Scientific Research Study for Rewilding of the Protected Areas of Jhalana Leopard Reserve and Mukundra Hills Tiger Reserve (in LS)	As per APO	0.40	
5(2) (i)	Conservation of Bansial Khetri Conservation Reserve Jhunjhunu as per project			
	a) Construction of 6'ft wall (RMT.)	2000.00	0.67	
	b) Habitat improvement (Committed Year 1st - Planting Year) (Ha.)	50.00	0.14	
	c) Habitat improvement (Committed Year 2nd - Maintenance 1st Year) (Ha.)	50.00	0.05	
	d) Construction of Water Holes/ Gabion Structure / Anicut (Nos.)	3.00	0.02	
5(2) (i)	Conservation of Bansial Khetri-Bagour Conservation Reserve Jhunjhunu as per project			
	a) Construction of 6'ft wall (RMT.)	1500.00	0.50	
	b) Habitat improvement (Committed Year 1st - Planting Year) (Ha.)	50.00	0.14	
	c) Habitat improvement (Committed Year 2nd - Maintenance 1st Year) (Ha.)	100.00	0.11	
	d) Construction of Water Holes/ Gabion Structure / Anicut (Nos.)	3.00	0.02	
5(2) (i)	Conservation Reserve Beed Jhunjhunu as per Project			
	a) Construction of 6'ft wall (RMT.)	1500.00	0.50	
	b) Habitat improvement (Committed	50.00	0.14	



CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	Year 1st - Planting Year) (Ha.)			
	c) Habitat improvement (Committed Year 2nd - Maintenance 1st Year) (Ha.)	100.00	0.11	
	d) Construction of Water Holes/ Gabion Structure / Anicut (Nos.)	3.00	0.02	
5(2) (i)	Mansamata Conservation Reserve, Jhunjhunu (Plan 2020-21 to 2029-30)			
	a) Construction of 6'ft wall (RMT.)	1500.00	0.50	
	b) Habitat improvement (Committed Year 1st - Planting Year) (Ha.)	50.00	0.13	
	c) Construction of Water Holes/ Gabion Structure / Anicut (Nos.)	3.00	0.02	
	Shahabad Conservation Reserve, Baran			
5(2) (i)	a) Construction of 6'ft wall (RMT.)	2000.00	0.67	
	b) Construction of Water Holes/ Gabion Structure/ Anicut (Nos.)	5.00	0.04	
5(2) (i)	Conservation of Lesser Florican Conservation Reserve , Arwar Forest Block 271 ha. Sarwar, Ajmer			
	a) Construction of 2590 meters stone masonry wall - Arwar Forest Block 271 ha. (including 6' wall construction (LS) 7400 RMT. - Outstanding Wall) (in RMT.)	2590.00	0.87	
	b) Erection of 7.4 km, 1.2 m high barbed wire, angle iron and chain link fencing above stone masonry wall. (Nos) (in Sgm.)	3200.00	0.21	
	c) Development of grass bir by sowing grass/mung/other crops etc. (Nos.)	516.00	0.05	
	d) Planting and other silvicultural activities (Ha./Nos.)	450.00	0.005	
	e) Construction of juglar (water supply for birds) (Nos.)	5.00	0.02	
5(2) (k)	Establishment, operation and maintenance of animal Rescue Centres/Rescue Wards and veterinary treatment facilities for wild animals (in Nos.)			
	a) Maintenance of Rescue Wards (Other than Nagaur, Bikaner, Jodhpur	11.00	0.22	

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CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	and Barmer Districts)			
	b) Maintenance of Rescue Wards in Nagaur, Bikaner, Jodhpur and Barmer Districts	24.00	0.96	
	c) Running and maintenance of Rescue Centres for wild animals (Other than Nagaur, Bikaner, Jodhpur and Barmer Districts)	23.00	0.46	
	d) Running and maintenance of Rescue Centres for wild animals in Nagaur, Bikaner, Jodhpur and Barmer Districts	9.00	0.36	
5(2) (m)	Research Proposals by AFRI : as Spill-over activity (in LS)			
	1) Survey and selection of Candidate Plus Trees and Identification of Seed Production Areas and Broad Leaves Species of Rajasthan (for IInd Year)	As per APO	0.05	Approved Rs.0.05 crore out of Rs.0.10 crore
	2) Development of Seed Production Areas of Economically Important Tree Species of Rajasthan (for IInd Year)	As per APO	0.06	
	3) Improvement of Survival Rate in Kair i.e Capparis decidua under field planting conditions by Architecting Root Biomass and in-situ Moisture Management (for IInd Year)	As per APO	0.05	
5(2) (m)	Scientific Research/Study to identify the large old trees of different species ('Mahavriksha') of Rajasthan State (for Ist Year) (in LS)	As per APO	0.05	
5(2) (m)	Up gradation of Soil & Water Testing Laboratory under Silviculture Office (in LS) (a) Enhance Infrastructure of the laboratory (2.00 lakhs) Renovation of existing laboratory, changing of electric fittings, exhausts, washbasin & Water sinks (b) Purchase the required laboratory based chemicals and other apparatus & machines	As per APO	0.03	
5(2) (m)	Modernization of Seed Testing Laboratory & Improvement of Seed Processing Facilities under Silviculture Office (in LS)	As per APO	0.09	



CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	(a) Renovation of existing laboratory building including flooring, Doors, Changing of electric fittings, Sanitary work, washbasin, Water sinks, Water Tank & basic amenities for staff (b) Wash room for soaking and treatment of seed (c) Equipments such as Oven, geyser, germination papers etc. (d) Construction of shade for drying of seeds to improve seed processing facilities.			
	Subtotal		140.13	
1. Activities proposed under NPV 20%, Rule 5(3) :				
5(3) (a)	Establishment, up-gradation and maintenance of modern nurseries and other planting :			
	(i)Nursery Infrastructure upgradation/Upgradation of Nursery (in LS)	As per APO	3.00	
	(ii)Creation of New Nursery (Nos.)	4.00	0.60	
5(3) (c)	Information and Communication Technology (ICT) : (in LS)	As per APO		
	a) Procurement of Data Storage devices (Portable Hard Disk) and Power Backup equipment (for mobile)	As per APO	0.11	
	d) Capacity Building and Infrastructure strengthening regarding communication /devices (Laptops/ Tablets) for field officers	As per APO	0.43	Approved Rs.0.43 crore out of Rs.0.86 crore
	e) GIS Works/Task : 1. To prepare GIS Layers such as compartment boundaries of forest blocks. 2. Creation of new GIS Layers. 3. Creation of useful thematic maps. 4. Development & maintenance of GIS databases. 5. Support in GIS integration with departmental MIS system and support to capacity building.	As per APO	0.05	
	f) IT Task : To maintain and update public information system of the State Authority and present all information	As per APO	0.05	



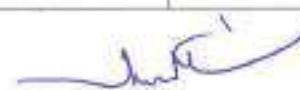
CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	on its transaction in the public domain.			
5(3) (d)	Construction, up-gradation and maintenance of inspection paths, forest roads in forest area, watch towers, check posts and timber depots for protection of forest and wildlife			
	Watch Towers (Nos.)	12.00	0.60	
	Check Posts (Nos.)	1.00	0.05	
5(3) (e)	Infrastructure development and construction of Forest Chowkies, Buildings for Forest protection and Management			
	a) Forest Guard Chowkies (for plinth area 675 Sq. ft.) (Nos.)	24.00	2.04	
	b) Office-cum-Residence (OCR) for Range Forest Officers (for plinth area 1000 Sq. ft.) (Nos.)	16.00	1.88	
5(3) (e)	Construction of Toilets/Bathrooms for facilitate to frontline staff (specially for women) in the field (Nos.)	50.00	0.20	
5(3) (e)	Improvement of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife/Improvement of residential quarters of frontline staff (forestor nakas & guard chowkies/ barracks) : (Building constructed under CAMPA) (in LS)	As per APO	2.00	
5(3) (g)	Survey and mapping of forest areas for Forest Fire control, Compensatory Afforestation Works, Soil and Moisture Conservation, Catchment Area Treatment and Wildlife Management for preparing Annual Plans to be executed from the State Fund (in LS)	As per APO	0.21	
	Monitoring and Evaluation (M & E) : (in LS)			
5(3) (g) & (h)	Preparation of Status Report on CAMPA Works as per FCA proposals Division wise	As per APO	0.06	
5(3) (h)	Monitoring and Evaluation of Works executed under CAMPA (Third Party Evaluation)	As per APO	0.70	
	Capacity Building : (in LS)			
5(3) (1)	a) Capacity Enhancement, Skill	As per APO	1.00	

CAF Rules	Activities	Physical Targets	Financial Targets (Rs. In Crores)	Remarks
	development and Knowledge upgradation trainings for Senior Executives/DCF/ACFs/Ros/ Surveyors/Forest staff/ policy makers/technical staff/drivers			
	c) Training of veterinary officers working on deputation in the forest department and catering the needs of the Protected Areas for rescue of wildlife through Wildlife Institute of India (WII), Dehradun	As per APO	0.30	
	Pending liability of NPV Items for the year 2021-22.		5.00	
	Subtotal		18.28	
4. Activities proposed under Interest Part (60%), Rule 6(a) :				
6(a) (i)	To offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates (<i>in LS</i>)	As per APO	1.00	
6(a) (v)	For disbursement of sitting fees and allowances to nominated members of the State Authority (<i>in LS</i>)	As per APO	0.05	
6(a) (iv)	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority (<i>in LS</i>)	As per APO	0.70	
5. Activities proposed under Interest Part (40%), Rule 6(b) :				
6(b) (i) & (ii)	Management of office establishment; office equipment including computers and peripherals and its maintenance for the State Authority (<i>in LS</i>)	As per APO	0.10	
6(b) (iii)	Hiring of staff cars for the use of the officers and officials of the State Authority (<i>in LS</i>)	As per APO	0.10	
6(b) (v)	CAMPA Work Auditing (<i>in LS</i>)		0.20	
	Other contingencies for management of the State Authority, with the approval of the Steering Committee of the State Authority (<i>in LS</i>)	As per APO	0.10	
6(b) (vi)	Hiring of 2 Interns/Fellows/ Research Scholars for Scientific Research/Study under "PCCF(HOFF)'s Forest Development/ Eco-system Services Restoration Cell" (<i>in LS</i>)	As per APO	0.08	
	Subtotal		2.33	
	Grand Total APO		211.82	



2. For the items of APO, which have been deferred, EC directed the State Authority to submit the following details to National Authority for consideration in the next EC meeting.

CAF Rules	Activities	Physical Targets	Financial Targets (Rs. in Crores)	Remarks
1. Compensatory Afforestation/Site-specific Activities/Mandatory Activities:				
Mandatory Activities (As per specific condition)	Pending liability of the year 2021-22		0.50	
	Mitigative Measures (Forest Clearance of NH-76 Kota-Chittorgarh) :			
	Cost of permanent fencing & developing green belt up to 1 KM. of the bypass road forest land should be included in the cost of bypass project apart from the CA and other cost (1.5 meter high stone wall) (in RMT.)	5946.00	1.69	Deferred Details to be furnished
	Plantation Activity (for Mitigative Measures area only) (in Ha.)	1960.00	8.84	
2. Activities proposed under NPV 80%, Rule 5(2) :				
5(2) (a)	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)			
	ii) Committed/Maintenance (Ha.)	42630.00	21.60	Deferred Details of Success percentage should be submitted
5(2) (b)	Silvi Pastoral Planting Model for IGNP Areas (in Ha.)			
	Committed (2nd year)/ Maintenance Ist Year	500.00	0.42	Deferred Details of Success percentage should be submitted
5(2) (c)	b) Maintenance & upgradation of Hardware and IT related equipment	As per APO	0.15	Not approved
5(2) (c)	c) Procurement of High-Quality GPS for interactive maps facility	As per APO	0.15	
5(2) (d)	Hiring of machinery for eviction of encroachment and prevention of illegal mining and camp equipment (in LS)		1.50	Deferred Details to be submitted
5(2) (d)	Purchasing/Hiring of Patrolling vehicles for forest protection and wildlife management			

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CAF Rules	Activities	Physical Targets	Financial Targets (Rs. in Crores)	Remarks
	a) Purchasing of Motor cycles for front line field staff for protection of forests (Nos.)	50.00	0.35	Not Approved
	b) Hiring of Patrolling Vehicles for forest protection and rescue of wildlife @ Rs. 1.50 Lacs each forest division (If required), (in LS)		0.83	Not Approved
5(2) (e)	Pest and Disease Control Operations for plantations in forest areas (Specific demand based allotment) (in LS)		0.20	Not Approved
5(3) (h)	Providing SIM based Internet facility to field staff for monitoring of plantation through various applications/portals of the Department		1.26	Not Approved
	Capacity Building : (in LS)			
5(3) (1)	b) Creation of Infrastructure for Center for Conservation of Natural Resources, Environment Protection and Climate Change at RFWTI, Jaipur : Office space for staff accomodation for center for conservation of Natural Resources, Environment Protection and Climate Change (1000 sq. ft. @ Rs. 2000/sq.ft.)		0.20	
	Grand Total APO		37.69	

4. The approval is subject to the following conditions:

- The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
- All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO State CAMPA in prescribed formats and placed on their websites.
- The construction and maintenance of Rescue Centre should only be taken up after vetting of Central Zoo Authority (CZA) and when funds are not available from other sources.
- A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets



- and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
- vi. If required and approved by National Authority, casual engagement of local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife to be undertaken from State fund as per rule 5(3)(f).
 - vii. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities. Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third party monitoring and evaluation of CAMPA activities.
 - viii. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independently working. It should not be local NGOs/ organisations already working with the Forest Department or State Government.
 - ix. The monitoring and evaluation report of the works done up to the year 2021-22 should be ready by September, 2022 and made available to National Authority. Similarly report on CAMPA activities taken up in 2022-23 must be made available in time by September 2023.
 - x. A statement that the Annual Report, Annual accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
 - xi. Prior to implementation of approved APOs, the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006. Activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved Wildlife Management Plan. Whereas, activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan.
 - xii. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation.
 - xiii. The State /UTs Authorities should make a detail record and status of all the lands under protected areas/ forests below transmission lines and submit the status of their management to MoEF&CC.
 - xiv. The State EC shall also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
 - xv. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
 - xvi. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Also, priority should be accorded to labour intensive activities for regeneration and development of forests.
 - xvii. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. The APOs that

 14

- are sent to the National Authority for approval must be accompanied with rationale of activities proposed, information on approved minimum wage rate, schedule of rates, model estimates etc.
- xviii. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time. The tabular information on total proposed outlay of APO submitted by State/UT CAMPA, the funds approved by National Authority, the funds released by state Government and funds utilised during last year.
- xix. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
- xx. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xxi. State Forest Departments to complete the demarcation and digitization of forest boundaries for protection of forests and plantation activities within six months.
- xxii. IRO should also monitor and evaluate CAMPA activities. Sufficient budgetary provisions should be kept for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
- xxiii. The validity of APO (2022-23) shall expire on 31.03.2023. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2023-24) and are approved.
- xxiv. The final approval of APO (2022-23) shall be considered only after the State Government/UT Administration submits a compliance report as per the guidelines regarding utilization of unspent balance of the Ad-hoc CAMPA issued vide letter No.NA-15/1/2020-NA dated 15.07.2020 of Ministry of Environment, Forest and Climate Change.

Yours faithfully,



(Siam Khan Muan Guite)
Assistant Inspector General of Forests
National Authority

Copy to :

1. PCCF(HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur

Copy also forwarded through email to:

1. PPS to DGF&SS for kind information
2. Chief Executive Officer (National Authority), Ministry of Environment, Forest and Climate Change, New Delhi;
3. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Kolkata;
4. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi;
5. IFD/Sanction Folder/ Guard File;
6. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.



(Siam Khan Muan Guite)
Assistant Inspector General of Forests
National Authority

File No. NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning
Authority
E-mail: adhoc-campa-mef@nic.in

(Revised sanction)

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated: 12th December, 2023

To,

The Principal Secretary,
Forest Department
Government of Rajasthan, Jaipur

Sub: Approval of deferred items in Annual Plan of Operation for the year 2023-24 of Rajasthan State CAMPA-reg.

- Ref: 1. Letter No. F-14 () APO 2023-24/CAMPA/APCCF/2022-23/9346 dated 10.02.2023
2. File No. 15/23/2020-NA dated 04.05.2023
3. Letter no. CAMPA/APCCF/2023-24/774 dated 25.05.2023 of Government of Rajasthan
4. File No. 15/23/2020-NA dated 03.07.2023

Sir,

In continuation of this Authority's letter at (4) above and the detailed information received from State Authority of Rajasthan at above (Ref. 3) with necessary justification, it is to inform that the proposal was discussed during the 23rd meeting of Executive Committee held on 13.06.2023 which has approved an additional amount of **Rs. 39.65 crores** (Rupees thirty nine crore and sixty five lakh only) against the proposed activities as under:

(Area in ha. & Rs. in Crore)

S.N o.	Deferred Activities	Original Proposed in APO 2023-24 by State		Decision as per Sanction order circulated dated 3 rd July 2023		Deferred amount proposed by State	Decision taken by EC	Total amount approved	Total physical approved
		Physical Target	Financial Target	Physical Target	Financial Target				
1	5(2)a. ANR New advanced	13700.00	68.93	7946.00	40.00	28.93	Approved	68.93	13700.00

I/59817/2023

	action								
2	5(2)b. New Advance work	4050.00	13.36	2146.00	7.00	6.36	Approved	13.36	4050.00
3	5(2)k. Establishment, maintenance of animal rescue centre and veterinary treatment facilities for wild animals	67	2.00	17	0.50	1.50	Approved for Rs. 0.50 crore	1.00	33
4	5(2)m. Management of biological diversity and biological resource	3	0.42	1	0.20	0.22	Approved Rs. 0.20 crore	0.40	3
	5(3)e Improvement of residential and official buildings								
5	a) Forest Guard Chowkies (for plinth area 675 Sq. ft.)	21	2.09	2	0.20	1.89	Approved for Rs. 1.00 crore	1.20	12
6	Office-cum Residence for Range Forest Officer (for plinth area 1000 sq. ft.)	11	1.86	1	0.20	1.66	Approved	1.86	11
7	Improvement of residential and official building in forest for front line staff deployed for the protection of forest and wildlife	As per APO	1.00	As per APO	0.10	0.90	Not approved	0.10	-
8	5(3)h. Independent concurrent monitoring and evaluation and third party monitoring	As per APO	2.02	As per APO	0.80	1.22	Approved for Rs. 1.00 crore	1.80	As per APO
	Total approved additional amount						Rs. 39.65 crore		

2. The sanction order is revised in view of typographical error with the approval of Competent Authority. The sanction is subject to the same terms & conditions as

I/59817/2023

mentioned in the sanction letter issued by National Authority, CAMPA vide no. NA-15/23/2020/NA dated 4th May 2023.

3. All wage payments should be made through Direct Benefit Transfer (DBT).

Signed by Shivanand S
Talawar
Date: 14-12-2023 15:19:42
Reason: Approved

Yours faithfully,

(Shivanad S Talawar)

Assistant Inspector General of Forests

Copy to:

1. The PCCF & HoFF, Government of Rajasthan, Jaipur.
2. The Chief Executive Officer, State CAMPA, Rajasthan, Jaipur.
3. The Secretary, Department of Finance, Government of Rajasthan, Jaipur.
4. The Secretary, Department of Planning, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change for kind information.
2. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Jaipur
3. Principal Director (Audit), Scientific Department. AGCR Building, New Delhi.
4. IFD/Sanction Folder/ Guard File.
5. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

File No. 15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning Authority
E-mail: adhoc-campa-mef@nic.in

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated 4th May, 2023

To,
The Principal Secretary,
Department of Forest and Environment,
Government of Rajasthan,
Jaipur

Sub: Annual Plan of Operation for the financial year 2023-24 of Rajasthan State CAMPA.

Ref: letter No. F.14(APO2023-24/CAMPA/APCCF/2022-23/9346 dated 10.2.2023

() CAMPA/APCCF/2023-24/9799 dated 20.03.2023

Sir,

With reference to the above-mentioned letter, it is to convey the approval of the Executive Committee of the National Authority in its 22nd meeting under section 15 (1) (i) of the Compensatory Afforestation Fund Act, 2016 for the State Annual Plan of Operation –2023-24 for an amount of **Rs. 248.53 crores** (Rupees Two hundred forty eight crores and fifty three lakhs only) against the proposed outlay of **Rs. 298.57 crores** (Rupees Two hundred ninety eight crores and fifty seven lakhs only) for carrying out CAMPA activities including the mandatory and time bound. The amount under NPV has been restricted to 25% of the NPV funds available with the State.

2. As per the decision taken in the Executive Committee meeting, the NPV component of CAMPA fund has been rationalized to less than 25% for continuation and sustainability of CAMPA activities aimed for improvement of quality of forest and wildlife habitat and essential measures required for forest fire prevention and control.

3. The Rajasthan Annual Plan of Operation 2023-24 with financial outlay of Rs. 298.57 crores was discussed in detail by the Executive Committee of the National Authority during the 22nd Executive Committee meeting of the National Authority.

1.	Date of Receipt	: 10.02.2023
2.	Date of approval of EC of State/UT	: 03.01.2023
3.	Date of approval of the Steering Committee	: 24.01.2023
4.	Total Amount/Outlay	: Rs. 298.57 crores *(furnished by State)
5.	Total Amount approved	: Rs. 248.53 crores



4. The details of considered component-wise activities are as follows:

(Amount in Rs. Crore and Area in Ha.)

S.No	CAF Act/Rules	Activity	Proposed outlay		Green Employment to be generated (in Mandays)	Remarks
			Phy. Target	Fin. Target		
1.		Site-specific activities as per Section 6(a) of the CAF Act, 2016				
	Mandatory Activity	Compensatory Afforestation				
	i	CA on allotted non-forest land for compensatory afforestation	31502.09	17.57	1368583	Approved
	ii	CA on degraded land for compensatory afforestation		15.76		Approved
	iii	Additional Compensatory Afforestation		0.36		Approved
	iv	PCA		6.06		Approved
		Plantation of medicinal/dwarf plants under electric transmission line or medicinal plantation below transmission line		10.60		Approved
	v	Plantation of 100 trees/plants in lieu of diversion of forest land to petrol pump/roads/water cases and others		1.00		Approved
		Sub Total		50.64		
		Catchment Area Treatment Plan				
	i	For New & committed work	LS	4.00	108108	Approved
		Integrated wildlife Management Plan	LS			
	i	Parwan Dam Project (Wildlife Kota Division)	LS	5.00	175676	Approved
	ii	Chambal Bhilwara pipeline project at Mukundra National Park, Kota	LS	1.50		Approved
	iii	Pending liability of year 2022-23		0.50		Approved
		Sub Total		6.50		
		Other	LS	5.20	99953	Approved Pending liability & other details to be submitted
		Total site specific activities under CA		66.34	1752320	
2. Activity as per Rule 5(2) of CAF Rules, 2018						
	5(2)a	ANR				

Subhash

	i	New Advance work	13700.0 0	68.93	1863052	Approved for Rs. 40 crores	
	ii	Maintenance of plantation	47080.0 0	22.32	603028	Approved	
		Sub Total		91.25			
	5(2)b	AR					
	i	New Advance work	4050	13.36	718853	Approved for Rs. 7 crores	
	ii	Maintenance of plantation	5299.72	13.88		Approved	
		Sub Total		27.24			
	5(2)c	Silvicultural Operations					
	i	Cultural operation of Bamboo	1750.00	3.77		Approved	
	ii	Cultural operation of Tendu	1200.00	0.79		Approved	
		Sub Total		4.56			
	5(2)d	Protection of Plantations and forests					
	i	Eco restoration and protection of forest area by construction of pucca wall fencing at boundary of the protected areas and other wildlife prone areas	29000.0 0 RMT	9.71	262568	Approved	
	ii	Eco restoration and protection of forest area by construction of pucca wall fencing specially in the encroachment and mining prone area	30000.0 0 RMT	7.86	212432	Approved	
	iii	Eco restoration and protection of forest area by construction of pucca wall fencing specially Diversion of Pratapgarh-Padi Road NH-113	2500.00 RMT	0.66	17703		Approved
	iv	Eco restoration and protection of forest area Kahrani at Alwar Division from illegal mining	4500.00 RMT	0.84	22625		Approved
	v	Forest boundary protection/Demarcation by erection of RCC boundary pillars	5000 Nos	4.50	121622		Approved
	vi	Hiring of machinery for eviction of encroachment & prevention of illegal mining and camp equipment	LS	1.50	-		Approved for Rs. 0.5 crore
	vii	Purchasing/hiring of patrolling vehicle for forest protection & wildlife management	@ Rs. 2 lakh each forest division	5.55	-		Approved Purchase of vehicles subject to

							Committee's report
		Sub Total		30.62			
	5(2)e	Pest and disease control in forests	-	-	-		
	5(2)f	Forest fire prevention and control operations					
	i	Creation of fire lines	1149.30	0.98	26403		Approved for Rs. 0.50 crore
	ii	Maintenance of fire lines	641.20	0.28	7452		Approved
		Sub Total		1.25			
	5(2)g	Soil and moisture conservation works					
	I	Work in and around protected areas/conservation reserve/potential wildlife areas					Approved
		a) Anicut Type III	30.00	1.95	52703		
		b) Anicut Type II	30.00	1.13	30405		
		c) MPT	60.00	0.42	11351		
		Sub Total		3.50			
	5(2)h	Voluntary relocation of villages from protected areas (Sariska Tiger Reserve/Mukundra Tiger Reserve/Ranthambhore Tiger Reserve/Proposed Ramgarh Vishdhar Tiger Reserve)	4	25.00	-		Approved Subject to clearance from NTCA
	5(2)i	Improvement of wildlife habitat					
	i	Habitat and corridor development works in National parks & Sanctuaries (Habitat improvement outside PA/CA for wildlife)	610.00	1.42	38320		Approved for Rs. 0.70 crore
	ii	Habitat and corridor development works in National parks & Sanctuaries, conservation reserves, closures and other potential wildlife areas for biodiversity conservation	2120	5.99	162030		Approved
	iii	Conservation of Bansial Khetri conservation reserve Jhunjhunu as per project	703	0.47	12724		Approved for Rs. 0.20 crore
	iv	Conservation of Bansial Khetri-Bagour conservation reserve Jhunjhunu as per project	753	0.51	13706		Approved for Rs. 0.20 crore

		Conservation Reserve beed Jhunjhunu as per project	753	0.51	13706		Approved for Rs. 0.20 crore
	V	Mansamata Conservation reserve Jhunjhunu	603	0.34	9155		Approved for Rs. 0.20 crore
	vi	Conservation of lesser Florican Conservation Reserve, Arwer Forest Block	502	0.06	1510		Approved
	viii	Shahabad Conservation Reserve, Baran	1300	1.62	43858		Approved for Rs. 0.20 crore
		Sub Total		10.92			
	5(2)j	Planting and rejuvenation of forest cover on non-forest land falling in wildlife corridors	-	-	-		
	5(2)k	Establishment, maintenance of animal rescue centre and veterinary treatment facilities for wild animals	67	2.00	-		Approved for Rs. 0.50 crore
	5(2)l	Supply of wood saving, cooking appliances and other forest produce saving devices.	-	-	-		
	5(2)m	Management of biological diversity and biological resource	3	0.42	-		Approved for Rs. 0.20 crore
3.		Activities as per Rule 5(3) of the CAF Rule, 2018					
	5(3)a	Establishment, Maintenance of modern nurseries	10	16.75	445946		Approved
	5(3)b	Promoting conservation, sustainable use and documentation of biological diversity	-	-	-		
	5(3)c	Purchase and maintenance of equipment of devices for communication, information and technology					
	i	Procurement of data storage drive	LS	0.12			Approved for Rs. 0.10 crore
	ii	Maintenance and upgradation of hardware and IT related devices	LS	0.15			Approved for Rs. 0.10 crore
	iii	Procurement of high quality GPS or interactive map facility	LS	0.15			Approved for Rs. 0.10 crore
	iv	Capacity building and infrastructure strengthening communication devices	LS	0.70			Approved for Rs. 0.20 crore

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		(Laptops/tablets) for forest officers					
v		IT task (to maintain & update data/statistics of various FCA diversion proposals)	LS	0.10			Approved
vi		Drone dispersal of seeds on high ridges	LS	0.5			Approved
vii		Purchase of devices used for communication and information technology such as wireless sets, traps cameras etc. for the purpose of protection of forest and wildlife	LS	0.60			Approved for Rs. 0.30 crore
viii		Creation of VC set up at the level of CCF	LS	0.30			Approved for Rs. 0.10 crore
		Sub Total		2.62			
5(3)d		Construction, upgradation and maintenance of inspection paths, forest roads in forest areas, fire line, watch towers, check posts and timber posts					
I		Watch Tower	7 Nos.	0.35	45946		Approved for Rs. 0.25 crore
ii		Check Post	2 Nos.	0.10			Approved for Rs. 0.50 crore
iii		Forest roads/inspection paths in forest areas	5 Nos.	0.50			Approved for Rs. 0.20 crore
iv		Construction of cause way in range Sarmathura	3 Nos.	0.15			Approved for Rs. 0.10 crore
V		Construction of forest road/inspection paths in Range Sarmathura for Tiger Tracking	6 Nos.	0.60			Not approved
		Sub Total		1.70			
5(3)e		Construction of residential and official buildings					
i		Construction of forest guard chowkies for plinth area (675 sq. ft.)	14.00 Nos.	1.195	141359		Approved for Rs. 0.10 crore
ii		Construction of forest guard chowkies, plinth area for wildlife areas (675 sq. ft.)	7.00 Nos.	0.89			Approved for Rs. 0.10 crore
iii		Office-cum Residence for Range Forest Officer (for plinth area 1000 sq. ft.)	6.00 Nos.	0.72			Approved for Rs. 0.10 crore
iv		Office-cum Residence for Range Forest Officer (for plinth area	5.00 Nos.	1.14			Approved for Rs. 0.10 crore

		1000 sq. ft.) for wildlife area					
	v	Construction of toilets/bathrooms for frontline staff (specially for women) in the field	40 Nos.	0.28			Approved for Rs. 0.10 crore
	vi	Improvement of residential and official building in forest for front line staff deployed for the protection of forest and wildlife	As per APO	1.00			Approved for Rs. 0.10 crore
		Sub Total		5.23			
	5(3)f	Casual engagement of local people or labours to assist regular staff of State Forest Department	-	-	-	-	
	5(3)g	Survey and mapping	As per APO	0.20	-		Approved
	5(3)h	Independent concurrent monitoring and evaluation and third party monitoring	As per APO	2.02	-		Approved 0.80 cr.
	5(3)i	Publicity cum awareness programme	-	-	-	-	
	5(3)j	Production and distribution of quality planting material	-	-	-	-	
	5(3)k	Forest certification and development of certification standards	-	-	-	-	
	5(3)(l)	Capacity Building	As per APO	1.00	-		Approved for Rs. 0.20 crore
	5(2) & 5(3)	Pending Liabilities of NPV Items	LS	2.50	-	-	Approved (Details to be submitted)
4.		Activities as per Rule 6(a) of CAF Rules, 2018					
	6(a)i	To offset incremental cost of CA/PCA at increased wage rate	-		-	-	Not Approved
	6(a)ii	To offset increment cost of CAT at increased wage rate		1.00	-	-	
	6(a)iii	To offset incremental cost of IWMP at increased wage rate			-	-	
	6(a)iv	For disbursement of salary and allowances of members and staff	As per APO	1.70	-	-	Approved
	6(a)v	For disbursement of sitting fees and allowances to nominated members	As per APO	0.07	-	-	Approved
	6(a)vi	Activities referred to in sub rule-(2) and (3) of Rule 5	-	-	-	-	
5.		Activities as per Rule 6(b) of CAF Rules, 2018					
	6(b)i	Management of office establishment	As per APO	0.20	-	-	

	6(b)ii	Office equipment including computers and peripherals and its maintenance				-	Approved
	6(b)iii	Hiring of staff cars for the use of officers and officials	As per APO	0.10	-	-	Approved
	6(b)iv	Hiring of buildings on lease for office establishment and residences of the officers	-	-	-	-	
	6(b)v	Other contingencies for management of State Authority	As per APO	0.40	-	-	Approved 0.20 crore
	6(b)vi	Any other activity for management of forests and wildlife with the approval of Steering Committee and included in the APO	-	-	-	-	
		Grant Total Approved		248.53			

5. The approval is subject to the following conditions:

- The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
- All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO State CAMPA in prescribed formats and placed on their websites.
- The construction and maintenance of Rescue Centre should only be taken up after vetting of Central Zoo Authority (CZA) and when funds are not available from other sources.
- A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
- If required and approved by National Authority, casual engagement of only local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife to be undertaken from State fund as per rule 5(3)(f).
- Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities. Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third-party monitoring and evaluation of CAMPA activities on regular basis. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independent of the State Government.
- The monitoring and evaluation report of the works done up to the year 2021-22 must be made available to National Authority (NA). Similarly report on CAMPA activities taken up in 2022-23 should be made available to the NA.

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- ix. A statement that the Annual Report, Annual accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
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- xii. The State /UTs Authorities should make a detail record of total forest land transferred and compensatory afforestation carried out/ compensated the loss of green cover/ecosystem services.
- xiii. The State EC shall also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
- xiv. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
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- xix. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xx. IRO shall also monitor and evaluate CAMPA activities. The State CAMPA Authority shall keep sufficient budgetary provisions for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
- xxi. The States/UTs CAMPA Authority shall complete for completing the works approved in APO within the year and avoid any spill over for the next year. It is important to complete mandatory

Amal

activities first and utilize the released funds for maintenance of CAMPA activities under NPV & Interest components before starting new activities.

- xxii. The States/UTs Authority are proposing engagement of Casual labours for protection of Forests for the entire State. It clarified that such item can be considered only for around the forest areas where the land transfer has taken place and need special protection owing to the developmental activities.
- xxiii. The validity of APO (2023-24) shall expire on 31.03.2024. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2024-25) and are approved by NA.
- xxiv. The States/UTs Authorities shall work out details of funds available with the State CAMPA head-wise under CA/ CAT Plan/ Wildlife Mitigation Plan, NPV and interest components etc. after deducting the expenditure incurred and prepare Annual Plan of operation for next year based on CAMPA funds available with the State/UT. Priority shall be given to the mandatory activities including commitment on maintenance of previous years.

Yours faithfully



(Subhash Chandra)
Chief Executive Officer

Copy to:

1. PCCF (HoFF)-cum-Chairperson, the Executive Committee of the State CAMPA, Department of Forests, Government of Rajasthan, Jaipur
2. Chief Executive Officer, Rajasthan State CAMPA, Jaipur
3. Secretary, Department of Finance, Government of Rajasthan, Jaipur
4. Secretary, Department of Planning, Government of Rajasthan, Jaipur
5. Accountant General, Rajasthan, Jaipur

Copy also forwarded through email to:

1. PPS to DGF&SS, for kind information
2. Chief Executive Officer (National Authority), Ministry of Environment, Forests and Climate Change, New Delhi
3. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow
4. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
5. IFD/Sanction Folder/ Guard File
6. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC



(Subhash Chandra)
Chief Executive Officer
National Authority

File No. NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning
Authority
E-mail: adhoc-campa-mef@nic.in

(Revised sanction)

Hall No.1, 4th Floor
 Block No. 3, CGO Complex
 Lodhi Road, New Delhi-110003
 Dated: 12th December, 2023

To,

The Principal Secretary,
 Forest Department
 Government of Rajasthan, Jaipur

Sub: Approval of deferred items in Annual Plan of Operation for the year 2023-24 of Rajasthan State CAMPA-reg.

- Ref: 1. Letter No. F-14 () APO 2023-24/CAMPA/APCCF/2022-23/9346 dated 10.02.2023
 2. File No. 15/23/2020-NA dated 04.05.2023
 3. Letter no. CAMPA/APCCF/2023-24/774 dated 25.05.2023 of Government of Rajasthan
 4. File No. 15/23/2020-NA dated 03.07.2023

Sir,

In continuation of this Authority's letter at (4) above and the detailed information received from State Authority of Rajasthan at above (Ref. 3) with necessary justification, it is to inform that the proposal was discussed during the 23rd meeting of Executive Committee held on 13.06.2023 which has approved an additional amount of **Rs. 39.65 crores** (Rupees thirty nine crore and sixty five lakh only) against the proposed activities as under:

(Area in ha. & Rs. in Crore)

S.No.	Deferred Activities	Original Proposed in APO 2023-24 by State		Decision as per Sanction order circulated dated 3 rd July 2023		Deferred amount proposed by State	Decision taken by EC	Total amount approved	Total physical approved
		Physical Target	Financial Target	Physical Target	Financial Target				
1	5(2)a. ANR New advanced	13700.00	68.93	7946.00	40.00	28.93	Approved	68.93	13700.00

I/59817/2023

	action								
2	5(2)b. New Advance work	4050.00	13.36	2146.00	7.00	6.36	Approved	13.36	4050.00
3	5(2)k. Establishment, maintenance of animal rescue centre and veterinary treatment facilities for wild animals	67	2.00	17	0.50	1.50	Approved for Rs. 0.50 crore	1.00	33
4	5(2)m. Management of biological diversity and biological resource	3	0.42	1	0.20	0.22	Approved Rs. 0.20 crore	0.40	3
	5(3)e Improvement of residential and official buildings								
5	a) Forest Guard Chowkies (for plinth area 675 Sq. ft.)	21	2.09	2	0.20	1.89	Approved for Rs. 1.00 crore	1.20	12
6	Office-cum Residence for Range Forest Officer (for plinth area 1000 sq. ft.)	11	1.86	1	0.20	1.66	Approved	1.86	11
7	Improvement of residential and official building in forest for front line staff deployed for the protection of forest and wildlife	As per APO	1.00	As per APO	0.10	0.90	Not approved	0.10	-
8	5(3)h. Independent concurrent monitoring and evaluation and third party monitoring	As per APO	2.02	As per APO	0.80	1.22	Approved for Rs. 1.00 crore	1.80	As per APO
	Total approved additional amount						Rs. 39.65 crore		

2. The sanction order is revised in view of typographical error with the approval of Competent Authority. The sanction is subject to the same terms & conditions as

I/59817/2023

mentioned in the sanction letter issued by National Authority, CAMPA vide no. NA-15/23/2020/NA dated 4th May 2023.

3. All wage payments should be made through Direct Benefit Transfer (DBT).

Signed by Shivanand S
Talawar
Date: 14-12-2023 15:19:42
Reason: Approved

Yours faithfully,

(Shivanad S Talawar)

Assistant Inspector General of Forests

Copy to:

1. The PCCF & HoFF, Government of Rajasthan, Jaipur.
2. The Chief Executive Officer, State CAMPA, Rajasthan, Jaipur.
3. The Secretary, Department of Finance, Government of Rajasthan, Jaipur.
4. The Secretary, Department of Planning, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change for kind information.
2. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Jaipur
3. Principal Director (Audit), Scientific Department. AGCR Building, New Delhi.
4. IFD/Sanction Folder/ Guard File.
5. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

File No. NA-15/23/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning Authority
E-mail: adhoc-campa-mef@nic.in

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated 3rd July, 2023

To,

The Principal Secretary,
Forests Department
Government of Rajasthan, Jaipur

Sub: Approval of deferred items in Annual Plan of Operation for the year 2023-24 of Rajasthan State CAMPA-reg.

Ref: 1. Letter No. F-14 () APO 2023-24/CAMPA/APCCF/2022-23/9346 dated 10.02.2023
2. File No. 15/23/2020-NA dated 04.05.2023
3. Letter no. CAMPA/APCCF/2023-24/774 dated 25.05.2023 of Government of Rajasthan

Sir,

In continuation of this Authority's letter at (2) above and the detailed information received from State Authority of Rajasthan at above (Ref. 3) with necessary justification, it is to inform that the proposal was discussed during the 23rd meeting of Executive Committee held on 13.06.2023 which has approved an additional amount of **Rs. 88.65 crores** (Rupees eighty eight crores and sixty five lakhs only) against the proposed activities as under:

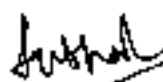
S. No.	Deferred Activities	Original Proposed in APO 2023-24 by State		Sanction vide no. NA-15/23/2020-NA dated 4 th May 2023		Deferred amount Proposed by State	(Area in Ha. & Rs. in Crores)		
		Phy target	Fin target	Phy target	Fin target		Decision Taken by E.C.	Total amount approved	Total physical approved
1	5(2)a ANR New advanced action	10700.00	68.93	7946.00	40.60	28.93	Approved	68.93	13700.00
2	5(2) b. New Advance work	4050.00	13.36	2146.00	7.04	6.36	Approved	13.36	4050.00
3	5(2)k Establishment, maintenance of animal rescue centre and veterinary treatment facilities for wild animals	67	2.00	17	0.29	1.50	Approved for Rs. 5.50 Crores	1.00	33
4	5(3)m Management of biological diversity and biological resource	3	0.42	1	0.29	0.22	Approved for Rs. 0.20 Crores	0.40	3
5	5(3)e Improvement of residential and official buildings								

Handwritten signature

S. No.	Deferred Activities	Original Proposed in APO 2023-24 by State		Sanction vide no. NA-15/23/2020-NA dated 4 th May 2023		Deferred amount Proposed by State	Decision Taken by EC	Total amount approved	Total physical approved
		Phy target	Fin target	Phy target	Fin target				
	iii) Forest Guard Chowkies (for plinth area 675 Sq. ft.)	21	2.09	2	0.20	1.89	Approved for Rs. 1.00 crore	1.30	13
6	Office-cum Residence for Range Forest Officer (for plinth area 1000 sq. ft.)	11	1.86	1	0.20	1.65	Approved	1.86	11
7	Improvement of residential and official building in forest for front line staff deployed for the protection of forest and wildlife	As per APO	1.00	As per APO	0.10	0.90	Not Approved	0.20	--
8	5 (5)th Independent concurrent monitoring and evaluation and third party monitoring	As per APO	2.02	As per APO	0.80	1.22	Approved for Rs. 1.00 crore	1.50	As per APO
Total Approval								88.65	

2. The approval is subject to the same terms & conditions as mentioned in the sanction letter issued by National Authority. CAMPA vide no. NA-15/23/2020/NA dated 4th May 2023.

Yours faithfully


(Subhash Chandra)
Chief Executive Officer

Copy to:

1. The PCCF & HoFF, Government of Rajasthan, Jaipur
2. The Chief Executive Officer, State CAMPA, Rajasthan, Jaipur.
3. The Secretary, Department of Finance, Government of Rajasthan, Jaipur.
4. The Secretary, Department of Planning, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan, Jaipur

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2. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Jaipur
3. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi.
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5. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

पंजी क्रमांक/ File No. NA-15/23/2020-NA

भारत सरकार

Government of India

राष्ट्रीय प्रतिपूरक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण

National Compensatory Afforestation Fund Management and Planning Authority

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

कक्ष क्रमांक. ए-232, द्वितीय तल, अग्नि स्कंध, इंदिरा पर्यावरण भवन, अलीगंज रोड, जोर बाग, नई दिल्ली-110003

Room no. A-232, 2nd Floor, Agni Wing, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, New Delhi-110003

Email: nationalcampa-muefcc@gov.in

दिनांक \Dated: 24th May 2024

To,

The Principal Secretary,
Department of Forests and Environment,
Government of Rajasthan, Jaipur

Sub: Annual Plan of Operation for the financial year 2024-25 of Rajasthan State CAMPA-reg.

Ref: Rajasthan letter No. F.14 () CAMPA/2024-25/APCCF/St. Comm. /65 dated 08/05/2024.

Sir,

With reference to the above-mentioned letter, The Annual Plan of Operation for the financial year 2024-25 was discussed in detail by the Executive Committee of the National Authority during its 29th meeting. In view of Model Code of Conduct in force due to ensuing Lok Sabha Election it was decided to consider only the activities in the APO which are of mandatory/seasonal/committed in nature.

2. After due deliberation approval of the Executive Committee of the National Authority is conveyed under section 15 (1) (i) of the Compensatory Afforestation Fund Act, 2016 for the State Annual Plan of Operation 2024-25 for an amount of **Rs 114.59** (Rupees One hundred fourteen crore and fifty nine lakh only) against the proposed outlay of **Rs. 306.28 crore** (Rupees Three hundred six crore twenty-eight lakh only) for carrying out activities which are of mandatory/seasonal/committed in nature. The details of considered component-wise activities are as follows:

(Amount in Rs. Crore and Area in Ha.)

S. No.	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks / Decision
Site-specific activities as per Section 6(a) of the CAF Act, 2016								
Compensatory Afforestation								
I	As per Specific Condition	CA on allotted Non-Forest Land for Compensatory Afforestation (CA-NFL)	i) New Advance Allocation	Ha.	0.61368	381.5254	2.3413	Approved
			ii) Committed (1st year)	Ha.	0.72368	1351.3190	9.7792	Approved
			iii) Committed (2nd year)	Ha.	0.20799	457.9990	0.9526	Approved

			iv) Committed (3rd year)	Ha.	0.06423	116,9850	0.0751	Approved
			v) Committed (4th year)	Ha.	0.06423	243,9220	0.1567	Approved
			vi) Committed (5th year)	Ha.	0.06423	1054,0260	0.6770	Approved
			vii) Committed (6th year)	Ha.	0.06423	747,7450	0.4803	Approved
			viii) Committed (7th year)	Ha.	0.06423	696,8785	0.4476	Approved
			ix) Committed (8th year)	Ha.	0.06423	1123,2900	0.7215	Approved
			x) Committed (9th year)	Ha.	0.06423	1518,4850	0.9753	Approved
			xi) Committed (10th year)	Ha.	0.06423	1818,7130	1.1682	Approved
			xii) Committed (11th year)	Ha.	0.06423	342,0500	0.2197	Approved
			xiii) Committed (12th year)	Ha.	0.06423	529,3200	0.3400	Approved
	As per Specific Condition	CA on Degraded Forest Land for Compensatory Afforestation (CA-DFL)	i) New Advance Action	Ha.	0.51286	1350,09700	6.9241	Deferred
			ii) Committed (1st year)	Ha.	0.47346	649,2207	3.0738	Approved
			iii) Committed (2nd year)	Ha.	0.14917	325,5948	0.4857	Approved
			iv) Committed (3rd year)	Ha.	0.06817	327,8068	0.2235	Approved
			v) Committed (4th year)	Ha.	0.06817	564,5938	0.3849	Approved
			vi) Committed (5th year)	Ha.	0.06817	1093,8300	0.7457	Approved
			vii) Committed (6th year)	Ha.	0.06817	1862,8000	1.2699	Approved
			viii) Committed (7th year)	Ha.	0.06817	1909,2500	1.3015	Approved
			ix) Committed (8th year)	Ha.	0.06817	3955,9980	2.6968	Approved
			x) Committed (9th year)	Ha.	0.06817	1547,0811	1.0546	Approved
			xi) Committed (10th year)	Ha.	0.06817	3182,0300	2.1692	Approved
			xii) Committed (11th year)	Ha.	0.06817	1033,0100	0.7042	Approved
			xiii) Committed (12th year)	Ha.	0.06817	940,0000	0.6408	Approved
	As per Specific Condition	Additional Compensatory Afforestation (ACA)	i) New Advance Action	Ha.	0.51286	138,3231	0.709	Deferred
			ii) Committed (2nd year)	Ha.	0.14917	69,5681	0.104	Approved
			i) New Advance Action	Ha.	0.51286	55,4310	0.284	Approved

As per Specific Condition	Penal Compensatory Afforestation (PCA)	(i) Committed (1st year)		0.47346	566.5800	2.683	Approved
		(ii) Committed (2nd year)	Ha.	0.14917	512.2408	0.764	Approved
As per Specific Condition	Plantation of Medicinal/Dwarf plants under electric transmission lines or Medicinal Plantation below transmission lines	(i) New Advance Action	Ha.	0.57158	314.4849	1.7975	Deferred
		(ii) Plantation/Planting Year	Ha.	2.44291	9.8080	0.2396	Approved
		(iii) 1st Year Maintenance	Ha.	1.64791	385.1845	6.3475	Approved
		(iv) 2nd Year Maintenance	Ha.	0.97413	29.9756	0.2920	Approved
		(v) 3rd Year Maintenance	Ha.	0.19503	59.7521	0.1165	Approved
		(vi) 4th Year Maintenance	Ha.	0.19503	82.5320	0.1610	Approved
		(vii) 5th Year Maintenance	Ha.	0.19503	34.6880	0.0677	Approved
As per Specific Condition	Plantation of 100 trees/plants in lieu of diversion of forest land to petrol pump/roads/water cases and others	(i) New Advance Action-cum-Planting	No. of Plants	0.00718	12446.0000	0.8938	Deferred
		(ii) 1st Year Maintenance	No. of Plants	0.00056	3345.0000	0.0187	Approved
		(iii) 2nd Year Maintenance	No. of Plants	0.00050	7145.0000	0.0356	Approved
		(iv) 3rd Year Maintenance	No. of Plants	0.00039	2580.0000	0.0102	Approved
		(v) 4th Year Maintenance	No. of Plants	0.00039	1790.0000	0.0071	Approved
		(vi) 5th Year Maintenance	No. of Plants	0.00039	4600.0000	0.0182	Approved
	Regeneration of Safety Zones	New Works/New Advance Action	LS			8.1838	Deferred
	Wildlife Management Plan (Wildlife Clearance Proposal)						
	1. Parwan Dam Project (Wildlife Kota Division)		LS			5.000	Deferred
	2. Chambal Bhilwara Pipeline Project at Mukandara National Park, Kota		LS			1.500	Deferred
	Pending liability of the year 2023-24					0.500	Approved
As per Specific Condition	Catchment Area Treatment (CAT) Plan	(i) Isarda Dam Irrigation Project, Tonk	LS			0.750	Deferred
		(ii) Navnera Barrage Project, Kota	LS			0.750	Deferred
		(iii) Sathur Mata Irrigation Project, BLSundi	LS			0.100	Deferred

		(iv) Rajgarh Medium Irrigation Project, Jhalawar	LS			0.500	Deferred
		(v) Kalisindh Dam Project, Jhalawar	LS			0.400	Deferred
		(vi) Parwan Major Multipurpose Irrigation Project, Jhalawar	LS			0.750	Deferred
As per Specific Condition	Plantation Activity (for Mitigative Measures area only)	i) New Advance Action (MNP Kota)	Ha.	0.99413	222,000	2.207	Deferred
		iii) 2nd Year Maintenance	Ha.	0.23965	400,000	0.959	Approved
		iv) 3rd Year Maintenance	Ha.	0.19170	480,000	0.920	Approved
		v) 4th Year Maintenance	Ha.	0.14375	250,000	0.359	Approved
Activity as per Rule 5 (2) of CAF Rules, 2018							
2. Net Present Value (NPV):							
	Net Present Value (NPV) 80%						
As per CAF Rule 5 (2) (a)	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)	i) New Advance Action	Ha.	0.55553	10000.000	55.553	Deferred
		ii) Committed (1st year)	Ha.	0.12940	13700.000	17.728	Approved
		iii) Committed (2nd year)	Ha.	0.04611	10500.000	4.842	Approved
		iv) Committed (3rd year)	Ha.	0.02456	9917,000	2.436	Approved
		v) Committed (4th year)	Ha.	0.02456	16680.000	4.097	Approved
As per CAF Rule 5 (2) (b)	a) Road Side tree plantation on both sides of the road in different divisions	i) 5th Year Maintenance in Chittorgarh	RKM.	0.29190	75.520	0.220	Approved
		iii) 3rd Year Maintenance	RKM.	2.17646	10,000	0.218	Approved
As per CAF Rule 5 (2) (b)	Artificial Regeneration (AR) (Other than ANR/NFL/DFL)	ia) Reforestation of Degraded Forests -II (RDF-II) (New Advance Action)	Ha.	0.47496	300,000	1.425	Deferred
		ib) Reforestation of Degraded Forests -II (RDF-II) 1st Year Maintenance	Ha.	0.09433	600,000	0.566	Approved
		ic) Reforestation of Degraded Forests -II (RDF-II) 2nd Year Maintenance	Ha.	0.03213	1000,000	0.321	Approved
		iii) Sand Dunes Stabilization (SDS) for IGNP Areas New Advance Action	Ha.	0.47184	225,000	1.062	Approved

		iiib) Sand Dunes Stabilization (SDS) for IGNP Areas 1st Year Maintenance	Ha.	0.47098	600,000	2.826	Approved
		iiic) Sand Dunes Stabilization (SDS) for IGNP Areas 1st Year Maintenance	Ha.	0.37565	1000,000	3.757	Approved
		iiia) Block Plantation (BP) for IGNP Areas New Advance Action	Ha.	0.43373	550,000	2.386	Approved
		iiib) Block Plantation (BP) for IGNP Areas 1st Year Maintenance	Ha.	0.68968	250,000	1.724	Approved
		iiic) Block Plantation (BP) for IGNP Areas 1st Year Maintenance	Ha.	0.38755	300,000	1.163	Approved
		iiie) Block Plantation (BP) for Non-IGNP Areas 1st Year Maintenance	Ha.	0.60901	500,000	3.045	Approved
		iiie) Block Plantation (BP) for Non-IGNP Areas 1st Year Maintenance	Ha.	0.37584	120,000	0.451	Approved
		iva) Canal Side Plantation (Distributary) (CSP(D)) for IGNP Areas New Advance Action	RKM.	0.18587	150,000	0.279	Approved
		ivb) Canal Side Plantation (Distributary) (CSP(D)) for IGNP Areas 1st Year Maintenance	RKM.	0.15851	100,000	0.159	Approved
		ivc) Canal Side Plantation (Distributary) (CSP(D)) for IGNP Areas 1st Year Maintenance	RKM.	0.10787	100,000	0.108	Approved
		va) Canal Side Plantation (Minor) (CSP(M)) for IGNP Areas (New Advance Action)	RKM.	0.31943	30,000	0.096	Approved
		vib) Canal Side Plantation (Minor) (CSP(M)) for IGNP Areas 1st Year Maintenance	RKM.	0.16406	100,000	0.164	Approved

			ve) Canal Side Plantation (Minor) (CSP(M)) for IGNP Areas IIrd Year Maintenance	RKM.	0.09696	200.000	0.194	Approved	
As per C AF Rule 5 (2) (b)	Silvi Pastoral Planting Model for IGNP Areas	i) New Advance Action	Ha.	0.25100	200.000	0.502	Deferred		
		ii) Committed (1st year)/ Planting Year	Ha.	0.31439	300.000	0.943	Deferred		
		iii) Committed (2nd year)/ Maintenance 1st Year	Ha.	0.09932	200.000	0.199	Approved		
		iv) Committed (3rd year)/ Maintenance IIrd Year	Ha.	0.03645	100.000	0.036	Approved		
		v) Committed (4th year)/ Maintenance IIIrd Year	Ha.	0.03645	500.000	0.182	Approved		
As per C AF Rule 5 (2) (b)	Silvi Pastoral Planting Model for Non-IGNP Areas	i) New Advance Action	Ha.	0.22258	900.000	2.003	Deferred		
		ii) Committed (1st year)/ Planting Year	Ha.	0.31096	1600.000	4.975	Approved		
		iii) Committed (2nd year)/ Maintenance 1st Year	Ha.	0.12826	1010.000	1.295	Approved		
		iv) Committed (3rd year)/ Maintenance IIrd Year	Ha.	0.08073	250.000	0.202	Approved		
		v) Committed (4th year)/ Maintenance IIIrd Year	Ha.	0.08073	335.000	0.270	Approved		
As per C AF Rule 5 (2) (c)	Silvicultural Operations in Forests :								
	1. Cultural operation of Bamboo	i) Advance Action	Ha.	0.39808	1000.000	3.981	Deferred		
		ii) Committed (1st year)	Ha.	0.02217	1000.000	0.222	Approved		
	2. Cultural operation of Tendu	i) Advance Action	Ha.	0.07227	1000.000	0.723	Approved		
Protection of Plantations and Forests:									
As per C AF Rule 5 (2) (d)	Eco restoration and protection of forest area by construction of pucca wall (6 feet height) fencing at the boundary of the protected areas and other wildlife prone areas.				RMT.	0.04000	27000.000	10.800	Deferred
As per C AF Rule 5 (2) (d)	Eco-restoration & protection of forest area by construction of Pucca wall fencing (6 feet height) specially <i>Diversions of FCA Proposals in Pratapgarh Division</i>				RMT.	0.04000	2500.000	1.000	Deferred
As per C AF Rule 5 (2) (d)	Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially		Except wildlife are		RMT.	0.03050	54000.00	16.47	Deferred

Subimal

		ially in the encroachment and mining prone areas						
As per C AF Rule 5 (2) (d)	Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially <i>Diversion of FCA Proposals in Pratappgarh Division</i>	RMT.	0.03050	1500.00	0.458	Deferred		
As per C AF Rule 5 (2) (d)	Forest Boundary Protection / Demarcation by erection of RCC Boundary Pillars	All forest area	Nos.	0.10000	1500.000	1.500	Deferred	
As per C AF Rule 5 (2) (d)	Hiring of machinery for eviction of encroachment and prevention of illegal mining and camp equipment	LS			0.800	Deferred		
As per C AF Rule 5 (2) (d)	Purchasing/Hiring of Patrolling vehicles for forest protection and wildlife management	a) Purchasing of Motor cycles for front line field staff for protection of forests.	Nos.	0.90000	150.00	1.350	Deferred	
	b) Purchasing of four wheel/4x4 vehicle for front line field staff for protection of forest	Nos.	16.00000	25.00	4.00	Deferred		
	c) Hiring of Patrolling Vehicles for forest protection and rescue of wildlife	LS			0.650	Deferred		
Forest Fire Prevention and Control Operations:								
Creation/Maintenance of Fire Line & combating of forest fire for prevention of forest fire in forest areas:								
As per C AF Rule 5 (2) (f)	(A) Amount for Creation of Fire Line	KM.	0.09353	628.000	0.587	Approved		
	(B) Amount for Maintenance of Fire Line	KM.	0.04732	238.000	0.113	Approved		
As per C AF Rule 5 (2) (g)	Soil and moisture Conservation (SMC) Works in and around Protected Areas/Conservation Reserves/Potential Wildlife Areas	a) Anicut type III	Nos.	6.50000	36.000	2.340	Deferred	
		b) Anicut type II	Nos.	3.75000	30.000	1.125	Deferred	
		c) MPT	Nos.	0.70000	60.000	0.4200	Deferred	
As per C AF Rule 5 (2) (h)	Voluntary Relocation of villages from Protected Areas	Sariska Tiger Reserve/ Mukundra Tiger Reserve /Ranthambhore Tiger Reserve	LS		25.00	Deferred		

			erve/Proposed Ramgarh Vishdhari Tiger Reserve					
	Improvement of wildlife habitat as provided in the approved Wildlife Management Plan or Working Plan:							
As per C AF Rule 5 (2) (i)	Habitat & Corridor Development Works in National Parks & Sanctuaries (Habitat Improvement Works outside PA/CA but wildlife prone areas)	(i) Advance Action	Ha.	0.47234	300.000	1.417	Approved	
		(ii) 1st Year Maintenance	Ha.	0.09384	142.000	0.133	Deferred	
As per C AF Rule 5 (2) (i)	Habitat Improvement Works in National Parks, Sanctuaries, Conservation Reserves, Closures and other potential wildlife areas for Biodiversity Conservation	(i) Advance Action	Ha.	0.47234	800.000	3.779	Deferred	
		(ii) 1st Year Maintenance	Ha.	0.09384	1250.000	1.173	Approved	
		(ii) 2nd Year Maintenance	Ha.	0.03198	632.740	0.209	Approved	
As per C AF Rule 5 (2) (i)	Conservation of Bansial Khetri Conservation Reserve Jhunjhunu as per project	a) Removal of Alien Species	LS			0.020	Deferred	
		b) Habitat improvement (Advance Action)	Ha.	0.21070	50.00	0.105	Deferred	
		c) Habitat improvement (Committed Year 1st - Planting Year)	Ha.	0.30667	45.00	0.138	Deferred	
		e) Habitat improvement (Committed Year 3rd - Maintenance IIInd Year)	Ha.	0.07997	50.000	0.040	Deferred	
		f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	Ha.	0.07998	50.000	0.040	Deferred	
		g) Construction of Water Holes/ Gabion Structure / Ariculture	Nos./LS	0.60000	2.000	0.012	Deferred	
As per C AF Rule 5 (2) (i)	Conservation of Bansial Khetri-Bagour Conservation Reserve Jhunjhunu as per project	a) Removal of Alien Species	LS			0.020	Deferred	
		b) Habitat improvement (Advance Action)	Ha.	0.21070	50.00	0.105	Deferred	
		c) Habitat improvement (Committed Year 1st - Planting Year)	Ha.	0.30667	27.00	0.083	Deferred	

			e) Habitat improvement (Committed Year 3rd - Maintenance IIrd Year)	Ha.	0.07997	50.000	0.040	Deferred
			f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	Ha.	0.07998	100.000	0.080	Deferred
			g) Construction of Water Holes/ Gabion Structure / Anicut	Nos./LS	0.60000	2.000	0.012	Deferred
As per C AF Rule 5 (2) (i)	Conservation Reserve Beed Jhunjhunu as per Project		b) Habitat improvement (Advance Action)	Ha.	0.21070	50.00	0.105	Deferred
			c) Habitat improvement (Committed Year 1st - Planting Year)	Ha.	0.30667	27.00	0.083	Deferred
			e) Habitat improvement (Committed Year 3rd - Maintenance IIrd Year)	Ha.	0.07997	50.000	0.040	Deferred
			f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	Ha.	0.07998	100.000	0.080	Deferred
			g) Construction of Water Holes/ Gabion Structure / Anicut	Nos./LS	0.60000	2.000	0.012	Deferred
As per C AF Rule 5 (2) (i)	Mansamata Conservation Reserve, Jhunjhunu (Plan 2020-21 to 2029-30)		a) Construction of 6'ft wall	RMT.	0.04000	500.00	0.200	Deferred
			b) Habitat improvement (Committed Year 1st - Planting Year)	Ha.	0.30667	50.00	0.153	Deferred
			d) Habitat improvement (Committed Year 3rd - Maintenance IIrd Year)	Ha.	0.07997	50.000	0.040	Deferred
			e) Construction of Water Holes/ Gabion Structure / Anicut	Nos./LS	0.60000	2.000	0.012	Deferred
As per C AF Rule 5 (2) (i)	Shahabad Conservation Reserve, Baran		a) Habitat Improvement Works in Shahabad Conservation Reserve-I and Reserve-II	Ha.	0.09384	45.000	0.042	Deferred
			1st Year Maintenance					
	Establishment, operation and maintenance		a) Maintenance of Rescue Wards (On)	Nos.	2.00000	11.000	0.220	Approved

As per C AF Rule 5 (2) (k)	Maintenance of animal Rescue Centres and Veterinary treatment facilities for wild animals	her than Nagaur, Bikaner, Jodhpur and Barmer Districts					
		b) Maintenance of Rescue Wards in Nagaur, Bikaner, Jodhpur and Barmer Districts	Nos.	4,00,000	24,000	0.960	Approved
		c) Running and maintenance of Rescue Centres for wild animals (Other than Nagaur, Bikaner, Jodhpur and Barmer Districts)	Nos.	2,00,000	23,000	0.460	Approved
		d) Running and maintenance of Rescue Centres for wild animals in Nagaur, Bikaner, Jodhpur and Barmer Districts	Nos.	4,00,000	9,000	0.360	Approved
Research Proposals by AFRI: as Spill-over activity							
As per C AF Rule 5 (2) (m)	1) Survey and selection of Candidate Plus Trees and Identification of Seed Production Areas and Broad Leaves Species of Rajasthan	for IVth Year	LS			0.052	Deferred
	2) Development of Seed Production Areas of Economically Important Tree Species of Rajasthan.	for IVth Year	LS			0.037	Deferred
	3) Improvement of Survival Rate in Kair i.e Capparis decidua under field planting conditions by Architecting Root Biomass and in-situ Moisture Management	for IVth Year	LS			0.064	Deferred
As per C AF Rule 5 (3) (a)	(i) Nursery Infrastructure upgradation/Upgradation of Nursery		LS			7.000	Deferred
	(ii) Creation of New Nursery		Nos.	25,00,000	2,000	0.500	Approved



Information and Communication Technology (ICT):							
As per C AF Rule 5 (3) (c)	a) Preparation of Digital database for Biological Richness (Flora and Fauna) in selected Important landscapes (Collaboration with educational Institutes /Universities/Research Institution/s/field Experts)		LS			0.10	Deferred
	b) Maintenance & upgradation of Hardware and IT related equipment		LS			0.10	Deferred
	c) IT Trainings for forest officials		LS			0.10	Deferred
	d) IT Infrastructure strengthening by providing Laptops/Tablets (I pad) for forest officers (IFS & RF S)		LS			0.280	Deferred
As per C AF Rule 5 (3) (d)	Construction, up-gradation and maintenance of inspection paths, forest roads in forest area, watch towers, check posts and timber depots for protection of forest and wildlife	Watch Towers	Nos.	5,000	7,000	0.350	Deferred
		Check Posts	Nos.	5,000	2,000	0.100	Deferred
		Forest Roads/ Inspection Paths in forest area.	RKM.	10.00	15.00	1.500	Approved
Construction of residential and official buildings in forests for front line staff deployed for protection of forest and wildlife:							
As per C AF Rule 5 (3) (e)	Infrastructure development and construction of Forest Chowkies, Buildings for Forest protection and Management	a) Forest Guard Chowkies (for plinth area 675 Sq. ft.)	Nos.	8.53710	10,000	0.854	Deferred
		b) Forest Guard Chowkies (for plinth area 675 Sq. ft.) (for WL Areas)	Nos.	12.78710	3,000	0.384	Deferred
		c) Office-cum-Residence (OCR) for Range Forest Officers (for plinth area 1000 Sq. ft.)	Nos.	11.96663	8,000	0.957	Deferred
	Construction of Toilets/Bathroom		Nos.	0.80000	30,000	0.240	Deferred

		ms for facilitate t o frontline staff (s pecially for wo men) in the field						
		Improvement of residential and o fficial buildings i n forests for fron t line staff's depl oyed for protecti on of forest and wildlife/Improve ment of residenti al quarters of fro ntline staff (fores ter nakas & guar d chowkies/ barr acks)	Building construct ed under CAMPA	LS			0.500	Deferred
Monitoring and Evaluation (M & E) :								
		Preparation of St atus Report on C AMPA Works as per FCA proposa ls Division wise		LS			0.060	Deferred
	As per C AF Rule 5 (3) (g) & (h)	Monitoring and Evaluation of W orks executed un der CAMPA (Th ird Party Evaluat ion)		LS			0.500	Deferred
		Providing SIM b ased Internet faci lity to field staff for monitoring o f plantation thro ugh various appl ications/portals o f the Department		LS			1.260	Deferred
Capacity Building:								
	As per CA F Rule 5(3) (i)	(a) Capacity Enh ancement, Skill development and Knowledge upgr adation trainings /workshops for S enior Executives /DCFs/ ACFs/R os/ Surveyors/ Fo rest staff/ policy makers/technical staff/drivers etc		LS			1.00	Deferred
		(b) Construction of a new Rajasth		LS			10.00	Deferred



		an Forest Academy (RFA) at Jaipur (Project Period: 2 Years: 2024-25 to 2025-26)						
		Pending liability of NPV Items for the year 2023-24					2.00	Approved
		Interest Transferred to the State Fund and Interest accrued on the deposits in the State Fund/ Interest Part:						
4	As per C AF Rule 6 (a) (i)	To offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates.		LS			1.00	Approved
	As per C AF Rule 6 (a) (v)	For disbursement of sitting fees and allowances to nominated members of the State Authority		LS			0.070	Approved
	As per C AF Rule 6 (a) (iv)	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority		LS			1.100	Approved
5	As per C AF Rule 6 (b) (i) & (ii)	Management of office establishment; office equipment including computers and peripherals and its maintenance for the State Authority		LS			0.200	Deferred
		CAMPA Work Auditing		LS			0.200	Deferred
	As per C AF Rule 6 (b) (v)	Other contingencies for management of the State Authority, with the approval of the Steering Committee of the State Authority		LS			0.200	Deferred
	Total Approved						Rs. 114.59 crore	

Subtotal

3. The deferred activities will be placed in the next meeting of Executive Committee for further discussion & decision.

4. The approval indicated in the Remarks / Decision column above for mandatory / Seasonal / Committed activities proposed in APO 2024 -25 is subject to adherence by States/UTs to the Model Code of Conduct in force due to ensuing Lok Sabha Election.

5. The approval is subjected to satisfactory progress of work and utilization of funds (at least 75%) for the already approved APO for the financial year 2023-24.

6. States/UTs Government is requested to release the CAMPA fund to the CEO, States/UTs CAMPA/States/UTs Forest Department immediately for carrying out approved mandatory/seasonal/ committed in nature in accordance with the APO 2024-25 approved by the National Authority.

7. The approval is subject to the following conditions:

- i. The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the States/UTs Financial Rules or any such rules applicable from time to time in the States/UTs.
- ii. Utilization of States/UTs Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
- iii. All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by States/UTs CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO States/UTs CAMPA in prescribed formats and placed on their websites.
- iv. A website of the States/UTs CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
- v. If required and approved by National Authority, casual engagement of only local people or local labours may be hired to assist regular staff of States/UTs Forest Department for works for protection of forest and wildlife to be undertaken from States/UTs fund as per rule 5(3)(f).
- vi. Monitoring and evaluation of the works undertaken shall be the highest priority for the States/UTs Authorities. Executive Committee and Steering Committee of all the States/UTs Authorities should ensure adequate measures for regular internal and third-party monitoring and evaluation of CAMPA activities on regular basis. For third party monitoring, States/UTs should engage agencies, who are professionally/ technically competent and independent of the States/UTs Government.
- vii. The monitoring and evaluation report of the works done up to the year 2022-23 must be made available to National Authority (NA). Similarly report on CAMPA activities taken up in 2023-24 should be made available to the NA.
- viii. A statement that the Annual Report, Annual Accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the States/UTs legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
- ix. Prior to implementation of approved APOs, the EC of the States/UTs Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006. Activities proposed in forest areas are in consonance with approved working plan; and



- activities proposed in protected areas (PAs) are in consonance with approved States/UTs Wildlife Management Plan, whereas activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan of the states/UTs.
- x. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation. If not part of the above mentioned DPR, then states/UTs should take it up as per planned activity approved by States/UTs Government or in working plan.
 - xi. The State/UTs Authorities should make a detail record of total forest land transferred and compensatory afforestation carried out/ compensated the loss of green cover/ecosystem services.
 - xii. The States/UTs EC shall also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
 - xiii. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
 - xiv. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Priority should also be accorded to labour intensive activities for regeneration and development of forests and wildlife habitat.
 - xv. The Executive Committee of the States/UTs shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc.
 - xvi. There should not be any reduction in allocation for forestry sector in the regular States/UTs Budget due to flow of CAMPA funds to the states/UTs. In addition, the States/UTs Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
 - xvii. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
 - xviii. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
 - xix. IRO shall also monitor and evaluate CAMPA activities. The States/UTs CAMPA Authority shall keep sufficient budgetary provisions for monitoring by IRO, in the States/UTs APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
 - xx. The States/UTs CAMPA Authority shall complete the works approved in APO within the year and avoid any spill over for the next year. It is important to complete mandatory activities first and utilize the released funds for maintenance of CAMPA activities under NPV & Interest components before starting new activities.
 - xxi. The States/UTs Authority are proposing engagement of casual labours for protection of Forests for the entire States/UTs. It clarified that such item can be considered only for around the forest areas where the land transfer has taken place and need special protection owing to the developmental activities.
 - xxii. The validity of APO (2024-25) shall expire on 31.03.2025. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2025-26) and are approved by NA.

- xxiii. The States/UTs Authorities shall work out details of funds available with the States/UTs CAMPA head-wise under CA/ CAT Plan/ Wildlife Mitigation Plan, NPV and interest components etc. after deducting the expenditure incurred and prepare Annual Plan of operation for next year based on CAMPA funds available with the States/UTs. Priority shall be given to the mandatory activities including commitment on maintenance of previous years.
- xxiv. All wage payments should be made through Direct Benefit Transfer (DBT).

Yours faithfully,



(Subhash Chandra)
Chief Executive Officer

Copy to:

1. The Principal Chief Conservator of Forest and HoFF, Department of Forest, Government of Rajasthan, Jaipur.
2. The Chief Executive Officer, Rajasthan State CAMPA, Jaipur.
3. The Secretary, Department of Finance, Government of Rajasthan, Jaipur.
4. The Secretary, Department of Planning, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change, for kind information.
2. The Deputy Director General of Forest (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Jaipur.
3. IFD/Sanction Folder/ Guard File.
4. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

पंजी क्रमांक/ File No. NA-15/23/2020-NA

भारत सरकार

Government of India

राष्ट्रीय प्रतिपूरक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण

National Compensatory Afforestation Fund Management and Planning Authority

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

कक्ष क्रमांक: ए-232, द्वितीया तल, अग्नि स्तंभ, इंदिरा पर्यावरण भवन, अलीमज, जोर बाग रोड, नई दिल्ली-110003

Room no: A-232, 2nd Floor, Agni Wing, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, New Delhi-110003

Email: nationalcampa-moefcc@gov.in

दिनांक Dated: 1st July, 2024

To,

The Principal Secretary, Forests,
Department of Forests and Environment,
Government of Rajasthan, Jaipur

Sub: Consolidated approval of Annual Plan of Operation for the financial year 2024-25 of Rajasthan State CAMPA- reg.

Ref: 1. Rajasthan No. F.14() CAMPA/2024-25/APCCF/St. Comm. /65 dated 08.05.2024

2. National Authority file no. NA-15/23/2020-NA dated 24th May, 2024

Sir,

The Annual Plan of Operation for the financial year 2024-25 of Rajasthan was considered in 29th meeting of Executive Committee. During the 29th meeting only the mandatory & seasonal activities was considered and approved for an amount of **Rs. 114.59 crore** for carrying out the mandatory & seasonal activities in view of Model Code of Conduct, which was communicated vide letter no. NA-15/23/2020-NA dated 24th May, 2024 (Table A). The remaining deferred items/ activities were considered by Executive Committee in its 30th meeting, which was held on 07th June 2024, where an additional amount of **Rs. 83.85 (Rupees eighty three crore and eighty five lakh only)** for the deferred activities was approved (Table B).

2. In view of approval accorded during 30th meeting of Executive Committee the cumulative total approval accorded by National Authority during financial year 2024-25 is **Rs. 198.44 crore (Rupees one hundred ninety eight crore and forty four lakh only)** against the proposed outlay of **Rs. 306.28 crore**. The details of component wise activities considered in 29th and 30th EC are as follows: The Executive Committee directed all the States/Union Territories to create pending compensatory afforestation and other mandatory activities till 2022 at the earliest and all efforts should be made in this direction to complete these mandatory activities in a time bound manner in compliance of the conditions mentioned in the approval granted by the Central Government.

3. The details of component wise activities considered in 29th and 30th EC are as follows:

A. List of Mandatory / Seasonal / Committed activities approved in the 29th EC are given below:
(Area in ha & Rs. in crore)

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
Site-specific activities as per Section 6(a) of the CAF Act, 2016								
Compensatory Afforestation								
1	Mandatory activities	CA on allotted Non-Forest Land for Compensatory Afforestation (CA-NFL)	i) New Advance Action	Ha.	0.61368	381.5254	2.3413	Approved
			ii) Committed (1 st year)	Ha.	0.72368	1351.3190	9.7792	Approved
			iii) Committed (2 nd year)	Ha.	0.20799	457.9990	0.9526	Approved
			iv) Committed (3 rd year)	Ha.	0.06423	116.9850	0.0751	Approved
			v) Committed (4 th year)	Ha.	0.06423	243.9220	0.1567	Approved
			vi) Committed (5 th year)	Ha.	0.06423	1054.0260	0.6770	Approved
			vii) Committed (6 th year)	Ha.	0.06423	747.7450	0.4803	Approved
			viii) Committed (7 th year)	Ha.	0.06423	696.8785	0.4476	Approved
			ix) Committed (8 th year)	Ha.	0.06423	1123.2900	0.7215	Approved
			x) Committed (9 th year)	Ha.	0.06423	1518.4850	0.9753	Approved
			xi) Committed (10 th year)	Ha.	0.06423	1818.7130	1.1682	Approved
			xii) Committed (11 th year)	Ha.	0.06423	342.0500	0.2197	Approved
			xiii) Committed (12 th year)	Ha.	0.06423	529.3200	0.3400	Approved
		CA on Degraded Forest Land for Compensatory Afforestation (CA-DFL)	ii) Committed (1 st year)	Ha.	0.47346	649.2207	3.0738	Approved
			iii) Committed (2 nd year)	Ha.	0.14917	325.5948	0.4857	Approved
			iv) Committed (3 rd year)	Ha.	0.06817	327.8068	0.2235	Approved
			v) Committed (4 th year)	Ha.	0.06817	564.5938	0.3849	Approved
			vi) Committed (5 th year)	Ha.	0.06817	1093.8300	0.7457	Approved
			vii) Committed (6 th year)	Ha.	0.06817	1862.8000	1.2699	Approved
			viii) Committed (7 th year)	Ha.	0.06817	1909.2500	1.3015	Approved
			ix) Committed (8 th year)	Ha.	0.06817	3955.9980	2.6968	Approved
			x) Committed (9 th year)	Ha.	0.06817	1547.0811	1.0546	Approved

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
			xi) Committed (10 th year)	Ha.	0.06817	3182.0300	2.1692	Approved
			xii) Committed (11 th year)	Ha.	0.06817	1033.0100	0.7042	Approved
			xiii) Committed (12 th year)	Ha.	0.06817	940.0000	0.6408	Approved
		Additional Compensatory Afforestation (ACA)	iii) Committed (2 nd year)	Ha.	0.14917	69.5681	0.104	Approved
		Penal Compensatory Afforestation (PCA)	i) New Advance Action	Ha.	0.51286	55.4310	0.284	Approved
			ii) Committed (1 st year)		0.47346	566.5800	2.683	Approved
			iii) Committed (2 nd year)	Ha.	0.14917	512.2408	0.764	Approved
		Plantation of Medicinal/ Dwarf plants under electric transmission lines or Medicinal Plantation below transmission lines	(ii) Plantation/Planting Year	Ha.	2.44291	9.8080	0.2396	Approved
			(iii) 1 st Year Maintenance	Ha.	1.64791	385.1845	6.3475	Approved
			(iv) 2 nd Year Maintenance	Ha.	0.97413	29.9756	0.2920	Approved
			(v) 3 rd Year Maintenance	Ha.	0.19503	59.7521	0.1165	Approved
			(vi) 4 th Year Maintenance	Ha.	0.19503	82.5320	0.1610	Approved
			(vii) 5 th Year Maintenance	Ha.	0.19503	34.6880	0.0677	Approved
		Plantation of 100 trees/plants in lieu of forest land to petrol pump/roads/water cases and others	(ii) 1 st Year Maintenance	No. of Plants	0.00056	3345.0000	0.0187	Approved
			(iii) 2 nd Year Maintenance	No. of Plants	0.00050	7145.0000	0.0356	Approved
			(iv) 3 rd Year Maintenance	No. of Plants	0.00039	2580.0000	0.0102	Approved
			(v) 4 th Year Maintenance	No. of Plants	0.00039	1790.0000	0.0071	Approved
			(vi) 5 th Year Maintenance	No. of Plants	0.00039	4600.0000	0.0182	Approved
		Wildlife Management Plan (Wildlife Clearance Proposal)						
		Pending liability of the year 2023-24					0.500	Approved
		Plantation Activity (for	iii) 2 nd Year Maintenance	Ha.	0.23965	400.000	0.959	Approved

Subtotal

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
		Mitigative Measures area only)	iv) 3 rd Year Maintenance	Ha.	0.19170	480.000	0.920	Approved
			v) 4 th Year Maintenance	Ha.	0.14375	250.000	0.359	Approved
Activity as per Rule 5 (2) of CAF Rules, 2018								
2	Net Present Value (NPV):							
		<i>Net Present Value (NPV) 80%</i>						
	As per CAF Rule 5(2) a	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)	ii) Committed (1 st year)	Ha.	0.12940	13700.000	17.728	Approved
			iii) Committed (2 nd year)	Ha.	0.04611	10500.000	4.842	Approved
			iv) Committed (3 rd year)	Ha.	0.02456	9917.000	2.436	Approved
			v) Committed (4 th year)	Ha.	0.02456	16680.000	4.097	Approved
	As per CAF Rule 5(2) b	a) Road Side tree plantation on both sides of the road in different divisions	i) 5 th Year Maintenance in Chittorgarh	RKM	0.29190	75.520	0.220	Approved
			iii) 3 rd Year Maintenance	RKM	2.17646	10.000	0.218	Approved
	As per CAF Rule 5(2) b	Artificial Regeneration (AR) {Other than ANR/NFL/DF L}	ib) Reforestation of Degraded Forests-II (RDF-II) 1st Year Maintenance	Ha.	0.09433	600.000	0.566	Approved
			ic) Reforestation of Degraded Forests-II (RDF-II) IInd Year Maintenance	Ha.	0.03213	1000.000	0.321	Approved
			iiia) Sand Dunes Stabilization (SDS) for IGNP Areas New Advance Action	Ha.	0.47184	225.000	1.062	Approved
			iiib) Sand Dunes Stabilization (SDS) for IGNP Areas 1st Year Maintenance	Ha.	0.47098	600.000	2.826	Approved
			iiic) Sand Dunes Stabilization (SDS) for IGNP Areas IInd Year Maintenance	Ha.	0.37565	1000.000	3.757	Approved
			iiia) Block Plantation (BP) for IGNP Areas	Ha.	0.43373	550.000	2.386	Approved

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
			New Advance Action					
			iiib) Block Plantation (BP) for IGNP Areas Ist Year Maintenance	Ha.	0.68968	250.000	1.724	Approved
			iiic) Block Plantation (BP) for IGNP Areas IInd Year Maintenance	Ha.	0.38755	300.000	1.163	Approved
			iiie) Block Plantation (BP) for Non-IGNP Areas Ist Year Maintenance	Ha.	0.60901	500.000	3.045	Approved
			iiie) Block Plantation (BP) for Non-IGNP Areas IInd Year Maintenance	Ha.	0.37584	120.000	0.451	Approved
			iva) Canal Side Plantation (Distributary) {CSP(D)} for IGNP Areas New Advance Action	RKM	0.18587	150.000	0.279	Approved
			ivb) Canal Side Plantation (Distributary) {CSP(D)} for IGNP Areas {Ist Year Maintenance	RKM	0.15851	100.000	0.159	Approved
			ivc) Canal Side Plantation (Distributary) {CSP(D)} for IGNP Areas IInd Year Maintenance	RKM	0.10787	100.000	0.108	Approved
			va) Canal Side Plantation (Minor) {CSP(M)} for IGNP Areas {New Advance Action}	RKM	0.31943	30.000	0.096	Approved

Signature

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
			vb) Canal Side Plantation (Minor) {CSP(M)} for IGNP Areas Ist Year Maintenance	RKM	0.16406	100.000	0.164	Approved
			vc) Canal Side Plantation (Minor) {CSP(M)} for IGNP Areas IInd Year Maintenance	RKM	0.09696	200.000	0.194	Approved
	As per CAF Rule 5(2) b	Silvi Pastoral Planting Model for IGNP Areas	iii) Committed (2 nd year)/ Maintenance Ist Year	Ha.	0.09932	200.000	0.199	Approved
			iv) Committed (3 rd year)/ Maintenance IInd Year	Ha.	0.03645	100.000	0.036	Approved
			v) Committed (4 th year)/ Maintenance IIIrd Year	Ha.	0.03645	500.000	0.182	Approved
	As per CAF Rule 5(2) b	Silvi Pastoral Planting Model for Non-IGNP Areas	ii) Committed (1 st year)/ Planting Year	Ha.	0.31096	1600.000	4.975	Approved
			iii) Committed (2 nd year)/ Maintenance Ist Year	Ha.	0.12826	1010.000	1.295	Approved
			iv) Committed (3 rd year)/ Maintenance IInd Year	Ha.	0.08073	250.000	0.202	Approved
			v) Committed (4 th year)/ Maintenance IIIrd Year	Ha.	0.08073	335.000	0.270	Approved
		Silvicultural Operations in Forests:						
	As per CAF Rule 5(2) c	1. Cultural operation of Bamboo	ii) Committed (1 st year)	Ha.	0.02217	1000.000	0.222	Approved
		2. Cultural operation of Tendu	i) Advance Action	Ha.	0.07227	1000.000	0.723	Approved
		Protection of Plantations and Forests:						
		Forest Fire Prevention and Control Operations:						

Subhash

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
		Creation/Maintenance of Fire Line & combating of forest fire for prevention of forest fire in forest areas:						
	As per CAF Rule 5(2) f	(A) Amount for Creation of Fire Line		KM.	0.09353	628.000	0.587	Approved
		(B) Amount for Maintenance of Fire Line		KM.	0.04732	238.000	0.113	Approved
		Improvement of wildlife habitat as provided in the approved Wildlife Management Plan or Working Plan:						
		Habitat & Corridor Development Works in National Parks & Sanctuaries (Habitat Improvement Works outside PA/CA but wildlife prone areas)	(i) Advance Action	Ha.	0.47234	300.000	1.417	Approved
	As per CAF Rule 5 (2) i	Habitat Improvement Works in National Parks, Sanctuaries, Conservation Reserves, Closures and other potential wildlife areas for biodiversity conservation	(ii) 1 st Year Maintenance	Ha.	0.09384	1250.000	1.173	Approved
			(ii) 2 nd Year Maintenance	Ha.	0.03198	652.740	0.209	Approved
	As per CAF Rule 5(2) k	Establishment, operation and maintenance of animal Rescue Centres/Rescue Wards and veterinary treatment facilities for wild animals	a) Maintenance of Rescue Wards (Other than Nagaur, Bikaner, Jodhpur and Barmer Districts)	Nos.	2.00000	11.000	0.220	Approved
			b) Maintenance of Rescue Wards in Nagaur, Bikaner, Jodhpur and Barmer Districts	Nos.	4.00000	24.000	0.960	Approved

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
			c) Running and maintenance of Rescue Centres for wild animals (Other than Nagaur, Bikaner, Jodhpur and Barmer Districts)	Nos.	2.00000	23.000	0.460	Approved
			d) Running and maintenance of Rescue Centres for wild animals in Nagaur, Bikaner, Jodhpur and Barmer Districts	Nos.	4.00000	9.000	0.360	Approved
	As per CAF Rule 5(3) a	Research Proposals by AFRI:	as Spill-over activity					
		(ii) Creation of New Nursery		Nos.	25.00000	2.000	0.500	Approved
		Information and Communication Technology (ICT):						
	As per CAF Rule 5(3) d	Construction, up-gradation and maintenance of inspection paths, forest roads in forest area, watch towers, check posts and timber depots for protection of forest and wildlife	Forest Roads/ Inspection Paths in forest area	RKM	10.00	15.00	1.500	Approved
		Construction of residential and official buildings in forests for front line staff deployed for protection of forest and wildlife:						
		Monitoring and Evaluation (M & E) :						
		Capacity Building:						
		Pending liability of NPV Items for the year 2023-24					2.00	Approved
		Interest Transferred to the State Fund and Interest accrued on the deposits in the State Fund/ Interest Part:						

Subhal

S. No	CAF Rule	Item	Activity	Unit	Unit Cost	Phy. Target	Fin. Target	Remarks/ Decision
4	As per CAF Rule 6(a) (i)	To offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates		LS			1.00	Approved
	As per CAF Rule 6(a) (v)	For disbursement of sitting fees and allowances to nominated members of the State Authority		LS			0.070	Approved
	As per CAF Rule 6(a) (iv)	For disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority		LS			1.100	Approved
Total approved						Rs. 114.59 crore		

B. List of activities deferred in 29th EC and considered in 30th EC are as follows:

(Amount in Rs. & Area in ha.)

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
Site-specific activities as per Section 6(a) of the CAF Act, 2016									
1	Compensatory Afforestation								
	Mandatory activities	CA on Degraded Forest Land for CA (CA- DFL)	i. New advance plantation	1350.097 Ha.	6.9241	Deferred	1350.097 Ha.	6.9241	Approved
		Additional CA	i. New advance plantation	138.3231 Ha.	0.709	Deferred	138.3231 Ha.	0.709	Approved

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
		Plantation of Medicinal/ Dwarf plants under electric transmission lines or Medicinal Plantation below transmission lines	(i)New Advance Action	314,484.9	1.7975	Deferred	314,484.9	1.7975	Approved
		Plantation of 100 trees/plants in lieu of diversion of forest land to petrol pump/roads/water cases and others	(i)New Advance Action-cum-Planting	12446.00	0.8938	Deferred	12446.00	0.8938	Approved
		Pending liability for CA – NFL/ DFL/ ACA/ PCA/ Medicinal Plants/ 100 Plants of the year 2023-24		-	1.00	-	-	1.00	Approved
		Regeneration of Safety Zones	New Works/ New Advance Action	LS	8.1838	Deferred	LS	8.1838	Approved
		Wildlife Management Plan (Wildlife Clearance Proposal)							
		1. Parwan Dam Project (Wildlife Kota Division)		LS	5.00	Deferred	LS	5.00	Approved
		2. Chambal Bhilwara Pipeline Project at Mukundra National Park, Kota		LS	1.50	Deferred	LS	1.50	Approved
		Catchment Area Treatment (CAT) Plan	(i) Isarda Dam Irrigation Project, Tonk	LS	0.75	Deferred	LS	0.75	Approved
			(ii) Navnera Barrage Project, Kota	LS	0.75	Deferred	LS	0.75	Approved
			(iii) Sathur Mata Irrigation Project, Bundi	LS	0.10	Deferred	LS	0.10	Approved
			(iv) Rajgarh Medium Irrigation Project, Jhalawar	LS	0.50	Deferred	LS	0.50	Approved

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S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
			(v) Kalisindh Dam Project, Jhalawar	LS	0.40	Deferred	LS	0.40	Approved
			(vi) Parwan Major Multipurpose Irrigation Project, Jhalawar	LS	0.75	Deferred	LS	0.75	Approved
		Plantation Activity (for Mitigative Measures area only)	i) New Advance Action (MNP Kota)	222.00	2.207	Deferred	222.00	2.207	Approved
Activity as per Rule 5 (2) of CAF Rules, 2018									
2	Net Present Value (NPV):								
	As per CAF Rule 5(2) a	Assisted Natural Regeneration (ANR) (Restocking of Degraded Forest Areas)	i) New Advance Action	10000.00	55.553	Deferred	1000.00	5.555	Approved
	As per CAF Rule 5(2) b	Artificial Regeneration (AR) {Other than ANR/NFL/DFL}	i) Reforestation of Degraded Forests-II (RDF-II) {New Advance Action}	300.000	1.425	Deferred	300.00	1.425	Approved
		Silvi Pastoral Planting Model for IGNP Areas	i) New Advance Action	200.000	0.502	Deferred	200.00	0.502	Approved
			ii) Committed (1st year)/ Planting Year	300.000	0.943	Deferred	300.00	0.943	Approved
	As per CAF Rule 5(2) b	Silvi Pastoral Planting Model for Non-IGNP Areas	i) New Advance Action	900.000	2.003	Deferred	900.00	2.003	Approved
Silvicultural Operations in Forests:									
	As per CAF Rule 5(2) c	1. Cultural operation of Bamboo	i) Advance Action	1000.00	3.981	Deferred	500.00	1.990	Approved
Protection of Plantations and Forests:									
	As per CAF	Eco restoration and protection of forest area by construction		27000.00 RMT	10.80	Deferred	12000.00 RMT		Approved

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
	Rule 5(2) d	of pucca wall (6 feet height) fencing at the boundary of the protected areas and other wildlife prone areas.						4.80	
		Eco-restoration & protection of forest area by construction of Pucca wall fencing (6 feet height) specially <i>Diversion of FCA Proposals in Pratapgarh Division</i>		2500.00 RMT	1.00	Deferred	2500.00 RMT	1.00	Approved
		Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially in the encroachment and mining prone areas (Except wildlife)		54000.00 RMT	16.47	Deferred	22000.00 RMT	6.71	Approved
		Eco-restoration & protection of forest area by construction of Pucca wall fencing (4 feet height) specially <i>Diversion of FCA Proposals in Pratapgarh Division</i>		1500.00 RMT	0.458	Deferred	1500.00 RMT	0.458	Approved
		Forest Boundary Protection / Demarcation by erection of RCC Boundary Pillars		1500.00 (All forest area) Nos.	1.50	Deferred	500.00 (All forest area) Nos.	0.50	Approved
		Hiring of machinery for eviction of encroachment and prevention of illegal mining and camp equipment		LS	0.80	Deferred	LS	0.50	Approved
	As per CAF	Purchasing/Hiring of Patrolling	a) Purchasing	150.00	1.350	Deferred	75.00	0.675	Approved

S. No.	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
	Rule 5(2) d	vehicles for forest protection and wildlife management	of Motor cycles for front line field staff for protection of forests.						
			b) Purchasing of four wheel/4x4 vehicle for front line field staff for protection of forest	25.00 Nos.	4.00	Deferred	5.00 Nos.	0.80	Approved
			c) Hiring of Patrolling Vehicles for forest protection and rescue of wildlife	LS	0.650	Deferred	LS	0.50	Approved
	As per CAF Rule 5(2) f	Forest Fire Prevention and Control Operations:							
		Creation/Maintenance of Fire Line & combating of forest fire for prevention of forest fire in forest areas:							
		Soil and moisture Conservation (SMC)							
	As per CAF Rule 5(2) g	Soil and moisture Conservation (SMC) Works in and around Protected Areas /Conservation Reserves/Potential Wild life Areas	a) Anicut type III	36.000	2.34	Deferred	36.000	2.34	Approved
			b) Anicut type II	30.000	1.125	Deferred	30.000	1.125	Approved
			c) MPT	60.000	0.42	Deferred	60.000	0.42	Approved
	As per CAF Rule 5(2) h	Voluntary Relocation of villages from Protected Areas	Sariska Tiger Reserve/ Mukundra Tiger Reserve /Ranthambhore Tiger Reserve/ Proposed Ramgarh Vishdhari Tiger Reserve	LS	25.00	Deferred	LS	8.00	Approved
		Improvement of wildlife habitat as provided in the approved Wildlife Management Plan or Working Plan:							



S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
	As per CAF Rule 5(2) i	Habitat & Corridor Development Works in National Parks & Sanctuaries (Habitat Improvement Works outside PA/ but wildlife prone areas)	(ii) 1st Year Maintenance	142.000	0.133	Deferred	142.000	0.133	Approved
		Habitat Improvement Works in National Parks, Sanctuaries, Conservation Reserves, Closures and other potential wildlife areas for Biodiversity Conservation	(i) Advance Action	800.00 Ha.	3.779	Deferred	800.00 Ha.	3.779	Approved
	As per CAF Rule 5(2) i	Conservation of Bansial Khetri Conservation Reserve Jhunjhunu as per project	a) Removal of Alien Species	LS	0.020	Deferred	LS	0.020	Approved
			b) Habitat improvement (Advance Action)	50.00 Ha.	0.105	Deferred	50.00 Ha.	0.105	Approved
			c) Habitat improvement (Committed Year 1st - Planting Year)	45.00 Ha.	0.138	Deferred	45.00 Ha.	0.138	Approved
			e) Habitat improvement (Committed Year 3rd - Maintenance IIInd Year)	50.00 Ha.	0.040	Deferred	50.00 Ha.	0.040	Approved
			f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	50.00 Ha.	0.040	Deferred	50.00 Ha.	0.040	Approved
			g) Construction of Water Holes/ Gabion	2.00 Nos.	0.012	Deferred	2.00 Nos.	0.012	Approved

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
			Structure / Anicut						
	As per CAF Rule 5(2) i	Conservation of Bansial Khetri-Bagour Conservation Reserve Jhunjhunu as per project	a) Removal of Alien Species	LS	0.020	Deferred	LS	0.020	Approved
			b) Habitat improvement (Advance Action)	50.00 Ha.	0.105	Deferred	50.00 Ha.	0.105	Approved
			c) Habitat improvement (Committed Year 1st - Planting Year)	27.00 Ha.	0.083	Deferred	27.00 Ha.	0.083	Approved
			e) Habitat improvement (Committed Year 3rd - Maintenance IIInd Year)	50.00 Ha.	0.040	Deferred	50.00 Ha.	0.040	Approved
			f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	100.00 Ha.	0.080	Deferred	100.00 Ha.	0.080	Approved
			g) Construction of Water Holes/ Gabion Structure / Anicut	2.00 No.	0.012	Deferred	2.00 No.	0.012	Approved
	As per CAF Rule 5(2) i	Conservation Reserve Beed Jhunjhunu as per Project	b) Habitat improvement (Advance Action)	50.00 Ha.	0.105	Deferred	50.00 Ha.	0.105	Approved
			c) Habitat improvement (Committed Year 1st - Planting Year)	27.00 Ha.	0.083	Deferred	27.00 Ha.	0.083	Approved
			e) Habitat improvement (Committed Year 3rd - Maintenance IIInd Year)	50.00 Ha.	0.040	Deferred	50.00 Ha.	0.040	Approved

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
			f) Habitat improvement (Committed Year 4th - Maintenance IIIrd Year)	100.00 Ha.	0.080	Deferred	100.00 Ha.	0.080	Approved
			g) Construction of Water Holes/ Gabion Structure / Anicut	2.00 Nos.	0.012	Deferred	2.00 Nos.	0.012	Approved
	As per CAF Rule 5(2) i	Mansamata Conservation Reserve, Jhunjhunu (Plan 2020-21 to 2029-30)	a) Construction of 6ft wall	500.00 RMT	0.20	Deferred	500.00 RMT	0.20	Approved
b) Habitat improvement (Committed Year 1st - Planting Year)			50.00 Ha.	0.153	Deferred	50.00 Ha.	0.153	Approved	
d) Habitat improvement (Committed Year 3rd - Maintenance IIInd Year)			50.00 Ha.	0.04	Deferred	50.00 Ha.	0.04	Approved	
e) Construction of Water Holes/ Gabion Structure / Anicut			2.00 Nos.	0.012	Deferred	2.00 Nos.	0.012	Approved	
	As per CAF Rule 5(2) i	Shahabad Conservation Reserve, Baran	a) Habitat Improvement Works in Shahabad Conservation Reserve-I and Reserve-Taleti Ist Year Maintenance	45.00 Ha.	0.042	Deferred	45.00 Ha.	0.042	Approved
	As per CAF Rule 5(2) m	Research Proposals by AFRI:	as Spill-over activity						
		1) Survey and selection of	for IVth Year	LS	0.052	Deferred	LS	0.052	Approved

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S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
3		Candidate Plus Trees and Identification of Seed Production Areas and Broad Leaves Species of Rajasthan							
		2) Development of Seed Production Areas of Economically Important Tree Species of Rajasthan.	for IVth Year	LS	0.037	Deferred	LS	0.037	Approved
		3) Improvement of Survival Rate in Kair i.e Capparis decidua under field planting conditions by Architecting Root Biomass and in-situ Moisture Management	for IVth Year	LS	0.064	Deferred	LS	0.064	Approved
	As per CAF Rule 5(3) a	(i) Nursery Infrastructure upgradation/Upgradation of Nursery		LS	7.00	Deferred	LS	3.00	Approved
	Information and Communication Technology (ICT):								
	As per CAF Rule 5(3) c	a) Preparation of Digital database for Biological Richness (Flora and Fauna) in selected Important landscapes (Collaboration with educational Institutes/ Universities/ Research Institutions/ field Experts)		LS	0.10	Deferred	LS	0.10	Approved
		b) Maintenance & upgradation of Hardware and IT related equipment		LS	0.10	Deferred	LS	0.10	Approved
		c) IT Trainings for forest officials		LS	0.10	Deferred	LS	0.10	Not approved
		d) IT Infrastructure strengthening by providing		LS	0.280	Deferred	LS	0.280	Not approved

S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
		Laptops/Tablets (Ipad) for forest officers (IFS & RFS)							
	As per CAF Rule 5(3) d	Construction, up-gradation and maintenance of inspection paths, forest roads in forest area, watch towers, check posts and timber depots for protection of forest and wildlife	Watch Towers	7.000	0.35	Deferred	7.000	0.35	Approved
			Check Posts	2.000	0.10	Deferred	2.000	0.10	Approved
		<i>Construction of residential and official buildings in forests for front line staff deployed for protection of forest and wildlife:</i>							
	As per CAF Rule 5(3) e	Infrastructure development and construction of Forest Chowkies, Buildings for Forest protection and Management	a) Forest Guard Chowkies (for plinth area 675 Sq. ft.)	10.000	0.854	Deferred	3.000	0.256	Approved
			b) Forest Guard Chowkies (for plinth area 675 Sq. ft.) (for WL Areas)	3.000	0.384	Deferred	2.000	0.255	Approved
			c) Office-cum-Residence (OCR) for Range Forest Officers (for plinth area 1000 Sq. ft.)	8.000	0.957	Deferred	3.000	0.359	Approved
		Creation/ Construction of Basic Amenities i/c toilets for frontline women staff in the field		30	0.24	Deferred	30	0.24	Approved
		Improvement of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife/	Building constructed under CAMPA		0.50	Deferred		0.20	Approved.

S. No.	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
		Improvement of residential quarters of frontline staff (forester nakas & guard chowkies/ barracks)							
		Monitoring and Evaluation (M & E) :							
	As per CAF Rule 5(3) g & h	Preparation of Status Report on CAMPA Works as per FCA proposals Division wise		LS	0.060	Deferred	LS	0.060	Approved
		Monitoring and Evaluation of Works executed under CAMPA (Third Party Evaluation)		LS	0.50	Deferred	LS	0.50	Approved subject to actuals
		Providing SIM based Internet facility to field staff for monitoring of plantation through various applications/ portals of the Department		LS	1.26	Deferred	LS	1.26	Approved for Rs. 0.50 crores
		Capacity Building:							
	As per CAF Rule 5(3) i	(a) Capacity Enhancement, Skill development and Knowledge upgradation trainings/workshops for Senior Executives/ DCFs/ ACFs/ ROs/ Surveyors/ Forest staff/ policy makers/technical staff/drivers etc		LS	1.00	Deferred	LS	1.00	Not approved
		(b) Construction of a new Rajasthan Forest Academy (RFA) at Jaipur (Project Period: 2 Years: 2024-25 to 2025-26)		LS	10.00	Deferred	LS	0.00	Dropped in consultation with State
		Interest Transferred to the State Fund and Interest accrued on the deposits in the State Fund/ Interest Part:							
4		Activities as per Rule 6 (b) of CAF Rules, 2018							



S. No	CAF Rule	Item	Activity	Proposed outlay		Decision by 29 th EC	Proposed outlay for 30 th EC		Remarks/ Decision of 30 th EC
				Phy. Target	Fin. Target		Phy. Target	Fin. Target	
	As per CAF Rule 6(b) (i) & (ii)	Management of office establishment; office equipment including computers and peripherals and its maintenance for the State Authority		LS	0.20	Deferred	LS	0.20	Approved
	As per CAF Rule 6(b) (v)	CAMPA Work Audit		LS	0.20	Deferred	LS	0.20	Approved
		Other contingencies for management of the State Authority, with the approval of the Steering Committee of the State Authority		LS	0.20	Deferred	LS	0.20	Approved
Total approved							Rs. 83.85		

* The amount has been rationalised based on the pattern of fund utilisation during previous years.

4. State Government is requested to release the CAMPA fund to the CEO, State CAMPA/State Forest Department immediately for carrying out approved activities in accordance with the APO 2024-25 approved by the National Authority.

5. The Governing Body and the Steering Committee of the State CAMPA are requested to monitor the progress of implementation of approved CAMPA activities and ensure timely release of funds to the Forest Departments.

6. The approval is subject to the following conditions:

- State Forest Department must ensure that the Compensatory Afforestation and other site-specific activities are carried out in the approved sites as per the forest diversion approval granted by the Central Government.
- All afforestation efforts under the CA, ANR, AR, Catchment Area Treatment Plans, wildlife Habitat improvement etc. should primarily aim for comprehensive ecological restoration of the area on sustainable basis. Preference of local and indigenous species, especially fruit and fodder species should be given in every afforestation/ regeneration/ plantation and monoculture and planting of exotic species should be avoided.
- The KML files of CA and other plantation (AR and ANR etc.) should be uploaded on the e-Green Watch portal and emailed to FSI with copy to National CAMPA official e-mail (nationalcampa-mocfcc@gov.in) before taking up the work.

Subhash

- iv. The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- v. The ratio of expenditure on the approved activities under Rule 5(2) & 5(3) should strictly adhere as mentioned in the Rule 5 (2) & 5 (3) should not be less than 80 percent and not more than 20 percent respectively.
- vi. Please ensure that the annual interest accrued on State CAMPA Fund is credited into the State CAMPA fund so that the activities mentioned in the CAF Rule 6 are effectively implemented.
- vii. The activities towards maintenance of plantation should be implemented in such a way that the maximum survival of the saplings is finally achieved with desired growth parameters.
- viii. All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained at the level of Range, Division office and CEO State CAMPA in prescribed formats and placed on the respective websites.
- ix. A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA for effective monitoring and transparency. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
- x. If required and approved by National Authority, casual engagement of local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife undertaken from State fund as per rule 5(3)(f).
- xi. Monitoring and evaluation of all the afforestation and other CAMPA activities undertaken shall be the highest priority for the State Authorities. The Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third-party monitoring and evaluation of CAMPA activities on regular basis. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independent of the State Government.
- xii. The monitoring and evaluation reports of all CAMPA works done upto the year 2023-2024 and all previous years alongwith all the relevant records should be made available to the DG, FSI & Member Coordinator, Monitoring Group annually as well as whenever required by him with copy to National CAMPA.
- xiii. A statement that the Annual Report, Annual Accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the States/UTs legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the APO every year seeking approval of the National Authority.
- xiv. Prior to implementation of approved APOs, the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006 as required under the provision of the CAF Rule 5 (3).
- xv. State should ensure that the activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved State Wildlife Management Plan, whereas activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan of the state.



- xvi. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation. If not part of the above mentioned DPR, then state should take it up as per planned activity approved by State Government or in working plan.
- xvii. The State /UTs Authorities should make a detail record of total forest land transferred and compensatory afforestation carried out/ compensated the loss of green cover/ecosystem services.
- xviii. The State EC shall also ensure that there is no overlapping of activities / funding from other schemes of the State or Central Government and provide a certificate to that effect.
- xix. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Priority should also be accorded for regeneration and development of forests and wildlife habitat.
- xx. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc.
- xxi. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the State.
- xxii. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
- xxiii. Purchase of vehicles for office use is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xxiv. Procurement of multi-utility vehicles for meeting the operational requirements of forest front line staff of State/UT Forest departments from the NPV component of State CAMPA is permissible as per approved APO complying the guidelines issued by the National CAMPA vide NA-16/2/2023-NA dated 12th January 2024.
- xxv. IRO of the regional office of the Ministry shall monitor and evaluate CAMPA activities. The State CAMPA Authority shall keep sufficient budgetary provisions for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
- xxvi. The States/UTs CAMPA Authority shall complete the works approved in APO within the year and avoid any spill over for the next year. It is important to complete mandatory activities first and utilize the released funds for maintenance of CAMPA activities under NPV & Interest components before starting new activities.
- xxvii. The States/UTs Authority are proposing engagement of casual labours for protection of Forests for the entire State. It is clarified that such item can be considered only for around the forest areas where the land transfer has taken place and need special protection owing to the developmental activities.
- xxviii. The validity of APO (2024-25) is valid till 31.03.2025. Further continuation of the balance/ incomplete activities shall be permissible only if they are included in the approved APO.
- xxix. The State/UT Authorities shall work out details of funds available with the State CAMPA head-wise under CA/ CAT Plan/ Wildlife Mitigation Plan, NPV and interest

components etc. after deducting the expenditure incurred and prepare Annual Plan of operation for next year based on CAMPA funds available with the States/UTs. Priority shall be given to the mandatory activities including commitment on maintenance of previous years.

xxx. All wage payments should be made through Direct Benefit Transfer (DBT).

Yours faithfully,



(Subhash Chandra)
Chief Executive Officer

Copy to:

1. The Principal Chief Conservator of Forest and (HoFF), Department of Forest, Government of Rajasthan, Jaipur.
2. The Chief Executive Officer, Rajasthan State CAMPA, Jaipur.
3. The Secretary, Department of Finance, Government of Rajasthan, Jaipur.
4. The Secretary, Department of Planning, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change for kind information
2. Deputy Director General of Forests (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Jaipur.
3. The Director General, Forest Survey of India, Dehradun, Member Coordinator, Monitoring Group of National Authority, CAMPA.
4. IFD/Sanction Folder/ Guard File;
5. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

कार्यालय प्रधान मुख्य वन संरक्षक (कैम्पा) वन भवन, मध्य प्रदेश भोपाल

ब्लाक-सी, द्वितीय तल, लिंक रोड़ नं०-2, तुलसी नगर, भोपाल

दूरभाष-कार्यालय: 0755-2674228, 2524184, ई-मेल: pccfcampa@mp.gov.in

क्रमांक/कैम्पा/24-25/581/ 6435

भोपाल, दिनांक 21-11-24

प्रति,

श्री पी० जगन,

परिवेश भवन, पर्यावरण परिसर,

ई-5, अरेरा कालोनी भोपाल - 462016

मध्यप्रदेश।

संशोधित

विषय:-माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा अपील क्रमांक 11/2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd Vs MP PCB through its Member Secreatary & Org.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

संदर्भ:-आपका पत्र क्रमांक/CM-13012/46/2024-LAW-RD-BHOPAL/18940/1414 दिनांक 29.10.2024 एवं ई-मेल दिनांक 20.11.2024

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विषयांतर्गत संदर्भित पत्रों के द्वारा प्रकरण में एन.जी.टी. के आदेशानुसार केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तीनों राज्यों से प्रपत्र क्रमांक-1 अनुसार जानकारी चाही गई है।

कार्यालयीन पत्र क्रमांक/कैम्पा/2024-25/6337 दिनांक 04.11.24 एवं 6339 दिनांक 05.11.24 द्वारा प्रेषित की गई जानकारी को आपके ई-मेल दिनांक 20.11.2024 के पालन में संशोधित कर पुनः निर्धारित प्रपत्र में संलग्न कर आपकी ओर अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न:-उपरोक्तानुसार


(पी०के०सिंह)

प्रधान मुख्य वन संरक्षक एवं
मुख्य कार्यपालन अधिकारी (कैम्पा)
मध्यप्रदेश भोपाल

(Rs.in Crore)

Activity-wise CAMPA fund utilized in the financial year											
Fund Details	Details of the Bank Account (A/c No. Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
CAMPA FUND	Treasury	2024-25 (upto 31st October 2024)	1390.59	443.26	947.33	1	New Compensatory Afforestation (Advance soil work)	National Compensatory Afforestation Fund Management and Planning Authority (GoI)	41.93	CAMPA Fund is expended in accordance with the provision of CAF Act, 2016 and CAF Rules 2018 (Copy Enclosed)	
						2	CA-New Plantation				
						3	Compensatory Afforestation (Committed Liabilities)				
							Purchase of Multiutility vehicle under-CA				
							Total				
						4	Catchment Area Treatment Plan (CATP)				
							Total				
						5	Integrated Wildlife Management Plan (IWMP)				
							Total				
						6	NPV-New Plantation				
						7	Maintenance works under NPV (Committed Liabilities)				
							New Works Under Net Present Value				
							Artificial Regeneration (Advance soil work)				
							(a) Rehabilitation of Degraded Forests				
							(b) Bamboo Plantation				
							(c) Chandan Plantation				
							(d) Mixed Plantation				
							(e) Guggle Plantation				
							(f) Salai Plantation				
							(g) Greening of Barren Hills Plantation				
						8	(h) Anjan Plantation				
							(i) Catchment Area Treatment Under Narmada, Yamuna, Godawari River (ICFRE)				
	(j) Establishment of Biodiversity Park in Satna										
	(k) Catchment Area Treatment Plan (Lidar Technology)										
	(l) Soil & Moisture Conservation Works - Water Shed Management Plan in Singrauli										
	(m) Establishment of Veterinary Care Centre under Cheetah Project in Gandhi Sagar Mandsoor										
	श्रीग										
	Improvement of wildlife habitat - Grass land Development & Others										
	(a) Grassland Development & Habitat Improvement										

(Rs.in Crore)

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(Rs.in Crore)

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DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Activity-wise CAMPA fund utilized in the financial year											(Rs.in Crore)
Fund Details	Details of the Bank Account (A/c No. Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
Treasury		2023-24	959.24	937.52	21.72	1	Advance soil work		21.41		
						2	New Plantations		29.05		
						3	Maintenance of previous plantation		60.43		
						4	Catchment Area Treatment Plan (CATP)		110.89		
						5	Integrated Wildlife Management Plan (IWMP)		22.02		
									7.66		
						6	Advance soil work		335.79		
						7	New Plantations		52.15		
						8	Maintenance of previous plantation		90.82		
						9	Improvement of wildlife habitat - Grassland Development & Others		60.86		
						10	Voluntary relocation of villages from protected areas		109.20		
						11	Pest and disease control in forests		1.11		
						12	Establishment of Solar Power Plant		2.78		
						13	Management of Forest Fire		25.64		
						14	Protection of Plantation & Forest-Infrastructure Development, Patrolling, Boundary Pillars etc.		32.62		
						15	Establishment of Wireless Communication System		1.98		
						16	Construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife		56.11		
						17	Establishment, up-gradation and maintenance of modern nurseries		10.22		
						18	Independent concurrent monitoring and evaluation and third party monitoring		0.08		
						19	Creation of City Park as per Gujrat Model		2.95		
						20	Conservation of Protection Plan -National Chambal Sanctuary, Morena		0.79		
						21	Others		0.00		
									783.10		
						22	Disbursement of salary and allowances of members and staff, office establishment & other contingencies for management of state authority		2.13		
23	Smart Phone for Forest field staff		4.97								
24	Publicity cum Awareness CAMPs (ANUBHUTI etc.)		6.75								
			13.85								
			937.52								
			959.24	937.52	21.72		G. Total				

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

(Rs.in Crore)

Fund Details	Details of the Bank Account (A/c No, Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year					Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024			
Treasury	2022-23	834.89	729.39	105.5	1	Advance soil work		84.95				
					2	New Plantations		14.75				
					3	Maintenance of previous plantation		30.10				
					4	Catchment Area Treatment Plan (CATP)		129.80				
					5	Integrated Wildlife Management Plan (IWMP)		19.36				
					6			5.22				
					7	Advance soil work		199.03				
					8	New Plantations		59.88				
					9	Maintenance of previous plantation		90.18				
					10	Improvement of wildlife habitat - Grassland Development & Others		30.91				
					11	Voluntary relocation of villages from protected areas		96.85				
					12	Pest and disease control in forests		0.92				
					13	Establishment of Solar Power Plant		2.93				
					14	Management of Forest Fire		23.97				
					15	Protection of Plantation & Forest-Infrastructure Development, Patrolling, Boundary Pillars etc.		26.73				
					16	Construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife		21.49				
					17	Establishment, up-gradation and maintenance of modern nurseries		16.11				
					18	Independent concurrent monitoring and evaluation and third party monitoring		0.03				
					19	Capacity Building		0.94				
					20	EPCO		0.00				
					21	For Disbursement of salary and allowances of members and staff, office establishment & other contingencies for management of state authority		569.97				
					22	Smart Phone for Forest field staff & Inter Active Video Conferencing		1.11				
					23	Publicity cum Awareness CAMPs (ANUBHUTI etc.)		0.073				
							3.86					
							5.04					
							729.39					

(Rs.in Crore)

..... 2003-2004 251 NCT 05 YEAR CAMPA FIND INFORMATION

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

(Rs.in Crore)									
Activity-wise CAMPA fund utilized in the financial year									
Fund Details	Details of the Bank Account (A/c No. Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024
						28	Smart Phones and tablets for forest field staff	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	0.00
						29	Publicity cum Awareness CAMPs (ANUBHUTI etc.)		3.71
			616.88	561.18	55.70				11.10
							G. Total		561.18
								Please also provide suggestions for improvement of proper utilisation of CAMPA Fund	

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

Fund Details	Details of the Bank Account (A/c No, Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year				(Rs.in Crore)	
						Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC or NGT (if yes than please provide the copy of the approval & the guideline followed)	Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
	Treasury	2020-21	500.12	475.64	24.48	1	Advance soil work		65.40		
						2	New Plantations		79.07		
						3	Maintenance of previous plantation		144.47		
						4	Catchment Area Treatment Plan (CATP)		2.28		
						5	Advance soil work		251.04		
						6	New Plantations				
						7	Maintenance of previous plantation				
						8	Bamboo Overlapping		0.76		
						9	Improvement of wildlife habitat - Grassland Development & Others		28.65		
						10	Soil & Moisture Conservatuib works		20.29		
						11	Management of biological diversity and biological resource		0.00		
						12	Voluntary relocation of villages from protected areas		0.00		
						13	Establishment, up-gradation and maintenance of modern nurseries		5.38		
						14	Up-gradation of inspection paths, Rapta construction under Territorial & Protected Areas		0.00		
						15	Up-gradation and maintenance of timber depots;		6.38		
						16	Construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife		15.09		
						17	Establishment of Solar Power Plant		0.00		
						18	Reinforcement of Forest Protection		0.00		
						19	Management of Forest Fire		0.25		
						20	Protection of Plantation & Forest-Infrastructure Development, Patrolling, Boundary Pillars etc.		0.76		
						21	Establishment of Wireless Communication System		0.00		
						22	Purchase of Cages for rescue of wild animals		0.00		
									328.60		
									0.30		
						23	For Disbursement of salary and allowances of members and staff, office establishment & other contingencies for management of state authority				
						24	Capacity Building of officials of State CAMPA		0.00		
						25	Funds for procurement of equipment and furniture for state authority		0.00		
						26	Research work-Gut Bacteral population and antibiogram Assay in Native Birds		0.000		
							G. Total		0.30		
									475.65		

DETAILS OF 05 YEARS CAMPA FUND RECEIPT & EXPENDITURE

(Rs. in Crore)

Fund Details	Details of the Bank Account (A/c No. Name of the Bank)	Financial Year	Total Amount Received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise CAMPA fund utilized in the financial year				Please also provide suggestions for improvement of proper utilisation of CAMPA Fund
						Agenda No.	Name of Activity	Name of the Approving authority for utilizing the CAMPA fund	Fund utilized upto 30.10.2024	
	Banking	2019-20	0	343.06	-343.06	1	Advance soil work		51.05	
						2	New Plantations		67.54	
						3	Maintenance of previous plantation		118.59	
						4	Advance soil work		65.27	
						5	New Plantations		59.66	
						6	Maintenance of previous plantation		43.90	
						7	Improvement of wildlife habitat - Grassland Development & Others		2.51	
						8	Up-gradation of inspection paths, Rapta construction under Territorial & Protected Areas		1.19	
						9	Establishment, up-gradation and maintenance of modern nurseries		11.27	
						10	Up-gradation and maintenance of timber depots;		15.01	
						11	Construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife		14.82	
						12	Protection of Plantation & Forest-Infrastructure Development, Patrolling, Boundary Pillars etc.		3.13	
						13	Capacity Building		0.00	
						14	Establishment of Solar Power Plant		0.91	
						15	Others		217.67	
						16	For Disbursement of salary and allowances of members and staff, office establishment & other contingencies for management of state authority		0.13	
						17	Capacity Building of officials of State CAMPA		6.67	
						18	Road Side Plantation		0.00	
						19	Others		0.000	
							G. Total		6.80	
									343.06	


 प्रधान मुख्य वन सहायक एवं
 मुख्य कार्यपालन अधिकारी (कैम्पा)
 मध्यप्रदेश, भोपाल

रजिस्ट्री सं० डी० एल०—(एन)04/0007/2003—16

REGISTERED NO. DL—(N)04/0007/2003—16



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 45] नई दिल्ली, बुधवार, अगस्त 3, 2016/ श्रावण 12, 1938 (शक)

No. 45] NEW DELHI, WEDNESDAY, AUGUST 3, 2016/SHRAVANA 12, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 3rd August, 2016/Shravana 12, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 3rd August, 2016, and is hereby published for general information:—

THE COMPENSATORY AFFORESTATION FUND ACT, 2016

No. 38 OF 2016

[3rd August, 2016.]

An Act to provide for the establishment of funds under the public accounts of India and the public accounts of each State and crediting thereto the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an authority at national level and at each of the State and Union territory Administration for administration of the funds and to utilise the monies so collected for undertaking artificial regeneration (plantations), assisted natural regeneration, protection of forests, forest related infrastructure development, Green India Programme, wildlife protection and other related activities and for matters connected therewith or incidental thereto.

WHEREAS the Supreme Court in its order in T.N. Godavarman Thirumulpad vs. Union of India and Others [Writ Petition (Civil) No. 202 of 1995], dated the 30th October, 2002, observed that a Compensatory Afforestation Fund be created in which all the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value of the diverted forest land or catchment area treatment plan shall be deposited;

AND WHEREAS it had also been observed that the money received from the user agencies in cases where forest land diverted falls within protected areas, that is, the areas notified under the Wild Life (Protection) Act, 1972 for undertaking activities related to protection of biodiversity or wildlife shall also be deposited in the Fund;

35 of 1972.

AND WHEREAS the Supreme Court has directed that, besides artificial regeneration (Plantations), the Fund shall also be utilised for undertaking assisted natural regeneration, protection of forests, infrastructure development, wildlife protection and other related activities and an independent system of concurrent monitoring and evaluation should be evolved and implemented through the Compensatory Afforestation Fund to ensure effective and proper utilisation of funds;

AND WHEREAS the Supreme Court in its judgment dated 26th September, 2005 in the said Writ Petition observed that the Fund generated for protecting ecology and providing regeneration should not be treated as a Fund under article 266 and article 283 of the Constitution;

AND WHEREAS in its direction dated the 5th May, 2006, the Supreme Court had directed that since the Government has not constituted a Compensatory Afforestation Fund Management and Planning Authority (hereinafter referred to as Authority), an *ad hoc* Authority should be constituted till the Compensatory Afforestation Fund Management and Planning Authority becomes operational and directed to centrally pool the money recovered on behalf of the said Authority lying in the States and Union territories into the *ad hoc* Compensatory Afforestation Fund Management and Planning Authority;

AND WHEREAS Central Government formulated guidelines dated the 2nd July, 2009 on the subject of State Authority for utilisation of funds lying with the *ad hoc* Authority;

AND WHEREAS in its direction dated the 10th July, 2009, the Supreme Court had directed that the guidelines and structure of the State Authority prepared by the Central Government may be notified and implemented;

AND WHEREAS in its directions dated the 10th July, 2009, the Supreme Court further directed that till an alternative system is put in place, after obtaining permission from the Supreme Court, the money towards compensatory afforestation, net present value and protected areas (national parks, wildlife sanctuaries) shall continue to be deposited in the *ad hoc* Authority;

AND WHEREAS in compliance of the directions of the Supreme Court including its order dated the 5th May, 2006, over rupees thirty eight thousand crores as collected by the State Governments and Union territory Administrations have been placed under the *ad hoc* Authority, and deposited in the nationalised banks;

AND WHEREAS absence of permanent institutional mechanism for utilisation of funds collected by the State Governments and Union territory Administrations is the main reason for accumulation of huge unspent funds in the *ad hoc* Authority;

NOW, THEREFORE, based on the above orders, directions and observations of the Supreme Court to ensure safety, security and expeditious utilisation in a transparent manner of funds accumulated with the *ad hoc* Authority and the funds to be collected by the State Governments and Union territory Administrations, it is proposed to create a National Compensatory Afforestation Fund and a National Compensatory Afforestation Fund Management and Planning Authority at the national level, and a State Compensatory Afforestation Fund and a State Compensatory Afforestation Fund Management and Planning Authority in each State and Union territory, by an Act of Parliament.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Compensatory Afforestation Fund Act, 2016.

Short title,
extent and
commencement.

(2) It extends to the whole of India except the State of Jammu and Kashmir.

(3) Save as otherwise provided in this Act, it shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) “*ad hoc* Authority” means the *ad hoc* Compensatory Afforestation Fund Management and Planning Authority constituted under the order dated the 5th May, 2006 of the Supreme Court in T.N. Godavarman Thirumulpad vs. Union of India and Others, [Writ Petition (Civil) No. 202 of 1995];

(b) “Chairperson, National Authority” means the Chairperson of the governing body of the National Authority;

(c) “Chairperson, State Authority” means the Chairperson of the governing body of the State Authority;

69 of 1980.

(d) “compensatory afforestation” means afforestation done in lieu of the diversion of forest land for non-forestry use under the Forest (Conservation) Act, 1980;

(e) “environmental services” includes—

(i) provision of goods such as wood, non-timber forest products, fuel, fodder, water and provision of services such as grazing, tourism, wildlife protection and life support;

(ii) regulating services such as flood moderation, carbon sequestration and health of soil, air and water regimes;

(iii) supporting such other services necessary for the production of ecosystem services, biodiversity, nutrient cycling and primary production including pollination and seed dispersal;

69 of 1980.

(f) “Head of the regional office” means the senior-most officer appointed by the Central Government at regional office to deal with the forest conservation matters under the Forest (Conservation) Act, 1980;

(g) “monitoring group” means a group of experts to monitor the activities undertaken from amounts released from the National Fund and State Fund constituted under sub-section (3) of section 9;

(h) “National Authority” means National Compensatory Afforestation Fund Management and Planning Authority constituted under section 8;

(i) “National Fund” means the National Compensatory Afforestation Fund established under sub-section (1) of section 3;

(j) “net present value” means the quantification of the environmental services provided for the forest area diverted for non-forestry uses, as may be determined by an expert committee appointed by the Central Government from time to time in this regard;

69 of 1980.

(k) “penal compensatory afforestation” means afforestation work to be undertaken over and above the compensatory afforestation specified in the guidelines issued under the Forest (Conservation) Act, 1980, in lieu of the extent of area over which non-forestry activities have been carried out without obtaining prior approval of the competent authority under the Forest (Conservation) Act, 1980;

(l) “prescribed” means prescribed by rules made by the Central Government in consultation with the State Governments under this Act;

(m) “State Authority” means the State Compensatory Afforestation Fund Management and Planning Authority constituted under section 10;

(n) “State Fund” means the State Compensatory Afforestation Fund established by each State under sub-section (1) of section 4;

(o) “State Government” includes Union territory Administration;

(p) “user agency” means any person, organisation or company or department of the Central Government or State Government making a request for diversion or de-notification of forest land for non-forest purpose or using forest land for non-forest purpose in accordance with the provisions contained in the Forest (Conservation) Act, 1980 and the rules made and guidelines issued, thereunder.

69 of 1980.

CHAPTER II

ESTABLISHMENT, MANAGEMENT AND UTILISATION OF NATIONAL COMPENSATORY AFFORESTATION FUND AND STATE COMPENSATORY AFFORESTATION FUNDS

Establishment
of National
Fund.

3. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act, a special Fund to be called the “National Compensatory Afforestation Fund” under the public account of India.

(2) The National Fund shall be under the control of the Central Government and managed by the National Authority in such manner as may be prescribed.

(3) On the date of establishment of the National Fund, all monies collected by the State Governments and Union territory Administrations which has been placed under the *ad hoc* Authority and deposited in the nationalised banks shall be transferred to the National Fund.

(4) There shall also be credited into the National Fund, by each State on yearly basis, ten per cent. of the funds realised from the user agencies in respect of the forest land diverted in their favour, which have been credited directly into the State Fund.

(5) There shall also be credited to the National Fund—

(a) grants-in-aid received, if any, by the National Authority;

(b) any loan taken or any borrowings made by the National Authority;

(c) any other sums received by the National Authority by way of benefaction, gift or donations.

(6) The monies received in the National Fund shall be an interest bearing fund under public accounts of India.

(7) The balance in the National Fund shall be non-lapsable and get interest as per the rate declared by the Central Government on year to year basis.

Establishment
of State Fund.

4. (1) With effect from such date as each State Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act, a special Fund to be called the “State Compensatory Afforestation Fund-..... (name of State)” under public accounts of such State:

Provided that in case of Union territory having no legislature, such fund shall be established under the public account of Union of India with effect from such date as the Union territory Administration may, by notification in the Official Gazette, appoint in this behalf.

(2) The State Fund in each State shall be under the control of the State Government of such State and managed by the State Authority of such State, in such manner as may be prescribed.

(3) There shall be credited into the State Fund of a State—

(i) the unspent balance of all monies which has been transferred by *ad hoc* Authority to the State Compensatory Afforestation Compensatory Afforestation Funds

Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009;

(ii) all monies transferable from the National Fund under clause (a) of section 5;

(iii) all monies realised from user agencies by such State towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value, catchment area treatment plan or any money for compliance of conditions stipulated by the Central Government while according approval under the provisions of the Forest (Conservation) Act, 1980; and

69 of 1980.

(iv) the funds recoverable from user agencies by such State in cases where forest land diverted falls within the protected areas, that is, areas notified under sections 18, 26A or 35 of the Wild Life (Protection) Act, 1972 for undertaking activities relating to the protection of biodiversity and wildlife.

53 of 1972.

(4) A State Government may also credit to the State Fund constituted by it—

(i) grants-in-aid received, if any, by the State Authority;

(ii) any loan taken or any borrowings made by the State Authority;

(iii) any other sums received by the State Authority by way of benefaction, gift or donations.

(5) The monies received in the State Fund shall be an interest bearing fund under public accounts.

(6) The balance in each State Fund shall be non-lapsable and get interest as per the rate declared by the Central Government on year to year basis.

5. Save as otherwise provided in this Act, the monies available in the National Fund shall be disbursed and utilised in the following manner, namely:—

Disbursement
and utilisation
of National
Fund.

(a) ninety per cent. of the all monies collected by a State, which has been placed under the *ad hoc* Authority and the interest accrued thereon, shall be transferred to the State Fund established in such state under sub-section (1) of section 4;

(b) the balance ten per cent. of all monies collected by the States and Union territory Administrations, which has been placed under the *ad hoc* Authority and the interest accrued thereon, and all fresh accrual to the National Fund, as provided in sub-section (4) of section 3, and the interest accrued thereon, shall be utilised for meeting—

(i) the non-recurring and recurring expenditure for the management of the National Authority including the salary and allowances payable to its officers and other employees;

(ii) the expenditure incurred on monitoring and evaluation of works executed by the National Authority and each State Authority;

(iii) the expenditure incurred on specific schemes approved by governing body of the National Authority.

Explanation.—For the purposes of this section, “scheme” includes any institute, society, centre of excellence in the field of forest and wildlife, pilot schemes, standardisation of codes and guidelines and such other related activities for the forestry and wildlife sector.

6. Save as otherwise provided in this Act, the monies available in a State Fund shall be disbursed and utilised in the following manner, namely:—

Disbursement
and
utilisation of
State Fund.

(a) the money received for compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, catchment area treatment plan and

for any other site specific scheme may be used as per site-specific schemes submitted by the State along with the approved proposals for diversion of forest land under the Forest (Conservation) Act, 1980;

69 of 1980.

(b) the monies received towards net present value and penal net present value shall be used for artificial regeneration (plantation), assisted natural regeneration, forest management, forest protection, forest and wildlife related infrastructure development, wildlife protection and management, supply of wood and other forest produce saving devices and other allied activities in the manner as may be prescribed;

(c) the interest accrued on funds available in a State Fund and the interest accrued on all monies collected by the State Governments, which has been placed under the *ad hoc* Authority and deposited in the nationalised banks, in compliance of the directions of the Supreme Court dated the 5th May, 2006, shall be used for conservation and development of forest and wildlife in the manner as may be prescribed;

(d) all monies realised from the user agencies in accordance with the decision taken by the Standing Committee of the National Board for Wild Life constituted under section 5A of the Wild Life (Protection) Act, 1972 or the orders of the Supreme Court involving cases of diversion of forest land in protected areas shall form the corpus and the income therefrom shall be used exclusively for undertaking protection and conservation activities in protected areas of the State including facilitating voluntary relocation from such protected areas and in exceptional circumstance, a part of the corpus may also be used subject to prior approval of the National Authority;

35 of 1972.

(e) ten per cent. of amount realised from the user agencies, which has been credited directly into the State Fund in a year shall be transferred to the National Fund to meet expenditure as provided in clause (b) of section 5;

(f) the non-recurring and recurring expenditure for the management of a State Authority including the salary and allowances payable to its officers and other employees may be met from a part of the interest accrued on the amounts available in the State Fund, in the manner as may be prescribed;

(g) in case of trans-boundary forestry or environmental implication of diversion of forest land for non-forest purposes in a particular State, if found expedient and necessary by the National Authority, it may, in consultation with the concerned State Authorities order that such sum as may be justified for reparation of the trans-boundary effects, be transferred to State Fund of such State or States;

(h) State Authority shall release monies to agencies identified for execution of activities in pre-determined installments as per the annual plan of operation finalised by steering committee of such State Authority and executive committee of the National Authority.

Accounting
procedure.

7. The accounting procedure to regulate the manner of crediting the monies to the National Fund and State Fund in a year shall be in such manner as may be prescribed.

CHAPTER III

CONSTITUTION OF NATIONAL AUTHORITY AND STATE AUTHORITIES

Constitution
of National
Authority.

8. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be constituted a National Authority to be called the "National Compensatory Afforestation Fund Management and Planning Authority".

(2) The National Authority shall manage and utilise the National Fund for the purposes of this Act.

(3) The National Authority shall consist of a governing body and shall be assisted by an executive committee, monitoring group and administrative support mechanism.

(4) The governing body of the National Authority shall consist of the following, namely:—

(i) Minister for Environment, Forest and Climate Change, Government of India—Chairperson, *ex officio*;

(ii) Secretaries of Ministries dealing with Environment, Forest, Climate Change, Finance (Expenditure), Rural Development, Land Resources, Agriculture, Panchayati Raj, Tribal Development, Science, Technology, Space and Earth Sciences and Chief Executive Officer, National Institution for Transforming India Ayog, Government of India—Members, *ex officio*;

(iii) Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(iv) Additional Director General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(v) Additional Director General of Forests (Wildlife), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(vi) Mission Director, National Mission for a Green India, Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(vii) Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(viii) five Principal Chief Conservator of Forests, not more than one from each of the ten regions, to be nominated by the Ministry of Environment, Forest and Climate Change, Government of India on rotation basis for a period of two years, at a time—Members, *ex officio*;

(ix) Inspector General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(x) five experts, one each from environmentalists, conservationists, scientists, economists, and social scientists appointed by the Central Government for a period of two years subject to not more than two consecutive terms—Members.

(5) The Central Government may appoint an officer of the rank of an Additional Director General of Forests as the Chief Executive Officer of the National Authority who shall be the Member- Secretary of the governing body and the executive committee of the National Authority.

9. (1) The governing body of the National Authority shall, in performance of its functions and powers under the Act, be assisted by the executive committee and the monitoring group.

Executive committee and monitoring group of National Authority.

(2) The executive committee of the National Authority shall consist of the following, namely:—

(i) Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, Government of India—Chairperson, *ex officio*;

(ii) Additional Director General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(iii) Additional Director General of Forests (Wildlife), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(iv) Mission Director, National Mission for a Green India, Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(v) Financial Adviser, Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(vi) Head of all regional offices of the Ministry of Environment, Forest and Climate Change, Government of India —Members, *ex officio*;

(vii) Inspector General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change, Government of India—Member, *ex officio*;

(viii) a professional ecologist, not being from the Central Government, to be appointed by the Central Government— Member;

(ix) three experts, one each in the fields of forestry, tribal development, forest economy development, not being from the Central Government, to be appointed by the Central Government— Members;

(x) Chief Executive Officer of the National Authority—Member-Secretary.

(3) The monitoring group shall consist of six experts in the field of environment, economics, wildlife, forest, remote sensing and geographical information system and social sector and the Director General, Forest Survey of India, Ministry of Environment, Forest and Climate Change, Government of India.

(4) The following officers shall be appointed by the National Authority for a period not exceeding five years, to assist the executive committee in performance of its functions and powers under the Act, namely:—

(i) Joint Chief Executive Officer of the rank of Inspector General of Forests;

(ii) Financial Advisor and Chief Accounts Officer of the rank of Director in the Government of India; and

(iii) Deputy Chief Executive Officers of the rank of Deputy Inspector General of Forests.

(5) The governing body of the National Authority may with the prior concurrence of the Central Government create posts in the National Authority at the level of Assistant Inspector General of Forests and other officials to assist the executive committee and monitoring group in performance of its functions under the Act.

Constitution
of State
Authority.

10. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be constituted a State Authority to be called the “State Compensatory Afforestation Fund Management and Planning Authority” in each State.

(2) The Central Government may, if so desires, appoint different dates for constitution of State Authority in each of the States.

(3) The State Authority constituted in a State shall be responsible for the management of the State Fund of such State and its utilisation for the purposes of the Act.

(4) The State Authority shall consist of a governing body and shall be assisted by a steering committee and an executive committee.

(5) The governing body of a State Authority shall consist of the following, namely:—

(i) Chief Minister of the State and in case of a Union territory having no legislature, the Lieutenant Governor or the Administrator, as the case may be—Chairperson, *ex officio*;

(ii) Minister of Forests—Member, *ex officio*;

(iii) Chief Secretary—Member, *ex officio*;

(iv) Principal Secretaries of the Departments dealing with Environment, Finance, Planning, Rural Development, Revenue, Agriculture, Tribal Development, Panchayati Raj, Science and Technology—Members, *ex officio*;

(v) Principal Chief Conservator of Forests (Head of Forest Force)—Member, *ex officio*;

(vi) Chief Wildlife Warden—Member, *ex officio*;

(6) Principal Secretary in-charge of the Forest Department in a State shall be Member Secretary of the State Authority in such State.

(7) The State Government shall appoint an officer of the rank not below the rank of a Chief Conservator of Forests as the Chief Executive Officer of the State Authority who shall be the Member-Secretary of the steering committee and the executive committee of the State Authority.

11. (1) The governing body of the State Authority shall, in performance of its functions and powers under the Act, be assisted by the steering committee and the executive committee.

Steering committee and executive committee of State Authority.

(2) The steering committee of a State Authority shall consist of the following, namely:—

(i) Chief Secretary—Chairperson, *ex officio*;

(ii) Principal Secretaries of the Departments dealing with Forests, Environment, Finance, Planning, Rural Development, Revenue, Agriculture, Tribal Development, Panchayati Raj, Science and Technology—Members, *ex officio*;

(iii) Principal Chief Conservator of Forests (Head of Forest Force)—Member, *ex officio*;

(iv) Chief Wildlife Warden—Member, *ex officio*;

(v) Nodal Officer, the Forest (Conservation) Act, 1980—Member, *ex officio*;

(vi) Head of the concerned regional office of the Ministry of Environment, Forest and Climate Change—Member, *ex officio*;

(vii) Nodal Officer, State Forest Development Agency—Member, *ex officio*;

(viii) an expert on tribal matters or a representative of tribal communities to be appointed by the State Government—Member;

(ix) Chief Executive Officer, State Authority—Member-Secretary.

(3) The executive committee of a State Authority shall consist of the following, namely:—

(i) Principal Chief Conservator of Forests (Head of Forest Force)—Chairperson, *ex officio*;

(ii) Chief Wildlife Warden—Member, *ex officio*;

(iii) an officer not below the rank of a Chief Conservator of Forests dealing with forest and wildlife related schemes—Member, *ex officio*;

(iv) an officer not below the rank of a Chief Conservator of Forests dealing with forestry research—Member, *ex officio*;

(v) Nodal Officer, State Forest Development Agency—Member, *ex officio*;

(vi) a representative each of the Departments dealing with Environment, Finance, Planning, Rural Development, Revenue, Agriculture, Tribal Development, Panchayati Raj, Science and Technology—Members, *ex officio*;

(vii) Financial Controller or Financial Adviser, to be nominated by the Finance Department—Member, *ex officio*;

(viii) two eminent non- government organisations to be appointed by the State Government—Members;

(ix) two representatives of district level Panchayati Raj Institutions to be appointed by the State Government—Members;

(x) an expert on tribal matters or a representative of tribal community to be appointed by the State Government—Member;

(xi) Chief Executive Officer, State Authority—Member-Secretary.

(4) The State Authority may appoint the following officers for a period not exceeding five years, to assist the steering committee and executive committee in performance of its functions under the Act, namely:—

(i) Joint Chief Executive Officer of the rank not below the rank of a Conservator of Forests;

(ii) Financial Advisor and Chief Accounts Officer of the rank not below the rank of a Deputy Secretary in the State Government;

(iii) Deputy Chief Executive Officer of the rank not below the rank of a Deputy Conservator of Forests.

(5) The governing body of the State Authority may with the prior concurrence of the State Government create posts in the State Authority at the level of Assistant Conservator of Forests and other officials to assist the steering committee and executive committee in performance of its functions under the Act.

Term of office and conditions of service of members.

12. Save as otherwise provided in this Act, the terms of office and other conditions of the service of the members of the National Authority, executive committee, monitoring group, Chief Executive Officer and officials appointed by the National Authority, members of State Authority, steering committee and executive committee of each State Authority shall be such as may be prescribed.

Disqualifications.

13. A person shall be disqualified for being appointed as a member of the National Authority, executive committee of the National Authority, a State Authority, steering committee and executive committee of a State Authority, monitoring group, if he—

(i) has been convicted and sentenced to imprisonment for an offence which, in the opinion of the Central Government, involves moral turpitude; or

(ii) is an undischarged insolvent; or

(iii) is of unsound mind and stands so declared by the competent court; or

(iv) has been removed or dismissed from the service of the Government or organisation or undertaking owned by the Government; or

(v) has, in the opinion of the Central Government, such financial or other interest in the National Authority or the concerned State Authority as is likely to affect the duties discharged by him of his function as a member.

CHAPTER IV

POWERS AND FUNCTIONS OF NATIONAL AUTHORITY AND STATE AUTHORITIES

Powers and functions of National Authority.

14. (1) The governing body of the National Authority shall—

(i) formulate broad policy framework for functioning of the National Authority and State Authorities as may be notified by the Central Government;

(ii) approve the annual report and audited accounts of the National Authority;

(iii) review reports on decision taken by executive committee and monitoring group of the National Authority including investment decisions;

(iv) approve the proposal for the schemes specified in sub-clause (iii) of clause (b) of section 5;

(v) approve the proposals for creation of posts in the National Authority, subject to prior permission of the Central Government;

(vi) provide a mechanism to State Authorities to resolve issues of inter-State or Centre-State character;

(vii) formulate such procedures for delegation of financial and administrative powers to the National Authority and State Authorities as may be notified by the Central Government.

(2) The governing body of the National Authority shall meet at least once in six months.

(3) The governing body and executive committee of the National Authority and the monitoring group of the National Authority shall meet at such places and shall observe such rules and procedures in regard to transaction of business at its meeting, including the quorum thereat, as may be prescribed.

15. (1) The executive committee of the National Authority shall—

Powers and functions of executive committee of National Authority.

(i) approve within three months from the date of receipt, annual plan of operations of State Authorities, with such amendments as it deems fit and proper;

(ii) formulate proposals for schemes specified in sub-clause (iii) of clause (b) of section 5;

(iii) execute schemes specified in sub-clause (iii) of clause (b) of section 5;

(iv) deploy staff on contract or on deputation basis to the posts in the National Authority;

(v) formulate proposals for creation of posts in the National Authority at the level of Assistant Inspector General of Forests and other officers;

(vi) invest surplus amounts available in the National Fund;

(vii) execute other day-to-day work in respect of receipt of amounts in the National Fund;

(viii) maintain books of account and such other records;

(ix) facilitate scientific, technological and other assistance that may be required by State Authorities;

(x) present its decisions to the governing body of the National Authority for information;

(xi) maintain and update a public information system on the National Authority and present all information on its transaction in the public domain;

(xii) undertake any other work as may be assigned by the governing body of the National Authority or the Central Government, from time to time.

(2) The executive committee of the National Authority shall meet at least once in every three months.

16. (1) The monitoring group shall—

Functions of monitoring group.

(i) evolve independent system for concurrent monitoring and evaluation of the works implemented in the States and Union territories utilising the funds released by the National Authority and State Authorities to ensure effective and proper utilisation of funds by utilising the services of the regional offices, of the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided that the Central Government may also undertake third party monitoring and evaluation of the works implemented in the States and Union territories utilising the funds released by the National Authority and State Authorities through individual and institutional experts including remote sensing agencies;

(ii) inspect and undertake financial audit of works executed by utilising the funds released by the National Authority and State Authorities in the State and Union territories;

(iii) devise measures for transparency and accountability.

(2) The monitoring group shall meet at least once in three months.

17. (1) The governing body of a State Authority shall—

Powers and functions of State Authority.

(i) lay down the broad policy framework for the functioning of such State Authority within the overall framework notified by the Central Government on the recommendations of the National Authority;

(ii) review the working of the State Authority from time to time.

(2) The governing body of a State Authority shall meet at least once in six months.

(3) The governing body, steering committee and executive committee of a State Authority shall meet at such places and shall observe such rules and procedures in regards to transaction of business at its meeting, including the quorum thereat, as may be prescribed.

Powers and functions of steering committee of State Authority.

18. (1) The steering committee of a State Authority shall—

(i) scrutinise and approve with such amendments as it may deem fit and proper the annual plan of operations prepared by the executive committee of such State Authority and send the same to the executive committee of the National Authority for final approval;

(ii) monitor the progress of the utilisation of funds released from the State Fund;

(iii) review reports on decision taken by executive committee including investment decisions;

(iv) approve, subject to prior concurrence of the State Government, proposals formulated by the executive committee for creation of posts in the State Authority;

(v) approve annual report of the State Authority and send the same to the State Government to lay it, each year, in each House of the State Legislature;

(vi) ensure inter-departmental coordination.

(2) The steering committee of a State Authority shall meet at least once in every three months.

Functions and powers of executive committee of State Authority.

19. (1) The executive committee of a State Authority shall—

(i) formulate and submit annual plan of operations to the steering committee of the State Authority for its concurrence;

(ii) undertake qualitative and quantitative supervision, monitoring and evaluation of the works being implemented from amounts available in the State Fund;

(iii) invest surplus amounts available in the State Fund of such State;

(iv) maintain books of account and other records;

(v) submit reports to the steering committee of the State Authority;

(vi) prepare annual report of the State Authority;

(vii) deploy staff on contractual basis or on deputation to the posts in the State Authority;

(viii) formulate proposals for creation of posts in the State Authority;

(ix) be responsible for delegation of financial or administrative powers;

(x) be responsible for other day-to-day working in respect of the State Authority;

(xi) maintain and update public information system on the State Authority and present all information on its transaction in the public domain;

(xii) undertake any other work as may be assigned by the governing body or steering committee of the State Authority or the State Government, from time to time.

(2) The executive committee of a State Authority shall meet at least once in every three months.

CHAPTER V

FINANCE, ACCOUNTS, AUDIT AND ANNUAL REPORT

Budget of National Authority.

20. (1) The National Authority shall prepare its budget for the next financial year, showing the estimated receipts and expenditure of the National Authority and forward the same to the Central Government, in such form and at such time in each financial year as may be prescribed.

(2) The National Authority, shall adopt financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the National Authority as may be prescribed.

21. The National Authority may invest its funds, including any reserve fund, in the securities of the Central Government and in scheduled banks in such manner as may be prescribed:

Investment
of funds by
National
Authority.

Provided that the grants received from the Central Government shall not be invested and shall be utilised for the purposes and in the manner attached to it.

22. (1) The National Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed in consultation with the Comptroller and Auditor-General of India.

Accounts and
audit of
National
Authority.

(2) The accounts of the National Authority shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the National Authority to the Comptroller and Auditor-General.

(3) The Comptroller and Auditor-General and any other person appointed by him in connection with the audit of the accounts of the National Authority shall have the same right and privileges and authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the office of the National Authority.

(4) The accounts of the National Authority as certified by the Comptroller and Auditor-General or any other person appointed by him in this behalf together with the audit report thereon, shall be forwarded annually to the Central Government by the National Authority.

(5) The Comptroller and Auditor-General shall, within a period of six months from the date of commencement of the Act, audit the accounts of the all monies collected by the State Governments and Union territory Administrations, which has been placed under the *ad hoc* Authority and deposited in the nationalised banks and submit the report to the Central Government under this section.

(6) The Central Government shall have the power to conduct the special audit or performance audit of the National Fund and of the National Authority through the Comptroller and Auditor-General.

23. (1) The National Authority shall prepare, its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the Central Government, in such form and at such time, for each financial year, as may be prescribed.

Annual report
of National
Authority.

(2) The annual report shall, *inter alia*, provide for—

(i) the summary of monitoring and evaluation of activities undertaken from amounts released from the National Fund and State Funds during the year;

(ii) the summary of specific schemes specified in sub-clause (iii) of clause (b) of section 5 executed during the year;

(iii) the amount of money received and expended.

24. The Central Government shall cause the annual report and audit report together with a memorandum of action taken on the recommendations contained therein to be laid as soon as may be after the reports are received before each House of Parliament.

Annual report
and audit
report of
National
Authority to
be laid before
Parliament.

Budget of
State
Authority.

25. (1) Each State Authority shall prepare its budget for the next financial year, showing the estimated receipts and expenditure of the State Authority and forward the same to the State Government, in such form and at such time, in each financial year, as may be prescribed.

(2) Each State Authority shall adopt financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the State Authority as may be prescribed.

Investment
of funds by
State
Authority.

26. State Authority may invest funds available in the State Fund of such State in the securities of the Central Government and in scheduled banks in such manner as may be prescribed:

Provided that the grants received from the State Government shall not be invested and shall be utilised for the purpose and in the manner prescribed.

Accounts and
audit of State
Authority.

27. (1) Each State Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of each State Authority shall be audited by the Comptroller and Auditor-General at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the State Authority to the Comptroller and Auditor-General.

(3) The Comptroller and Auditor-General and any other person appointed by him in connection with the audit of the accounts of the State Authority shall have the same right and privileges and authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers, other documents and papers and to inspect the office of the State Authority.

(4) The Accounts of the State Authority as certified by the Comptroller and Auditor-General or any other person appointed by him in this behalf together with the audit report thereon, shall be forwarded annually to the State Government by the State Authority.

(5) The Comptroller and Auditor-General shall, within a period of six months from the date of commencement of the Act, audit the accounts of all the monies which have been transferred by the *ad hoc* Authority to the State Compensatory Afforestation Fund Management and Planning Authorities constituted in the States in compliance of guidelines dated the 2nd July, 2009 and submit the report to the State Government under this section.

(6) The Central Government and the State Government concerned shall have the power to conduct the special audit or performance audit of the State Fund and of the State Authority through the Comptroller and Auditor-General.

Annual report
of State
Authority.

28. (1) Each State Authority shall prepare its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the concerned State Government, in such form and at such time, for each financial year, as may be prescribed.

(2) The annual report of a State Authority shall, *inter alia*, provide for—

(i) the number and location of each reforestation, afforestation and conservation activity subject to the requirement of this section;

(ii) the amount and location of lands in hectares, cleared, conserved and planted in connection with the activity; and

(iii) the amount of afforestation money collected and expended.

29. The State Government shall cause the annual report and the audit report together with a memorandum of action taken on the recommendations contained therein to be laid as soon as may be after the reports are received before each House of the State Legislature:

Annual report and audit report of State Authority to be laid before State Legislature.

Provided that in case of a Union territory having no legislature, the Central Government shall cause the annual report and the audit report together with a memorandum of action taken on the recommendations contained therein to be laid as soon as may be after the reports are received before each House of the Parliament.

CHAPTER VI

MISCELLANEOUS

30. (1) The Central Government in consultation with the State Governments may, after previous publication, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the management of the National Fund by the National Authority under sub-section (2) of section 3;

(b) the management of State Fund by the State Authorities under sub-section (2) of section 4;

(c) the manner of using the money for purposes specified in clause (b) of section 6;

(d) the manner of utilising the money for purposes specified in clause (c) of section 6;

(e) the manner of payment of the salary and allowances payable to the officers and other employees of the State Authority under clause (f) of section 6;

(f) the accounting procedure regulating the manner of crediting the monies to the National Fund and State Funds under section 7;

(g) the terms of office and other conditions of the service of the members of the National Authority, executive committee, monitoring group, Chief Executive Officer and officials appointed by the National Authority, members of State Authority, steering committee and executive committee of each State Authority under section 12;

(h) the rules and procedures in respect of the transaction of business of the governing body and executive committee of the National Authority and monitoring group of the National Authority and the place of meeting, including the quorum under sub-section (3) of section 14;

(i) the rules and procedures in respect of the transaction of business of the governing body, steering committee and executive committee of a State Authority and the place of meeting, including the quorum under sub-section (3) of section 17;

(j) the preparation of the budget of the National Authority under sub-section (1) of section 20;

(k) the financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the National Authority under sub-section (2) of section 20;

(l) the investment of the funds of the National Authority under section 21;

(m) the maintenance of the accounts and other relevant records and preparation of an annual statement of accounts by the National Authority under sub-section (1) of section 22;

(n) the preparation of the annual report by the National Authority under sub-section (1) of section 23;

(o) the preparation of the budget of the State Authority under sub-section (1) of section 25;

(p) the financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the State Authorities under sub-section (2) of section 25;

(q) the investment of funds by the State Authorities under section 26;

(r) the maintenance of the accounts and other relevant records and preparation of annual statement of accounts by each State Authority under sub-section (1) of section 27;

(s) the preparation of the annual report by the State Authorities under sub-section (1) of section 28; and

(t) any other matter which is required to be, or may be prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall, thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Transfer of
assets,
liabilities, etc.

31. (1) On and from the date of constitution of the National Authority—

(i) all the assets and liabilities of the *ad hoc* Authority shall stand transferred to, and vested in, the National Authority;

Explanation.—The assets of the *ad hoc* Authority shall be deemed to include all rights and powers, all properties, whether movable or immovable, including in particular, cash balances, deposits, and all other interests and rights in, or arising of, such properties as may be in the possession of the *ad hoc* Authority and all books of account and other documents relating to the same, and liabilities shall include all debts, liabilities and obligations of whatever kind;

(ii) without prejudice to the provisions of clause (i), all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for the *ad hoc* Authority immediately before constitution of the National Authority, for or in connection with the purpose of the *ad hoc* Authority, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the National Authority;

(iii) all sums of money due to the *ad hoc* Authority immediately before constitution of the National Authority shall be due to the National Authority;

(iv) all suits and legal proceedings instituted or which could have been instituted by or against the *ad hoc* Authority may be continued or may be instituted by or against the National Compensatory Authority.

(2) On and from the date of constitution of a State Authority—

(i) all the assets and liabilities of the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 shall stand transferred to, and vested in, the State Authority.

Explanation.—The assets of the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 shall be deemed to include all rights and powers, all properties, whether movable or immovable, including in particular, cash balances, deposits, and all other interests and rights in, or arising of, such properties as may be in the possession of the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 and all books of account and other documents relating to the same, and liabilities shall include all debts, liabilities and obligations of whatever kind;

(ii) without prejudice to the provisions of clause (i), all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 before this Act came into force, for or in connection with the purpose of the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the State Authority;

(iii) all sums of money due to the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 before constitution of the State Authority shall be due to the State Authority;

(iv) all suits and legal proceedings instituted or which could have been instituted by or against the State Compensatory Afforestation Fund Management and Planning Authority constituted in such State in compliance of guidelines dated the 2nd July, 2009 may be continued or may be instituted by or against the State Authority.

32. (1) Notwithstanding anything contained in any judgment, decree or order of any court, the amount credited to the National Fund shall be deemed to be credited and shall always be deemed to have been credited to the public account of India within the meaning of articles 266 and 283 of the Constitution, and it shall be regulated by law made by Parliament in this behalf.

Validation.

(2) Notwithstanding anything contained in any judgment or order of any court, all the monies collected by the State Governments and the Union territory Administrations which has been placed under the *ad hoc* Authority and deposited in the nationalised banks and the interest accrued thereon shall stand transferred to the National Fund.

(3) Notwithstanding anything contained in any judgment or any order of any court, the amount credited to the State Fund shall be deemed to be credited and shall always be deemed to have been credited to the public account of the State within the meaning of articles 266 and 283 of the Constitution, and it shall be regulated by law made by the State Legislature in this behalf.

33. (1) The Central Government may, if it finds necessary or expedient in the public interest, issue such policy directives to the National Authority or any State Authority, in writing and such policy directives shall be binding upon the National Authority or the State Authority, as the case may be.

Power of Central Government to issue directions.

(2) The decision of the Central Government, whether a question is one of policy or not, shall be final.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.

CORRIGENDA

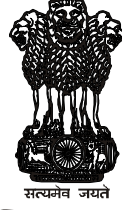
In the Appropriation Acts (Repeal) Act, 2016, (No. 22 of 2016) as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 9th May, 2016 (Issue No. 25),—

Page No.	Column	Line(s) No.	For	Read
8	3	3	The Appropriation (Railways) (Vote on Account) Act, 1972	The Appropriation (Railways) Vote on Account Act, 1972
10	3	51	The Appropriation No. 3 Act, 1983	The Appropriation (No. 3) Act, 1983
10	3	52	The Appropriation No. 4 Act, 1983	The Appropriation (No. 4) Act, 1983
11	3	15	The Appropriation (Vote on Account) 1985	The Appropriation (Vote on Account) Act, 1985

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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(वन संरक्षण प्रभाग)

अधिसूचना

नई दिल्ली, 10 अगस्त, 2018

सा.का.नि. 766(अ).—केन्द्रीय सरकार ने प्रतिकरात्मक वनरोपण निधि अधिनियम, 2016 (2016 का 38) की धारा 30 की उप धारा (i) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उस तारीख, जिसको भारत के राजपत्र, जिसमें यह अधिसूचना अन्तर्विष्ट है की प्रतियां, जन साधारण को उपलब्ध करा दी गई थीं, से तीस दिन की अवधि के समाप्त होने से पूर्व उन व्यक्तियों से, जिनके इसके द्वारा प्रभावित होने की संभावना है, से आपत्ति और सुझाव आमंत्रित करने के लिए पर्यावरण और जलवायु परिवर्तन मंत्रालय में भारत सरकार की अधिसूचना सं. सा.का.नि. 172 (अ) तारीख 16 फरवरी, 2018 द्वारा भारत के राजपत्र असाधारण, भाग-II, खंड 3, उपखंड (i) तारीख 17 फरवरी, 2018 में प्रारूप प्रतिकरात्मक वनरोपण निधि नियम, 2018 को प्रकाशित किया था;

और जिस राजपत्र में उक्त अधिसूचना प्रकाशित की गई थी, उसकी प्रतियां जन साधारण को 17 फरवरी, 2018 को उपलब्ध करा दी गई थीं;

और उक्त प्रारूप नियमों के संबंध में प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा विचार कर लिया गया है;

अतः अब केन्द्रीय सरकार साधारण खण्ड अधिनियम, 1897 की धारा 22 के साथ पठित प्रतिकरात्मक वनरोपण निधि अधिनियम, 2016 (2016 का 38) की धारा 30 की उपधारा (1) और धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्य सरकार के साथ परामर्श से निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- इन नियमों का संक्षिप्त नाम प्रतिकरात्मक वनरोपण निधि नियम, 2018 है।

2. परिभाषाएं.- (1) इन नियमों में, जब तक संदर्भ में अन्यथा अपेक्षित न हो.-

- (क) **"अधिनियम"** से प्रतिकरात्मक वनरोपण निधि अधिनियम, 2016 (2016 का 38) अभिप्रेत है;
 - (ख) **"वार्षिक प्रचालन स्कीम"** से यथास्थिति राष्ट्रीय प्राधिकरण या राज्य प्राधिकरण, द्वारा अनुमोदित भौतिक क्रियाकलाप या वित्तीय उपबंधों की वह वार्षिक स्कीम अभिप्रेत है, जिसमें महत्वपूर्ण उपलब्धियों और सफलता की शर्तों का वर्णन किया जाता है और जिसमें यह विस्तार से बताया जाता है कि प्रदत्त बजट अवधि में, वित्तीय वर्ष के दौरान, किसी कार्यनीतिक वार्षिक स्कीम को किस प्रकार प्रचालित किया जाएगा और जिसमें अन्य बातों के साथ-साथ, वर्ष के दौरान राज्य निधि से निष्पादित किए जाने वाले प्रत्येक क्रियाकलाप का संक्षिप्त विवरण, प्रकलन लागत, लागत अनुमान का आधार, क्रियान्वयन के लिए अभिज्ञात अभिकरण तथा समय सारणी शामिल है;
 - (ग) **"प्ररूप"** से इन नियमों से संबद्ध प्ररूप है;
 - (घ) **"धारा"** से अधिनियम की धारा अभिप्रेत है;
 - (ङ.) **"तृतीय पक्षकार निगरानी"** से उन पक्षकारों द्वारा राष्ट्रीय निधि तथा राज्य निधि से निष्पादित कार्यों की निगरानी तथा मूल्यांकन अभिप्रेत हैं, जो परिस्कीम की प्रत्यक्ष फायदाग्राही श्रृंखला और प्रबंधन संरचना से बाहर के हों, जिनका केन्द्र सरकार द्वारा यह निर्धारण करने के लिए कि अपेक्षित सामाजिक, पर्यावरणीय या अन्य प्रभाव प्राप्त हो रहे हैं और अनपेक्षित प्रभावों से बचा जा रहा है, बेस लाइन के अतिरिक्त यथा निर्धारित मूल्यांकन के पैरामीटरों पर हितों का टकराव न हो, अभिप्रेत है;
 - (च) **"ग्राम वन प्रबंधन समिति"** से राज्य में सक्षम प्राधिकारी द्वारा संयुक्त वन प्रबंधन के लिए गठित समिति अभिप्रेत है;
 - (छ) **"कार्यपालक स्कीम"** से भारत में वनों तथा जैव-विविधता के वहनीय प्रबंधन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा प्रकाशित "राष्ट्रीय कार्यपालक स्कीम संहिता" के अन्तर्गत सक्षम प्राधिकारी द्वारा तैयार तथा अनुमोदित की गई वन भूमि प्रबंधन स्कीम अभिप्रेत है;
- (2) इन नियमों में प्रयुक्त शब्दों तथा अभिव्यक्तियों जिन्हें परिभाषित नहीं किया गया है, किन्तु प्रतिकरात्मक वनरोपण निधि अधिनियम, 2016 (2016 का 38), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53), वन संरक्षण अधिनियम, 1980 (1980 का 69), जैव विविधता अधिनियम, 2002 (2003 का 18) और अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) तथा इन अधिनियमों के अंतर्गत बनाए गए नियमों में परिभाषित किया गया है, का अर्थ क्रमशः उन अधिनियमों और नियमों में उनके अर्थ के समनुदेशित ही रहेगा।
3. **राष्ट्रीय निधि का प्रबंधन** – राष्ट्रीय निधि का प्रबंधन समय-समय पर यथा प्रयोज्य सरकारी लेखांकन नियम, 1990 और साधरण वित्त नियम, 2017 के उपबंधों के अनुसार किया जाएगा।
 4. **राज्य निधि का प्रबंधन** - राज्य निधि का प्रबंधन राज्य वित्तीय नियमों के उपबंधों या राज्य में समय-समय पर प्रयोज्य ऐसे नियमों के अनुसार किया जाएगा।
 5. **शुद्ध वर्तमान मूल्य के उपयोग की रीति** – (1) राज्य निधि में जमा की गई निवल वर्तमान मूल्य हेतु प्राप्त रकमों का उपयोग उपनियम (2) और उपनियम (3) में विहित रीति से किया जाएगा।

- (2) उप नियम (1) में उल्लिखित रकमों की अस्सी प्रतिशत से अन्यून रकम राज्य में वन तथा वन्यजीव प्रबंधन के लिए निम्नलिखित कार्यकलापों के लिए उपयोग में लाई जाएगी, अर्थात् :

- (क) सहायता प्रदत्त प्राकृतिक पुनरुज्जीवन;
- (ख) कृत्रिम पुनरुज्जीवन;
- (ग) वनों में वन-वर्धन संबंधी कार्यकलाप;
- (घ) रोपणों और वनों का संरक्षण;
- (ङ.) वनों में नाशक जीव और रोगों का नियंत्रण;
- (च) दावानल निवारण और नियंत्रण संबंधी कार्यकलाप;
- (छ) वनों में मृदा और आर्द्रता संरक्षण संबंधी कार्य;
- (ज) संरक्षित क्षेत्रों से गांवों को स्वैच्छिक रूप से अन्यत्र बसाया जाना;
- (झ) अनुमोदित वन्यजीव प्रबंधन स्कीम/कार्यपालक स्कीम में यथा विहित वन्यजीव पर्यावास का सुधार;
- (ञ) वन्यजीव गलियारों में आने वाली वनेतर भूमि पर रोपण तथा वनावरण का पुनरुज्जीवन;
- (ट) पशु बचाव केन्द्र की स्थापना, अभिचालन और अनुरक्षण और वन्य पशुओं के लिए पशु उपचार सुविधाएं;
- (ठ) वन की सीमा के निकटतम गांवों में राष्ट्रीय प्राधिकरण द्वारा समय-समय पर यथानिर्दिष्ट काष्ठ की बचत करने वाले उपकरणों और अन्य वन उत्पादों की बचत करने वाले यंत्रों की आपूर्ति।
- (ड) जैव विविधता तथा जैव संसाधनों का प्रबंधन

स्पष्टीकरण : ऐसे मामलों में जहां वन्यजीव प्रबंधन और संरक्षण की स्कीमों के लिए निधियां विनिर्दिष्ट रूप से एकत्रित की जाती हैं और राज्य निधि में जमा कराई जाती हैं, वे निधियां विनिर्दिष्ट वन्यजीव क्षेत्रों में वन्यजीव प्रबंधन के लिए खर्च की जानी चाहिए, न कि निवल वर्तमान मूल्य से।

- (3) उप-नियम (1) में निर्दिष्ट रकमों की बीस प्रतिशत से अनधिक रकम वन तथा वन्यजीवों से संबंधित अवसंरचना को सुदृढ़ करने राज्य निधि के उपयोग में शामिल कार्मिकों की क्षमता निर्माण के लिए किया जाएगा, अर्थात् :-

- (क) गुणवत्तायुक्त रोपण सामग्री के उत्पादन के लिए आधुनिक पौधशालाओं और अन्य रोपण स्टॉक उत्पादन सुविधाओं की स्थापना, उन्नयन और अनुरक्षण;
- (ख) पर्यासंवर्धन के परिक्षण, भूमि पशुओं और सूक्ष्मजीवों की लोक विविधता और विशिष्ट विकसित किस्मों; पालतू पशुधन और नस्लों का संरक्षण और जैवविविधता से संबंधित ज्ञान के इतिवृत्त लेखन सहित जैवीय विविधता का संरक्षण, वहनीय उपयोग और प्रलेखन;
- (ग) वन तथा वन्यजीवों के संरक्षण के प्रयोजन के लिए संसूचना तथा सूचना प्रौद्योगिकी के लिए प्रयुक्त होने वाले उपकरणों या उपकरणों की खरीद और अनुरक्षण;
- (घ) निरीक्षण मार्गों, वन क्षेत्र में वन सड़कों, अग्नि रेखाओं, निगरानी टावरों, चेक पोस्टों और इमारती लकड़ी के डिपों का संनिर्माण, उन्नयन और अनुरक्षण;
- (ङ.) वन और वन्यजीवों की सुरक्षा के लिए नियुक्त किए गए अग्रिम पंक्ति के स्टाफ के लिए वनों में आवासीय तथा कार्यालय भवनों का निर्माण;

- (च) राज्य निधि से किए जाने वाले वन और वन्यजीव के संरक्षण के कार्यों के लिए राज्य वन विभाग के नियमित कर्मचारिवृंद की सहायता करने के लिए स्थानीय लोगों या श्रमिकों को अनियमित रूप से लगाया जाना;
- (छ) प्रतिकरात्मक वनरोपण कार्यों, मृदा और आर्द्रता संरक्षण, आवाह क्षेत्र शोधन और राज्य निधि से निष्पादित की जाने वाली वार्षिक स्कीमों को तैयार करने के लिए वन क्षेत्रों का सर्वेक्षण और मानचित्रण;
- (ज) राज्य निधि से किए जाने वाले कार्यों की तृतीय पक्षकार निगरानी सहित कार्यों की स्वतंत्र समवर्ती निगरानी और मूल्यांकन;
- (झ) राज्य प्राधिकरण द्वारा राज्य निधि से कार्यान्वित की जा रही विभिन्न स्कीमों पर प्रचार-सह-जागरूकता कार्यक्रम और प्रदर्शनी;
- (ञ) राज्य सरकार द्वारा संवर्धित सरकारी भूमि पर वनों के बाहर वृक्षों को बढ़ावा दिए जाने के लिए सहायिकी वाले मूल्य पर प्रमाणिक नर्सरी के माध्यम से गुणवत्ता वाली रोपण सामग्री का उत्पादन और वितरण;
- (ट) वन प्रमाणीकरण और प्रमाणीकरण मानकों का विकास;

परन्तु यदि उपनियम (2) और (3) में निर्दिष्ट कार्यकलाप राज्य सरकार के वन विभाग के प्रशासनिक नियंत्रण में वन भूमि पर किए जाने हैं, तो उक्त कार्यकलापों को कार्यपालक स्कीम के अनुसार किए जाएंगे;

और परन्तु यह कि राज्य सरकार के राज्य वन विभाग के नियंत्रणाधीन कार्यपालक स्कीम के अनुसार वन भूमि पर उक्त कार्यकलाप ग्राम सभा या ग्राम वन प्रबंधन समिति यथास्थिति, के परामर्श से किए जाएंगे और अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के उपबंधों और इसके अन्तर्गत जारी दिशानिर्देशों, जहां कहीं लागू हो, के अनुरूप होंगे।

परन्तु यह भी कि यदि किसी मामले में उक्त कार्यकलाप उन क्षेत्रों में किए जाते हैं, जो अनुमोदित कार्य स्कीम द्वारा शामिल नहीं किए जाते हैं तब उपनियम (2) और (3) में उल्लिखित कार्यकलाप संबंधित ग्राम सभा अथवा ग्राम वन प्रबंधन समिति अथवा उस क्षेत्र पर अधिकार रखने वाले किसी प्राधिकरण के परामर्श से किया जाएगा और वे अनुसूचित जातियों और अन्य पारंपरिक वनवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के उपबंधों और उसके अधीन जारी किए गए दिशा-निर्देशों के अधीन जहां भी लागू हो, के अनुरूप होंगे।

(4) उप नियम (1) में निर्दिष्ट रकम का उपयोग निम्नलिखित कार्यकलापों के लिए नहीं किया जाएगा, अर्थात्:

- (क) राज्य निधि से विभिन्न वन प्रभागों में कार्यक्रमों का कार्यान्वयन करने के लिए राज्य वन विभाग के नियमित कर्मचारियों को वेतन, यात्रा भत्तों, चिकित्सीय व्यय आदि का भुगतान;
- (ख) विदेश दौरे करना;
- (ग) अधिकरणों अथवा न्यायालयों में फाइल किए गए मामलों, जो राज्य प्राधिकरण के प्रबंधन से संबंधित नहीं हैं, का प्रतिवाद करने के लिए विधिक सेवाओं के लिए भुगतान;
- (घ) राज्य निधि से विभिन्न वन प्रभागों में कार्यक्रमों का कार्यान्वयन करने के लिए राज्य वन विभाग के लिए भारी वाहनों और मशीनों और अधिकारियों के लिए वाहनों अथवा स्टॉफ कार की खरीद;
- (ङ) राज्य निधि से किए गए विभिन्न वन प्रभागों में कार्यक्रमों के कार्यान्वयन के लिए राज्य वन विभाग के वन रेंज, अधिकारियों से बड़े अधिकारियों के लिए आवासीय और कार्यालयी भवनों का निर्माण;
- (च) वनीकरण प्रयोजन के लिए भूमि को पट्टे पर देने, किराए पर देने और उसकी खरीद करने;

- (छ) विभिन्न वन प्रभागों में राज्य निधि से किए गए कार्यक्रमों के कार्यान्वयन के लिए राज्य वन विभाग के आवासों और कार्यालयों के लिए एयर कंडीशनरों और जेनेरेटर्स सेटों सहित फर्नीचर, कार्यालय उपकरण, फिक्सचर की खरीद;
- (ज) कार्य स्कीम निर्धारण के अनुसार राजस्व सृजन के लिए वृक्षों की वाणिज्यिक कटाई द्वारा वन में सृजित खाली स्थानों में कार्य स्कीम के अनुसार अनिवार्य वनीकरण;
- (झ) ऐसी स्कीमों के प्रतिपूरक कार्यों अथवा बकाया कार्यों को पूरा करने के लिए स्कीमों के आंशिक रूप से वित्त पोषण के प्रयोजन के लिए सरकार की अन्य स्कीमों के अधीन किए गए वन और वन्यजीव संरक्षण और अन्य कार्यकलापों को करने के लिए;
- (ञ) चिड़ियाघर और वन्यजीव सफारी की स्थापना, विस्तारण और उन्नयन।
- (ट) विद्यमान वन निगमों, बोर्डों आदि को नए वन निगमों, बोर्डों आदि को अनुदान या साम्या के जरिए वित्तीय सहयोग प्रदान करना;

स्पष्टीकरण 1.- इस नियम में निर्दिष्ट कार्यकलापों के लिए वार्षिक कार्य स्कीम तैयार करते समय -

- (क) उन गांवों में चिन्हित कार्यकलापों को करने के लिए प्राथमिकता दी जाएगी जो वन भूमि के अपवर्तन के कारण प्रभावित हुए हैं;
- (ख) उन चिन्हित कार्यकलापों को करने के लिए प्राथमिकता दी जाएगी जिनमें स्थानीय समुदायों के लिए रोजगार की क्षमता है और स्थानीय समुदाय के लाभ के लिए समुदाय के लिए संपत्ति सृजित करता है।
- (ग) स्वदेशी पौधों की प्रजातियों का वनीकरण और वृक्षारोपण, वनों पर आश्रित स्थानीय समुदायों के साथ परामर्श करके किया जाएगा।

स्पष्टीकरण 2.- निवल वर्तमान मूल्य के लिए प्राप्त रकमों को किसी अन्य बजट या पूंजी या बचे हुए कार्यों के कार्यान्वयन के अंतर्गत किन्हीं अन्य राज्य स्कीमों के साथ मिलाने की अनुमति नहीं दी जाएगी और उप नियम (2) और उन नियम (3) के अंतर्गत आरंभ किए गए कार्य एकमात्र आधार पर होंगे और विभिन्न घटकों के अंतर्गत अनुमत्य कार्यों की पुनरावृत्ति नहीं होगी।

6. राज्य निधि में जमा राशि पर उपार्जित ब्याज का उपयोग.- राज्य निधि में निधियों पर प्रोद्भूत ब्याज रकम को निम्नलिखित रीति से उपयोग में लाया जाएगा।

- (क) राज्य निधि से अंतरित ब्याज का साठ प्रतिशत और उप-नियम (1) में निर्दिष्ट राज्य निधि में उपलब्ध रकम पर उपार्जित ब्याज वन और वन्यजीव के संरक्षण और विकास के लिए व्यय किया जाएगा अर्थात:-
 - (i) बड़ी हुई मजदूरी दरों पर क्षतिपूर्ति वनीकरण और दांडिक प्रतिपूर्ति वनीकरण की संवृद्धि लागत की संपूर्ति करना;
 - (ii) बड़ी हुई मजदूरी दरों पर आवाह क्षेत्र उपचार स्कीम की संवृद्धि लागत की संपूर्ति करना;
 - (iii) बड़ी हुई मजदूरी दरों पर वन्यजीव प्रबंधन स्कीम की संवृद्धि लागत की संपूर्ति करना;
 - (iv) राज्य प्राधिकरण के सदस्यों और कर्मचारियों, नियमित और संविदात्मक, दोनों को वेतन और भत्तों के संवितरण के लिए;
 - (v) राज्य प्राधिकरण के मनोनीत सदस्यों को बैठक फीस और भत्तों के संवितरण के लिए;
 - (vi) नियम 5 के उप-नियम (2) और (3) में निर्दिष्ट क्रियाकलाप;

- (ख) राज्य निधि से अंतरित व्याज का चालीस प्रतिशत और राज्य निधि में उपलब्ध रकम पर उपार्जित व्याज राज्य प्राधिकरण के अनावर्ती और आवर्ती व्यय के लिए खर्च किया जायेगा अर्थात्;
- (i) कार्यालय स्थापना का प्रबंधन;
- (ii) राज्य प्राधिकरण के लिए कंप्यूटरों और पेरिफेरल और उनके अनुरक्षण सहित कार्यालय उपकरण;
- (iii) राज्य प्राधिकरण के अधिकारियों और पदधारियों के उपयोग के लिए स्टाफ कार किराए पर लेना;
- (iv) राज्य प्राधिकरण के कार्यालय स्थापना और आवासों के लिए पट्टे पर भवन किराए पर लेना;
- (v) राज्य प्राधिकरण की अभिचालन समिति के अनुमोदन से राज्य प्राधिकरण के प्रबंधन के लिए अन्य आकस्मिक व्यय;
- (vi) राज्य प्राधिकरण की अभिचालन समिति और वार्षिक प्रचालन स्कीम के पूर्व अनुमोदन से वनों और वन्यजीवों के प्रबंधन के लिए कोई अन्य क्रियाकलाप जिनका निर्दिष्ट उप नियम (2) और (3) में नहीं किया गया है।

स्पष्टीकरण : किसी भी परिस्थिति में राज्य निधि में रकम पर उपार्जित व्याज को किसी अन्य राज्य बजट में पूंजी अथवा विभिन्न कार्यों के लिए उपयोग में लाने के लिए अनुमत नहीं किया जाएगा और इस नियम के अधीन किया गया कार्य अनन्य रूप के आधार पर होगा और विभिन्न घटकों के अंतर्गत अनुमत कार्यों का दोहराव नहीं किया जाएगा।

7. **राष्ट्रीय प्राधिकरण के मुख्य कार्यपालक अधिकारी की नियुक्ति.-** धारा 8 की उप-धारा (5) में निर्दिष्ट राष्ट्रीय प्राधिकरण के मुख्य कार्यपालक अधिकारी को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की केन्द्रीय स्टाफिंग स्कीम के अधीन पांच वर्ष तक की अवधि के लिए प्रतिनियुक्ति आधार पर नियुक्त किया जाएगा।
8. **राष्ट्रीय प्राधिकरण के अधिकारियों की नियुक्ति.-** धारा 9 की उप-धारा (4) और उप-धारा (5) में यथा निर्दिष्ट अधिकारियों को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की गैर-केन्द्रीय स्टाफिंग स्कीम के अधीन केन्द्रीय सरकार, राज्य सरकार अथवा संघ राज्य क्षेत्र से प्रतिनियुक्ति आधार पर नियुक्त किया जाएगा।
9. **राज्य प्राधिकरण के मुख्य कार्यपालक अधिकारी की नियुक्ति.-** धारा 10 की उप-धारा (7) में निर्दिष्ट राज्य प्राधिकरण के मुख्य कार्यपालक अधिकारी को राज्य सरकार द्वारा पांच वर्ष तक की अवधि के लिए प्रतिनियुक्ति आधार पर नियुक्त किया जाएगा।
10. **राज्य प्राधिकरण के अधिकारियों की नियुक्ति.-** धारा 11 की उप-धारा (4) और उप-धारा (5) में यथा निर्दिष्ट अधिकारियों को राज्य सरकार द्वारा प्रतिनियुक्ति आधार पर नियुक्त किया जाएगा।
11. **अधिकारियों का वेतन और भत्ते.-** नियम 7, 8, 9 और 10 में निर्दिष्ट अधिकारी ऐसा वेतन और भत्ते पाने के हकदार होंगे जो केन्द्रीय सरकार के समूह 'क' के समतुल्य अधिकारियों को दिए जाते हैं।
12. **अधिकारियों और कर्मचारियों का वेतन और भत्ते.-** धारा 9 की उप धारा (5) और धारा 11 की उप-धारा (5) में निर्दिष्ट अधिकारियों और कर्मचारियों, जिन्हें प्रतिनियुक्ति आधार पर नियुक्त किया गया है, वे ऐसा वेतन और भत्ते पाने के हकदार होंगे जो मामले के अनुसार, केन्द्रीय सरकार के समूह 'ख' अथवा 'ग' के समतुल्य अधिकारियों और कर्मचारियों को स्वीकार्य होते हैं;
13. **संविदा पर नियुक्त अधिकारियों और कर्मचारियों के वेतन तथा भत्ते.-** धारा 9 की उप-धारा (5) और 11 की उप-धारा (5) में निर्दिष्ट और संविदा आधार पर नियुक्त अधिकारी एवं कर्मचारी ऐसे वेतन और भत्तों के हकदार होंगे जैसा उनके संविदा में विनिर्दिष्ट हैं।

14. **गैर-सरकारी सदस्यों को बैठक फीस और भत्ते.-** (1) राष्ट्रीय प्राधिकरण तथा राज्य प्राधिकरण के गैर-सरकारी सदस्यों को ऐसी बैठकों में भाग लेने के लिए तथा किसी अन्य कार्य, जो उन्हें दिया गया है या जैसा कि उनके नियुक्ति आदेश में वर्णित किया गया है, के लिए उन्हें बैठक फीस और भत्तों का भुगतान किया जाएगा।
- (2) उप-नियम (1) में निर्दिष्ट राष्ट्रीय प्राधिकरण के गैर-सरकारी सदस्यों को दी जाने वाली बैठक फीस और भत्तों का भुगतान धारा 5 के खंड (ख) के उप-खंड (i) में यथा प्रदत्त राष्ट्रीय कोष से किया जाएगा।
- (3) उप-नियम (1) में यथानिर्दिष्ट राज्य प्राधिकरण के गैर-सरकारी सदस्यों को दी जाने वाली बैठक फीस और भत्तों का भुगतान धारा 6 के खंड (क) में निर्दिष्ट ब्याज से किया जाएगा।
15. **राष्ट्रीय प्राधिकरण के गैर-सरकारी सदस्यों का चयन.-** (1) केन्द्रीय सरकार, केन्द्रीय सरकार, राज्य सरकार के विभिन्न मंत्रालयों अथवा विभागों से और संघ राज्यक्षेत्र सरकार के प्रशासन से राष्ट्रीय प्राधिकरण के गैर-सरकारी सदस्यों के लिए नामांकन प्राप्त करेगा।
- (2) उप-नियम (1) में निर्दिष्ट मंत्रालय अथवा विभाग पूर्ण प्रत्यय-पत्र सहित गैर-सरकारी सदस्यों के नामों को केन्द्रीय सरकार के विचारार्थ अग्रेषित करेगा।
- (3) उप-नियम (1) में निर्दिष्ट गैर-सरकारी सदस्य भारत का नागरिक होंगे तथा जिनके पास मान्यता प्राप्त विश्वविद्यालय से स्नातक की डिग्री हो अथवा किसी केन्द्रीय सरकार, राज्य सरकार, गैर-सरकारी संगठन, मान्यता प्राप्त अनुसंधान संस्थान अथवा विश्वविद्यालय में संबंधित क्षेत्र में दस वर्षों का कार्य का अनुभव होगा।
- (4) उप-नियम (1) में निर्दिष्ट गैर-सरकारी सदस्य सरकारी सदस्य नहीं होंगे;

परंतु अनुसूचित जाति तथा अनुसूचित जनजाति के नामित सदस्यों को राष्ट्रीय प्राधिकरण की सिफारिशों पर केन्द्रीय सरकार द्वारा शैक्षिक अर्हता तथा अनुभव के लिए छूट दी जा सकेगी।

16. **राज्य प्राधिकरण के गैर-सरकारी सदस्यों का चयन -** (1) राज्य सरकार का वन से संबंधित कार्य देख रहा विभाग, राज्य प्राधिकरण के गैर-सरकारी सदस्यों के लिए राज्य सरकार, अथवा संघ राज्यक्षेत्र के प्रशासन के विभिन्न विभागों से नामांकन प्राप्त करेगा।
- (2) राज्य सरकार के विभाग, राज्य अथवा संघ राज्यक्षेत्र के जिला प्रशासन, वनों का कार्य देख रहे राज्य सरकार के विभाग को राज्य प्राधिकरण के गैर-सरकारी सदस्यों के लिए नाम पूर्ण प्रत्यय पत्र सहित विचार करने के लिए अग्रेषित करेंगे।
- (3) उप-नियम (1) में निर्दिष्ट गैर-सरकारी सदस्य भारत का नागरिक होंगे तथा जिनके पास मान्यता प्राप्त विश्वविद्यालय से स्नातक की डिग्री हो अथवा किसी केन्द्रीय सरकार, राज्य सरकार, गैर-सरकारी संगठन, मान्यता प्राप्त अनुसंधान संस्थान अथवा विश्वविद्यालय में संबंधित क्षेत्र में दस वर्षों का कार्य का अनुभव होगा।
- (4) उप नियम (1) में निर्दिष्ट गैर-सरकारी सदस्य सरकारी कर्मचारी नहीं होने चाहिए;

परंतु अनुसूचित जाति तथा अनुसूचित जनजाति के नामित सदस्य को राज्य प्राधिकरण की सिफारिशों पर राज्य सरकार द्वारा शैक्षिक अर्हता तथा अनुभव के लिए छूट दी जा सकेगी।

17. **चयन समिति :-** (1) राष्ट्रीय प्राधिकरण में गैर-सरकारी सदस्यों की नियुक्ति के लिए पात्र अभ्यर्थियों के पैनल को तैयार करने के लिए चयन समिति निम्न प्रकार होगी, अर्थात :

(i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार	-अध्यक्ष
(ii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा नामित केन्द्रीय सरकार के किसी अन्य मंत्रालय से एक सचिव	-सदस्य

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा नामित राज्य सरकार से एक मुख्य सचिव	-सदस्य
(iv) वन महानिदेशक और विशेष सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार	-सदस्य
(v) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के अपर वन महानिदेशक (वन संरक्षण)	-सदस्य
(vi) अपर वन महानिदेशक (वन्यजीव), पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार	-सदस्य
(vii) राष्ट्रीय प्राधिकरण का मुख्य कार्यपालक अधिकारी	-सदस्य सचिव

(2) राज्य प्राधिकरण के गैर सरकारी सदस्यों की नियुक्ति के लिए पात्र अभ्यर्थियों के पैनल को तैयार करने के लिए चयन समिति निम्न प्रकार होगी, अर्थात् :

(i) राज्य का मुख्य सचिव	अध्यक्ष
(ii) राज्य वन विभाग का अपर मुख्य सचिव या प्रभारी प्रधान सचिव	-सदस्य
(iii) राज्य सरकार द्वारा नामित एक अपर मुख्य सचिव या प्रधान सचिव या सचिव	-सदस्य
(iv) प्रधान मुख्य वन संरक्षक (वन बल का अध्यक्ष)	-सदस्य
(v) राज्य का मुख्य वन्यजीव बार्डन	-सदस्य
(vi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संबंधित प्रादेशिक कार्यालय का अध्यक्ष	-सदस्य
(vii) राज्य प्राधिकरण का मुख्य कार्यपालक अधिकारी	-सदस्य-सचिव

18. राष्ट्रीय प्राधिकरण और राज्य प्राधिकरण के गैर सरकारी सदस्यों की अपात्रता

- (1) राष्ट्रीय प्राधिकरण और राज्य प्राधिकरण के गैर सरकारी सदस्य के रूप में नियुक्त किए जाने वाला व्यक्ति अपात्र होगा, यदि वह -
 - (i) जो ऐसे अपराध के लिए दोषी सिद्ध हुआ है और कैद की सजा हुई है जिसमें केन्द्रीय सरकार या राज्य सरकार की राय में, यथास्थिति, नैतिक अधमता शामिल है; अथवा
 - (ii) अमुक्त दिवालिया है; अथवा
 - (iii) विकृतचित्त है और सक्षम न्यायालय द्वारा ऐसा घोषित किया गया हो; अथवा
 - (iv) सरकारी अथवा सरकार के अधिकार में अन्य संगठन या उपक्रम की सेवा से निकाला गया हो अथवा पदच्युत कर दिया गया हो; अथवा
 - (v) जिसका, केन्द्रीय सरकार अथवा राज्यसरकार की राज्य में यथास्थिति, राष्ट्रीय प्राधिकरण और राज्य प्राधिकरण में ऐसा वित्तीय अथवा अन्य हित हो, यथास्थिति, जिससे एक सदस्य के रूप में उनके द्वारा किए जाने वाले कर्तव्य प्रभावित होने की संभावना हो।
- (2) इस धारा के अंतर्गत केन्द्रीय सरकार अथवा राज्य सरकार द्वारा कोई निकासी का आदेश जारी नहीं किया जाएगा जब तक कि संबंधित सदस्य को उस दोष के लिए कारण बताओ नोटिस का उपयुक्त अवसर न दिया गया हो।

- (3) इस नियम में अंतर्विष्ट किसी बात के होते हुए भी, इस धारा के अंतर्गत हटाया गया सदस्य, सदस्य के रूप में पुनः नामांकन का पात्र नहीं होगा।
- (4) यदि राष्ट्रीय प्राधिकरण अथवा राज्य प्राधिकरण का गैर सरकारी सदस्य उप नियम (1) में निर्दिष्ट निरर्हताओं में से किसी एक का भी पात्र हो जाता है तो उसका पद रिक्त हो जाएगा।
19. **राष्ट्रीय प्राधिकरण के शासी निकाय, कार्यपालक समिति और निगरानी समूह की बैठक :-** (1) राष्ट्रीय प्राधिकरण का शासी निकाय के अध्यक्ष द्वारा शासी निकाय के सदस्य सचिव के परामर्श से इसके नियत की गई तारीख और समय पर सदस्य सचिव द्वारा तैयार की गई कार्यसूची में निर्दिष्ट मुद्दों पर विचार करने के लिए कम से कम एक बार बैठक आयोजित करेगा।
- (2) राष्ट्रीय प्राधिकरण की कार्यपालक समिति की बैठक ऐसी तारीख को और ऐसे स्थान पर, जो अध्यक्ष के द्वारा निर्धारित हो, कार्यपालक समिति के सदस्य सचिव के साथ परामर्श करके आयोजित की जाएगी जिसमें सदस्य सचिव द्वारा तैयार की गई कार्यसूची में सूचीबद्ध मुद्दों पर विचार किया जाएगा।
- (3) राष्ट्रीय प्राधिकरण के निगरानी समूह की बैठक ऐसी तारीख को और ऐसे स्थान पर, जो महानिदेशक, भारतीय वन सर्वेक्षण, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्धारित हो।
20. **बैठक की सूचना-** शासी निकाय या कार्यपालक समिति या निगरानी समूह की किसी भी बैठक के लिए सदस्यों को पांच दिन पहले स्पष्ट सूचना दी जाएगी, जिनमें पोस्टिंग की तारीख और बैठक की तारीख को शामिल नहीं किया जाएगा:
- परंतु अत्यावश्यकता मामले में राष्ट्रीय प्राधिकरण के शासी निकाय, कार्यपालक समिति और निगरानी समूह, यथास्थिति, का सदस्य-सचिव संबंधित निकाय के अध्यक्ष के अनुमोदन से अल्पकालिक सूचना देकर बैठक बुलाने के लिए सक्षम होगा।
21. **बैठक का गणपूर्ति-** शासी निकाय या कार्यपालक समिति या निगरानी समूह, यथास्थिति, की किसी भी बैठक में अध्यक्ष सहित आधे सदस्यों से गणपूर्ति पूरा होगा और किसी भिन्न संख्या को अगली उच्चतर संख्या में पूर्ण कर दिया जाएगा।
22. **बैठक का स्थगन-** जहां बैठक के आरंभ के लिए सूचित समय के तीस मिनट के भीतर गणपूर्ति के अनुसार सदस्य उपस्थित नहीं होते हैं तो, बैठक को अगले सप्ताह के उसी दिवस, समय और स्थान के लिए स्थगित माना जाएगा तथा स्थगित की गई बैठक में उपस्थित सदस्यों से गणपूर्ति पूरा होगा।
23. **बैठक में निर्णय-** बैठक में उपस्थित और मतदान करने वाले सदस्यों के सामान्य बहुमत से निर्णय लिए जाएंगे।
24. **अध्यक्ष आदि द्वारा बैठक की अध्यक्षता-** राष्ट्रीय प्राधिकरण की प्रत्येक बैठक में अध्यक्ष द्वारा और उनकी अनुपस्थिति में समिति द्वारा निर्णीत समिति के किसी सदस्य द्वारा अध्यक्षता की जाएगी।
25. **राज्य प्राधिकरण के शासी निकाय, अभिचालन समिति और कार्यपालक समिति की बैठकें -** (1) सदस्य सचिव द्वारा तैयार की गई कार्यसूची में निर्दिष्ट मुद्दों पर विचार करने के लिए राज्य प्राधिकरण के शासी निकाय की बैठक ऐसी तारीख को और ऐसे स्थान पर आयोजित होगी, जो अध्यक्ष द्वारा शासी निकाय के सदस्य सचिव के साथ परामर्श करके निर्णीत हो।
- (2) सदस्य-सचिव द्वारा तैयार की गई कार्यसूची में निर्दिष्ट मुद्दों पर विचार करने के लिए राज्य प्राधिकरण के अभिचालन समिति की बैठक ऐसी तारीख को और ऐसे स्थान पर आयोजित होगी, जो अध्यक्ष द्वारा अभिचालन समिति के सदस्य-सचिव के साथ परामर्श करके निर्णीत हो।
- (3) सदस्य-सचिव द्वारा तैयार की गई कार्यसूची में निर्दिष्ट मुद्दों पर विचार करने के लिए राज्य प्राधिकरण के कार्यपालक समिति की बैठक ऐसी तारीख को और ऐसे स्थान पर आयोजित होगी, जो अध्यक्ष द्वारा कार्यपालक समिति के सदस्य-सचिव के साथ परामर्श करके निर्णीत हो।

26. **बैठक की सूचना-** शासी निकाय, परिचालन समिति या कार्यपालक समिति या निगरानी समूह की किसी भी बैठक के लिए सदस्यों को पांच दिन पहले स्पष्ट सूचना दी जाएगी, जिनमें तैनाती की तारीख और बैठक की तारीख को शामिल नहीं किया जाएगा:
परंतु अत्यावश्यक मामले में राष्ट्रीय प्राधिकरण के शासी निकाय, कार्यपालक समिति और निगरानी समूह, यथास्थिति, का सदस्य सचिव संबंधित निकाय के अध्यक्ष के अनुमोदन से अल्पकालिक सूचना देकर बैठक बुलाने के लिए सक्षम होगा।
27. **बैठक की गणपूर्ति-** शासी निकाय, परिचालन समिति या कार्यपालक समिति या निगरानी समूह, यथास्थिति, की किसी भी बैठक में अध्यक्ष सहित आधे सदस्यों से गणपूर्ति पूरा होगा और किसी भिन्न संख्या को अगली उच्चतर संख्या में पूर्ण कर दिया जाएगा।
28. **बैठक का स्थगन-** जहां बैठक के आरंभ के लिए सूचित समय के तीस मिनट के भीतर गणपूर्ति के अनुसार सदस्य उपस्थित नहीं होते हैं तो, बैठक को अगले सप्ताह के उसी दिवस, समय और स्थान के लिए स्थगित माना जाएगा तथा स्थगित की गई बैठक में उपस्थित सदस्यों से गणपूर्ति पूरा होगा।
29. **बैठक में निर्णय-** बैठक में उपस्थित और मतदान करने वाले सदस्यों के सामान्य बहुमत से निर्णय लिए जाएंगे।
30. **अध्यक्ष आदि द्वारा बैठक की अध्यक्षता-** राज्य प्राधिकरण की प्रत्येक बैठक में अध्यक्ष द्वारा और उनकी अनुपस्थिति में समिति द्वारा निर्णीत समिति के किसी सदस्य द्वारा अध्यक्षता की जाएगी।
31. **राष्ट्रीय प्राधिकरण का वित्तीय विनियमन और प्रक्रियाएं-** वित्तीय विनियमन और प्रक्रियाएं, विशेष रूप से राष्ट्रीय प्राधिकरण के बजट की तैयारी और कार्यान्वयन की प्रक्रिया, साधारण वित्तीय नियम, 2017 और केन्द्र सरकार द्वारा इस संबंध में समय-समय पर जारी किए गए आदेशों के अनुसार होंगी।
32. **राष्ट्रीय प्राधिकरण द्वारा बजट को तैयार करना :** राष्ट्रीय प्राधिकरण, अगले वित्तीय वर्ष के लिए अपने बजट को राष्ट्रीय प्राधिकरण की आकलित प्राप्ति और व्यय को दर्शाते हुए अगले वित्तीय वर्ष के लिए शासी निकाय द्वारा तैयार और अनुमोदित राष्ट्रीय प्राधिकरण की विभिन्न स्कीमों सहित वार्षिक प्रचालन स्कीम के आधार पर प्ररूप-1 में राष्ट्रीय प्राधिकरण की आकलित प्राप्ति और व्यय को दर्शाते हुए तैयार करेगा और प्रत्येक वित्तीय वर्ष में 31 दिसम्बर तक इसे केन्द्र सरकार को अग्रेषित करेगा।
33. **राष्ट्रीय प्राधिकरण द्वारा लेखों का रखरखाव और वार्षिक लेखा विवरण तैयार करना :** प्राप्ति तथा भुगतान और व्यय के लिए लेखों का मासिक विवरण प्ररूप-2 में तैयार किया जाएगा, राष्ट्रीय प्राधिकरण के वार्षिक लेखा विवरण को प्ररूप-3 में तैयार किया जाएगा। राष्ट्रीय प्राधिकरण, प्ररूप-4 में यथा निर्दिष्ट अभिलेखों और लेखों का रखरखाव करेगा।
34. **वार्षिक रिपोर्ट :** राष्ट्रीय प्राधिकरण द्वारा वार्षिक रिपोर्ट को भिन्न शीर्षकों और भिन्न अध्यायों में समेकन के साथ राष्ट्रीय निधि से आरम्भ किए गए सभी कार्यकलापों का सार वर्णन देते हुए तैयार किया जाएगा तथा रिपोर्ट में किए गए कार्यों तथा वार्षिक प्रचालन स्कीम में तैयार और अनुमोदित स्कीमों का सार शामिल होगा तथा वार्षिक रिपोर्ट प्ररूप-5 में दी जाएगी।
35. **राज्य प्राधिकरण का वित्तीय विनियमन और क्रियाविधियां :** वित्तीय विनियमन और क्रियाविधियां, विशेष रूप से राज्य प्राधिकरण के बजट को तैयार करने और उसके कार्यान्वयन संबंधी क्रियाविधियां, साधारण वित्तीय नियम 2017 तथा इस संबंध में समय-समय पर केन्द्र और राज्य सरकार द्वारा जारी आदेशों के अनुसार होंगी।
36. **राज्य प्राधिकरण द्वारा बजट को तैयार करना :** राज्य प्राधिकरण, अगले वित्तीय वर्ष के लिए अपने बजट को राज्य प्राधिकरण की आकलित प्राप्ति और व्यय को दर्शाते हुए अगले वित्तीय वर्ष के लिए शासी निकाय द्वारा तैयार और अनुमोदित वार्षिक प्रचालन स्कीम के आधार पर प्ररूप-6 में राज्य प्राधिकरण की आकलित प्राप्ति और व्यय को दर्शाते हुए तैयार करेगा और प्रत्येक वित्तीय वर्ष में 31 दिसम्बर तक इसे राज्य सरकार और केन्द्र सरकार को अग्रेषित करेगा।

37. **राज्य प्राधिकरण द्वारा लेखों का रखरखाव और वार्षिक लेखा विवरण तैयार करना :** मासिक लेखा विवरण प्ररूप-7 में तैयार किया जाएगा; राज्य प्राधिकरण की वास्तविक और वित्तीय उपलब्धियों संबंधी मासिक विवरण प्ररूप-8 में और राज्य प्राधिकरण का वार्षिक लेखा विवरण प्ररूप-9 में तैयार किया जाएगा तथा राज्य प्राधिकरण, प्ररूप-10 में अपने अभिलेखों और लेखों का रखरखाव करेगा।
38. **वार्षिक रिपोर्ट :** राज्य प्राधिकरण द्वारा वार्षिक रिपोर्ट को भिन्न शीषकों और भिन्न अध्यायों में समेकन के साथ राज्य निधि से आरम्भ किए गए सभी कार्यकलापों का सार वर्णन देते हुए तैयार किया जाएगा तथा रिपोर्ट में किए गए कार्यों तथा वार्षिक प्रचालन स्कीम में तैयार और अनुमोदित स्कीमों का सार शामिल होगा तथा वार्षिक रिपोर्ट के प्ररूप-11 में विवरण शामिल होगा।
39. **राज्य प्राधिकरण की वार्षिक प्रचालन स्कीम :** राज्य प्राधिकरण की वार्षिक प्रचालन स्कीम को प्ररूप-12 में तैयार किया जाएगा और राज्य प्राधिकरण द्वारा अगले वित्तीय वर्ष के लिए प्रत्येक वर्ष की 31 दिसम्बर से पहले इसे राष्ट्रीय प्राधिकरण को प्रस्तुत किया जाएगा।

प्ररूप-1**वित्तीय वर्ष-----के लिए राष्ट्रीय प्राधिकरण का वार्षिक बजट प्रस्ताव-----****[नियम 32 देखें]**

1	2	3	4
क्र.स.	विवरण	वर्तमान वित्तीय वर्ष (रुपयों में)	विगत वित्तीय वर्ष (रुपयों में)
1	क. 1 अप्रैल की स्थिति के अनुसार तदर्थ प्राधिकरण से प्राप्त निधियों का आरंभिक अतिशेष		
	ख. 1 अप्रैल की स्थिति के अनुसार राज्य प्राधिकरण से प्राप्त निधियों का आरंभिक अतिशेष		
	ग. 1 अप्रैल की स्थिति के अनुसार प्राप्त उधार/अनुदानों का आरंभिक अतिशेष		
2	राष्ट्रीय प्राधिकरण के पास उपलब्ध कुल निधियां (1 अप्रैल की स्थिति के अनुसार) (1+2)		
3. (i)	राष्ट्रीय निधि में से राष्ट्रीय प्राधिकरण का वार्षिक व्यय		
	क. आवर्ती प्रबंधन व्यय		
	i. कार्मिक सेवाएं और लाभ		
	ii. प्रशासनिक व्यय		
	iii. अन्य प्रशासनिक व्यय		
	iv. कोई अन्य व्यय		
	ख. अनावर्ती प्रबंधन व्यय जैसे पूंजीगत आस्तियों का सृजन		
	ग. चालू स्कीमों पर व्यय		
	घ. नई स्कीमों पर व्यय		
	ङ. निगरानी और मूल्यांकन व्यय		
3. (ii)	अनुदानों/उधार इत्यादि से कुल अनुमानित व्यय		
4. (i)	अनुमानित सकल कुल व्यय {3(i) + 3(ii)}		
(ii)	तदर्थ प्राधिकरण से प्राप्त निधियों में से राज्य प्राधिकरण को किये जाने वाले अनुमानित भुगतान		
5	राष्ट्रीय प्राधिकरण के पास कुल अंतिम अतिशेष		
	क. तदर्थ प्राधिकरण से प्राप्त निधियों का अंतिम अतिशेष		
	ख. राज्य प्राधिकरण से प्राप्ति में से अंतिम अतिशेष		
	ग. अनुदानों/ऋणों इत्यादि का अंतिम अतिशेष		

घोषणा

ऊपर निर्दिष्ट अनुसार बजट प्रस्ताव, राष्ट्रीय प्राधिकरण द्वारा अनुमोदित और अंगीकृत किया गया है।

तारीख :

सदस्य-सचिव
राष्ट्रीय प्राधिकरण

प्ररूप-2

प्राप्ति और भुगतान/व्यय के लिए राष्ट्रीय प्राधिकरण के लेखाओं का मासिक विवरण मास----- वित्तीय वर्ष-----

[नियम 33 देखें]

1	2	3	4	5
क्र.सं.	शीर्ष	वर्तमान मास (रुपयों में)	गत मास (रुपयों में)	इस मास तक संचयी रकम (रुपयों में)
I	राष्ट्रीय निधि का कुल आरम्भिक अतिशेष (क+ख+ग+घ)			
क.	तदर्थ प्राधिकरण के 10% भाग से राष्ट्रीय निधि की मूलधन राशि का आरम्भिक अतिशेष			
ख.	राष्ट्रीय निधि को राज्य निधि द्वारा प्राप्त 10% भाग का आरम्भिक अतिशेष रकम			
ग	राष्ट्रीय निधि को प्रोदभूत ब्याज की आरम्भिक अतिशेष रकम			
घ	राष्ट्रीय प्राधिकरण द्वारा खर्च न किए गए अनुदान, ऋण इत्यादि की आरम्भिक अतिशेष रकम			
II	तदर्थ प्राधिकरण के अधीन राज्य निधि के भाग की आरम्भिक अतिशेष रकम, जो अभी राष्ट्रीय निधि के पास पड़ी है (क+ख)			
क	राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% भाग की आरम्भिक अतिशेष रकम, जो अभी राष्ट्रीय निधि के पास पड़ी है (राज्यों के नामों का उल्लेख करें)			
ख	राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% भाग पर ब्याज की आरम्भिक अतिशेष रकम, जो अभी राष्ट्रीय निधि के पास पड़ी है (राज्यों के नामों का उल्लेख करें)			
III	वर्ष के दौरान राष्ट्रीय निधि द्वारा प्राप्त कुल रकम (क+ख)			
क	राष्ट्रीय निधि को प्रोदभूत ब्याज की रकम			
	i. तदर्थ प्राधिकरण तथा अधिनियम के अधीन के 10% भाग से राष्ट्रीय निधि को प्रोदभूत ब्याज की रकम			
	ii. तदर्थ प्राधिकरण के 90 % भाग से राष्ट्रीय निधि को प्रोदभूत ब्याज की रकम, जो अभी राष्ट्रीय निधि द्वारा राज्य निधि को अंतरित नहीं की गई है			
ख	राष्ट्रीय निधि द्वारा प्राप्त रकम (तदर्थ प्राधिकरण के अतिरिक्त) (I+II)			
	i. राज्य निधि से प्राप्त निधियां (राष्ट्रीय निधि के 10 % भाग के रूप में)			
	ii. प्राप्त अनुदानों, ऋणों इत्यादि की रकम			
IV	अधिनियम के अधीन राज्यों द्वारा संग्रहित राष्ट्रीय निधि के 10% भाग की रकम, उस पर ब्याज सहित और जो राष्ट्रीय निधि को हस्तांतरित न की गई हो (राज्यों के नामों का उल्लेख करें)			
V	तदर्थ प्राधिकरण से राष्ट्रीय निधि द्वारा राज्य निधि को कुल भुगतान (क+ख)			
क	राष्ट्रीय निधि द्वारा राज्य निधि को भुगतान (तदर्थ प्राधिकरण के 90% भाग में से) (1+2+3+4+5+6+7+8+9)			
	1. प्रतिकरात्मक वनरोपण			
	2. अतिरिक्त प्रतिपूरक वनीकरण			
	3. दाण्डिक प्रतिपूरक वनीकरण			
	4. निवल वर्तमान मूल्य			
	5. दाण्डिक निवल वर्तमान मूल्य			
	6. जलागम क्षेत्र शोधन प्रभार			
	7. वन्यजीव संरक्षण स्कीम प्रभार			
	8. सुरक्षा जोन शोधन प्रभार			
	9. अन्य (कृपया विनिर्दिष्ट करें)			
ख	तदर्थ प्राधिकरण पर प्रोदभूत ब्याज में से राष्ट्रीय निधि द्वारा राज्य निधि को संदाय			
VI	मूलधन और ब्याज की रकम में से वर्ष के दौरान राष्ट्रीय प्राधिकरण द्वारा किया गया कुल व्यय (क+ख)			
(क)	प्रशासनिक व्यय (I+ii+iii+iv+v+vi)			
	i. कार्मिक सेवाएं और फायदा			
	ii. प्रशासनिक व्यय			
	iii. अन्य प्रशासनिक व्यय			
	iv. निगरानी और मूल्यांकन व्यय			
	v. अन्य प्रशासनिक व्यय			

	vi. अनावर्ती प्रबंधन व्यय जैसे पूंजीगत आस्तियों का सृजन			
(ब)	स्कीमों पर व्यय (I+II+III)			
	i. चालू स्कीमों पर व्यय			
	ii. नई स्कीमों पर व्यय			
	iii. अन्य			
VII	राष्ट्रीय निधि का कुल अंतिम अवशेष (क+ख+ग+घ)			
	क. राष्ट्रीय निधि की मूलधन रकम का अंतिम अवशेष (तदर्थ प्राधिकरण का 10% भाग)			
	ख. अधिनियम के अधीन राज्य निधि से राष्ट्रीय निधि द्वारा प्राप्त 10% भाग का अंतिम अवशेष रकम			
	ग. राष्ट्रीय निधि को प्रोदभूत ब्याज की अंतिम अवशेष रकम			
	घ. राष्ट्रीय प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों इत्यादि की अंतिम अवशेष रकम			
VIII	क. राज्य निधि को संदेय, तदर्थ प्राधिकरण के 90% भाग की अंतिम अवशेष रकम जो अभी राष्ट्रीय निधि के पास पड़ी है (राज्यों के नामों का उल्लेख करें)			
	ख. राज्य निधि को संदेय, तदर्थ प्राधिकरण के 90% भाग पर ब्याज की अंतिम अवशेष रकम, जो अभी राष्ट्रीय निधि के पास पड़ी है (राज्यों के नामों का उल्लेख करें)			

घोषणा

उपर्युक्त रिपोर्ट को सत्यापित किया गया है और सही पाया गया है। रिपोर्ट को राष्ट्रीय प्राधिकरण द्वारा अंगीकृत कर लिया गया है।

तारीख :

हस्ताक्षर

सदस्य-सचिव, राष्ट्रीय प्राधिकरण

प्ररूप-3

वित्तीय वर्ष ----- के लिए राष्ट्रीय प्राधिकरण के लेखा का वार्षिक विवरण
[नियम 33 देखें]

31 मार्च की स्थिति के अनुसार

1	2	3	4
क्र.सं.	विवरण	चालू वित्तीय वर्ष (रुपए में)	पिछला वित्तीय वर्ष (रुपए में)
I.	राष्ट्रीय निधि का कुल आरंभिक अवशेष (क + ख + ग + घ + ङ. + च)		
क.	राष्ट्रीय निधि की मूल राशि का आरंभिक अवशेष (तदर्थ प्राधिकरण का 10% हिस्सा)		
ख.	अधिनियम के अधीन राज्य निधि से राष्ट्रीय निधि द्वारा प्राप्त 10% हिस्से की एक आरंभिक अवशेष रकम		
ग.	राष्ट्रीय निधि से प्राप्त ब्याज की आरंभिक अवशेष रकम (तदर्थ प्राधिकरण और अधिनियम के अधीन)		
घ.	राष्ट्रीय प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों आदि की आरंभिक अवशेष रकम		
ङ.	राष्ट्रीय निधि के पास अभी तक पड़े हुए राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% हिस्से की आरंभिक अवशेष रकम (राज्यों के नामों का उल्लेख करें)		
च.	राष्ट्रीय निधि के पास अभी तक पड़े हुए राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% हिस्से पर ब्याज की आरंभिक अवशेष रकम (राज्यों के नामों का उल्लेख करें)		
II.	राज्य निधि की कुल आरंभिक अवशेष रकम (क + ख + ग + घ)		
क.	व्यय के बाद सभी राज्यों की मूल रकम के संघटनवार आरंभिक अवशेष (तदर्थ प्राधिकरण का		

	90% हिस्सा) (1 + 2 + 3 + 4 + 5 + 6 + 7 + 8 + 9)		
	1. प्रतिकरात्मक वनरोपण		
	2. अतिरिक्त प्रतिकरात्मक वनरोपण		
	3. दण्डात्मक प्रतिकरात्मक वनरोपण		
	4. शुद्ध वर्तमान मूल्य		
	5. दण्डात्मक शुद्ध वर्तमान मूल्य		
	6. जलागम क्षेत्र शोधन प्रभार		
	7. वन्यजीव संरक्षण स्कीम प्रभार		
	8. सुरक्षा क्षेत्र शोधन प्रभार		
	9. अन्य (कृपया निर्दिष्ट करें)		
ख.	राज्य निधि द्वारा प्राप्त ब्याज की आरंभिक अतिशेष रकम (तदर्थ प्राधिकरण और अधिनियम के अधीन जमा, दोनों पर)		
ग.	राज्य प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों आदि की आरंभिक अतिशेष रकम		
घ.	राज्यों द्वारा अधिनियम के अधीन एकत्र किए गए और राष्ट्रीय निधि को हस्तांतरित न किए गए राष्ट्रीय निधि के 10% हिस्से की आरंभिक अतिशेष रकम		
III.	वर्ष के दौरान राष्ट्रीय निधि द्वारा प्राप्त कुल रकम (क+ख)		
क.	राष्ट्रीय निधि के लिए अर्जित ब्याज की रकम		
	i. तदर्थ प्राधिकरण के 10% हिस्से में से राष्ट्रीय निधि को अर्जित ब्याज की रकम		
	ii. तदर्थ प्राधिकरण के 90% हिस्से से राष्ट्रीय निधि को अर्जित ब्याज की रकम, जो अभी भी राष्ट्रीय निधि द्वारा राज्य निधि को हस्तांतरित नहीं की गई है		
ख.	राष्ट्रीय निधि द्वारा प्राप्ति की रकम (तदर्थ प्राधिकरण के अतिरिक्त) (i+ii)		
	i. अधिनियम के अधीन राज्य निधि से निधियों की प्राप्ति (राष्ट्रीय निधि के हिस्से के रूप में 10%)		
	ii. प्राप्त अनुदानों, ऋणों आदि की रकम		
IV	अधिनियम के अधीन राज्य निधि द्वारा प्राप्त, राष्ट्रीय निधि की बकाया देय रकम		
	i. राज्यों द्वारा एकत्र किए गए अधिनियम के अधीन राष्ट्रीय निधि के 10% हिस्से की रकम, जिसे राष्ट्रीय निधि को हस्तांतरित नहीं किया गया है (राज्यों के नाम का उल्लेख करें)		
	ii. राज्य निधि के लिए अर्जित ब्याज की रकम (बकाया राष्ट्रीय निधि के 10% हिस्से पर, जिसे राष्ट्रीय निधि को हस्तांतरित नहीं किया गया है)		
V	वर्ष के दौरान राज्य निधि द्वारा प्राप्त कुल रकम (क + ख)		
क.	राज्य निधि के लिए अर्जित ब्याज की रकम (राज्य निधि जमा पर)		
ख.	राज्य निधि द्वारा प्राप्त रकम (तदर्थ प्राधिकरण के अतिरिक्त) (i + ii)		
	i. राज्य निधि द्वारा निधियों की प्राप्ति (अधिनियम के अधीन राज्य निधि के हिस्से के रूप में 90%)		
	ii. राज्य निधि द्वारा प्राप्त अनुदानों, ऋणों आदि की रकम		
VI	तदर्थ प्राधिकरण में से राज्य निधि को राष्ट्रीय निधि द्वारा कुल संदाय (क + ख)		
क.	राज्य निधि को राष्ट्रीय निधि द्वारा भुगतान (तदर्थ प्राधिकरण के 90% में से) (1 + 2 + 3 + 4 + 5 + 6 + 7 + 8 + 9)		
	1. प्रतिकरात्मक वनरोपण		
	2. अतिरिक्त प्रतिकरात्मक वनरोपण		

	3. दाण्डिक प्रतिकरात्मक वनरोपण		
	4. शुद्ध वर्तमान मूल्य		
	5. दाण्डिक शुद्ध वर्तमान मूल्य		
	6. जलागम क्षेत्र शोधन प्रभार		
	7. वन्यजीव संरक्षण स्कीम प्रभार		
	8. सुरक्षा क्षेत्र शोधन प्रभार		
	9. अन्य (कृपया निर्दिष्ट करें)		
ख.	तदर्थ प्राधिकरण के अर्जित ब्याज में से राज्य निधि को राष्ट्रीय निधि द्वारा संदाय		
VII	मूलधन और ब्याज की रकम में से वर्ष के दौरान राष्ट्रीय प्राधिकरण द्वारा कुल व्यय (क + ख)		
(क)	प्रशासनिक व्यय (i + ii + iii + iv + v + vi)		
	i. कार्मिक सेवाएं और फायदा		
	ii. प्रशासनिक व्यय		
	iii. अन्य प्रशासनिक व्यय		
	iv. निगरानी और मूल्यांकन व्यय		
	v. अन्य प्रशासनिक व्यय		
	vi. गैर आवर्ती प्रबंधन व्यय जैसे पूंजीगत आस्तियों का सृजन		
(ख)	स्कीमों पर व्यय (i + ii + iii)		
	i. चालू स्कीमों पर व्यय		
	ii. नई स्कीमों पर व्यय		
	iii. अन्य		
VIII	राज्य निधि द्वारा कुल व्यय (i + ii)		
	i. तदर्थ प्राधिकरण में से राज्य निधि द्वारा कुल व्यय		
	ii. अधिनियम के अन्तर्गत राज्य निधि द्वारा कुल व्यय		
IX	राष्ट्रीय निधि की कुल अन्तिम अतिशेष रकम (क + ख + ग + घ + ङ. + च)		
	क. राष्ट्रीय निधि की मूल रकम का अन्तिम अतिशेष (तदर्थ प्राधिकरण का 10% हिस्सा)		
	ख. अधिनियम के अन्तर्गत राज्य निधि से राष्ट्रीय निधि द्वारा प्राप्त 10% हिस्से की अन्तिम अतिशेष रकम		
	ग. राष्ट्रीय निधि द्वारा प्राप्त ब्याज की अन्तिम अतिशेष रकम		
	घ. राष्ट्रीय प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों आदि की अन्तिम अतिशेष रकम		
	ङ. राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% हिस्से की अन्तिम अतिशेष रकम, जो अभी भी राष्ट्रीय निधि के पास है (राज्यों के नाम का उल्लेख करें) (1 + 2 + 3 + 4 + 5 + 6 + 7 + 8 + 9)		
	1. प्रतिकरात्मक वनरोपण		
	2. अतिरिक्त प्रतिकरात्मक वनरोपण		
	3. दाण्डिक प्रतिकरात्मक वनरोपण		
	4. शुद्ध वर्तमान मूल्य		
	5. दाण्डिक शुद्ध वर्तमान मूल्य		
	6. जलागम क्षेत्र शोधन प्रभार		
	7. वन्यजीव संरक्षण स्कीम प्रभार		
	8. सुरक्षा जोन शोधन प्रभार		
	9. अन्य (कृपया निर्दिष्ट करें)		

	च. राज्य निधि को संदेय तदर्थ प्राधिकरण के 90% हिस्से पर ब्याज की की अन्तिम अतिशेष रकम जो अभी भी राष्ट्रीय निधि के पास है (राज्यों के नाम का उल्लेख करें)		
X	राज्य निधि की कुल अन्तिम अतिशेष रकम (क + ख + ग + घ)		
	क. व्यय के बाद सभी राज्यों की संघटकवार मूल रकम का अन्तिम अतिशेष (तदर्थ प्राधिकरण का 90% हिस्सा) (1 + 2 + 3 + 4 + 5 + 6 + 7 + 8 + 9)		
	ख. राज्य निधि द्वारा प्राप्त ब्याज की अन्तिम अतिशेष रकम (तदर्थ प्राधिकरण पर और अधिनियम के अन्तर्गत, दोनों)		
	ग. राज्य प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों आदि का अन्तिम अतिशेष		
	घ. अधिनियम के अधीन राज्यों द्वारा एकत्रित और ब्याज सहित राष्ट्रीय निधि को हस्तांतरित न किए गए राष्ट्रीय निधि के 10% हिस्से की अन्तिम अतिशेष रकम		
XI	राज्यों से राष्ट्रीय निधि की बकाया देय राशि के संचयी आंकड़े (अधिनियम के अधीन राज्यों द्वारा एकत्रित और ब्याज सहित राष्ट्रीय निधि को हस्तांतरित न किए गए राष्ट्रीय निधि के 10% हिस्से में से)		

घोषणा

उपरोक्त रिपोर्ट को सत्यापित किया गया है और सही पाया गया है। यह रिपोर्ट राष्ट्रीय प्राधिकरण द्वारा अंगीकृत की गई है।

तारीख:

हस्ताक्षर

सदस्य-सचिव, राष्ट्रीय प्राधिकरण

प्ररूप-4

राष्ट्रीय प्राधिकरण द्वारा रखे जाने वाले अभिलेख और खाते

[देखें नियम 33]

निम्नलिखित खाते / अभिलेख रखे जाएंगे :

1. रोकड़ बही, खाता, जर्नल, लोक-निधि लेखा रजिस्टर
2. स्टॉक रजिस्टर, स्थिर आस्ति रजिस्टर
3. खातों के शीर्षों द्वारा व्यय को दर्शाने वाले रजिस्टर
4. मासिक वित्तीय लेखा विवरण और वास्तविक परिणाम
5. तिमाही निगरानी रजिस्टर
6. एससीएएफ से एनसीएएफ के वार्षिक हिस्से के लिए रजिस्टर (राज्यवार)
7. अनुदानों/ऋणों आदि का रजिस्टर
8. स्कीम के फायदाग्राहियों के लिए जारी निधियों के विवरण सहित राष्ट्रीय प्राधिकरण द्वारा अनुमोदित और निष्पादित स्कीमों का अभिलेख

प्ररूप-5

तारीख 31 मार्च, 20 --- को समाप्त होने वाले वित्तीय वर्ष के लिए राष्ट्रीय प्राधिकरण का लेखा विवरण

[नियम 34 देखें]

(अन्य अनुदानों / ऋणों आदि के लिए अलग-अलग प्रपत्र जमा किए जाने हैं)

1	2	3	4	5	6	7	8
क्र.सं.	शीर्ष	वार्षिक प्रचालन कार्य योजना में यथा अनुमोदित वास्तविक परिणाम (इकाइयों में)	वर्ष के दौरान यथार्थ वास्तविक उपलब्धि (इकाइयों में)	आज की तारीख तक संचयी वास्तविक उपलब्धि (इकाइयों में)	वर्ष के दौरान बजट आवंटन (रुपए में)	व्यय की गई वास्तविक रकम (रुपये में)	आज की तारीख तक संचयी रकम (रुपए में)
I.	स्कीमें						
	क. चल रही स्कीमें						
	i.						
	ii.						
	iii.						
	iv.						
	v.						
	ख. नई स्कीमें						
	i.						
	ii.						
	iii.						
	iv.						
	v.						
	ग. अन्य (निर्दिष्ट करें)						
	i.						
	ii.						
	iii.						
	iv.						
		बजट आवंटन (रुपए में)	वर्ष के दौरान व्यय की गई वास्तविक रकम (रुपये में)	पिछले वर्ष के दौरान व्यय की गई वास्तविक धनराशि (रुपए में)	टिप्पणियां		
IIक.	प्रशासनिक प्रभार्य *						
ख.	अन्य प्रशासनिक व्यय *						
ग.	अन्य *						
III	निगरानी और मूल्यांकन						
	क. वार्षिक लेखा परीक्षा						
	ख. नियंत्रक और महालेखा परीक्षक लेखा परीक्षा						
	ग. ई-ग्रीन बॉक्स परिणाम						
	घ. तृतीय पक्ष निगरानी						

घोषणा :

उपरोक्त रिपोर्ट सत्यापित कर ली गई है और सही पाई गई है। इस रिपोर्ट को राष्ट्रीय प्राधिकरण द्वारा अंगीकृत किया गया है।

तारीख :

हस्ताक्षर

सदस्य सचिव, राष्ट्रीय प्राधिकरण

टिप्पण : II क* प्रशासनिक प्रभारों में सम्मिलित हैं- कर्मचारियों का वेतन और मजदूरियां, वेतन और भत्ते, अतिकालिक भत्ते, पेंशन संबंधी प्रभार, चिकित्सा उपचार, प्रशासनिक व्यय, घरेलू यात्रा, विदेश यात्रा, कार्यालय व्यय, इलेक्ट्रिसिटी और विद्युत, जल प्रभार, किराया, दरें और कर (संपत्ति कर सहित) खरीद-फरोख्त, पेट्रोलियम, तेल और स्नेहक (पीओएल) सहित स्टाफ कार की खरीद और रखरखाव।

II ख* अन्य प्रशासनिक प्रभारों में सम्मिलित हैं- राष्ट्रीय प्राधिकरण के गैर-सरकारी सदस्यों को बैठक फीस और ग्राह्य भत्ते, सम्मेलन, संगोष्ठी, कार्यशालाओं आदि पर व्यय, प्रशिक्षण कार्यक्रम, विज्ञापन और प्रचार, गौण कार्य, व्यावसायिक सेवाएं, अन्य संविदा सेवाएं।

III ग* अन्य में सम्मिलित हैं, ढुलाई और आवक ढुलाई प्रभार (स्थिर आस्तियों/अनावर्ती मदों की खरीद पर), मुद्रण और प्रकाशन (शैक्षिक से भिन्न) अंशदान व्यय (शैक्षिक से भिन्न), राष्ट्रीय प्राधिकरण की पूंजी आस्ति का सृजन जैसे, अनावर्ती प्रबंधन व्यय, कोई अन्य व्यय।

प्ररूप-6

वित्त वर्ष के लिए राज्य प्राधिकरण का वार्षिक बजट प्रस्ताव

वार्षिक प्रचालन योजना के साथ प्रस्तुत

[देखें नियम 35]

क्र.सं.	विवरण	चालू वित्त वर्ष (रु. में)	गत वित्त वर्ष (रु. में)
1.	क 1 अप्रैल को राष्ट्रीय प्राधिकरण से प्राप्त अथशेष निधि		
	ख 1 अप्रैल को यथा प्राप्त ऋण/अनुदान आदि का आरंभिक अविशेष		
2.	राज्य प्राधिकरण की अनुमानित वार्षिक प्राप्ति		
	(क) प्रयोक्ता अभिकरणों से राज्य प्राधिकरणों द्वारा निधि की प्राप्ति		
	(ख) राज्य निधि पर उपार्जित व्याज की प्राप्ति		
	(ग) राज्य प्राधिकरण के अनुदान/ऋण/अन्य की प्राप्ति		
	(घ) कोई अन्य आय		
3.	राज्य प्राधिकरण के पास उपलब्ध कुल अनुमानित निधि (1 अप्रैल को) (1+2)		
4.(i)	राज्य प्राधिकरण का प्रस्तावित वार्षिक व्यय		
	राज्य निधि में से नियम 6 के अधीन व्याज (निर्दिष्ट) से आरंभ की जाने वाली गतिविध		
	आवर्ती प्रबंधन व्यय		
	i. कार्मिक सेवाएं और फायदा		
	ii. प्रशासनिक व्यय		
	iii. अन्य प्रशासनिक व्यय		
	iv. कोई अन्य व्यय		
	नियम (5) के अधीन शुद्ध चालू मूल्य से आरंभ की जाने वाली गतिविधियां		
	क. पूंजी आस्ति के सृजन जैसे अनावर्ती प्रबंधन व्यय		
	ख. वनरोपण और अन्य अनुमेय कार्यकलाप		
	ग. चालू कार्यों पर व्यय		
	घ. नए कार्यों पर व्यय		
	ड. अनुवीक्षण और मूल्यांकन व्यय		
4(ii)	क्षतिपूर्ति वनरोपण कार्य		
4(iii)	आवाह क्षेत्र उपचार कार्य		
4(iv)	वन्यजीव प्रबंधन कार्य		
4(v)	अन्य (विनिर्दिष्ट करें)		
4(vi)	अनुदानों/ऋणों आदि में से कुल अनुमानित व्यय		
5(i)	अनुमानित सकल कुल व्यय {4(i)+4(ii)+4(iii)+4(iv)+4(v)+4(vi)}		
(ii)	प्रयोक्ता अभिकरण से प्राप्त निधियों में से राष्ट्रीय प्राधिकरणों को अनुमानित संदाय		
6.	राज्य प्राधिकरण के पास कुल अंतिम अतिशेष		
	क राष्ट्रीय प्राधिकरण से प्राप्त निधियों का अंतिम अतिशेष		

	ख. प्रयोक्ता अभिकरणों से प्राप्ति में से अंतिम अतिशेष		
	ग. अनुदानों/ऋणों आदि का अंश		

घोषणा

उपरोक्त बजट प्रस्ताव राज्य प्राधिकरण द्वारा अनुमोदित और अंगीकृत किया गया है।

तारीख:

सदस्य-सचिव
राज्य प्राधिकरण

टिप्पण- 1: विचाराधीन वर्ष के लिए बजट अनुमान (क्रमांक 1, 2 और 3 में उल्लिखित) के प्रयोजन के लिए प्रारंभिक शेष पूर्व वर्ष 1 अप्रैल के अनुसार उपलब्ध निधि है।

टिप्पण-2* कार्मिक सेवा और फायदा में सम्मिलित हैं- कर्मचारियों का वेतन और मजदूरी भुगतान और भत्ते, यात्रा भत्ते, अतिकालिक भत्ते, पेंशन संबंधी प्रकार, चिकित्सा उपचार आदि।

टिप्पण-2** प्रशासनिक व्यय में सम्मिलित हैं- राज्य प्राधिकरण के लिए कार्यालय व्यय, इलेक्ट्रिसिटी और विद्युत, जल प्रभार, किराया, दरें और कर (संपत्ति कर सहित) पेट्रोलियम, तेल और स्नेहक (पीओएल) सहित स्टाफ कार की खरीद फरोख्त।

टिप्पणी-3*** अन्य प्रशासनिक व्यय में ये सम्मिलित हैं – राष्ट्रीय प्राधिकरण के गैर-सरकारी सदस्यों को बैठक फीस और ग्राह्य भत्ते, सम्मेलन, संगोष्ठी कार्यशाला आदि पर व्यय प्रशिक्षण कार्यक्रम, विज्ञापन और प्रचार, लघु निर्माण कार्य, व्यावसायिक सेवाएं, अन्य संविदात्मक सेवाएं।

प्रारूप-7

____ माह के लिए राज्य प्राधिकरण का मासिक विवरण/लेखा

[कृपया नियम 37 देखें]

I.	राज्य निधियों का कुल आरंभिक अतिशेष (क+ख+ग+घ)	तदर्थ प्राधिकरण के अधीन राज्य निधि के 90% अंश में से	अधिनियम के अधीन राज्य निधि के 90% अंश में से	वर्तमान मास (रु. में)	गत मास (रु. में)	इस माह तक संचयी धनराशि (रु. में)
क.	घटक-वार मूल रकम का आरंभिक अतिशेष (1+2+3+4+5+6+7+8+9)					
	1. प्रतिकरात्मक वनरोपण					
	2. अतिरिक्त प्रतिकरात्मक वनरोपण					
	3. दांडिक प्रतिकरात्मक वनरोपण					
	4. शुद्ध वर्तमान मूल्य					
	5. दांडिक शुद्ध वर्तमान मूल्य					
	6. आवाह क्षेत्र उपचार प्रभार					
	7. वन्यजीव संरक्षण योजना प्रभार					
	8. सुरक्षा क्षेत्र उपचार प्रभार					
	9. अन्य (कृपया विनिर्दिष्ट करें)					
ख.	राज्य निधि द्वारा प्राप्त ब्याज की आरंभिक अतिशेष रकम (तदर्थ प्राधिकरण से और अधिनियम के अंतर्गत दोनों पर)					
ग.	राज्य प्राधिकरण द्वारा प्राप्त अनुदानों, ऋणों आदि की आरंभिक अतिशेष रकम					
घ.	अधिनियम के अधीन राज्यों द्वारा संग्रहित ब्याज में विलंब सहित राष्ट्रीय निधि के 10 प्रतिशत अंश की अवशेष रकम, जो राष्ट्रीय निधि में अंतरित नहीं की गई					
II.	माह के दौरान राज्य निधि द्वारा प्राप्त कुल रकम (क+ख+ग+घ)					
क.	राज्य निधि को उपाजित ब्याज की रकम (अधिनियम के अधीन राज्य निधि जमाकरण पर और राष्ट्रीय निधि द्वारा अंतरित तदर्थ प्राधिकरण पर)					

ख.	तदर्थ प्राधिकरणसे और अधिनियम के अंतर्गत राज्य निधि द्वारा कुल प्राप्ति	तदर्थ प्राधिकरण के अधीन राज्य निधि के 90% अंश में से	अधिनियम के अधीन राज्य निधि के 90% अंश में से			
	घटक-वार मूल धनराशि (1+2+3+4+5+6+7+8+9)					
	1. प्रतिकरात्मक वनरोपण					
	2. अतिरिक्त प्रतिकरात्मक वनरोपण					
	3. दांडिक प्रतिकरात्मक वनरोधन					
	4. शुद्ध वर्तमान मूल्य					
	5. दांडिक शुद्ध वर्तमान मूल्य					
	6. आवाह क्षेत्र उपचार प्रभार					
	7. वन्यजीव संरक्षण योजना प्रभार					
	8. सुरक्षा क्षेत्र उपचार प्रभार					
	9. अन्य (कृपया उल्लेख करें)					
ग.	राज्य निधि द्वारा प्राप्त अनुदान, ऋण इत्यादि की रकम					
घ.	अधिनियम के अधीन राष्ट्रीय निधि की 10% हिस्सेदारी पर ब्याज की राशि जो राष्ट्रीय निधि को हस्तांतरित नहीं की गई					
III.	राज्य निधि द्वारा कुल व्यय (क+ख)					
क.	तदर्थ प्राधिकरण और अधिनियम के तहत राज्य निधियों द्वारा कुल व्यय	तदर्थ प्राधिकरण के अधीन राज्य निधि की हिस्सेदारी के 90% में से	अधिनियम के अधीन राज्य निधि के 90% में से			
	सभी राज्यों के घटकवार मूलधन रकम, (1+2+3+4+5+6+7)					
	1. प्रतिकरात्मक वनरोपण					
	2. अतिरिक्त प्रतिकरात्मक वनरोधन					
	3. दाण्डिक प्रतिकरात्मक वनरोधन					
	4. शुद्ध वर्तमान मूल्य					
	5. आवाह क्षेत्र उपचार प्रभार					
	6. वन्यजीव संरक्षण योजना प्रभार					
	7. अन्य (कृपया उल्लेख करें)					
ख.	तदर्थ प्राधिकरण और अधिनियम के अधीन अंतरित ब्याज में से राज्य निधि द्वारा कुल व्यय					
	i. राज्य निधि द्वारा व्यय की गई रकम (उपार्जित ब्याज का 60%)					
	ii. राज्य निधि द्वारा व्यय की गई रकम (उपार्जित ब्याज का 40%)					
IV.	राष्ट्रीय निधि को संदाय					
	i. अधिनियम के अधीन राष्ट्रीय निधि के 10% की मूलधन रकम में से					
	ii. राष्ट्रीय निधि की हिस्सेदारी के विलंब से भुगतान पर कुल ब्याज में से					
V.	राज्य निधि का कुल अंत शेष (क+ख+ग+घ)					
	क. सभी राज्य निधि की घटकवार अंत शेष राशि	तदर्थ प्राधिकरण में से	अधिनियम के तहत राज्य निधि का भाग			
	कुल मूलधन राशि (1+2+3+4+5+6+7+8+9)					
	1. प्रतिपूरक वनीकरण					
	2. अतिरिक्त प्रतिपूरक वनीकरण					
	3. दाण्डिक प्रतिपूरक वनीकरण					
	4. निवल वर्तमान मूल्य					
	5. दाण्डिक निवल वर्तमान मूल्य					
	6. आवाह क्षेत्र उपचार प्रभार					
	7. वन्यजीव संरक्षण योजना प्रभार					
	8. संरक्षित क्षेत्र उपचार प्रभार					
	9. अन्य (कृपया उल्लेख करें)					

	ब. राज्य निधि द्वारा प्राप्त कुल ब्याज राशि का अंतःशेष (तदर्थ प्राधिकरण तथा अधिनियम के तहत दोनों पर)			
	ग. राज्य प्राधिकरण द्वारा प्राप्त अनुदान, ऋण इत्यादि की अंत शेष राशि			
	घ. अधिनियम के अधीन राष्ट्रीय निधि के 10% भाग की अंत शेष राशि और राष्ट्रीय निधि को विलम्ब से भुगतान करने पर राज्यों द्वारा संगृहीत ब्याज तथा राष्ट्रीय निधि को अंतरित नहीं किया गया			
VI.	राज्यों से अधिनियम के अधीन बकाया राशि का संचयी आंकड़ा (अधिनियम के अधीन 10% अंश में से और विलम्ब के कारण राज्यों द्वारा संगृहीत ब्याज और जो अधिनियम के अधीन अंतरित नहीं किया गया)			

घोषणा

उपरोक्त रिपोर्ट को सत्यापित किया गया है तथा सही पाया गया है। रिपोर्ट को राज्य प्राधिकरण द्वारा अंगीकृत किया गया है।

हस्ताक्षर

सदस्य सचिव, राज्य प्राधिकरण

तारीख :

प्ररूप-8

_____ राज्य द्वारा वास्तविक तथा वित्तीय उपलब्धियों संबंधी राज्य प्राधिकरण का मासिक विवरण

[नियम 37 देखें]

क्र.सं.	विवरण	वार्षिक योजना प्रचालन में यथा अनुसूचित वास्तविक आगमलक्ष्य (हे. में/पेड़)	वर्ष के दौरान वास्तविक उपलब्धि (हे. में/पेड़)	आज की तारीख तक संचयी उपलब्धि (हे. में/पेड़)	वर्तमान महीना (रुपये में)	पिछला महीना (रुपये में)	इस महीने तक संचयी राशि (रु. में)
I.	तदर्थ प्राधिकरण निधि में से कुल व्यय [मूल राशि से कुल घटकवार कार्य] (1+2+3+4+5+6+7+8+9)						
	1. प्रतिपूरक वनीकरण						
	2. अतिरिक्त प्रतिपूरक वनीकरण						
	3. द्राण्डिक प्रतिपूरक वनीकरण						
	4. निवल वर्तमान मूल्य						
	5. द्राण्डिक निवल वर्तमान मूल्य						
	6. आवाह क्षेत्र उपचार प्रभार						
	7. वन्यजीव संरक्षण योजना प्रभार						
	8. संरक्षित क्षेत्र उपचार प्रभार						
	9. अन्य (कृपया उल्लेख करें)						
II.	राज्य निधि के 90% हिस्सेदारी में से व्यय की गई राशि [मूल राशि से कुल घटकवार कार्य] (1+2+3+4+5+6+7+8+9)						
	कुल घटकवार मूलधन राशि कार्य						
	1. प्रतिपूरक वनीकरण						
	2. अतिरिक्त प्रतिपूरक वनीकरण						
	3. द्राण्डिक प्रतिपूरक वनीकरण						
	4. निवल वर्तमान मूल्य						
	5. द्राण्डिक निवल वर्तमान मूल्य						
	6. आवाह क्षेत्र उपचार प्रभार						
	7. वन्यजीव संरक्षण योजना प्रभार						
	8. सुरक्षा जोन उपचार प्रभार						
	9. अन्य (कृपया विनिर्दिष्ट करें)						
III.	तदर्थ प्राधिकरण से अंतरित ब्याज में से राज्य निधि द्वारा किया गया कुल व्यय						
IVक.	राज्य निधि द्वारा व्यय की गई राशि (उपाजित)						

	व्याज का (60%)[1+2+3+4+5+6]						
	1. प्रतिपूरक वनीकरण और दंडिक प्रतिपूरक वनीकरण की बढ़ी हुई मजूदरी दरों पर लागत वृद्धि की क्षतिपूर्ति करना						
	2. आवाह क्षेत्र उपचार योजना की बढ़ी हुई मजूदरी दरों पर लागत वृद्धि की क्षतिपूर्ति करना						
	3. वन्यजीव प्रबंधन योजना की बढ़ी हुई मजूदरी दरों पर लागत वृद्धि को पूरा करना						
	4. अधिनियम के तहत गठित राज्य प्राधिकरण के नियमित और संविदा आधार पर, दोनों के सदस्यों और कर्मचारिवृन्द को वेतन और भत्तों का संवितरण						
	5. अधिनियम के तहत गठित राज्य प्राधिकरण के नामित सदस्यों को बैठक फीस और भत्तों का संवितरण						
	6. नियम 5 के उप नियम (2) और (3) में उल्लिखित क्रियाकलाप						
IV.ख.	राज्य निधि द्वारा व्यय की गई राशि (उपार्जित व्याज का 40%)						
	कुल प्रशासनिक व्यय (I+II+III+IV+V+VI)						
	i. कार्मिक सेवाएं और प्रसुविधा						
	ii. प्रशासनिक व्यय						
	iii. अन्य प्रशासनिक व्यय						
	iv. मॉनीटरी और मूल्यांकन व्यय						
	v. पूंजीगत अस्तित्वों के सृजन जैसे अनावर्ती प्रबंधन व्यय						
	vi. नियम 6 के उप नियम (ख) में उल्लिखित अन्य व्यय						
V.	अधिनियम के अधीन राष्ट्रीय निधि को भुगतान की जाने वाली बकाया राशि (10 प्रतिशत अंशदान में से और राष्ट्रीय निधि पर उपचित व्याज अंतरित नहीं होगा)						

घोषणा

उपरोक्त रिपोर्ट का सत्यापन कर लिया गया है और सही पाई गई है। इस रिपोर्ट को राज्य प्राधिकरण द्वारा अंगीकृत किया गया है।
तिथि:

हस्ताक्षर

सदस्य सचिव, राज्य प्राधिकरण

प्ररूप-9

राज्य द्वारा वास्तविक और वित्तीय उपलब्धियों के संबंध में राज्य प्राधिकरण का वार्षिक विवरण

[नियम 37 देखें]

क्र.सं.	विवरण	वार्षिक योजना प्रचालन में यथा अनुमोदित वास्तविक लक्ष्य (इकाइयों में)	वर्ष के दौरान यथार्थ वास्तविक उपलब्धि (इकाइयों में)	वास्तविक लक्ष्य (अन्य)	वास्तविक उपलब्धियां (अन्य)	वित्तीय लक्ष्य (रु. में)	वित्तीय उपलब्धियां (रु. में)
I.	तदर्थ प्राधिकरण निधियों में से कुल व्यय (मूल धनराशि से कुल घटक-वार कार्य) (1+2+3+4+5+6+7)						
	1. प्रतिपूरक वनीकरण						
	2. अतिरिक्त प्रतिपूरक वनीकरण						
	3. दंडात्मक प्रतिपूरक वनीकरण						
	4. निवल वर्तमान मूल्य						
	5. आवाह क्षेत्र उपचार प्रभार						
	6. वन्यजीव संरक्षण योजना प्रभार						
	7. अन्य (कृपया विनिर्दिष्ट करें)						
II.	90% अंशदान में से राज्य निधि द्वारा किए गए व्यय की राशि (मूल धनराशि से कुल घटक-वार कार्य) (1+2+3+4+5+6+7)						

	कुल घटक-वार मूल धनराशि कार्य						
	1. प्रतिपूरक वनीकरण						
	2. अतिरिक्त प्रतिपूरक वनीकरण						
	3. दंडात्मक प्रतिपूरक वनीकरण						
	4. निवल वर्तमान मूल्य						
	5. आवाह क्षेत्र उपचार प्रभार						
	6. वन्यजीव संरक्षण योजना प्रभार						
	7. अन्य (कृपया विनिर्दिष्ट करें)						
III.	तदर्थ प्राधिकरण से अंतरित ब्याज में से राज्य निधि द्वारा किया गया कुल व्यय						
IV क	राज्य निधि द्वारा खर्च की गई राशि (उपचित ब्याज का 60%) [1+2+3+4+5+6]						
	1. बड़ी हुई मजदूरी दरों पर प्रतिपूरक वनीकरण और दंडिक प्रतिपूरक वनीकरण की बड़ी लागत की क्षतिपूर्ति करना।						
	2. बड़ी हुई मजदूरी दरों पर आवाह क्षेत्र उपचार योजना की बड़ी लागत की क्षतिपूर्ति करना।						
	3. बड़ी मजदूरी दरों पर वन्यजीव प्रबंधन योजना की बड़ी लागत की क्षतिपूर्ति करना।						
	4. अधिनियम के अधीन गठित राज्य प्राधिकरण के सदस्यों और कर्मचारिवृन्द नियमित एवं संविदात्मक कर्मचारिवृन्द दोनों के वेतन एवं भत्तों का संवितरण						
	5. अधिनियम के अधीन गठित राज्य प्राधिकरण के नामनिर्दिष्ट सदस्यों को बैठक फीस और भत्तों का संवितरण						
	6. नियम 5 के उपनियम 2 में निर्दिष्ट क्रियाकलाप						
IV ख	राज्य निधि द्वारा खर्च की गई राशि (उपचित ब्याज का 40%)						
	कुल प्रशासनिक व्यय (I+II+III+IV+V)						
	i. कार्मिक सेवाएं और प्रसुवधियाएं						
	ii. प्रशासनिक व्यय						
	iii. अन्य प्रशासनिक व्यय						
	iv. मॉनीअरी और मूल्यांकन व्यय						
	v. पूंजीगत आस्ति के सृजन जैसे अनावर्ती प्रबंधन व्यय						
	vi. नियम 6 के उप नियम (ख) में संदर्भित अन्य व्यय						
V.	अधिनियम के अधीन राष्ट्रीय निधि के भुगतान की जाने वाली बकाया राशि (10 प्रतिशत अंशदान में से और राष्ट्रीय निधि पर उपचित ब्याज अंतरित नहीं)						

घोषणा

उपयुक्त रिपोर्ट का सत्यापन कर लिया गया है और सही पाई गई है। इस रिपोर्ट को राज्य प्राधिकरण द्वारा अंगीकृत किया गया है।

तारीख :

हस्ताक्षर

सदस्य सचिव, राज्य प्राधिकरण

प्ररूप-10

राज्य प्राधिकरण द्वारा अनुरक्षित किए जाने वाले अभिलेख और लेखा

[नियम 37 देखें]

निम्नलिखित लेखा/अभिलेख अनुरक्षित किए जाएंगे:

1. रोकड़ बुक, लेजर, जर्नल, सार्वजनिक निधि लेखा रजिस्टर।
2. स्टॉक रजिस्टर, निर्धारित आस्ति रजिस्टर।

3. लेखा शीर्षों द्वारा व्यय दर्शाने वाले रजिस्टर।
4. लेखाओं का मासिक वित्तीय विवरण और वास्तविक परिणाम।
5. तिमाही मॉनिटरी रजिस्टर।
6. राज्य निधि से राष्ट्रीय निधि के वार्षिक अंशदान का रजिस्टर (राज्यवार)।
7. अनुदानों/ऋणों आदि का रजिस्टर।
8. कार्य रजिस्टर जिसमें समस्त वास्तविक कार्यों और उनके लिए राज्य निधि से किए गए तदनुसूची व्यय का अभिलेख रखा जाएगा।
9. पौधारोपण जर्नल

प्ररूप-11

31 मार्च को समाप्त वित्तीय वर्ष के लिए राज्य प्राधिकरण का लेखा विवरण

[नियम 38 देखें]

(अन्य अनुदानों/ऋणों आदि के लिए पृथक प्ररूप प्रस्तुत किए जाएं)

1	2	3	4	5	6	7	8
क्र.सं.	शीर्ष	वार्षिक योजना प्रचालन में यथा अनुमोदित वास्तविक निर्गम (इकाई में)	वर्ष के दौरान वास्तविक उपलब्धि (इकाई में)	आज की तारीख तक संचयी वास्तविक उपलब्धि (इकाई में)	वर्ष के दौरान बजट आबंटन (रुपए में)	खर्च की गई वास्तविक धनराशि (रुपए में)	आज की तारीख तक संचयी धनराशि (रुपए में)
1	स्कीम						
	1. प्रतिपूरक बनीकरण						
	2. अतिरिक्त प्रतिपूरक बनीकरण						
	3. दाण्डिक प्रतिपूरक बनीकरण						
	4. निवल वर्तमान मूल्य						
	5. आवाह क्षेत्र उपचार प्रभार						
	6. वनों का सुधार/सुरक्षा						
	7. प्रचार और शिक्षा						
	8. प्रशिक्षण						
	9. जंगम आस्तियां						
	i						
	ii						
	iii						
	10. स्थावर आस्तियां						
	i						
	ii						
	11. अन्य (विनिर्दिष्ट करें)						
	i						
	ii						
		बजट आबंटन (रुपए में)	वर्ष के दौरान खर्च की गई वास्तविक धनराशि (रुपए में)	गत वर्ष के दौरान खर्च की गई वास्तविक धनराशि (रुपए में)	टिप्पणियां		
II क.	प्रशासनिक प्रभार*						
ख.	अन्य प्रशासनिक व्यय*						
ग.	अन्य*						
III	मॉनिटरी और मूल्यांकन						
	क. वार्षिक लेखा						

	परीक्षा				
	ख. नियंत्रक और महालेखा परीक्षक लेखा परीक्षा				
	ग. ई-ग्रीन बॉच निर्गम				
	घ. तृतीय पक्षकार मॉनीटरी				

घोषणा

उपरोक्त रिपोर्ट की जांच की गई और सही पाई गई है। रिपोर्ट को राज्य प्राधिकरण द्वारा अंगीकृत कर लिया गया है।

तारीख :

हस्ताक्षर

सदस्य सचिव, राज्य प्राधिकरण

टिप्पण : IIक* प्रशासनिक प्रभार में शामिल हैं - कर्मचारियों का वेतन और मजदूरी, वेतन और भत्ते, समयोपरि भत्ते, पेंशन संबंधी प्रभार, चिकित्सा उपचार, प्रशासनिक व्यय, घरेलू यात्रा, विदेश यात्रा, कार्यालय व्यय, बिजली और विद्युत, जल प्रभार, किराया, दरें और कर (संपत्ति कर सहित), पेट्रोलियम, ऑयल और लुब्रीकेंट (पीओएल) सहित स्टाफ कार की लीज और भाड़े पर लेना, राज्य प्राधिकरण के लिए भवन पट्टे पर अथवा भाड़े पर लेना।

IIख* अन्य प्रशासनिक प्रभार में शामिल हैं - सम्मेलन, संगोष्ठी, कार्यशाला आदि पर व्यय, प्रशिक्षण कार्यक्रम, विज्ञापन और प्रचार, लघु कार्य, वृत्तिक सेवाएं, अन्य संविदात्मक सेवाएं।

IIग* अन्य में शामिल हैं - कार्टेज और कैरेज इनवॉइस (स्थिर परिसंपत्ति/गैर आवर्ती मदों की खरीद पर), मुद्रण और प्रकाशन (शैक्षणिक के अलावा), अंशदान व्यय (शैक्षणिक के अलावा), राष्ट्रीय प्राधिकरण की पूंजीगत आस्ति के सृजन जैसे गैर आवर्ती प्रबंधन व्यय, कोई अन्य व्यय।

प्ररूप-12

[नियम 39 देखें]

वार्षिक प्रचालन योजना

[आगामी वित्तीय वर्ष के लिए चालू वर्ष की 31 दिसम्बर तक प्रस्तुत किया जाए]

वार्षिक प्रचालन योजना (एपीओ) निम्नलिखित भागों में तैयार की जाएगी -

भाग-I: संक्षिप्त इतिहास और विगत कार्य-निष्पादन**एपीओ के भाग-1 में शामिल होगा**

- (क) राज्य में वन और वन क्षेत्र का संक्षिप्त वर्णन।
- (ख) राज्य में गत पांच वर्षों में राज्य निधि से आवाह क्षेत्र शोधन, वन्यजीव प्रबंधन और सामुदायिक विकास कार्य तथा उनमें संचालित कार्यकलापों सहित प्रतिपूरक वनीकरण, अन्य वानिकी और संबंधित स्कीमों (भौतिक और वित्तीय), तालिका के प्ररूप में।
- (ग) सरकार की अन्य स्कीमों के अधीन प्राप्त निधि से पिछले वर्षों में राज्य में संचालित वानिकी तथा अन्य संबंधित योजनाएं (भौतिक और वित्तीय) एवं कार्यकलाप, तालिका के प्ररूप में।
- (घ) वर्ष 1980 से राज्य के विभिन्न जिलों/वन प्रभागों में अपवर्तित कुल वन क्षेत्र का सारणीबद्ध प्ररूप में वर्ष-वार ब्यौरा।
- (ङ) वर्ष 1980 से राज्य में किए गए कुल प्रतिपूरक वनीकरण का सारणीबद्ध प्ररूप में वर्ष-वार ब्यौरा।
- (च) राज्य वन विभाग के मॉनीटरी और मूल्यंकन स्कंध द्वारा किए गए मॉनीटरी कार्य का संक्षिप्त वर्णन और सारा।
- (छ) राज्य में स्वतंत्र मॉनीटरी (तृतीय पक्षकार मॉनीटरी) द्वारा किए गए मॉनीटरी कार्य का संक्षिप्त वर्णन और सारा।
- (ज) वार्षिक प्रचालन योजना (एपीओ) तैयार करने के लिए कोई अन्य महत्वपूर्ण सूचना जो सुसंगत समझी जाए।

2. **भाग-II: प्रतिपूरक वनीकरण, अतिरिक्त प्रतिपूरक वनीकरण, दंडात्मक प्रतिपूरक वनीकरण, आवाह क्षेत्र शोधन योजना और अन्य किसी स्थल विशेष की योजना के लिए शुरू किए गए कार्यकलापों का उपयोग राज्य द्वारा वन (संरक्षण) अधिनियम, 1980 (1980 का**

69) के अधीन की धारा 6 के खंड (क) में निर्दिष्ट वन भूमि के अपवर्तन के लिए अनुमोदित प्रस्तावों के साथ प्रस्तुत स्थल विशेष की योजनाओं के अनुसार किया जाएगा:

- (क) नए प्रतिपूरक वनीकरण, आवाह क्षेत्र शोधन योजना के कार्यों तथा वन (संरक्षण) अधिनियम, 1980 के अधीन केंद्रीय सरकार द्वारा प्रदत्त वन स्वीकृति के अधीन लगाई गई शर्तों के अनुसार किए जाने वाले वन्यजीव प्रबंध क्रियाकलापों का जिला/वन प्रभाग-वार विवरण।
- (ख) राज्य निधि से संचालित प्रत्येक प्रस्तावित कार्यकलाप के स्थान, प्राक्कलित लागत और कार्यान्वयन अनुसूची का जिला/प्रभाग वार विवरण दिया जाना है।
- (ग) विगत वर्षों में किए गए प्रतिपूरक वनीकरण कार्य, आवाह क्षेत्र शोधन योजना संबंधी कार्य, वन्यजीव प्रबंधन संबंधी क्रियाकलापों के मामलों में चालू वित्तीय वर्ष में शुरू किए जाने वाले प्रस्तावित भौतिक एवं वित्तीय कार्य, जिसको स्थायी रूप से बनाए रखने हेतु अनुरक्षण की आवश्यकता है, के अनुरक्षण का ब्यौरा।

टिप्पण : केवल उन्हीं जिलों का ब्यौरा दिया जाए जहां चालू वित्तीय वर्ष के दौरान अधिनियम की धारा 6 में निर्दिष्ट प्रतिपूरक वनीकरण, दंडात्मक प्रतिपूरक वनीकरण, आवाह क्षेत्र शोधन, वन्यजीव प्रबंधन और अन्य क्रियाकलापों को शुरू करने पर विचार किया जा रहा है।

3. भाग-III नियम 5 और नियम 6 में निर्दिष्ट निवल वर्तमान मूल्य और व्याज के घटक से संचालित किए जाने वाले कार्यकलाप:

- (क) नियम 5 और नियम 6 में निर्दिष्ट विशेष कार्यकलापों के संबंध में राज्य में संचालित किए जाने वाले कार्यकलापों का जिला/वन प्रभाग वार ब्यौरा।
- (ख) राज्य निधि से संचालित प्रत्येक प्रस्तावित कार्यकलाप के स्थान, प्राक्कलित लागत और कार्यान्वयन अनुसूची का जिला/प्रभाग वार विवरण दिया जाना है।
- (ग) विगत वर्षों में नियम 5 और नियम 6 में निर्दिष्ट विशेष कार्यकलापों के संबंध में राज्य में संचालित कार्यकलापों के मामलों में चालू वित्तीय वर्ष में शुरू किए जाने वाले प्रस्तावित भौतिक एवं वित्तीय कार्य, जिसको स्थायी रूप से बनाए रखने हेतु अनुरक्षण की आवश्यकता है, के अनुरक्षण का ब्यौरा।

टिप्पण: केवल उन्हीं जिलों का ब्यौरा दिया जाए जहां चालू वित्तीय वर्ष के दौरान नियम 5 और 6 में उल्लिखित इन क्रियाकलापों को शुरू करने पर विचार किया जा रहा है।

4. भाग-IV सभी भौतिक कार्यकलापों के मापनीय निर्गम और प्रत्येक अनुमेय कार्यकलाप के लक्ष्यों के साथ मापनीय निर्गम हासिल करने हेतु अपेक्षित अवधि:

- (क) संचालित किए जाने वाले प्रत्येक कार्यकलाप के भौतिक एवं वित्तीय लक्ष्यों की मापनीय प्रमात्रा के साथ ऐसे कार्यकलापों की प्राक्कलित लागत तालिका के रूप में जिसमें भाग II और भाग III में उपलब्ध कराए गए ब्यौरें शामिल हों।
- (ख) सभी भौतिक कार्यकलापों के मापनीय निर्गम के साथ मापनीय निर्दिष्ट हासिल करने हेतु अपेक्षित अवधि।
- (ग) विगत समय में तीसरे पक्ष की मॉनीटरी सहित समवर्ती मॉनीटरी और मूल्यांकन रिपोर्ट का ब्यौरा फोटो के साथ।

टिप्पण : राज्य प्राधिकरण द्वारा अगले वित्तीय वर्ष के लिए उचित रूप से अनुमोदित एपीओ प्रत्येक वर्ष की 31 दिसम्बर की तारीख से पहले राष्ट्रीय प्राधिकरण के समक्ष प्रस्तुत की जाएगी।

घोषणा

उपर्युक्त वार्षिक प्रचालन योजना राज्य प्राधिकरण द्वारा अंगीकृत की गई है।

हस्ताक्षर

सदस्य सचिव, राज्य प्राधिकरण

[फा. सं. 11-100/2015-एफसी (वालयूम.III)]

दीपक कुमार सिन्हा, वन महानिरीक्षक

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(Forest Conservation Division)

NOTIFICATION

New Delhi, the 10th August, 2018

G.S.R. 766(E).—Whereas, the Central Government in exercise of the powers conferred by sub-section (i) of section 30 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016), published the draft Compensatory Afforestation Fund Rules, 2018 vide the Government of India in the Ministry of Environment and Climate Change notification number G.S.R. 172(E), dated the 16th February, 2018, in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i), dated the 17th February, 2018 for inviting objections and suggestions from persons likely to be affected thereby, before the expiry of thirty days from the date on which copies of the Gazette containing the said notification were made available to the general public;

And whereas, copies of the Gazette in which the said notification was published, were made available to the general public on the 17th February, 2018;

And whereas, the objections and suggestions received in respect of the said draft rules within the specified period have been considered by the Central Government;

Now, therefore, in exercise of the power conferred by sub-section (1) and (2) of section 30 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016), read with section 22 of the General Clauses Act, 1897, the Central Government in consultation with the State Government hereby makes the following rules, namely:-

1. **Short title and commencement.**—These rules may be called the Compensatory Afforestation Fund Rules, 2018.
2. **Definitions.**—(1) In these rules, unless the context otherwise requires,-
 - (a) **“Act”** means the Compensatory Afforestation Fund Act, 2016 (38 of 2016);
 - (b) **“annual plan of operation”** means the annual plan for physical activities and financial provisions approved by the National Authority or State Authority as the case may be, which describes milestones, conditions for success and explains how, a strategic annual plan will be put into operation during the financial year in given budgetary term, and containing inter alia, brief description, estimated cost, basis for cost estimation, agency identified for execution and time schedule of each activity to be executed from State Fund during a year;
 - (c) **“Form”** means a form appended to these rules;
 - (d) **“section”** means a section of the Act;
 - (e) **“third party monitoring”** means monitoring and evaluation of works executed from National Fund and State Fund by the parties which are external to a project’s direct beneficiary chain and management structure having no conflict of interest on parameters of evaluation as determined by the National Authority over and above the baseline to assess whether desired social, environmental or other impacts are being achieved and undesirable impacts avoided;
 - (f) **“Village Forest Management Committee”** means a committee constituted for joint forest management by the competent authority in the State;
 - (g) **“working plan”** means the management plan of forest land prepared and approved by the competent authority under the National Working Plan Code published by the Ministry of Environment, Forests and Climate Change for sustainable management of forests and biodiversity in India;
- (2) The words and expressions used and not defined in these rules but defined in the Act, the Indian Forest Act 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980), the Biological Diversity Act, 2002 (18 of 2003) and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) and the rules made under these Acts, shall have the meanings respectively assigned to them in those Acts and rules.

- 3. Management of National Fund.**—The National fund shall be managed according to the provisions of the Government Accounting Rule 1990 and the General Financial Rules, 2017 as applicable from time to time.
- 4. Management of State Fund.**—The State Fund shall be managed according to the provisions of the State Financial Rules or any such rules applicable from time to time in a State.
- 5. Manner of utilisation of net present value.**—(1) The monies received towards net present value deposited in the State Fund shall be used in the manner provided in sub-rule (2) and sub-rule (3).
- (2) Not less than eighty per cent. of the monies referred to in sub-rule (1) shall be used for following activities for the forest and wildlife management in a State, namely:—
- (a) assisted natural regeneration;
 - (b) artificial regeneration ;
 - (c) silvicultural operations in forests;
 - (d) protection of plantations and forests;
 - (e) pest and disease control in forest;
 - (f) forest fire prevention and control operations;
 - (g) soil and moisture conservation works in the forest;
 - (h) voluntary relocation of villages from protected areas;
 - (i) improvement of wildlife habitat as provided in the approved wildlife management plan or working plan;
 - (j) planting and rejuvenation of forest cover on non-forest land falling in wildlife corridors;
 - (k) establishment, operation and maintenance of animal rescue centre and veterinary treatment facilities for wild animals;
 - (l) supply of wood-saving cooking appliances and other forest produce saving devices in forest fringe villages as specified by the National Authority from time to time;
 - (m) management of biological diversity and biological resource.

Explanation.—In cases where funds towards wildlife management and conservation plans are specifically collected and deposited in State Fund, then the same shall be spent for wildlife management in specified wildlife area and not from the net present value.

- (3) Not more than twenty per cent. of the monies referred to in sub-rule (1) shall be utilised for strengthening of the forest and wildlife related infrastructure, capacity building of the personnel involved in utilisation of State Fund namely: -
- (a) establishment, up-gradation and maintenance of modern nurseries and other planting stock production facilities for production of quality planting materials;
 - (b) promoting conservation, sustainable use and documentation of biological diversity including preservation of habitats, conservation of land and folk varieties and cultivars, domesticated stocks and breeds of animals and microorganisms and chronicling of knowledge relating to biological diversity.
 - (c) purchase and maintenance of equipment or devices used for communication and information technology for the purpose of protection of forest and wildlife;
 - (d) construction, up-gradation and maintenance of inspection paths, forest roads in forest area, fire lines, watch towers, check posts and timber depots;
 - (e) construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife;
 - (f) casual engagement of local people or labours to assist regular staff of State Forest Department for works for protection of forest and wildlife undertaken from State Fund;

- (g) survey and mapping of forest areas for forest fire control, compensatory afforestation works, soil and moisture conservation, catchment area treatment and wildlife management for preparing annual plans to be executed from the State Fund;
- (h) independent concurrent monitoring and evaluation and third party monitoring of various works undertaken from State Fund;
- (i) publicity-cum-awareness programme and exhibition on the various schemes being implemented by the State Authority from State Fund;
- (j) production and distribution of quality planting material through certified nurseries at subsidised price for promotion of trees outside forests on Government lands promoted by State Government;
- (k) forest certification and development of certification standards:

Provided that in case the activities referred to in sub rules (2) and (3) are to be undertaken in the forest land under the administrative control of the Forest Department of State Government, then the said activities shall be carried out as per the working plan:

Provided further that the said activities over forest land under the control of State Forest Department of State Government and being managed as per the working plan shall be taken up in consultation with the Gram Sabha or Village Forest Management Committee, as the case may be, and shall be in consonance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) and the guidelines issued thereunder, wherever applicable:

Provided also that in case the said activities are to be undertaken in areas not covered by the approved working plan then activities referred to in sub rules (2) and (3) shall be taken up in consultation with concerned Gram Sabha or Village Forest Management Committee or any authority having jurisdiction over that area, as the case may be, and shall be in consonance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) and guidelines issued thereunder, wherever applicable.

(4) The monies referred to in sub-rule (1) shall not be used for following activities, namely:-

- (a) payment of salary, travelling allowances, medical expenses, etc. to regular, contractual and casual employees of the State Forest Department for implementing programmes in various forest divisions undertaken from the State Fund;
- (b) undertaking foreign visits;
- (c) payment for legal services for defending cases filed in Tribunals or Courts not related to the management of State Authority;
- (d) purchase of vehicles or staff cars for officers and heavy vehicles and machines for the State Forest Department for implementing programmes in various forest divisions undertaken from the State Fund;
- (e) construction of residential and official buildings for officers above the Forest Range Officer of the State Forest Department for implementing programmes in various forest divisions undertaken from the State Fund;
- (f) leasing, hiring and purchase of land for afforestation purposes;
- (g) purchase of furniture, office equipment, fixtures including air conditioners, and generator sets for residences and offices of the State Forest Department for implementing programmes in various forest divisions undertaken from the State Fund;
- (h) mandatory afforestation as per the working plan in the forest in blanks created by commercial felling of trees for revenue generation undertaken under working plan prescription;
- (i) undertaking forest and wildlife conservation and other activities undertaken under other schemes of the Government for the purpose of part financing the scheme for completing left over works or complementary works of such schemes;

- (j) establishment, expansion and up-gradation of zoo and wildlife safari;
- (k) providing financial support, either by way of grant or equity to existing or for setting up new forest corporations, boards, etc.

Explanation 1.—While preparing the annual plan of operation for activities referred to in this rule,—

- (a) priority shall be given to undertake identified activities in those villages which have been affected due to diversion of forest land;
- (b) priority shall be given to undertake those identified activities which has employment potential for local communities and creates community assets for the benefit of local community;
- (c) afforestation and plantation of indigenous plant species shall be undertaken in consultation with the local community dependent on forest.

Explanation 2.—The mixing of the monies received towards net present value shall not be allowed with any other state schemes under implementation from any other budget either for capital or spill over works and the works undertaken under sub-rule (2) and sub-rule (3) shall be on standalone basis and there shall not be any duplication of permitted works under different components.

6. Utilisation of interest accrued on deposits in State Fund.—The interest accrued on monies in the State Fund shall be used in the following manner:—

- (a) not less than sixty per cent. of the interest transferred to the State Fund and further accrued on the amount available in the State Fund referred to in sub-rule (1) shall be spent on activities for the purpose of conservation and development of forest and wildlife namely:—
 - (i) to offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates;
 - (ii) to offset the incremental cost of catchment area treatment plan at the increased wage rates;
 - (iii) to offset the incremental cost of wildlife management plan at the increased wage rates;
 - (iv) for disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority;
 - (v) for disbursement of sitting fees and allowances to nominated members of the State Authority;
 - (vi) activities referred to in sub-rules (2) and (3) of rule 5;
- (b) not more than forty per cent. of the interest transferred to the State Fund and further accrued on the amount available in the State Fund shall be spent for the non-recurring and recurring expenditure of the State Authority, namely:—
 - (i) management of office establishment;
 - (ii) office equipment including computers and peripherals and its maintenance for the State Authority;
 - (iii) hiring of staff cars for the use of the officers and officials of the State Authority;
 - (iv) hiring of buildings on lease for the office establishment and residences of the officers of State Authority;
 - (v) other contingencies for management of the State Authority, with the approval of the steering committee of the State Authority;
 - (vi) any other activity for management of the forests and wildlife not referred to in sub-rules (2) and (3) with the prior approval of the steering committee of the State Authority and included in the annual plan of operation.

Explanation.—Under no circumstances mixing of the interest accrued on the monies in the State Fund shall be allowed with any other State budget either for capital or spill over works and the works undertaken under this rule shall be on standalone basis and there shall not be any duplication of permitted works under different components.

7. **Appointment of Chief Executive Officer of National Authority.**—The Chief Executive Officer of the National Authority referred to in sub-section (5) of section 8 shall be appointed on deputation basis for a period not exceeding five years under Central Staffing Scheme of the Ministry of Environment, Forest and Climate Change.
8. **Appointment of Officers of National Authority.**—The officers referred to in sub-section (4) and sub-section (5) of section 9 shall be appointed on deputation basis from the Central Government, State Government or Union territory under Non-Central Staffing Scheme of the Ministry of Environment, Forest and Climate Change.
9. **Appointment of Chief Executive Officer of State Authority.**—The Chief Executive Officer of the State Authority referred to in sub-section (7) of section 10 shall be appointed on deputation basis for a period not exceeding five years by the State Government.
10. **Appointment of Officers of State Authority.**—The officers referred to in sub-section (4) and sub-section (5) of section 11 shall be appointed on deputation basis by the State Government.
11. **Pay and allowances of officers.**—The officers referred to in rules 7,8,9 and 10 shall be entitled to such pay and allowances as are admissible to the equivalent officers of the Central Government of Group 'A'.
12. **Pay and Allowances of Officials.**—The officials referred to in sub-section (5) of section 9 and sub-section (5) of section 11 and appointed on deputation basis shall be entitled to such pay and allowances as are admissible to the equivalent officials of the Central Government of Group "B" or Group 'C', as the case may be.
13. **Pay and Allowances of Officials appointed on Contract Basis.**—The officials referred to in sub-section (5) of section 9 and sub-section (5) of section 11 and appointed on contract basis shall be entitled to such pay and allowances as are specified in their contract.
14. **Sitting Fees and Allowances of non-official Members.**- (1) The non-official members of the National Authority and State Authority shall be paid such sitting fees and allowances, for attending the meetings and for any other work assigned to them, as may be specified in the order of their appointment.
 - (2) The sitting fee and allowances to be paid to the non-officials member of the National Authority referred to in the sub-rule (1) shall be paid from the National Fund as provided in sub-clause (i) of clause (b) of section 5.
 - (3) The sitting fee and allowances to be paid to the non-officials member of the State Authority referred in the sub rule (1) shall be paid from the interest referred to in clause (a) of rule 6.
15. **Selection of non-official Members of National Authority.**—(1) The Central Government shall seek nomination from various Ministries or Departments of the Central Government, State Government and Union territory Administration for non-official members of National Authority.
 - (2) The Ministry or Department referred to in sub-rule (1) shall forward the names of the non-official members with full credentials for consideration to the Central Government.
 - (3) The non-official members referred to in sub-rule (1) shall be resident of India holding a Bachelor's Degree from a recognised University or equivalent in related field having work experience of ten years in the related field in the Central Government, State Government, Non-Government Organisation, Recognised Research Institute or University.
 - (4) The non-official members referred to in sub-rule (1) shall not be employees of the Government:

Provided that educational qualification and experience for the Scheduled Caste and the Schedule Tribe nominee may be relaxed by the Central Government on recommendation of the National Authority.
16. **Selection of non-official Members of State Authority.**—(1) The Department of the State Government dealing with forests shall seek nomination from various Departments of the State Government, or Union territory Administration for non-official members of State Authority.

(2) Departments of the State Government, District Administration of the State or Union territory shall forward the names for the non-official members of the State Authority with full credentials to the Department of the State Government dealing with forests for consideration.

(3) The non-official members referred to in sub-rule (1) shall be resident of India holding a Bachelor's Degree from a recognised University or equivalent in related field having work experience of ten years in the related field in the Central Government, State Government, Non-Government Organisation, Recognised Research Institute or University.

(4) The non-official members referred to in sub-rule (1) should not be employees of the Government:

Provided that educational qualification and experience for the Scheduled Caste and the Schedule Tribe nominee may be relaxed by the State Government on recommendation of the State Authority.

17. Selection Committee.—(1) The Selection Committee to prepare the panel of eligible candidates for appointment of non-official members of the National Authority shall comprise of the following, namely:-

- (i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India -Chairman;
- (ii) One Secretary from any other Ministry of the Central Government to be nominated by the Ministry of Environment, Forest and Climate Change, Government of India - Member;
- (iii) One Chief Secretary from the State Government to be nominated by the Ministry of Environment, Forest and Climate Change, Government of India -Member;
- (iv) Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, Government of India -Member;
- (v) Additional Director General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change, Government of India -Member;
- (vi) Additional Director General of Forests (Wildlife), Ministry of Environment, Forest and Climate Change, Government of India -Member;
- (vii) Chief Executive Officer of the National Authority -Member- Secretary.

(2) The Selection Committee to prepare the panel of eligible candidates for appointment of non-official members of the State Authority shall comprise of the following, namely:-

- (i) Chief Secretary of the State -Chairman;
- (ii) Additional Chief Secretary or Principal Secretary in-charge of the Forest Department in the State -Member;
- (iii) One Additional Chief Secretary or Principal Secretary or Secretary in the State Government nominated by the State Government. -Member;
- (iv) Principal Chief Conservator of Forests (Head of Forest Force) -Member;
- (v) Chief Wildlife Warden of the State -Member;
- (vi) Head of the concerned Regional Office of the Ministry of Environment, Forest and Climate Change -Member;
- (vii) Chief Executive Officer of the State Authority -Member- Secretary.

18. Disqualifications of non-official members of National Authority and State Authority

- (1) A person shall be disqualified for being appointed as a non-official member of the National Authority and State Authority, if he -
 - (i) has been convicted and sentenced to imprisonment for an offence which, in the opinion of the Central Government or the State Government, as the case may be, involves moral turpitude; or
 - (ii) is an un-discharged insolvent; or
 - (iii) is of unsound mind and stands so declared by the competent court; or
 - (iv) has been removed or dismissed from the service of the Government or other organisation or undertaking owned by the Government; or
 - (v) has, in the opinion of the Central Government or the State Government, as the case may be, such financial or other interest in the National Authority and State Authority, as the case may be, as is likely to affect the duties discharged by him as a member.
- (2) No order of removal shall be made by the Central Government or the State Government under this section unless the member concerned has been given a reasonable opportunity of showing cause against the same.
- (3) Notwithstanding anything contained in this rule, a member who has been removed under this section shall not be eligible for re-nomination as a member.
- (4) If a non-official member of the National Authority or State Authority becomes subject to any of the disqualifications referred to in sub-rule (1), his seat shall become vacant.

19. Meeting of the Governing Body, Executive Committee and monitoring group of the National Authority.—(1) The governing body of the National Authority shall meet on such date and place as may be decided by its Chairperson in consultation with the Member-Secretary of the governing body to consider the issues listed in the agenda prepared by the Member-Secretary.

(2) The executive committee of the National Authority shall meet on such date and place as may be decided by its Chairperson in consultation with the Member-Secretary of the executive committee to consider the issues listed in the agenda prepared by the Member-Secretary.

(3) The monitoring group of the National Authority shall meet at on such date and place and agenda as may be decided by the Director General, Forest survey of India, Ministry of Environment, Forests and Climate Change, Government of India.

20. Notice of Meeting.—For any meeting of the governing body, executive committee or monitoring group five days clear notice shall be given to the members, excluding the day of the posting of notice and day of the meeting:

Provided that in case of urgency, the Member-Secretary of the governing body, executive committee and monitoring group of the National Authority, as the case may be, shall be competent to convene the meeting at a short notice with the approval of the Chairperson of the respective body.

21. Quorum of Meeting.—One half of the members including the Chairperson shall constitute the quorum at any meeting of the governing body, executive committee or monitoring group, as the case may be, and any fraction shall be rounded off to the next higher number.**22. Adjournment of Meeting.—**Where a quorum is not present within thirty minutes of the time notified for the commencement of the meeting, the same shall stand adjourned to the same day, time and place the following week, and the members present at the adjourned meeting shall form the quorum.**23. Decision in Meeting.—**The decisions in the meeting shall be by a simple majority of the members present and voting.**24. Meeting to be Chaired by Chairpersons, etc.—**Every meeting of the National Authority shall be chaired by the Chairperson and in his absence, by any member of the concerned body as decided by the said body.

- 25. Meetings of Governing Body, Steering Committee and Executive Committee of State Authority.**—(1) The governing body of the State Authority shall meet on such date and place as may be decided by its Chairperson in consultation with the Member-Secretary of the governing body to consider the issues listed in the agenda prepared by the Member-Secretary.
- (2) The steering committee of the State Authority shall meet on such date and place as may be decided by its Chairperson in consultation with the Member-Secretary of the steering committee to consider the issues listed in the agenda prepared by the Member-Secretary.
- (3) The executive committee of the State Authority shall meet on such date and place as may be decided by its Chairperson in consultation with the Member-Secretary of the executive committee to consider the issues listed in the agenda prepared by the Member-Secretary.
- 26. Notice of Meeting.**—For any meeting of the governing body, steering committee or executive committee five days clear notice shall be given to the members, excluding the day of the posting of notice and the day of the meeting:
- Provided that in case of urgency, the Member-Secretary of the governing body, steering committee or executive committee as the case may be shall be competent to convene the meeting at a short notice with the approval of the chairperson of the respective body.
- 27. Quorum of Meeting.**—One half of the members including the Chairperson shall constitute the quorum at any meeting of the governing body, steering committee or executive committee, as the case may be, and any fraction shall be rounded off to the next higher number.
- 28. Adjournment of Meeting.**—Where a quorum is not present within thirty minutes of the time notified for the commencement of the meeting, the same shall stand adjourned to the same day, time and place the following week, and the members present at the adjourned meeting shall form the quorum.
- 29. Decision in Meeting.**—The decisions in the meeting shall be by a simple majority of the members present and voting.
- 30. Meeting to be Chaired by Chairpersons, etc.**—Every meeting of the State Authority shall be chaired by the Chairperson and in his absence, any member of the concerned body as decided by the said body.
- 31. Financial regulation and procedures of National Authority.**—The financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the National Authority shall be in accordance with the General Financial Rules 2017 and the orders issued by the Central Government from time to time in this regards.
- 32. Preparation of Budget of National Authority.**—The National Authority shall prepare its budget for the next financial year showing the estimated receipts and expenditure of National authority in **Form-I** based on the annual plan of operation including various schemes of the National Authority prepared and approved by the governing body for the next financial year, showing the estimated receipts and expenditure of the National Authority and forward the same to the Central Government in each financial year by the **31st December**.
- 33. Maintenance of accounts and preparation of annual statement of accounts by National Authority.**—The monthly statement of accounts for the receipt and payment and expenditure shall be prepared in **Form-II** and annual statement of accounts of the National Authority shall be prepared in **Form-III**, and the National authority shall maintain the records and accounts in **Form-IV**.
- 34. Annual Reports.**—The annual report shall be prepared by the National Authority giving brief description of all activities undertaken from National Fund with separate headings and compiled in separate chapters and the reports shall include summary of works undertaken and schemes prepared and approved in annual plan of operation, and the annual report shall be in **Form-V**.
- 35. Financial regulation and procedures of State Authority.**—The financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the State Authority shall be in accordance with the General Financial Rules 2017 and the orders issued by the Central Government and State Government from time to time in this regards.

36. Preparation of budget of State Authority.—The State Authority shall prepare its budget for the next financial year showing the estimated receipts and expenditure of State Authority in **Form-VI** based on the annual plan of operation prepared and approved by the governing body for the next financial year, showing the estimated receipts and expenditure of the State Authority and forward the same to the State Government and Central Government in each financial year by the **31st December**.

37. Maintenance of accounts and preparation of annual statement of accounts by State Authority.—The monthly statement of accounts shall be prepared in **Form-VII**; the monthly statement of the State Authority on physical and financial achievements shall be prepared in **Form-VIII** and annual statement of accounts of the State Authority shall be prepared in **Form-IX**, and the State Authority shall maintain its records and accounts in **Form-X**.

38. Annual reports.—The annual report shall be prepared by the State Authority giving brief description of all activities undertaken from State Fund with separate headings and compiled in separate chapters and the reports shall include summary of works undertaken and schemes prepared and approved in annual plan of operation, and the annual report shall include the statement in **Form-XI**.

The annual plan of operation of State Authority.—The annual plan of operation of the State Authority shall be prepared in **Form-XII** and shall be submitted by the State Authority before the 31st December of every year to the National Authority for the next financial year.

Form-I
Annual Budget proposal of National Authority for financial year _____
[see rule 32]

1 S. No.	2 Description	3 Current Financial Year (in Rs)	4 Last Financial Year (in Rs)
1.	a. Opening Balance of funds received from adhoc Authority as on 1 st April		
	b. Opening Balance of amount received from State Authority as on 1 st April		
	c. Opening Balance of loans/grants etc. received as on 1 st April		
2.	Total funds available with National Authority (as on 1 st April)(1+2)		
3.(i)	Annual Expenditure of National Authority out of National Fund		
	a. Recurring Management Expenditure		
	i. Personnel services and benefits		
	ii. Administrative Expenses		
	iii. Other Administrative Expenses		
	iv. Any other expenditure		
	b. Non recurring Management Expenditure like Creation of Capital Asset		
	c. Expenditure on Ongoing Schemes		
	d. Expenditure on New Schemes		
	e. Monitoring and Evaluation Expenditure		
3. (ii)	Total estimated expenditure out of grants/loans etc.		
4. (i)	Estimated Gross Total Expenditure {3(i)+3(ii)}		
(ii)	Estimated payments to State Authorities out of funds received from ad hoc Authority.		
5.	Total closing balance with National Authority		
	a. Closing balance of funds received from ad hoc Authority		
	b. Closing balance out of receipt from State Authority		
	c. Closing balance of grants/loans etc.		

Declaration

The budget proposal as mentioned above has been approved and adopted by the National Authority.

Date:

Member-Secretary

National Authority

Form-II

Monthly Statement of Accounts of National Authority for the Receipt and Payment/Expenditure Month_____Financial year._____

[see rule 33]

1	2	3	4	5
S.No.	Head	Current month (in rupees)	Last month (in rupees)	Cumulative amount till this month(in rupees)
I.	Total Opening balance of National Fund (a+b+c+d)			
a.	Opening Balance of Principal Amount of National Fund out of 10% share of ad hoc Authority			
b.	Opening balance amount of 10% share received by National Fund from State Fund			
c.	Opening balance amount of interest accrued to National Fund			
d.	Opening balance amount of grants, loans, etc. unspent by National Authority			
II.	Opening balance amount of share of State Fund, under ad hoc Authority still lying with National Fund (a+b)			
a.	Opening balance amount of 90% share of ad hoc Authority due to State Fund, still lying with National Fund (Mention names of states)			
b.	Opening balance amount of Interest on 90% share of ad hoc Authority due to State Funds, still lying with National Fund (mention names of states)			
III.	Total Amount received by National Fund during the year (a+b)			
a.	Amount of interest accrued to National Fund			
	i. Amount of interest accrued to National Fund out of 10% share of ad hoc Authority and under Act			
	ii. Amount of interest accrued to National Fund out of 90% share of ad hoc Authority still not transferred from National fund to State Fund			
b.	Amount of receipt by National Fund (other than ad hoc Authority) (i + ii)			
	i. Receipt of funds from State Funds (10% as share of National Fund)			
	ii. Amount of grants, loans etc. received			
IV.	Amount of 10% share of National Fund collected by States under the Act with interest thereon and not transferred to National Fund (mention names of states)			
V.	Total payment by National Fund to State Fund out of ad hoc Authority (a+b)			
a	Payments by National Fund to State Fund (Out of 90% of ad hoc Authority) (1+2+3+4+5+6+7+8+9)			
	1.Compensatory Afforestation			
	2. Additional Compensatory Afforestation			
	3. Penal Compensatory Afforestation			

	4. Net Present Value			
	5. Penal Net Present Value			
	6. Catchment Area Treatment Charges			
	7. Wildlife Conservation Plan Charges			
	8. Safety Zone Treatment Charges			
	9. Others (please specify)			
b	Payment from National Fund to State Fund out of interest accrued on ad hoc Authority			
VI.	Total Expenditure by National Authority during the year out of Principal and Interest amount (a+b)			
(a)	Administrative Expenditure (i+ii+iii+iv+v+vi)			
	i. Personnel services and benefits			
	ii. Administrative Expenses			
	iii. Other administrative expenses			
	iv. Monitoring and Evaluation Expenditure			
	v. Other administrative expenses			
	vi. Non recurring Management Expenditure like Creation of Capital Asset			
(b)	Expenditure on Schemes (i+ii+iii)			
	i. Expenditure on ongoing schemes			
	ii. Expenditure on New Schemes			
	iii. Others			
VII	Total closing balance of National Fund (a+b+c+d)			
	a. Closing Balance of Principal Amount of National Fund (10% share of ad hoc Authority)			
	b. Closing balance amount of 10% share received by National Fund from State Funds under the Act.			
	c. Closing balance amount of interest accrued to National Fund			
	d. Closing balance amount of grants, loans, etc. received by National Authority			
VIII	a. Closing balance amount of 90% share of ad hoc Authority due to State Funds, still lying with National Fund (mention names of States)			
	b. Closing balance amount of Interest on 90% share of ad hoc Authority due to State Funds, still lying with National Fund (mention names of States)			

Declaration

The above Report has been verified and found correct. The report has been adopted by National Authority

Date:

Signature

Member-Secretary, National Authority.

Form -III

Annual statement of Accounts of National Authority for Financial Year-----

[see rule 33]

As on 31st March _____

1	2	3	4
Sl.No	Description	Current Financial Year (in Rs.)	Last Financial Year (in Rs.)
I.	Total Opening balance of National Fund (a+b+c+d+e+f)		
a.	Opening Balance of Principal Amount of National Fund (10% share of ad hoc Authority)		
b.	Opening balance amount of 10% share received by National Fund from State Fund under the Act		
c.	Opening balance amount of interest received by National Fund (Both ad hoc Authority and under the Act)		
d.	Opening balance amount of grants, loans etc. received by National Authority		
e.	Opening balance amount of 90% share of ad hoc Authority due to State Funds, still lying with National Fund (mention names of States)		
f.	Opening balance amount of Interest on 90% share of ad hoc Authority due to State Funds, still lying with National Fund (Mention names of States)		
II.	Total Opening balance of State Funds (a+b+c+d)		
a.	Opening balance of principal amount component wise of all states after expenditure (90% share of ad hoc Authority) (1+2+3+4+5+6+7+8+9)		
	1. Compensatory Afforestation		
	2. Additional Compensatory Afforestation		
	3. Penal Compensatory Afforestation		
	4. Net Present Value		
	5. Penal Net Present Value		
	6. Catchment Area Treatment Charges		
	7. Wildlife Conservation Plan Charges		
	8. Safety Zone Treatment Charges		
	9. Others (please specify)		
b.	Opening balance amount of interest received by State Funds (both on ad hoc Authority and deposit under the Act)		
c.	Opening balance amount of grants, loans, etc. received by State Authority		
d.	Opening balance amount of 10% share of National Fund collected under the Act by States and not transferred to National Fund		
III.	Total amount received by National Fund during the year (a+b)		
a.	Amount of interest accrued to National Fund		
	i. Amount of interest accrued to National Fund out of 10% share of ad hoc Authority		
	ii. Amount of interest accrued to National Fund out of 90% share of ad hoc Authority still not transferred by National Fund to State Fund		
b.	Amount of receipt by National Fund (Other than ad hoc Authority) (i + ii)		
	i. Receipt of funds from State Funds (10% as share of National Fund) under the Act		
	ii. Amount of grants, loans etc. received		

IV.	Outstanding dues of National Fund, received by State Fund under the Act		
	i. Amount of 10% share of National Fund under the Act collected by States and not transferred to National Fund (Mention names of states)		
	ii. Amount of interest accrued to State Fund (on outstanding National Fund's 10% share not transferred to National Fund)		
V.	Total Amount received by State Fund during the year (a+b)		
a.	Amount of interest accrued to State Fund (on State Fund deposits)		
b.	Amount of received by State Fund (Other than ad hoc Authority) (i + ii)		
	i. Receipt of funds by State Fund (90% as share of State Fund under the Act)		
	ii. Amount of grants, loans etc. received by State Fund		
VI.	Total payment by National Fund to State Fund out of ad hoc Authority (a+b)		
a	Payments by National Fund to State Fund (Out of 90% of ad hoc Authority) (1+2+3+4+5+6+7+8+9)		
	1. Compensatory Afforestation		
	2. Additional Compensatory Afforestation		
	3. Penal Compensatory Afforestation		
	4. Net Present Value		
	5. Penal Net Present Value		
	6. Catchment Area Treatment Charges		
	7. Wildlife Conservation Plan Charges		
	8. Safety Zone Treatment Charges		
	9. Others (please specify)		
b	Payment by National Fund to State Fund out of interest accrued of ad hoc Authority		
VII.	Total expenditure by National Authority during the year out of principal and interest amount (a+b)		
(a)	Administrative Expenditure (i+ii+iii+iv+v+vi)		
	i. Personnel services and benefits		
	ii. Administrative Expenses		
	iii. Other administrative expenses		
	iv. Monitoring and Evaluation Expenditure		
	v. Other administrative expenses		
	vi. Non recurring Management Expenditure like Creation of Capital Asset		
(b)	Expenditure on Schemes (i+ii+iii)		
	i. Expenditure on Ongoing Schemes		
	ii. Expenditure on New Schemes		
	iii. Others		
VIII.	Total Expenditure from State Fund (i+ii)		
	i. Total expenditure from State Fund out of ad hoc Authority		
	ii. Total expenditure from State Fund under the Act		
IX.	Total Closing balance of National Fund (a+b+c+d+e+f)		
	a. Closing Balance of principal amount of National Fund (10% share of ad hoc Authority)		

	b. Closing balance amount of 10% share received by National Fund from State Fund under the Act		
	c. Closing balance amount of interest received by National Fund		
	d. Closing balance amount of grants, loans, etc. received by National Authority		
	e. Closing balance amount of 90% share of ad hoc Authority due to State Fund, still lying with National Fund (Mention names of states) (1+2+3+4+5+6+7+8+9)		
	1. Compensatory Afforestation		
	2. Additional Compensatory Afforestation		
	3. Penal Compensatory Afforestation		
	4. Net Present Value		
	5. Penal Net Present Value		
	6. Catchment Area Treatment Charges		
	7. Wildlife Conservation Plan Charges		
	8. Safety Zone Treatment Charges		
	9. Others (please specify)		
	f. Closing balance amount of Interest on 90% share of ad hoc Authority due to State Fund, still lying with National Fund (Mention names of states)		
X.	Total Closing balance of State Fund (a+b+c+d)		
	a. Closing balance of principal amount component wise of all states after expenditure (90% share of ad hoc Authority) (1+2+3+4+5+6+7+8+9)		
	b. Closing balance amount of interest received by State Fund (both on ad hoc Authority and under the Act)		
	c. Closing balance of grants, loans, etc. received by State Authority		
	d. Closing balance amount of 10% share of National Fund collected by States under the Act and not transferred to National Fund along with interest		
XI.	Cumulative figure of National Fund outstanding dues from states (Out of 10% share of National Fund collected by States under the Act and not transferred to National Fund along with interest)		

Declaration

The above report has been verified and found correct. The report has been adopted by National Authority.

Date

Signature
Member-Secretary,
National Authority.

Form-IV

Records and Accounts to be maintained by the National Authority

[see rule 33]

The following accounts/records will be maintained:

1. Cash Book, Ledger, Journal, Public Fund Accounts Register
2. Stock Register, Fixed Asset Register.
3. Registers showing expenditure by Heads of Accounts.

4. Monthly financial statement of Accounts and physical output
5. Quarterly Monitoring Register
6. Register for Annual Share of National Fund from the State Fund (State wise)
7. Register of Grants/Loans etc.
8. Records of schemes approved and executed by the National Authority including statement of funds released to beneficiaries of the scheme.

Form-V**Statement of Accounts of National Authority for the financial year ending on 31st March, 20---**

[see rule 34]

(Separate Forms for other Grants/Loans etc. are to be submitted)

As on 31st March ---

1	2	3	4	5	6	7	8
S. No.	Head	Physical output as approved in annual plan of operation (in units)	Actual physical achievement during the year(in units)	Cumulative physical achievement till date. (in units)	Budget allocation during the year (in Rs)	Actual amount spent (in Rs)	Cumulative amount till date (in Rs)
I	Schemes						
	a. Ongoing schemes						
	i.						
	ii.						
	iii.						
	iv.						
	v.						
	b. New Schemes						
	i.						
	ii.						
	iii.						
	iv.						
	v.						
	vi.						
	c. Others (specify)						
	i.						
	ii.						
	iii.						
	iv.						
		Budget Allocation (in Rs.)	Actual amount spent during the year (in Rs.)	Actual amount spent during last year (in Rs.)	Remarks		
II a.	Administrative Charges*						
b.	Other Administrative Expenses*						
c.	Others*						
III	Monitoring and Evaluation						
	a. Annual Audit						
	b. Comptroller and Auditor General Audit						
	c. E-green Watch Outcome						
	d. Third Party Monitoring						

Declaration:

The above Report has been verified and found correct. The Report has been adopted by National Authority

Date:

Signature
Member-Secretary, National Authority

Notes: IIa * Administrative charges include - Staff salary and wages, Pay and Allowances, Overtime Allowances, Pensionary charges, Medical Treatment, Administrative Expenses, Domestic Travel, Foreign Travel, Office Expenses, Electricity and Power, Water Charges, Rent, Rates and Taxes (including property tax), Hire, Purchase and Maintenance of Staff Car including petroleum, oil and lubricants (POL).

IIb* Other administrative charges include - Sitting fee and admissible allowances to the non-official members of the National Authority, Expenditure on conference, seminar, workshop, etc., Training Programme, Advertisement & Publicity, Minor works, Professional Services, Other contractual Services.

IIc* Others include Cartage and Carriage inwards (on purchase of fixed assets/non-recurring items), Printing and Publications (other than academic), Subscription Expenses (other than academic), Non recurring management expenditure like, creation of Capital Asset of National authority, any other expenditure.

Form-VI

Annual Budget proposal of State Authority for financial year _____

Submitted along with the Annual Plan of Operation

[see rule 35]

S.No.	Description	Current Financial Year (in Rs)	Last Financial Year (in Rs)
1.	a. Opening Balance of funds received from National Authority as on 1st April		
	b. Opening Balance of loans/grants etc. received as on 1 st April		
2.	Estimated Annual receipt of State Authority		
	(a) Receipt of Fund by State Authorities from User agencies		
	(b) Receipt of accrual of interest on State Fund		
	(c) Receipt of Grants/loans/others of State Authority		
	(d) Any Other Income		
3.	Total estimated funds available with State Authority (as on 1 st April)(1+2)		
4.(i)	Annual proposed expenditure of State Authority out of State Fund		
	Activities to be undertaken from interest (specify) under rule 6		
	Recurring Management Expenditure		
	i. Personnel services and benefits*		
	ii. Administrative Expenses**		
	iii. Other Administrative Expenses***		
	iv. Any other expenditure		
	Activities to be undertaken from Net Present value (specify) under rule 5		
	a. Non recurring Management Expenditure like Creation of Capital Asset/		
	b. Afforestation and other permissible activities		
	c. Expenditure on Ongoing works		
	d. Expenditure on New works		
	e. Monitoring and Evaluation Expenditure		

4(ii)	Compensatory Afforestation works		
4(iii)	Catchment Area Treatment works		
4(iv)	Wildlife Management works		
4(v)	Other (specify)		
4. (vi)	Total estimated expenditure out of grants/loans etc.		
5. (i)	Estimated Gross Total Expenditure {4(i)+4(ii)+4(iii)+4(iv)+4(v)+4(vi)}		
(ii)	Estimated payments to National Authorities out of funds received from use agency.		
6.	Total closing balance with State Authority		
	a. Closing balance of funds received from National Authority		
	b. Closing balance out of receipt from User agencies		
	c. Closing balance of grants/loans etc.		

Declaration

The budget proposal as mentioned above has been approved and adopted by the State Authority.

Date:

Member-Secretary

State Authority

Note-1: for the purpose of budget estimate (referred in serial number 1, 2 and 3) for the year under consideration the opening balance refers to the fund available as on the 1st April of the previous year.

Note 2:*Personnel services and benefits includes -Staff salary and wages, Pay and Allowances, Travelling Allowances, Overtime Allowances, Pensionary charges, Medical Treatment etc.

Notes-2: ** Administrative expenses include - Office Expenses, Electricity and Power, Water Charges, Rent, Rates and Taxes (including property tax), Hire, Purchase & Maintenance of Staff Car including petroleum, oil and lubricants (POL) of the State Authority.

Note-3: *** Other administrative expenses include - Sitting fee and admissible allowances to the non-official members of the National Authority, Expenditure on conference, seminar, workshop, etc. Training Programme, Advertisement and Publicity, Minor works, Professional Services, Other contractual Services.

Form-VII**Monthly Account of State Authority for the Month _____**

[see rule 37]

I.	Total opening balance of State Funds (a+b+c+d)	Out of 90% share of State Fund under ad hoc Authority	out of 90% share of State Fund under the Act	Current month (in rupees)	Last month (in rupees)	Cumulative amount till this month(in rupees)
a.	Opening balance of principal amount component wise (1+2+3+4+5+6+7+8+9)					
	1.Compensatory Afforestation					
	2. Additional Compensatory Afforestation					
	3. Penal Compensatory Afforestation					
	4. Net Present Value					
	5. Penal Net Present Value					
	6.Catchment Area Treatment Charges					
	7. Wildlife Conservation Plan Charges					

	8. Safety Zone Treatment Charges					
	9. Others (please specify)					
b.	Opening balance amount of interest received by State Fund (both from ad hoc Authority and under the Act)					
c.	Opening balance amount of grants, loans etc. received by State Authority					
d.	Opening balance amount of 10% share of National Fund with interest on delay, collected by States under the Act and <i>not</i> transferred to National Fund.					
II.	Total Amount received by State Fund during the month (a+b+c+d)					
a.	Amount of interest accrued to State Fund (on State Funds deposits under the Act and from ad hoc Authority transferred by National Fund)					
b.	Total Receipt by State Funds from ad hoc Authority and under the Act	Out of 90% share of State Fund under ad hoc Authority	out of 90% share of State Fund under the Act			
	Principal Amount Component wise (1+2+3+4+5+6+7+8+9)					
	1.Compensatory Afforestation					
	2. Additional Compensatory Afforestation					
	3. Penal Compensatory Afforestation					
	4.Net Present Value					
	5. Penal Net Present Value					
	6. Catchment Area Treatment Charges					
	7. Wildlife Conservation Plan Charges					
	8. Safety Zone Treatment Charges					
	9. Others (please specify)					
c.	Amount of grants, loans etc. received by State Fund					
d.	Amount of interest on National Fund 10% share under the Act not transferred to National Fund					
III.	Total Expenditure by State Fund (a+b)					
a.	Total expenditure by State Funds under ad hoc Authority and under the Act	Out of 90% share of State Fund received from ad hoc Authority	out of 90% share of State Fund under the Act			
	Principal Amount Component wise of all states (1+2+3+4+5+6+7)					
	1.Compensatory Afforestation					
	2. Additional Compensatory Afforestation					
	3. Penal Compensatory Afforestation					
	4.Net Present Value					
	5.Catchment Area Treatment Charges					
	6. Wildlife Conservation Plan Charges					
	7. Others (please specify)					
b.	Total Expenditure by State Funds out of interest transferred from ad hoc Authority and under the Act					
	i. Amount Spent by State Fund (60% of interest accrued)					
	ii. Amount Spent by State Fund (40% of interest accrued)					
IV.	Payment to National Fund					
	i. Out of principal amount of 10% share of National Fund under the Act					
	ii. Out of Interest amount on delayed payment of National Fund share					
V.	Total Closing balance of State Fund (a+b+c+d)					

	a. Closing balance component wise of all State Fund	Out of ad hoc Authority	State Fund share under the Act			
	Total Principal amount (1+2+3+4+5+6+7+8+9)					
	1. Compensatory Afforestation					
	2. Additional Compensatory Afforestation					
	3. Penal Compensatory Afforestation					
	4. Net Present Value					
	5. Penal Net Present Value					
	6. Catchment Area Treatment Charges					
	7. Wildlife Conservation Plan Charges					
	8. Safety Zone Treatment Charges					
	9. Others (please specify)					
	b. Closing balance amount of interest received by State Fund (both on fund from ad hoc Authority and under the Act)					
	c. Closing balance amount of grants, loans etc. received by State Authority					
	d. Closing balance amount of 10% share of National Fund under the Act and interest collected by State on delayed payment to National Fund and not transferred to National Fund.					
VI.	Cumulative figure of under the Act's outstanding dues from states (out of 10% share under the Act and interest, collected by States on delay and not transferred to under the Act)					

Declaration

The above report has been verified and found correct. The report has been adopted by State Authority.

Date :-

Signature

Member-Secretary

State Authority

Form-VIII**Monthly Statement of State Authority on Physical and Financial achievements by the State_____**

[see rule 37]

Sl. No.	Description	Physical outcome Target as approved in annual plan of operation (in hectare/ trees)	Actual physical achievement during the year (in hectare/ trees)	Cumulative achievement till date. (in hectare/ trees)	Current Month (in rupees)	Last Month (in rupees)	Cumulative amount till this month (in rupees)
I.	Total Expenditure out of ad hoc Authority funds [Total Component wise works from Principal Amount] (1+2+3+4+5+6+7+8+9)						
	1. Compensatory Afforestation						
	2. Additional Compensatory Afforestation						
	3. Penal Compensatory Afforestation						
	4. Net Present Value						

	5. Penal Net Present Value						
	6. Catchment Area Treatment Charges						
	7. Wildlife Conservation Plan Charges						
	8. Safety Zone Treatment Charges						
	9. Others (please specify)						
II.	Amount of expenditure from State Fund out of 90% share [Total component wise works from principal amount] (1+2+3+4+5+6+7+8+9)						
	Total Component wise Principal Amount works						
	1. Compensatory Afforestation						
	2. Additional Compensatory Afforestation						
	3. Penal Compensatory Afforestation						
	4. Net Present Value						
	5. Penal Net Present Value						
	6. Catchment Area Treatment Charges						
	7. Wildlife Conservation Plan Charges						
	8. Safety Zone Treatment Charges						
	9. Others (please specify)						
III.	Total Expenditure by State Funds out of interest transferred from ad hoc Authority						
IVa.	Amount Spent by State Fund (60% of interest accrued)[1+2+3+4+5+6]						
	1. to offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates;						
	2. to offset the incremental cost of catchment area treatment plan at the increased wage rates;						
	3. to offset the incremental cost of wildlife management plan at the increased wage rates						
	4. Disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority constituted under the Act;						

	5. Disbursement of sitting fees and allowances to nominated members of the State Authority constituted under the Act;						
	6.activities referred in sub rule (2) and (3) of rule 5						
IVb.	Amount Spent by State Fund (40% of Interest accrued)						
	Total Administrative Expenditure (i+ii+iii+iv+v+vi)						
	i. Personnel services and benefits						
	ii. Administrative Expenses						
	iii. Other administrative expenses						
	iv. Monitoring and Evaluation Expenditure						
	v. Non recurring management expenditure like creation of capital asset						
	vi. Other expenditures referred in sub-rule (b) of rule 6						
V.	Outstanding dues to be paid to National Fund under the Act (out of 10% share and accrued interest on the National Fund share not transferred)						

Declaration

The above report has been verified and found correct. The report has been adopted by State Authority.

Date:

Signature

Member-Secretary

State Authority

Form-IX

Annual Statement of State Authority on Physical and Financial achievements by the State _____

[see rule 37]

Sl.No	Description	Physical Target as approved in annual plan of operation (in units)	Actual physical achievement during the year (in units)	Physical Target (others)	Physical Achievements (others)	Financial Target (in Rs)	Financial Achievement (in Rs)
I.	Total expenditure out of ad hoc Authority funds [Total Component wise works from Principal Amount] (1+2+3+4+5+6+7)						
	1. Compensatory Afforestation						
	2. Additional Compensatory Afforestation						
	3. Penal Compensatory Afforestation						
	4. Net Present Value						
	5. Catchment Area Treatment Charges						
	6. Wildlife Conservation Plan Charges						
	7. Others (please specify)						

II.	Amount of expenditure by State Fund out of 90% share [Total Component wise works from Principal Amount] (1+2+3+4+5+6+7)						
	Total Component wise Principal Amount works						
	1.Compensatory Afforestation						
	2.Additional Compensatory Afforestation						
	3.Penal Compensatory Afforestation						
	4.Net Present Value						
	5. Catchment Area Treatment Charges						
	6.Wildlife Conservation Plan Charges						
	7.Others (please specify)						
III.	Total Expenditure by State Funds out of interest transferred from ad hoc Authority						
IVa.	Amount Spent by State Fund (60% of interest accrued)[1+2+3+4+5+6]						
	1.to offset the incremental cost of compensatory afforestation and penal compensatory afforestation at the increased wage rates;						
	2.to offset the incremental cost of catchment area treatment plan at the increased wage rates;						
	3.to offset the incremental cost of wildlife management plan at the increased wage rates						
	4.Disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority constituted under the Act;						
	5. Disbursement of sitting fees and allowances to nominated members of the State Authority constituted under the Act;						
	6.activities referred in sub rule (2) and (3) of rule 5						
IVb.	Amount Spent by State Fund (40% of Interest accrued)						
	Total Administrative Expenditure (i+ii+iii+iv+v+vi)						

	vii. Personnel services and benefits			
	viii. Administrative Expenses			
	ix. Other administrative expenses			
	x. Monitoring and Evaluation Expenditure			
	xi. Non recurring management expenditure like creation of capital asset			
	xii. Other expenditures referred in sub-rule (b) of rule 6			
V.	Outstanding dues to be paid to National Fund under the Act (out of 10% share and accrued interest on the National Fund share not transferred)			

Declaration

The above report has been verified and found correct. The report has been adopted by State Authority.

Date:

Signature

Member-Secretary

State Authority

Form-X**Records and Accounts to be maintained by the State Authority**

[see rule 37]

The following accounts/records shall be maintained:

1. Cash Book, Ledger, Journal, and Public Fund Accounts Register.
2. Stock Register and Fixed Asset Register.
3. Registers showing expenditure by Heads of Accounts.
4. Monthly financial statement of Accounts and physical outputs.
5. Quarterly Monitoring Register.
6. Register for Annual Share of National Fund from the State Fund (State wise)
7. Register of Grants/Loans, etc.
8. Work register recording all physical works and corresponding expenditure carried out State Fund.
9. Plantation journal.

Form-XI**Statement of Accounts of State Authority for the financial year ending on 31st March, ____**

[see rule 38]

(Separate Forms for other Grants/Loans etc. are to be submitted)

As on 31st March ____

1	2	3	4	5	6	7	8
S. No.	Head	Physical output as approved in annual plan of operation (in units)	Actual physical achievement during the year(in units)	Cumulative physical achievement till date. (in units)	Budget allocation during the year(in Rs)	Actual amount spent(in Rs)	Cumulative amount till date(in Rs)
I	Schemes						
	1. Compensatory Afforestation						

	2. Additional Compensatory Afforestation						
	3. Penal Compensatory Afforestation						
	4. Net Present Value						
	5. Catchment Area Treatment Charges						
	6. Improvement/protection of forest						
	7. Publicity and Education						
	8. Training						
	9. Movable assets						
	i						
	ii						
	iii						
	10. Immovable assets						
	i						
	ii						
	11. Other (specify)						
	i.						
	ii						

		Budget Allocation (in Rs.)	Actual amount spent during the year (in Rs.)	Actual amount spent during last year (in Rs.)	Remarks
II a.	Administrative Charges*				
b.	Other Administrative Expenses*				
c.	Others*				
III	Monitoring and Evaluation				
	e. Annual Audit				
	f. Comptroller and Auditor General Audit				
	g. E-green Watch Outcome				
	h. Third Party Monitoring				

Declaration

The above Report has been verified and found correct. The Report has been adopted by State Authority.

Date:

Signature
Member-Secretary
State Authority

Notes: IIa * Administrative charges include - Staff salary and wages, Pay and Allowances, Overtime Allowances, Pensionary charges, Medical Treatment, Administrative Expenses, Domestic Travel, Foreign Travel, Office Expenses, Electricity and Power, Water Charges, Rent, Rates and Taxes (including property tax), leasing and hiring of Staff Car including petroleum, oil and lubricants (POL), leasing and hiring of buildings for State Authority

IIb* Other administrative charges include - Expenditure on conference, seminar, workshop, etc. Training Programme, Advertisement and Publicity, Minor works, Professional Services, Other contractual Services.

IIIc* Others include Cartage and Carriage inwards (on purchase of fixed assets/non-recurring items), Printing and Publications (other than academic), Subscription Expenses (other than academic), Non recurring management expenditure like, creation of Capital Asset of State Authority, any other expenditure.

Form-XII

[see rule 39]

Annual Plan of Operation

[To be submitted by the 31st December of current year for next financial year]

The annual plan of operation (APO) shall be prepared in the following parts:

1. Part-1: Brief history and past performance

Part-I of APO shall contain:

- (a) Brief description of forests and forestry sector in the State.
- (b) Compensatory afforestation, other forestry and related schemes (physical and financial) including catchment area treatment, wildlife management and community development works and activities carried out therein in the State in last five years from the State Fund, in tabular form.
- (c) Forestry and other related schemes (physical and financial) and activities carried out therein in the state in previous years from the fund received under other schemes of the Government in tabular form.
- (d) Year wise total forest area diverted in the various districts/ forest divisions of the State since 1980, in tabular form.
- (e) Year wise total compensatory afforestation carried out in the State since 1980, in tabular form.
- (f) Brief description and abstract of the monitoring work done by the Monitoring and Evaluation Wing of the State Forest Department.
- (g) Brief description and abstract of the monitoring work done by the independent monitor (Third Party Monitoring) in the State
- (h) Any other important information for consideration relevant for preparing APO.

2. Part-II: Activities to be undertaken for compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, catchment area treatment plan and for any other site specific scheme may be used as per site-specific schemes submitted by the State along with the approved proposals for diversion of forest land under the Forest (Conservation) Act, 1980 (69 of 1980) referred to in clause (a) of section 6 of the Act:

- (a) District/ forest division wise details of new compensatory afforestation, catchment area treatment plan works, wildlife management activities to be done as per the conditions imposed under forest clearance granted by the Central Government under the Forest (Conservation) Act, 1980.
- (b) Location, estimated cost and implementation schedule of each activity proposed to be executed from State Fund to be provided district / division wise.
- (c) Details of maintenance works in physical and financial terms proposed to be undertaken in the current financial year in the case of compensatory afforestation work, catchment area treatment plan works, wildlife management activities and other such activities undertaken in previous years which need maintenance for its survival and sustainability.

Note: Details of only those districts may be provided where the compensatory afforestation, penal compensatory afforestation, catchment area treatment, wildlife management and other activities referred to in section 6 of the Act have to be undertaken during the current financial year under consideration.

3. Part-III: Activities to be undertaken from net present value and interest component referred in rule 5 and rule 6:

- (a) District/ forest division wise details of activities to be done in the State on specified activities referred to in rule 5 and rule 6.
- (b) Location, estimated cost and implementation schedule of each activity proposed to be executed from State Fund to be provided district / division wise.
- (c) Details of maintenance works in physical and financial terms, proposed to be undertaken in the current financial year in the case of activities undertaken in the State on specified activities referred to in rule 5 and rule 6 undertaken in previous years which needs maintenance for its survival and sustainability.

Note: Details of only those districts may be provided where these activities referred to in rule 5 and rules 6 have to be done during the current financial year under consideration.

4. Part-IV: Measurable output of all physical activities and targets of each permissible activity along with the period required for achieving the measurable output:

- (a) Physical and financial targets of each activity to be undertaken in measurable quantity along with the estimated cost of such activities in tabular form including details provided in part II and part III.
- (b) Measurable output of all physical activities to be undertaken along with the period required for achieving the measurable output.
- (c) Details of the concurrent monitoring and evaluation report including third party monitoring undertaken in past with photographs.

Note : The APO duly approved by the State Authority shall be submitted by the State Authority before the 31st December of every year to the National authority for the next financial year.

Declaration

The above annual plan of operation has been adopted by the State Authority.

Signature

Member-Secretary

State Authority

[F. No 11-100/2015-FC (Vol. III)]

DEEPAK KUMAR SINHA, Inspector General of Forests

RAKESH
SUKUL

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SUKUL
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Guidelines for Utilization of Environmental Compensation Fund

1.0 Background

The Central Pollution Control Board is a statutory organization under Ministry of Environment, Forest & Climate Change. Hon'ble National Green Tribunal (NGT) Order in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012), Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors has unambiguously empowered State & Central Boards to levy Environmental Compensation on violators of Environmental laws. The NGT Order on the matter is as follows:

"The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment."

Further, Hon'ble NGT, vide its order dated 22-01-2019 in O.A. no 101/2019, has granted approval for utilization of 25% environmental compensation fund for specified activities (**Annexure I**). CPCB is maintaining Environmental Compensation(EC) Fund in a separate dedicated account CPCB has constituted a Committee vide OM No. CB/Dir/PCP/02/EC./2019-20 dated April 03, 2019 (**Annexure II**) comprising of officials from CPCB and SPCBs for evaluation and recommendation of projects for financial assistance from EC Fund. Proposals submitted by CPCB/SPCBs/PCCs for the activities specified in the said NGT Order shall be evaluated by the Committee.

The "Guideline for Utilization of Environmental Compensation(EC) Fund" provides the framework for sanction and assessment of projects financed with EC Amount and is broadly based on MoEF&CC's "Guidelines for Scheme – Assistance for Abatement of Pollution 2012" wherein appropriate modifications have been incorporated.

2.0 Scope of Assistance EC Fund

Funds collected under EC shall be allocated to CPCB/ SPCB/PCCs for execution of projects. The following points shall be taken into consideration for EC Fund allocation and utilization:

- (a) The scope of project proposals submitted by the CPCB/ SPCBs/PCCs shall be within the scope of activities specified in the NGT Orders dated 22-01-2019 in OA no 101/2019 which are as listed below:
 - i. Development of infrastructure for Air and Water quality surveillance and monitoring for different areas/locations in Delhi NCR and other needed places.

- ii. Remediation of contaminated sites-and for that to develop infrastructure, procurement of equipment, etc. including hiring of Experts/ Consultants for specific requirement for remediation of sites, etc.
- iii. Specific investigations and studies with regard to environment and ecology.
- iv. Carrying capacity assessment for ecologically and environmentally sensitive & critical areas, including hiring of Experts/Consultants for specific purpose and period.
- v. R & D activities with regard to new technologies, clean technologies, etc.
- vi. Capacity building of scientific and engineering personnel of Central Pollution Control Board and PCBs/ PCCs to rejuvenate and protect the environment.
- vii. Augmenting and strengthening of laboratory network un-terms of manpower and logistics.
- viii. Payment of honorarium in compliance of Judicial Orders of the Courts and Tribunal.
- ix. Specialized studies on accidental spill areas, health impact assessment, recalcitrant pollutants, etc.
- x. Information, Education and Communication (IEC) activities.
- xi. Any other scientific and technical matter which may arise as a contingent matter.

(b) EC fund shall support activities like procurement of equipment, upgradation of laboratory, technical studies, survey, training of staff. However, the following areas shall be accorded priority for allocation of EC funds

- i. Studies directed by Hon'ble NGT
- ii. R&D Activities for pollution control
- iii. Development of infrastructure for Water and Air Quality Surveillance
- iv. Strengthening and Upgradation of Laboratory
- v. Inventorization of sources of pollution
- vi. Preparation of DPR for remediation of contaminated sites
- vii. Capacity building of CPCB, SPCB&PCC staff

However, as per requirement, SPCBs may decide to forward proposals covering other areas of activity listed in NGT order dated 22.01.2019 in O.A. No. 101/2019.

- (c) Priority shall be given to North Eastern & Low Income States for grant of EC Fund. This categorization shall be based on MoEF&CC's "Guidelines for Scheme – Assistance for Abatement of Pollution 2012" and is given in **Annexure III**.
- (d) Grant for salary support shall be restricted to scientific and technical project staff and would be limited to the project duration only. Recruitment of such staff shall be done as per MoEF&CC's Guidelines on the matter.
- (e) EC Fund shall not be sanctioned for land acquisition and for purchase of staff vehicles.

- (f) No recurring expenditure shall be sanctioned under the EC Fund.

3.0 Mode of proposal

Norms for receiving, processing, sanctioning of proposals shall be followed for efficient utilization of EC Funds. These norms are as given below:

- (a) The CPCB/SPCB/PCC shall submit the proposal as per the format enclosed at **Annexure IV** for Utilization of EC funds. The proposal should clearly identify the objectives, activities, and methodology as well as project deliverables. It should also specify the additional personnel support required and the time-frame for overall execution of the project and timeline for associated project activities. Further, detailed cost breakup consistent with the funding norms shall be provided
- (b) Proposal for procurement of laboratory equipment/laboratory upgradation shall be submitted as per format given in **Annexure V**. SPCBs/PCCs to further ensure that sufficient space (in case of procurement of equipment) and adequate manpower in case of laboratory upgradation is available with the Board and a certificate to this effect will be provided by it.
- (c) The concerned Board shall give an undertaking clearly stating details of additional funds, if any, sanctioned for the execution of the proposed Project
- (d) The project works may be executed through outsourced institutes, following proper procedures laid down under GFR 2017. The concerned Boards shall be solely responsible for following the procedure in procurement and awarding the works. The R&D Project works should not contain more than 50% of the amount for new equipment/instruments, if the work is awarded to outside institutes. Equipment/ instruments procured under R&D projects shall be the property of concerned SPCB.
- (e) Depending upon the need, proposals may be invited by the concerned Board from "Autonomous Institutions/ Statutory Bodies under the Central / State Government" having domain expertise. Selection among the proposals received in response will be on the basis of technical soundness, including credentials of the grantee organization, team involved and cost effectiveness.

4.0 Procedure for Appraisal of Proposals

- (a) The concerned Board shall submit the proposal to CPCB
- (b) The Committee constituted under CPCB O.M. dated 03.04.2019. The Committee will meet at regular intervals (Once in two months) or as necessary and examine

to recommend the received project proposals for financial assistance under environmental compensation fund.

- (c) The Committee shall ensure that proposals are in line with specific activities as mentioned in Hon'ble NGT order dated 22-01-2019 and these guideline for utilization of environmental compensation.

5.0 Terms and Conditions for Sanction of Proposals

- (a) A project will normally be sanctioned for a fixed duration and a maximum of two years.
- (b) Extension of project duration may be granted only in exceptional cases, subject to a maximum period of six months.
- (c) Fund shall be spent by the concerned Board as per provisions of GFR 2017 and State Financial Rules. The fund have to be audited as per statutory provisions.
- (d) The concerned Boards shall submit the Utilization Certificate signed by the Member Secretary of Board, which should also certify that the amount spent on the Project has been audited as per statutory requirements.
- (e) The sanctioned proposals will become operative with effect from the date of receipt of payment from CPCB. The date of receipt of payment shall be communicated by the concerned Board to CPCB.
- (f) Cost over runs-if any, shall be borne exclusively by the concerned State Board.

6.0 Norms for funding

EC Fund for the project shall be released based on the progress made in project execution and recommendations of the Committee. The fund for the sanctioned projects shall be released as per the following norms:

- a) 70 % of the total amount shall be released at the project inception stage
- b) 20% of the total amount shall be released on 80% completion of the project
- c) Balance 10% of the total amount shall be released on submission of the completion report.
- d) The grant will be payable in accordance with funding norms on submission of Utilization Certificate(UC), Expenditure statement and Progress Reports

- e) In case of collaborative studies carried out by a network of institutions, the concerned State Boards shall be responsible for submission of UC, Expenditure statement and Progress Reports

7.0 Monitoring Mechanism

- a) The Committee shall monitor progress of approved project /activities every four months or earlier, if necessary.
- b) The Committee may terminate a project, if progress of it found unsatisfactory. In case of termination of the project at any stage, concerned State Board shall refund full amount received by it along with accrued interest, if any to CPCB.
- c) The concerned Board shall furnish 02 copies of the Final Technical or Implementation Report along with a soft copy to the Committee on completion of the Project

Item No. 12

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 101/2019

Central Pollution Control Board

Applicant(s)

Versus

Assam State Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 22.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rajkumar, Advocate

For Respondent (s):

ORDER

This application seeks approval of the proposal for allocation of 25 per cent of environmental compensation fund by the Central Pollution Control Board. According to the Central Pollution Control Board, a separate dedicated account has been maintained to receive the amount of environmental compensation.

The Central Pollution Control Board has amount of Rs. 2,67,345 as on 31.12.2018 which is proposed to be spent as follows:-

- (i) Development of infrastructure for Air and Water quality surveillance and monitoring for different areas/locations in Delhi NCR and other needed places.
- (ii) Remediation of contaminated sites and for that to develop infrastructure, procurement of equipments, etc. including hiring of Experts/Consultants for specific requirement for remediation of sites, etc..
- (iii) Specific investigations and studies with regard to environment and ecology.
- (iv) Carrying capacity assessment for ecologically and environmentally sensitive & critical areas, including hiring of Experts/Consultants for specific purpose and period.

- (v) R & D activities with regard to new technologies, clean technologies, etc.
- (vi) Capacity building of scientific and engineering personnel of Central Pollution Control Board and PCBs/PCCs to rejuvenate and protect the environment.
- (vii) Augmenting and strengthening of laboratory network in-terms of manpower and logistics.
- (viii) Payment of honorarium in compliance of Judicial Orders of the Courts and Tribunal.
- (ix) Specialized studies on accidental spill areas, health impact assessment, recalcitrant pollutants, etc.
- (x) IEC activities.
- (xi) Any other scientific and technical matter which may arise as a contingent matter."

We do not see any difficulty or objection to the proposal of the Central Pollution Control Board.

Accordingly, Central Pollution Control Board is at liberty to proceed with its proposal in accordance with law.

The application is disposed of.



January 22, 2019
Original Application No. 101/2019
JG



CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment and Forests)
Parivesh Bhawan, East Arjun Nagar, Shahdara,
Delhi: 110 032

F. No. CB/Dir/PCP/02/EC./2019-20

Dated: 03.04.2019

Office Memorandum

CPCB is maintaining Environmental Compensation Fund in separate dedicated account.. Hon'ble NGT, vide its order dated 22-01-2019 in OA no 101/2019(Annexure I), has granted approval for utilization of 25% environmental compensation fund for specified activities.

A Committee has been constituted for evaluation and recommendation of the projects for financial assistance from Environmental Compensation fund. The constitution of the committee and its Terms of Reference (TOR) is as follows :

1.0 CONSTITUTION OF COMMITTEE

The Committee shall comprise of the following members:

1	Sh A Sudhakar, CPCB	Chairman
2	Representative of MoEF&CC (CP Division)	Member
3	Representative of Gujarat Pollution Control Board	Member
4	Representative of Himachal Pradesh Pollution Control Board	Member
5	Representative of Assam Pollution Control Board	Member
6	Sh Vinod Babu, Additional Director, CPCB	Member
7	Sh V.P. Yadav, Additional Director, CPCB	Member
8	Sh Virendra Bansal, ACO, CPCB	Member
9	Mrs Urmila Thakur, Law Officer, CPCB	Member
10	Mrs Divya Sinha, Additional Director, CPCB	Member Convener

2.0 TERMS OF REFERENCE:

- a) The Committee shall frame Guidelines and finalize format for submission of project proposals to utilize the funds accrued under EC
- b) The Committee shall ensure that proposals are in line with specific activities as mentioned in Hon'ble NGT order dated 22-01-2019 for utilization of environmental compensation.
- c) The Committee shall examine and recommend the received project proposals for financial assistance under environmental compensation fund
- d) The Committee shall monitor progress of the approved project /activities from time to time

- e) The committee will meet at regular interval (Once in two month) and ensure that the fund is judiciously utilized for the approved schemes and activities.

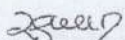
3.0 TERM OF COMMITTEE

The term of the Committee shall be valid for a period of three years

4.0 EXPENSES

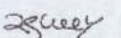
- a) Expenditure on proceedings of the meeting will be borne by CPCB.
b) Non-official members will be paid Airfare (both ways-economy class by Air India) and DA as per prevailing rules applicable.

This issues with approval of Competent Authority


(A. Sudhakar)
Member Secretary

Copy to:

1	Sh A Sudhakar, CPCB	Chairman
2	The Joint Secretary, CP Division, MoEF&CC	Member
3	Member Secretary, Gujarat Pollution Control Board	Member
4	Member Secretary, Himachal Pradesh Pollution Control Board	Member
5	Member Secretary, Assam Pollution Control Board	Member
6	Sh Vinod Babu, Additional Director, CPCB	Member
7	Sh V.P. Yadav, Additional Director, CPCB	Member
8	Sh Virendra Bansal, ACO, CPCB	Member
9	Mrs Urmila Thakur, Law Officer, CPCB	Member
10	Mrs Divya Sinha, Additional Director, CPCB	Member Convener


(A. Sudhakar)

Annexure III

North-Eastern and Weaker SPCBs/PCCs for priority allocation of EC Fund based on MoEF&CC's "Guidelines for Scheme – Assistance for Abatement of Pollution 2012"

Sl. No	State/UT
1.	Assam
2.	Bihar
3.	Chandigarh
4.	Chhattisgarh
5.	Goa
6.	Himachal Pradesh
7.	Jharkhand
8.	Kerala
9.	Pondicherry
10.	Uttarakhand
11.	Andaman & Nicobar
12.	Arunachal Pradesh
13.	J&K
14.	Lakshadweep
15.	Manipur
16.	Meghalaya
17.	Mizoram
18.	Nagaland
19.	Sikkim
20.	Tripura
21.	Dadar & Nagar Haveli
22.	Daman Diu

Format for Proposal

1. Title of the Project
2. Names , Designation of Project Coordinator
3. Address of Organization where Project is implemented
4. Specified Area in reference to NGT Order
5. Objective
6. Justification
7. Scope of Work
8. Methodology
9. Duration of the Project/Time Schedule (PERT Chart)
10. Expected outcome/deliverables
11. Monitorable targets (Physical and Financial)
12. Total Amount of Grant Required along with Cost Breakup
13. Details of additional funds (along with sources), if any, sanctioned for the Project
14. Status of Projects previously financed through EC Funds and Funds released on date

Format for Proposals for Lab Up-gradation / Procurement of Equipment, Studies etc.

S. No	Check List	Status	Comments
1.	Whether the Board/Office have the requisite technical manpower for handling the equipments proposed to be purchased and, if so, full details thereof.		
2.	Whether adequate space is available for installation of the equipments and its day-to-day use / operation.		
3.	Whether any funding was provided by the Central Government/State Board for procurement of equipments in the past and if so, what are the details thereof		
4.	Whether any project report / utilization certificate / expenditure statement in respect of financial support received statement in respect of financial support received in the past are pending and, if so, the details thereof		
5.	Details of Equipment: 1. Name of the Equipments to be procured. 2. Number of units sought to be purchased 3. Cost per unit 4. Total Cost 5. No. of units already available with the Board/ Office 6. Reasons for addl. Requirement/ replacement of existing ones.		
6.	Are the equipments proposed for the existing or new Labs or Regional Labs.		
7.	Timeframe/ bar chart for the implementation of proposal		

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

M.A. No. 74/2022
IN
Original Application No. 976/2019

Gurinder Singh & Ors.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 21.10.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Nalin Kohli, Ms. Nimisha and Ms. Zeba Khair, Advocates for the
Applicant in M.A No. 74/2022

ORDER

1. This application seeks compliance of order of this Tribunal dated 07.04.2021 in OA No. 778/2022, *Gurinder Singh & Ors. vs. Union of India & Ors.* Thereby, this Tribunal directed remedial action against violations of norms in construction project at Gurgaon by Respondent No. 12, M/s GP Realtors Pvt. Ltd. – the Project Proponent (PP). The action expected was by way of recovery of compensation on polluter pays principle, to be utilized for restoration of environment.

2. According to the applicant, though compensation was assessed at Rs. 707.17 lakhs by SEIAA, Haryana and show cause issued to the PP, no further action has been taken.

3. In view of above, we are of the view that SEIAA, Haryana needs to check up the factual position and if compensation assessed has not been recovered, the matter may be now finalized within one month.

4. With above order, the matter could stand disposed of but consider it appropriate to take this opportunity to reiterate and add to directions on important related matter i.e. due utilisation of environmental compensation funds for restoration of environment expeditiously by devising appropriate mechanism by the State authorities.

5. It is a matter of common knowledge that environmental compensation funds for restoration of environment have been collected by statutory regulators, particularly State PCBs and SEIAAs but the same are not being utilised for such purpose though directions have been earlier issued on the subject. In Haryana, such funds may also be available with Haryana Water Resource Authority, under State law on the subject. It thus appears to be necessary to direct due utilisation for restoration of environment expeditiously.

6. This aspect has been dealt with inter alia order dated 22.1.2019 in OA 101/2019, filed by CPCB approving the course of action suggested by the CPCB. In pursuance of further order of the Tribunal dated 28.8.2019 in OA 593/2017, Paryavaran Suraksha case, CPCB issued guidelines for use of compensation which are in public domain. Further orders were passed by the Tribunal on 24.7.2020 in OA102/2019, Ashish Kumar Dixit case in response to which CPCB filed status report in the matter on 8.2.2021 which was dealt with vide order dated 9.2.2021 directing further action for utilisation of the funds. Extracts from order dated 27.4.2020 and 9.2.2021 are reproduced below for ready reference:

Order dated 24.7.2020 in OA102/2019

“4. What is required in terms of orders of this Tribunal is to spend the environmental restoration fund for the purpose it is meant for, viz., for **restoration of the environment such as strengthening vigilance mechanism, setting up of laboratories, for monitoring of environment, coordination with the District Magistrates to prepare District Environment Plans, hiring of experts and consultants, undertaking remediation and study of contaminated sites** etc. We may recall observations of the Hon’ble Supreme Court in dealing with Compensatory Afforestation (Campa) Fund in *T.N.Godavarman v. UOI*, (2014) 6 SCC 150 that such funds be spent as per plan to be approved by the National Campa Advisory Council (NCAC) for purposes such funds are raised and not for governmental functions.

5. **Accordingly, we direct the State PCB to revisit its plan. The CPCB may oversee preparation of such action plan in the light of earlier orders¹ of this Tribunal. The Chairman and Member Secretary may have a meeting (physical or online) with Chairman and Member Secretary of the State PCB within one month. Plan may be finalized, with the approval of CPCB, within two months. All other State PCBs and PCCs may also prepare similar action plans for restoration of environment and implementation of District Environment Plans, in coordination with CPCB. CPCB may also prepare such plan for utilization of funds available with it. CPCB may file compliance report to this effect within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.**”

Order dated 9.2.2021 in OA 102/2019

“We now refer to the report of the CPCB on the subject of utilizing EC funds for restoration of environment:-

“Action taken/status: CPCB’s New Proposals for utilization of EC Fund:

In compliance to the aforesaid directions of Hon’ble NGT, CPCB has prepared Action Plans on various activities for utilization of EC funds. The following Action Plans are under consideration of EC Project Appraisal Committee:

	Action Plan	Estimated Cost (INR in Crore)

¹17(iii), Order dated 28.08.2019, OA 95/2018, *Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.*
12, Order dated 06.08.2019, OA 681/2018, News item published in “The Times of India” Authored by Shri Vishwa Mohan Titled “NCAP with multiple timelines to clean air in 102 cities to be released around August 15”
12, Order dated 05.11.2019, OA 639/2018, *Shailesh Singh v. State of Haryana & Ors.*
33, Order dated 10.07.2019, OA 1038/2018, News Item published in “The Asian Age” Authored by Sanjay Kaw titled “CPCB to rank industrial units on pollution levels”
20(viii), Order dated 26.08.2019, OA 804/2017, *Rajiv Narayan v. Union of India & Ors.*
8 & 9, Order dated 15.07.2019, OA 710/2017, *Shailesh Singh v. Sheela Hospital & Trauma Center*

	<i>Framing of 36 Nos. of District Environmental Plan Covering all states of India</i>	3.60
	<i>Making of Air Pollution Awareness Videos/Animation for Mass Awareness</i>	0.63
	<i>Preliminary Study on Impact of Ecological Flows in Downstream of Reservoir (s) on Riparian Ecosystem (Aquatic Life) in the River Ganga from Origin till Unnao along-with Biomonitoring along the entire stretch of River Ganga till confluence at Bay of Bengal.</i>	2.30
	<i>Development of Water Quality Criteria & National Water Quality Index</i>	0.40
	<i>Development of state of art laboratory infrastructure/furniture including plinth mounted island benches for CPCB Regional Directorate Laboratory, Bhopal</i>	0.46

3. Status on Utilization of Environmental Compensation Fund (NGT-25%) available with CPCB:

It is submitted that the Hon'ble NGT vide order dated 22.01.2019 in O.A. No 101/2019 in the matter of Central Pollution Control Board Vs. Assam State Pollution Control Board & Ors, has granted approval for utilization of 25% Environmental Compensation Fund (hereinafter referred to as EC Fund) for specified activities in line with "Guidelines for Utilization of EC Fund" prepared by CPCB.

*In compliance of said order of Hon'ble NGT dated 22.01.2019, a separate dedicated account is being maintained by CPCB for receiving of EC (25%) fund. In this regard, **CPCB also constituted an EC Project Appraisal Committee for utilization of EC fund. Recently, CPCB has re-constituted the said committee vide office order dated June 16, 2020 comprising of officials from CPCB, MoEF&CC, Department of Science and Technology and NEERI for evaluation and recommendation of projects proposals from CPCB/SPCBs/PCCs for financial assistance under EC fund.***

CPCB so far organized ten (10) EC Project Appraisal Committee meetings for evaluations and recommendations of project proposals submitted by CPCB/SPCBs/PCC in line with "Guidelines for Utilization of EC Fund" prepared by CPCB. Status on proposals evaluated and recommended by the Committee for utilization of EC fund as below:

a) Project Proposals received by the EC Project Appraisal Committee

Items	No. of Proposals
(i) <i>Total Proposals Received</i>	80
(ii) <i>Total Proposals Appraised</i>	80
(iii) <i>Proposals not considered / rejected / revised</i>	47
(iv) <i>Proposals Recommended & Approved</i>	33

b) Number & type of project proposals recommended as per Guidelines for utilization of EC Fund

Type of Activities	No. of Proposals
(i) <i>Strengthening of laboratory upgradation</i>	9
(ii) <i>Research & Development Projects</i>	6
(iii) <i>Follow-up for Hon'ble NGT Court cases</i>	9
(iv) <i>Inventorization sources of pollution</i>	2
(v) <i>IEC activities</i>	2
(vi) <i>Capacity building of CPCB/SPCBs/PCCs</i>	2
(vii) <i>Development Air & Water quality Monitoring & surveillance</i>	3

b) EC fund utilization status

Components	Amount status (INR in Crore)
(i) <i>EC Fund received (as NGT-25%) till date December, 2020</i>	123.20
(ii) <i>EC Fund (25%) released for 23 Project proposals</i>	22.38
(iii) <i>Committed expenditure for 11 Project proposals (Details is given at Annexure-IV)</i>	65.32
(iv) <i>Fund available under NGT-25% Account</i>	35.49
(v) <i>Retain emergency fund</i>	16.01
(vi) <i>Fund available for funding of Project proposals</i>	19.48

4. Revised mechanism for Utilization of EC Fund available with CPCB

Based on the experience, it was felt necessary to revise the 100% funding to SPCBs/PCCs under EC fund from Central fund. Part contribution by SPCBs/PCCs may ensure their ownership and identification of meaning full proposals. Following fund sharing

pattern has been recommended by the EC Project Appraisal Committee is submitted for kind information of Hon'ble NGT as below:

- a) 100% funding for CPCB all project proposals*
- b) 100% funding to R & D projects, received from SPCBs/PCCs, with replicability in other areas*
- c) Projects (other than R & D) received from SPCBs/PCCs (except NE-States/Weaker States); fund sharing will be on 60:40 ratio (i.e. CPCB 60%, SPCB/PCC 40%)*
- d) Projects (other than R & D) from NE-SPCBs and Weaker SPCBs, fund sharing will be on 90:10 (i.e. CPCB- 90%, SPCB/PCC -10%)”*

With regard to the issue of utilization of environmental funds, we find that the application for approval was filed by the State PCB on 13.10.2020 and the approval was granted on 14.10.2020. It is not clear whether the proposal received full attention, considering details of different heads such as Environmental Surveillance Cell. It may thus be necessary that the CPCB revisits the subject and grant its approval after due appraisal by the Chairman and the Member Secretary, considering the details and the observations in para 4 in the order of this Tribunal dated 24.07.2020 quoted above in para 6, namely hiring of Experts, undertaking remediation and study of the contaminated sites and allied issues. These observations are based on the judgment of the Hon'ble Supreme Court in T.N. Godavarman v. UOI, (2014) 6 SCC 150. The CPCB may also consider the details of expenditure to be incurred for the District Environment Plans and priority to be accorded to different items of expenditure, with funds being limited. Focus of utilization of EC funds should primarily be for remediation/restitution of environment.”

7. Consistent with the above directions, we direct that updated action plans be got prepared and executed by the Chief Secretaries of all States/UTs. The recovered compensation may be credited to a separate account under the Chief Secretary and used as per said plans only. This will apply to compensation deposited with the State PCBs/PCCs and also other regulators such as SEIAAs, Water Resource Authorities etc. The utilisation plans may be in sync with State/District Environment Plans, in pursuance of order of this Tribunal dated 26.09.2019 in OA No. 360/2018, *Shree Nath Sharma vs. Union of India & Ors.* The process of planning and execution for utilisation of such funds may be preferably entrusted to a high powered Committee of three Additional Chief Secretaries, identified by the Chief Secretary within one month. Such plans and progress in execution may be placed on websites of the States/UTs after every six months. A part

of funds be provided for environment awareness through eco clubs in all Schools and Colleges upto grassroot levels in the State through the education Departments. States/UTs may also coordinate with Legal Services Authorities, if viable.

8. The Chief Secretary, Haryana may furnish an action taken as on 30.04.2023 before the Registrar General of this Tribunal on or before 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If the Registrar General of this Tribunal considers it necessary, the matter may be placed before the Bench for further directions.

Subject to above, the application stands disposed of.

A copy of this order be forwarded to MoEF&CC, CPCB, Chief Secretaries, PCBs/PCCs, State Legal Services Authorities and District Magistrates of all the States/UTs by e-mail.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

October 21, 2022
M.A. No. 74/2022
IN OA No. 976/2019
DV



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar E-5, Arera Colony, Bhopal – 16

ph:pbx:0755-2464428, 0755-2463742 e-mail:it_mppcb@rediffmail.com

क्रमांक/ 3784 /विधि/प्रनिबो/2024

भोपाल दिनांक 12 NOV 2024

प्रति,

✓ क्षेत्रीय निर्देशक,
क्षेत्रीय निर्देशालय (मध्य)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर ई-5 अरेरा कालोनी,
भोपाल ।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/2024 (M/S JAYSHRI GAYATRI FOODS PRODUCTS PVT. LTD VS MPPCB THROUGH ITS MEMBER SECRETARY & ORS) द्वारा दिनांक 16/10/2024 को पारित आदेश के परिपालन में ।

संदर्भ:- आपका पत्र क्रमांक CM-13012/46/2024-LAW-RDBHOPAL/18940/1387 DATE 23/OCT/2024

उपरोक्त विषयांतर्गत मध्य प्रदेश राज्य से संबंधित चाही गई जानकारी निर्धारित प्रारूप में संलग्न कर प्रेषित है ।

संलग्न:- उपरोक्तानुसार ।

for file
30/10/2024
secy


वरिष्ठ वैज्ञानिक अधिकारी (विधि)
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल



DETAILS OF 05 YEARS ENVIRONMENTAL COMPENSATION FUND RECEIPT & EXPENDITURE

Environmental Compensation (EC) Fund										Fund Details			
Punjab National Bank, EPCO-Shahpura Branch, Pariyavaran Parisar, Bhopal A/c No. 6310001200000043										Details of the Bank Account (A/c no. Name of the Bank)			
2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 31st October 2024)					Financial Year			
(Rs. In Lacs)					=					1 (OCT.24)	S.No.	Details of EC imposed	
As per List Enclosed.											Name of the Project Proponent/Industrial unit on which EC was imposed		
											The amount of EC imposed (in Rs.)		
291.67	203.85	881.17	168.98	467.08						64.35 Lacs	EC amount recovered (in Rs.) 2077.10 (Lacs)		
											Non Compliances for which EC was imposed		
												If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	
												Total Amount Imposed (in Rs.)	
291.67	203.85	881.17	168.98	467.08						64.35 Lacs	Total Amount Recovered/ received (in Rs.) 2077.10 (Lacs)		
13.01	NIL	0.64	0.07	3.95						NIL	Total Amount of Expenditure (in Rs.) 17.67 (Lacs)		
278.66	203.85	880.53	168.91	463.13						64.35 Lacs	Balance Amount (in Rs.) 2059.43 (Lacs)		
					n			3	2	1	S.No.	Activity-wise EC fund utilized in the financial year	
(Committee Member Salary) Honarium/L aw charges/Advo cate fees& Incidental charges	(Committee Member Salary) Honarium/L aw charges/Advo cate fees& Incidental charges	(Committee Member Salary) Honarium/L aw charges/Advo cate fees& Incidental charges	(Committee Member Salary) Honarium/L aw charges/Advo cate fees& Incidental charges	(Committee Member Salary) Honarium/L aw charges/Advo cate fees& Incidental charges	(Committee Member Salary)Honarium/Law charges/Advocate fees& Incidental charges					Name of the Activity			
13.01	NIL	0.64	0.07	3.95							Fund utilized (in Rs.) NIL 17.67 (Laes)		
											Name of the Approving authority for utilizing the EC fund		
											Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CP&B or NGT (if yes than please provide the copy of the approval & the guideline followed)		
										Please also provide suggestions for improvement of Environment Compensation Fund.			
Rohi													

M.P. Pollution Control Board
E-5 Pariyavaran Parisar, Arera Colony, Bhopal

PUNJAB NATIONAL BANK,EPCO, A/C

Environment Compensation Fund A/c No. 6310001200000043

Statement for the F.Y. 2019-20 to Oct- 2024

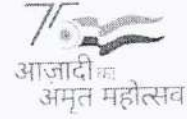
S.No.	Receipt No.	Date	Compensation Received from	Amount
1	12/2468	12.04.2019	MAHADEV INFRA PVT.LTD.SATNA	1,550,000.00
2	27/2468	29.04.2019	S N S MINERALS LTD.SATNA	300,000.00
3	28/2468	29.04.2019	S N S MINERALS LTD.SATNA	800,000.00
4	29/2468	29.04.2019	BALAGI MINERALS &STONE CO. PVT. LTD. SATNA	400,000.00
5	03/2469	01.07.2019	KAY CEE AGGREGATES SATNA	775,000.00
6	45/2469	30.07.2019	SAI STONE CRASHER SATNA	310,000.00
7	46/2469	30.07.2019	NAVEEN STONE CRASHER SATNA	310,000.00
8	47/2469	30.07.2019	PIYUSH &COMPANY SATNA	310,000.00
9	51/2469	31.07.2019	SWAMI NEELKHAND STONE CRASHER SATNA	310,000.00
10	52/2469	31.07.2019	GURUKRIPA STONE CRASHER SATNA	310,000.00
11	62/2469	13.08.2019	L & T TRNS INFRESTCTR COMPANY SATNA	1,550,000.00
12	71/2469	22.08.2019	NEHA STONE CRASHER SATNA	310,000.00
13	86/2469	04.09.2019	JAI BAJRANG STONE CRASHER SATNA	420,000.00
14	100/2469	09.09.2019	RAJEEV KHARE M. D.ANURAG CITY CENTER CHHATARPUR	1,500,000.00
15	21/2822	04.12.2019	ESSAR POWER M P LIMITED MUMBAI	12,000.00
16	14/2823	28.01.2020	N T P C VINDH. DISTT.SINGRAULI	10,000,000.00
17	01/2824	17.03.2020	ESSAR POWER M P LIMITED R O MPPCB SINGRAULI	10,000,000.00
			2019-20	29,167,000.00
18	50/2824	26.05.2020	SASAN POWER LTD.R O SINGRAULI	20,000,000.00
19	26/2825	13.07.2020	HIGHNESS POLTRY FARM INDORE	25,000.00
20	77/2825	17.08.2020	SHAIENDRA K. JAIN KATNI	50,000.00
21	41/2828	02.12.2020	M/S TARAN TRAN STON CR.SATNA	310,000.00
			2020-21	20,385,000.00
22	52/2833	30.06.2021	M/S RAGU DEVALPER NAPAN.BRNP	475,000.00
23	53/2833	30.06.2021	M/S RAGU DEVPL. NEPAN BURHANP.	190,000.00
24	80/2833	12.07.2021	M/S ASHIS RAGAV STONCR. SAGAR	162,500.00
25	24/2834	13.08.2021	NARMADA SUGAR P.LTD. NARSINGP	675,000.00
26	82/2834	24.09.2021	INDO WATER MANAG. SATNA	153,000.00
27	84/2834	24.09.2021	M/S RAGU DEVALPER VIDISHA	70,000.00
28	19/2835	27.10.2021	MR.RAKESH YADAV MUNGAVLI	28,300.00
29	20/2835	27.10.2021	MR.RAKESH YADAV MUNGAVLI	28,300.00
30	31/2835	08.11.2021	M/S VINDVASNI STON CR.SATNA	310,000.00
31	72/2835	13.12.21	SASAN POWER LTD.R O SINGRAULI	80,000,000.00
32	009/2837	09.03.22	M/S JAYSHRI GAYATRI FOOD SEHORE	6,025,250.00
			2021-22	88,117,350.00
33	51/2838	22.04.22	M/S VIRASHA INFASCTURES	89,650.00
34	53/2838	27.04.22	M/S GRV BISCUITS PVT.LTD.INDORE	650,000.00
35	54/2838	27.04.22	M/S UJJWALA HOUS. FINS.COMP.BPL	49,800.00
36	60/2838	28.04.22	M/S OCCUPIER L B.S.HOSPITAL BPL	462,500.00
37	97/2838	19.05.22	M/S SOM DISTILLERY RAISEN	4,530,000.00

38	98/2838	19.05.22	M/S SMITA STONE CRSHER REWA	337,500.00
39	009/2839	20.05.22	M/S SHIV SHAKTI STONE CRS.REWA	575,000.00
40	34/2839	07.06.22	M/S SOM DISTILLERY RAISEN	930,000.00
41	48/2839	13.06.22	M/S OCCUPIER L B.S.HOSPITAL BPL	38,250.00
42	51/2839	15.06.22	M/S MAA SHARDA STONE REWA	200,000.00
43	52/2839	15.06.22	M/S MAA SHARDA STONE REWA	137,500.00
44	65/2839	21.06.22	M/S BMW DR.HEMANT MITTAL BPL	283,750.00
45	69/2839	24.06.22	M/S AAKASH GLOBAL FOODSP,LTD.IND	625,000.00
46	77/2839	29.06.22	SHRI ADARSH MALHOTRA BHOPAL	848,500.00
47	82/2839	04.07.22	JAYSHRI GAYATRI FOOD PROD.P.LTDBPL	1,000,000.00
48	83/2839	04.07.22	ABM HOSPITAL TAJUL MASJID BPL	138,750.00
49	22/2840	22.07.22	NISHAT NARSING HOME BHOPAL	50,000.00
50	63/2840	18.08.22	NISHAT NARSING HOME BHOPAL	92,500.00
51	73/2840	26.08.22	M/S SHAGAURA STONE CR.REWA	112,500.00
52	82/2840	30.08.22	OCCUPIER SANJEEVANI DAY CR. BPL	34,687.00
53	85/2840	02.09.22	OCCUPIER SANJEEVANI DAY CR. BPL	75,000.00
54	98/2840	14.09.22	M/S MARVEL VINVL LTD.DSTT.BHIND	195,000.00
55	99/2840	15.09.22	CITY CARE CENTER 77MOTIA TALAB BPL	63,750.00
56	100/2840	15.09.22	M/S TRAVNI STONE CR.DSTT.REWA	112,500.00
57	009/2841	20.09.22	NISHAT NARSING HOME BHOPAL	42,500.00
58	27/2841	30.09.22	CITY CARE CENTER 77MOTIA TALAB BPL70000	70,000.00
59	28/2841	30.09.22	M/S JAGRAN SOCICAL SOCIAL BPL	69,650.00
60	56/2841	18.10.22	M/S JAYSHRI GAYATRI FOOD SEHORE	1,000,000.00
61	61/2841	31.10.22	M/S VINDVASNI STON CR.REWA	1,187,500.00
62	62/2841	31.10.22	M/S SAMRAT STONE CRS.REWA	475,000.00
63	17/2842	13.12.22	M/S SHRI GAYATRI FOOD P.LTD.SEHORE	1,000,000.00
64	44/2842	03.01.23	M/STRAVANI STONE CR.DSTT.REWA	225,000.00
65	45/2842	03.01.23	M/S RAMPRAM STONE CR.DTT.REWA	475,000.00
66	63/2842	23.01.23	M/S KABYA STONE CR.DSTT.REWA	427,500.00
67	24/4843	03.03.23	OCCUPIER SANJEEVANI DAY CR. BPL	68,750.00
68	27/2843	07.03.23	M/S SHAGANA STONE CR.DT.REWA	225,000.00
			2022-23	16,898,037.00
69	17/2845	18.04.23	M/S JAYSHRI GAYATRI FOOD SEHORE	3,025,250.00
70	87/2845	25.05.23	M/S STAKEHOLDER ASSOCIA.SATNA	940,000.00
71	32/2846	10.07.23	M/S BAPUNA ALCOBREW P,LTD.GWL	1,275,000.00
72	79/2846	09.08.23	M/S GWALIOR DISTILLERIES PVT.LTD.	270,000.00
73	005/2847	24.08.23	M/S SANJEEV AGRAWAL BILD.BPL	445,000.00
74	012/2847	29.08.23	NGT LAT. NO 57/2022 C Z KRISHNA	1,000,000.00
75	56/2847	03.10.23	M P POWER GEN.CO.CHAHI REWA	210,000.00
76	50/2848	04.12.23	NAGAR NIGAM BHOPAL	5,000,000.00
77	54/2848	05.12.23	M/S KAVA STON CR.REWA	213,700.00
78	55/2848	05.12.23	M/S KAVA STON CR.REWA	427,550.00
79	66/2848	12.12.23	ASFAR KHAN VIDISHA	28,300.00
80	50/2849	31.01.24	M/S CHOUDHARY STON CRC.SEONI	353,700.00
81	51/2849	31.01.24	M/S CHOUDHARY STON CRC.SEONI	298,950.00
82	27/2850	19.02.24	M/S BAGHWATI STONE CR.DT.REWA	90,000.00
83	29/2850	20.02.24	M/S AGRAWAL DISTILLERIES KHRG	810,000.00
84	33/2850	21.02.24	NGT/CZB/07/2013/94 BHOPAL21.02	2,000,000.00
85	95/2850	20.03.24	ROHIT DWIVEDI GARGI STON CR.REW	1,330,000.00
86	76/2851	31.03.24	M/S PUJJA STONECR.REWA	150,000.00

87	92/2851	31.03.24	SHRI BHOPANDRA RAWATGWALIOR	119,861.00
88	93/2851	31.03.24	SHRI VIR SINGH SHIVPURI	119,861.00
89	94/2851	31.03.24	SHRI TUPU KAVAT SHIVPURI	119,861.00
90	97/2851	31.03.24	LIFE CARELOGISTIC PVT.LTD	5,193,625.00
91	98/2851	31.03.24	DISTT.TREASUTY GWALIOR	19,062,500.00
92	99/2851	31.03.24	SAGE GOLDEN SPRINGS	1,242,000.00
93	100/2851	31.03.24	SHRI RAM PREM CRASURE	237,500.00
94	001/2854	31.03.24	J.P.MINERALS INDISTRIES	327,000.00
95	002/2854	31.03.24	NAGAR PARISAD RAHATGARH SAGAR	96,000.00
96	003/2854	31.03.24	DISTT.TREASUTY GWALIOR	1,450,950.00
97	004/2854	31.03.24	ADVAITA DEVELOPERS	872,000.00
			2023-24	46,708,608.00
98	011/2852	15.04.24	M/S TIRUPATI MINERLS BALAGHAT	6,080,000.00
99	51/2852	09.05.24	M/S SAI KRIPA INDST.INDORE	10,000.00
100	27/2855	26.07.24	M/S JAYSHRI GAYATRI FOOD SEHORE	25,000.00
101	010/2856	19.09.24	M/S JAYSHRI GAYATRI FOOD SEHORE	320,000.00
			2024-25	6,435,000.00
				-
				-
			Total Fund Received (April-2019 to Oct.2024)	207,710,995.00
			Fund utilised (2019-20 to oct- 2024)	1,767,247.00
			Net Fund	205,943,748.00

Retiree
रतिराम सूर्यवंशी
निम्न श्रेणी लिपिबद्ध


Seal for Accountant
M. P. Pollution Control Board
BHOPAL



Head Office

Chhattisgarh Environment Conservation Board
Paryavas Bhawan Sector-19, Nawa Raipur, Atal Nagar (CG) 492002
Email-hocecb@gmail.com

No. 7399 / Legal / CECB/ 2024

Nawa Raipur, Atal Nagar, Dated 21/11/2024

To,

Dr. Ranu Chaksu Verma

Scientific- G

Central Pollution Control Board

Regional Directorate, Bhopal

SUB: Details re: Environment Compensation Fund in Compliance of Hon'ble NGT (CZ) order dated 16.10.2024 in the matter of Appeal No. 11 of 2024 (M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP PCB)

REF: Letter dated 23.10.2024 bearing number CM-1 3012/46/2024-LAW-RD-BHOPAL/18940/1380 received from Central Pollution Control Board in this regard.

Vide your aforesaid letter, CPCB had directed CECB to compile the data of environment compensation imposed and recovered in the last five years in the prescribed excel format for further submission before the Hon'ble National Green Tribunal. In compliance thereof, the hard copy of the excel sheet is attached. Soft copy of the same has been emailed separately on the email ID provided in your letter.

P.S. Member Secretary

Chhattisgarh Environment Conservation Board
Nawa Raipur, Atal Nagar

DETAILS OF 05 YEARS ENVIRONMEANTAL COMPENSATION FUND RECEIPT & EXPENDITURE																	
Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year				Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
			S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)
Environmental Compensation (EC) Fund	IDBI Bank, Parthivi Pacific, Tatibandh, raipur, A/c No.110310400064123	2024-25	1	M/s Ind Synergy Limited VILL-Katmar and Mahuapalli, Raigarh	510000	5,10,000	Non Compliance(s) Of CTO Condition										
		2024-25	2	M/s Rupanadham steel raigarh VILL- Saraiypali tehsil- tamnar Raigarh	21,420	21,420	Improper/Ililgal disposal & transtortation of ash by thermal power plant										
		2024-25	3	M/s TRN Energy Private Limited vill- Bhengari Tehsil- Gharghoda Raigarh	1200000	12,00,000	Improper/Ililgal disposal & transtortation of ash by thermal power plant										
		2024-25	4	M/s Geeta Devi Memorial Hospital Korba CG	21000	21,000	Non Compliance(s) Of BMW ruls 2016										
		2024-25	5	M/s Shri sai wires 29 industrial estate Bhanpuri Raipur	75,000	75,000	Non compliance of CTE/CTO condition (water Act 1974)										
		2024-25	6	M/s Da Egg Industries vill- Pirda Raipur	37,500	37,500	Water & Air Pollution Act 1981										
		2024-25	7	M/s MSP Steel & Power Limite Vill- Jamgaon Tehsil- Raigarh	450000	4,50,000	Improper/Ililgal disposal & transtortation of ash by thermal power plant										
		2024-25	8	M/s Jyoti Hospital Vill-Chikhilakasa, Dallirajhara Balod	27000	27,000	Non Compliance(s) Of BMW ruls 2016										
		2024-25	9	M/s Eagle Mining vill- Pendridih Tehsil Bodri Bilaspur	20,000	20,000	Tranportation without proper Tarpoline Cover vehical										
		2024-25	10	M/s Belson crusher industries vill-Belsonda,Mahasamund CG.	67,500	67,500	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	11	M/s R.K.M. Powergen Pvt. Ltd. Vill-Uccpinda Dabhra CG.	46,950	46,950	Transportation of fly ash with out covering of vehicals										
		2024-25	12	M/s R.K.M. Powergen Pvt. Ltd. Vill-Uccpinda dabhra Distt. Sakti CG.	44,205	44,205	Transportation of fly ash with damaged trali										
		2024-25	13	M/s MP Nursing Home Shankar Nagar,Road Durg,	26400	26,400	Non Compliance(s) Of BMW ruls 2016										

		2024-25	14	M/s Adani Power Limited Vill- Chote Bhandar Pusaur Raigarh	500000	5,00,000	Improper/Illegal disposal & transportation of ash by thermal power plant										
		2024-25	15	M/s Adani Power Limited Vill- Chote Bhandar Pusaur Raigarh	310000	3,10,000	Improper/Illegal disposal & transportation of ash by thermal power plant										
		2024-25	16	M/s Adani Power Limited Vill- Chote Bhandar Pusaur Raigarh	120000	1,20,000	Improper/Illegal disposal & transportation of ash by thermal power plant										
		2024-25	17	M/s Rajnandgaon Medicity Hospital Vill- Basant Road Rajnandgaon	23625	23,625	Non Compliance(s) Of BMW rules 2016										
		2024-25	18	M/s NTPC Limited Cecb Regional Office Bilaspur	1,20,000	1,20,000	Transportation without proper Tarpoline Cover vehicle										
		2024-25	19	M/s Ayushman Hospital Vill- Kurra Distt- Raipur	26400	26,400	Non Compliance(s) Of BMW rules 2016										
		2024-25	20	M/s Goyal Agro Industries Vill-Saddu Distt- Raipur	62,500	62,500	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)										
		2024-25	21	M/s B.M.Saah Hospital&medical center Shastri Nagar, Supela Bhilai	19200	19,200	Non Compliance(s) Of BMW rules 2016										
		2024-25	22	M/s Prakash Industries Ltd. Champa Distt-Janjgir-Champa CG.	7,20,000	7,20,000	To compliance of air and water consent/renewal of consent conditions										
		2024-25	23	M/s Amar Wair CECB Regional office Bhilai-Durg	5000	5,000	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)										
		2024-25	24	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	210000	2,10,000	Non Compliance(s) Fly Ash Notification										
		2024-25	25	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	1219500	12,19,500	Non Compliance(s) Consent Condition										
		2024-25	26	M/s Selud Hospital Vill- Selud chowk tehsil-patan Durg	38400	38,400	Non Compliance(s) Of BMW rules 2016										
		2024-25	27	M/s Palak Hospital& Diagnostic center Vill- Ashoka vihar, Dhaba Bemetara Distt-Bemetara CG.	55200	55,200	Non Compliance(s) Of BMW rules 2016										
		2024-25	28	M/s Steel City Medical center Vill- Vidya vihar maharaja chowk Distt-Durg CG.	87600	87,600	Non Compliance(s) Of BMW rules 2016										
		2024-25	29	M/s Jindal power Limited Vill- Tamnar Distt Raigarh CG.	963195	9,63,195	Improper/Illegal disposal & transportation ash by thermal power plant										
		2024-25	30	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	42720	42,720	Improper/Illegal disposal & transportation ash by thermal power plant										
		2024-25	31	M/s Salasar sponge & Power Ltd. Vill-Gerwani Distt- Raigarh	34575	34,575	Improper/Illegal disposal & transportation ash by thermal power plant										
		2024-25	32	M/s Singhal Enterprises Pvt. Ltd. Vill-Taraimal tehsil-Tamnar Raigarh	30000	30,000	Improper Covering of Vehicle during Transportation of bad Material										
		2024-25	33	M/s Bilaspur Mining Industries Ltd. Vill-Pandhi Seepat Road, Bilaspur CG.	1,00,000	1,00,000	Violation of HWM Rules 2016										
		2024-25	34	M/s JK Sons Engineers Pvt Ltd. Vill-Mopka Seepat Road, Bilaspur CG.	1,00,000	1,00,000	Violation of HWM Rules 2016										

		2024-25	35	CSPGCL Chhattisgarh raja vidyut vitaran company maryadit Distt- Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Conditon											
		2024-25	36	M/s Jai Durga Oil Extension Pvt.Ltd. vill-Sirgitti Bilaspur	2,00,000	2,00,000	Voiletion of HWM Rules 2016											
		2024-25	37	M/s National thermal power Corporation Vill-Seepat Bilaspur	60,000	60,000	Lack of proper Tarpoline Cover											
		2024-25	38	M/s Lifeworth super speciality hospital Samta Colony Raipur	49200	49,200	Non Compliance(s) Of BMW rules 2016											
		2024-25	39	M/s NTPC Limited Vill-Jamnipaali Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	40	M/s prathmik swasthya kendra Vill- Pallimeta Distt-chhuikhadan	50400	50,400	Non Compliance(s) Of BMW rules 2016											
		2024-25	41	M/s Faith and hope Nursing home, Vivekananda Nagar,Raipur	33600	33,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	42	M/s Subh SMDC Nursing home Saraipali mahasamund	22800	22,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	43	M/s Community Health Center Vill- Thanakhamria Distt- Bemetara	52800	52,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	44	M/s Primary Health Center Vill- Devkar Distt- Bemetara	52800	52,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	45	M/s Primary Health Center Vill- Karesara saja Distt- Bemetara	52800	52,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	46	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	47	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	48	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	49	M/s Bharat Aluminium Company Ltd. Vill- Balko Nagar,Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	50	M/s Hind Multi Services Private Ltd. Karnani mansion park street, kolkata	6,250	6,250	Lack of proper Tarpoline Cover											
		2024-25	51	M/s Nihal Gastro and multispeciality Center New Shanti nagar Raipur	33600	33,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	52	M/s Abhishek I Mishra Memorial Medical College Bhilai- Durg	26250	26,250	Non Compliance(s) Of BMW rules 2016											
		2024-25	53	M/s Shree Medishine Hospital New Rajender Nagar, Raipur	55000	55,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	54	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	55000	11,57,565	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	55	M/s South Eastern Coalfields Limited Vill-Kumunda Korba Distt- Korba	30000	30,000	Non Compliance(s) Of Consent Condition											
		2024-25	56	M/s Kailash Agrawal Vill-Mohbatta pathariya Mungeli Bilaspur	6,250	6,250	Tranportation without proper Tarpoline Cover vehical											
		2024-25	57	M/s Maa Kali Alloys Pvt.Ltd. Vill-Paali Distt-Raigarh	25500	25,500	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	58	M/s B.S. Sponge Pvt.Ltd. Vill-Trailmal Raigarh Distt-Raigarh	30000	30,000	Improper/illigal disposal & transportation ash by thermal power plant											

		2024-25	59	M/s Jindal power Limited Vill- Tamnar Tehsil- Tamnar Raigarh	7375	7,375	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	60	M/s Goenka Rockwool india pvt Ltd Gudhiyari Raipur	46875	46,875	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	61	M/s Sky Alloys and pvt Ltd Vill-Kharsia Tehsil- Kharsia Raigarh	25000	25,000	Non Compliance of CTO condition											
		2024-25	62	M/s Civil surgeon Cum Hospital Superintendent Dist- Balod	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	63	M/s Prathmik swasthya kendra Vill- Mudhipar,Khairagarh CG.	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	64	M/s Raipur Power and Steel Limited Vill-Industrial Growth Center, Borai Rasmada, Durg,	30000.00	30,000	Air Pollution											
		2024-25	65	M/s Crest steel and power private Ltd. Vill-Joratarai, Rajnandgaon	30000.00	30,000	Air Pollution											
		2024-25	66	M/s Primary Health Center Vill-Nagpura District - Durg (C.G.)	6000	6,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	67	M/s N.R.Sponge Private Limited Vill- Bahesar-Siltara, Raipur (C.G.)	1,05,000	1,05,000	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	68	M/s Mahanadi Hospital Mahasamund District - Mahasamund	93600	93,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	69	M/s Sai Kripa Hospital, Ashirwad Colony,Rajnandgaon (C.G.)	10800	10,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	70	M/s Prathmik swasthya kendra Cum Hospital Superintendent Vill- Jalbandha,Khairagarh CG.	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	71	M/s Suraj Nursing Home Vill-Jeora Sirsa Bhalai -Durg (C.G.)	5250	5,250	Non Compliance(s) Of BMW rules 2016											
		2024-25	72	M/s SAGAR HOSPITAL Ganjpara Balod Distt-Balod (C.G.)	112800	1,12,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	73	M/s Crest steel and power private Ltd. Vill-Joratarai, Mangata Rajnandgaon	30000.00	30,000	Air Pollution											
		2024-25	74	M/s Topworth Steel & Power Pvt Ltd. Vill-, Borai Rasmada, Durg,	30000.00	30,000	Air Pollution											
		2024-25	75	CSPGCL Dr Shyama Prasad Mukharjee Thermal Power (DSPM) Korba- (C.G.)	37500	37,500	Non Compliance(s) Of Fly Ash Conditon											
		2024-25	76	M/s Dr. Shyama Prasad Mukharjee Thermal Power (DSPM) Korba- (C.G.)	225000	2,25,000	Non Compliance(s) Of Fly Ash Conditon											
		2024-25	77	M/s Gandhi Nursing Home vill-Basantpur Rajnandgaon	16800	16,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	78	M/s Satya Hospital (Dr.Mahendra) Vill-Ghouthla Sarangarh, Raigarh	2250	2,250	Violation of BMW Rules 2016											
		2024-25	79	M/s Nandan Steels and Power Ltd Siltara Industrial Area, Raipur	23,437	23,437	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	80	M/s South Eastern Coalfields Limited Korba Distt- Korba	30000	30,000	Non Compliance(s) Of Consent Condition											

		2024-25	81	M/s Welcome Distilleries Private Ltd. Vill- Chherkabandh Kota Bilaspur	3,90,000	3,90,000	storage of industrial waste thik slope was accumulated in open field in village Pipartarai and Pmane, which created strong ordour and causes air pollution situation also there is a possibility of water pollution during upcoming monsoon season.											
		2024-25	82	M/s prathmik swasthya kendra Vill- Pandadah Distt-khairagarh (C.G.)	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	83	M/s prathmik swasthya kendra Vill- Markamotala Distt-khairagarh	12060	12,060	Non Compliance(s) Of BMW rules 2016											
		2024-25	84	M/s prathmik swasthya kendra Vill- Markamotala Distt-khairagarh	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	85	M/s Uday Children Hospital Vill- Ware House Road, Bilaspur	6,000	6,000	Violation of BMW Rules 2016											
		2024-25	86	M/s prathmik swasthya kendra Vill- Surdongar Distt-Balod (C.G.)	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	87	M/s M P Tar Products Indurstrial Area Bhilai -Durg	20000.00	20,000	Air Pollution											
		2024-25	88	M/s Coalchem Ltd. Indurstrial Area Bhilai -Durg	20000.00	20,000	Air Pollution											
		2024-25	89	M/s Utkal Hydrocarbons, Indurstrial Area Bhilai -Durg	20000.00	20,000	Air Pollution											
		2024-25	90	M/s Health and welnes center Cum Hospital Superintendent Vill- Amadula Distt-Balod (C.G.)	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	91	M/s Shree Cement Raipur Ltd. Vill-Khapradih sigma Baloda. Bazar-	30,000	30,000	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	92	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	29865	29,865	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	93	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	330000	3,30,000	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	94	M/s JSW Steel Limited Vill-Naharpaali Distt- Raigarh	30000	30,000	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	95	M/s JSW Steel Limited Vill-Naharpaali Distt- Raigarh	60000	60,000	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	96	M/s Raigarh Ispat and power pvt.Ltd. Vill-Delaari Distt- Raigarh	46200	46,200	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	97	M/s I. H. Khan superspeciality Clinic Avanti Vihar, Shankar Nagar, Raipur,	6000	6,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	98	M/s Shahri prathmik swasthya kendra Baikunthdham, Camp -2 Bhilai -Durg	6000	6,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	99	M/s Prathmik swasthya kendra Vill- Gatapar, Khairagarh CG.	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	100	M/s Prathmik swasthya kendra Vill- Kawrdha, Kabirdham CG.	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	101	M/s Mivaan Steel Limited Vill- Kurud Mandir Hasoud, Raipur	30,000	30,000	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	102	M/s Amruta Hospital Tatibandh, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016											

		2024-25	103	M/s Vishvamitra Packaging Khamardih Shankar Nagar,Raipur	14,000	14,000	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)										
		2024-25	104	M/s Shree Shyam Chemical Industrial Area, Hathkhoj, Bhilai,Durg	20000.00	20,000	Air Pollution										
		2024-25	105	M/s Bharat Mata Hospital Bharat mata Chowk, Gudhiyari Raipur	2400	2,400	Non Compliance(s) Of BMW rules 2016										
		2024-25	106	M/s Shree Shyam Chemical Industrial Area, Hathkhoj, Bhilai,Durg	20000	20,000	Air Pollution										
		2024-25	107	M/s Satyarth Steel & Power Ltd. VIII-Borjhera Guma, Urla Road Raipur	1,10,000	1,10,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	108	M/s Adani Cement Acc Limited VIII- Jamul, Bhilai-Durg	100000	1,00,000	Non compliance of Hazardous waste 2016										
		2024-25	109	M/s DB Power Limited VIII- Badadarha, Kanwal Distt- Sakti	99,990	99,990	Transportation of fly ash with out covering of vehicles										
		2024-25	110	M/s DB Power Limited VIII- Badadarha, Kanwal Distt- Sakti	58,740	58,740	Transportation of fly ash with out covering of vehicles										
		2024-25	111	M/s Vidya Hospital Kidney center Main Road,Shankar Nagar Raipur	28800	28,800	Non Compliance(s) Of BMW rules 2016										
		2024-25	112	M/s Sai Kripa Hospital Bharat Chowk,Patan Distt-Durg	34800	34,800	Non Compliance(s) Of BMW rules 2016										
		2024-25	113	M/s Jai Jagannath Health care Kawrdha Distt-Kabirdham	15600	15,600	Non Compliance(s) Of BMW rules 2016										
		2024-25	114	M/s Primary Health Center(50 Beds) VIII- Sahaspur Lohara, Kabirdham	19200	19,200	Non Compliance(s) Of BMW rules 2016										
		2024-25	115	M/s BRK Developer & Miners Pvt. Ltd. Choubey Colony Raipur	6,250	6,250	Non compliance of SOP for raw material transportation dated 26.06.2024										
		2024-25	116	M/s Pankaj Ispat Pvt. Limited Ring Road No-02 Gogaon Raipur	75,000	75,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	117	M/s Shree Krishna Industries Industrial Area Sirgitti Distt- Bilaspur	2,00,000	2,00,000	Violation of HWM Rules 2016										
		2024-25	118	M/s Ambika Hospital Kharkhari Saraipali Distt- mahasamund	20400	20,400	Non Compliance(s) Of BMW rules 2016										
		2024-25	119	M/s Doorbin Advanced Hospital Dumartari Dhamtari Road,Raipur	36000	36,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	120	M/s Krishna Iron Strips & Tubes Pvt. Ltd.Industrial Area,Sarara Raipur	1,35,000	1,35,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	121	M/s Mittal Minerals VIII- pathriya Distt-Durg	6250.00	6,250	Air Pollution										
		2024-25	122	M/s New Life Hospital VIII-Nayapara, Distt-Kanker	32400	32,400	non compliance of BMW Rules 2016										
		2024-25	123	M/s Civil surgeon Cum Hospital Superintendent Jagdalpur -Bastar	50000	50,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	124	M/s Malik Stone Cresher VIII-Dhansuli Tehsil-Aarang Raipur	6,250	6,250	Non compliance of SOP for raw material transportation dated 26.06.2024										
		2024-25	125	M/s Assisi Shanti Hospital Kumharpara Distt-Narayanpur	6000	6,000	non compliance of BMW Rules 2016										

		2024-25	126	M/s Civil surgeon Cum Hospital Superintendent Maharaani Jagdalpur	50000	50,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	127	M/s Dr .Nanda's Hospital Multispeciality Ratnabandha, Dhamatri	2625	2,625	Non Compliance(s) Of BMW rules 2016											
		2024-25	128	M/s Dr. Rajesh Kalda Nursing Home Katora Talab, Raipur	72000	72,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	129	M/s South Eastern Coalfields Limited Sub-Area Manager Jampali - Raigarh	1220000	12,20,000	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	130	M/s NTPC Limited Ceeb Regional Office Korba	37500	37,500	Non Compliance(s) Of Fly Ash Condition											
		2024-25	131	M/s SKS Power Generation company Vill- Vijkot Darramuda Kharsia Raigarh	300000	3,00,000	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	132	M/s Akshay Kumar Srivastava (Transport) Vill-Nardaha Arang Raipur	6,250	6,250	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	133	M/s JSW Steel Limited Vill- Naharpali Distt-Raigarh	55350	55,350	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	134	M/s Sahay Hospital and Research Centre Hospital Raipur	45600	45,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	135	M/s Om Shankara Hospital Word No-10 Kobiya Distt- Bemetara	13200	13,200	Non Compliance(s) Of BMW rules 2016											
		2024-25	136	M/s JSW Steel Limited Vill- Naharpali Distt-Raigarh	60000	60,000	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	137	M/s NTPC Limited Vill-Jamnipalli Korba CG.	37500	37,500	Non Compliance(s) Of Fly ash Condition											
		2024-25	138	M/s Mahamaya Minerals Vill-Dhansuli Arang Distt-Raipur	6,250	6,250	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	139	M/s ShivNanda Hospital Vill-Civil Line Dhamatri	66000	66,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	140	M/s Goyal Construction Company Vill-Bahnakadi Arang Raipur	6,250	6,250	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	141	M/s Bhatia Wine Merchant Pvt.Ltd Vill-Dhuma Distt-Mungeli CG.	25,000	25,000	Ambient air quality / stack emission found more than prescribe limits											
		2024-25	142	M/s Sahu Nursing Home (Dr.Krishan) Baloda Bazar, Chhattisgarh	36000	36,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	143	M/s Bhagwati Power & Steel Limited Devendra Nagar Distt-Raipur	25,000	25,000	Ambient air quality / stack emission found more than prescribe limits											
		2024-25	144	M/s Pathak Hospital Bilaspur Road,Fafadih Raipur	46800	46,800	Non Compliance(s) Of BMW rules 2016											
		2024-25	145	M/s R.K.M. Powergen Pvt. Ltd. Vill-Uccpinda dabhra Distt. Sakti CG.	9,30,000	9,30,000	Disposal of fly ash in Improper manner in Village - Gudeli											
		2024-25	146	M/s JRD Neelima Multispeciality Hos. Vill-Anjora Distt- Durg	36000	36,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	147	M/s Drolia Electrosteels Pvt.Ltd. Anupam Nagar Raipur	25,000	25,000	Ambient air quality / stack emission found more than prescribe limits											
		2024-25	148	M/s South Eastern Coalfields Limited Vill-Gevra Korba Distt-Korba	30000	30,000	Non Compliance(s) Of Consent Condition											

		2024-25	149	M/s Matra Smriti Hospital Gudhiyari, Raipur-Chhattisgarh	14400	14,400	Non Compliance(s) Of BMW rules 2016										
		2024-25	150	M/s Shri Sai Hospital Kelabedi, Durg, Chhattisgarh	36000	36,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	151	M/s CARE Hospitals, Avanti Bai Chowk Bhilai Distt-Durg	3600	3,600	Non Compliance(s) Of BMW rules 2016										
		2024-25	152	M/s Jayanti Hospitals, G.E. Road Durg Distt-Durg	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	153	M/s Supela Nursing Home Kohaka Road ,Supela Distt-Durg	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	154	M/s Sona Beverages Pvt Ltd Industrial Sector, Rasmada Durg	20000	20,000	Airv Pollution										
		2024-25	155	M/s Primary Health center Hanoda Vill-Hanoda Distt-Durg	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	156	M/s Abis (Export) India Pvt.Ltd. Vill-Amlidih Tehsil-Dongargaon. Durg Bhilai	25000	25,000	Water & Air Pollution										
		2024-25	157	M/s Bhatia Wine Merchants Pvt.Ltd. Vill-Dhuma, Sargaon Distt- Mungeli	8,70,000	8,70,000	1. Industry must close the two drain outlets coming out from its premises and shall also maintain zero discharge conditions at all times. 2. Industry has to construct a settling tank and connect all drainage/naalies to the settling tank for treatment of rain/storm water. Time bound Action Plan with Bank Guarantee of Rs. 20 Lakhs (Rupees Twenty Lakh Only) be submitted to the Head Office in this regard. 3. Industry will treat its lagoon water and then recycle/re-use the treated lagoon water within the industry. 4. Industry will remove sludge accumulated in drains and within the boiler area of the premises and improve the housekeeping of coal/ash. 5. Industry will remove solid waste from around the industry and will manage and treat the solid waste as per the consent conditions and the relevant environmental laws.										
		2024-25	158	M/s Rajdeep Memorial Hospital Chhuikhadan-Gandai Distt- Khairagarh	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	159	M/s Shivam Nursing Home Sipat Road,Bilaspur Distt-Bilaspur	18,000	18,000	Violation of BMW Rules, 2016										
		2024-25	160	M/s South Eastern Coalfields Limited Vill-Kusmunda Korba Distt- Korba	30000	30,000	Non Compliance(s) Of Consent Condition										
		2024-25	161	M/s South Eastern Coalfields Limited Vill-Kusmunda Korba Distt- Korba	30000	30,000	Non Compliance(s) Of Consent Condition										
		2024-25	162	M/s Crest steel and power private Ltd . Vill-Joratarai, Rajnandgaon	20000.00	20,000	Air Pollution										
		2024-25	163	M/sNetam Hospital & Infertility Centre Golcha plaza,main Road Kondagaon	33600	33,600	non complaisnce of BMW Rules 2016										

		2024-25	164	M/s Hira Power & Steel Urli Industrial complex Raipur	25,000	25,000	Ambient air quality / stack emission found more than prescribed limits											
		2024-25	165	M/s Maa Sharda Nursing Home Telibandha Distt- Raipur	24000	24,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	166	M/s Shri Rama Hospital Champa-Janjgir-Champa (C.G.)	4,800	4,800	Violation of BMW Rules, 2016											
		2024-25	167	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	111345	1,11,345	Improper/illegal disposal & transportation ash by thermal power plant											
		2024-25	168	M/s New Maa Karma Home & Diagnostic Centres Distt- Bemetra	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	169	M/s Agrawal Hospital Sardar Patel Ward, Mungeli	12,000	12,000	Violation of BMW Rules, 2016											
		2024-25	170	M/s Primary Health Center Mopar Block, Baloda Bazar- Bhatapara	61200	61,200	Non Compliance(s) Of BMW rules 2016											
		2024-25	171	M/s Jai Balaji Industries Vill- Rasmada Distt-Durg	20000.00	20,000	Air Pollution											
		2024-25	172	M/s Jai Balaji Industries Bora Vill- Rasmada Distt-Durg	20000.00	20,000	Air Pollution											
		2024-25	173	M/s Vikash Agarwal Vill-Dhaurabhata Patan Durg	20000.00	20,000	Air Pollution											
		2024-25	174	M/s Jaya House hold Products Pvt. Ltd. Vill-Hathkhaj Bhilai- Durg	20000.00	20,000	Air Pollution											
		2024-25	175	M/s P.D. Industries Pvt. Ltd. Vill- Siltara Raipur	25,000	25,000	Ambient air quality / stack emission found more than prescribed limits											
		2024-25	176	M/s Shri Samridhi Hospital Sahdev Nagar, Rajnandgaon	36000	36,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	177	M/s Shri Rama Hospital Basantpur Rajnandgaon (C.G.)	87600	87,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	178	M/s Crest steel and power private Ltd. Vill-Joratarai, Rajnandgaon	80000.00	80,000	Air Pollution											
		2024-25	179	M/s Raipur Power and Steel Ltd. Bora Vill-Rasmada, Durg,	20000.00	20,000	Air Pollution											
		2024-25	180	M/s Raipur Power and Steel Ltd. Bora Vill- Rasmada, Durg,	20000.00	20,000	Air Pollution											
		2024-25	181	M/s Raipur Power and Steel Ltd. Bora Vill-Rasmada, Durg,	20000.00	20,000	Air Pollution											
		2024-25	182	M/s Maa Sharda Care Hospital Balarampur Ramanujanj (C.G.)	14400	14,400	Non Compliance(s) Of BMW rules 2016											
		2024-25	183	M/s Malik Stone Crusher Vill-Dhansuli Tehsil-Aarang Raipur	92,500	92,500	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	184	M/s NTPC Limited Vill-Jamnipalli Korba CG.	37500	37,500	Non Compliance(s) Of Fly Ash Notification											
		2024-25	185	M/s Annapurna Industries Vill-Jungalpur Rajnandgaon	15625	15,625	Air Pollution											
		2024-25	186	M/s Raipur Power and Steel Ltd. Bora Vill-Rasmada, Durg,	20000.00	20,000	Air Pollution											
		2024-25	187	M/s Parth Concast Pvt. Ltd. Industrial Growth center Bora - Durg	20000.00	20,000	Air Pollution											
		2024-25	188	M/s Prathmik Swasthya Kendra Vill- Sukuldehan Rajnandgaon (C.G.)	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	189	M/s Prathmik Swasthya Kendra Vill- Dumarhdi Kala Rajnandgaon	12000	12,000	Non Compliance(s) Of BMW rules 2016											

		2024-25	190	M/s prathmik swasthya kendra Purena Vill- Purena- Durg	6000	6,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	191	M/s Bajrang Techno Engineers Pvt Ltd. Vill-Gerwani Raigarh	20000	20,000	Without valid CTO of Plant											
		2024-25	192	M/s Usroat Sand Miens vill-Usroat Distt-Raigarh	690000	6,90,000	NGT OA no 151/2024 CZ (OA No 617/2024 PB)											
		2024-25	193	M/s Ghatadwari Sand stone Quarry Vill-Ghantadhari Kartala korba	30000	30,000	Non Compliance(s) Of Consent Condition											
		2024-25	194	M/s NTPC Limited Vill-Jamnipaali Korba CG.	150000	1,50,000	Non Compliance(s) Of Fly Ash Notification											
		2024-25	195	M/s Ferro Alloys (Director-Deepak) Vill-Urala Raipur	25,000	25,000	Ambient air quality / stack emission found more then prescribe limits											
		2024-25	196	M/s Steel Authority of India Ltd. (SAIL) Bhilai Steel Plant, Bhilai-Durg	690000.00	6,90,000	Water Pollution											
		2024-25	197	M/s Om Hospital Multispeciality center Mahadev Ghat Road Raipur	75000	75,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	198	M/s Khanduja ortho care Accident Hospital Gandhi Chowk Bilaspur	19,200	19,200	Violation of BMW Rules 2016											
		2024-25	199	M/s Primary Health Center Pandritarai Kabirdham chhattisgarh	6000	6,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	200	M/s Raika Ispat Udyog Pvt. Ltd. Urda Industrail Area Godwara Raipur	65,625	65,625	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	201	M/s Apollo Hospital Enterprises Ltd. Seepat Bilaspur Chhattisgarh	7,200	7,200	Violation of BMW Rules 2016											
		2024-25	202	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	390000	3,90,000	Improper/illigal disposal & transportation ash by thermal power plant											
		2024-25	203	M/s Shiv Real Ispat Pvt. Ltd Industrial Area Rawabhata Raipur	7,813	7,813	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	204	M/s Fortune Metals Limited Siltara Phase-02 Raipur	1,24,000	1,24,000	Non compliance of CTE/CTO condition (water Act 1974)											
		2024-25	205	M/s Drolia Electrosteels Pvt Ltd Anupam Nagar, Raipur	1,30,000	1,30,000	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	206	M/s City Eye Care Hospital Mahaveer Nagar, Raipur	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	207	M/s NTPC Limited Vill-Jamnipaali Korba CG.	120000	1,20,000	Non Compliance(s) Of Fly Ash Notification											
		2024-25	208	M/s NTPC Limited Jamul Cement Vill-Jamul Bhilai -Durg CG.	40000	40,000												
		2024-25	209	M/s Topworth Steels and Power Pvt. Ltd Vill- Rasmda Distt-Durg	180000	1,80,000	Air Pollution											
		2024-25	210	M/s Kishor Sortex & Rice Mill Pvt Ltd Vill-Samoda Dhamdha Road ,Durg	12500	12,500	Water Pollution											
		2024-25	211	M/s Jay shree paddy processor Pvt Ltd Dhamdha Road,Chikhali, Durg	12500	12,500	Water Pollution											
		2024-25	212	M/s PS Steel Tubes Ltd Vill-Tedeshra Sonni Rajnandgaon	20000	20,000	Water Pollution											

		2024-25	213	M/s Supreme petro Synth (India) Private Ltd. Vill- Hathkhoj, Bhilai Distt-Durg	20000.00	20,000	Air Pollution											
		2024-25	214	M/s Supreme PetroSynth specialist Pvt.Ltd. Vill- Hathkhoj, Bhilai Distt-Durg	20000.00	20,000	Air Pollution											
		2024-25	215	M/s NMDC STEEL LIMITED Nagar Nar,Distt-Bastar Chhattisgarh	960000	9,60,000	Non Compliance of CTE/CTO Condition											
		2024-25	216	M/s Gravity Trexim (P) Limited Vill-Acholi Kenhera Road, Urla Raipur	1,10,000	1,10,000	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	217	M/s Shri Ramdi Treatment. Center Kalpna vihar Nehru Nagar,Bilaspur	6,000	6,000	Violation of BMW Rules 2016											
		2024-25	218	M/s Welcome Distillery Pvt Ltd, Chherkabandha Kota,Bilaspur	9,00,000	9,00,000	Voilence of air and water act											
		2024-25	219	M/s Maa Mahamaya Hospital Vill- Nawagarh Distt- Bemetra	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	220	M/s Shri Mangala Hospital Nehru Nagar,Distt-Bilaspur	30,000	30,000	Violation of BMW Rules 2016											
		2024-25	221	M/s Mahamaya Superspeciality Hospital Tilda Road, Kharora	2400	2,400	Non Compliance(s) Of BMW rules 2016											
		2024-25	222	M/s Hemant Kumar Sahu Mining Unit Nandni Khundni Distt-Durg	10000	10,000	Air Pollution											
		2024-25	223	M/s Shashi Memorial Nursing Home Rajkishor Nagar,Bilaspur	6,000	6,000	Violation of BMW Rules 2016											
		2024-25	224	M/s Mahaveer Eye Care clinic bus Stand Road, Rajnandgaon	3600	3,600	Non Compliance(s) Of BMW rules 2016											
		2024-25	225	M/s Shree Sai Hospital Marrage Place Khairagarh chhattisgarh	6,000	6,000	Violation of BMW Rules 2016											
		2024-25	226	M/s Christion Hospital Lormi Road,Mungeli Distt-Mungeli	4,800	4,800	Violation of BMW Rules 2016											
		2024-25	227	M/s Narmada Hospital Hardi Word No.51 Distt- Rajnandgaon	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	228	M/s Prathmik swasthya Kendra Pendrwani Chhuikhadan Khairagarh	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	229	M/s samudayik swasthya Kendra Pendrwani Chhuikhadan Khairagarh	36000	36,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	230	M/s Shree Khilawan Dhruw Vill-Donar Tehsil-Dhamatri	10,875	10,875	Illegal sand mining											
		2024-25	231	M/s Manohar Sahu Vill-Donar Bastipara Distt- Dhamatri	10,875	10,875	Illegal sand mining											
		2024-25	232	M/s Bajrang Agrotech (india) Pvt.Ltd. Vill-Samoda Dhamdha Road,Durg	12500.00	12,500	Water pollution											
		2024-25	233	Jeevan Arogyam Multispeciality Hospital Bharwara Dhamatri (C.G.)	8400	8,400	Non Compliance(s) Of BMW rules 2016											
		2024-25	234	M/s prathmik swasthya kendra Vill-Charbhata Rajnandgaon (C.G.)	12000	12,000	Non Compliance(s) Of BMW rules 2016											
		2024-25	235	M/s prathmik swasthya kendra Vill-Mochh Takhatpur Bilaspur	1,200	1,200	Violation of BMW Rules 2016											

		2024-25	236	M/s Samadhan Nursing Home Jarhabhata Distt-Bilaspur	6,000	6,000	Violation of BMW Rules 2016										
		2024-25	237	M/s KDM Sehgal Hospital Civil Lines Distt-Bilaspur	2,400	2,400	Violation of BMW Rules 2016										
		2024-25	238	M/s Maria Sahay Kendra Tarbahar chowk, Distt-Bilaspur	6,000	6,000	Violation of BMW Rules 2016										
		2024-25	239	M/s Tripathi Hospital New Shanti Nagar, Raipur	169200	1,69,200	Non Compliance(s) Of BMW rules 2016										
		2024-25	240	M/s Navjeevan Hospitals Vill- Dhamdha Road, Durg,	6000	6,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	241	M/s prathmik swasthya kendra Vill- Kotmisunar Janjgir- Champa	6,000	6,000	Violation of BMW Rules 2016										
		2024-25	242	M/s NTPC Limited NTPC Sipat Ujjwal Nagar Bilaspur	60,000	60,000	Lack of proper Tarpoline Cover										
		2024-25	243	M/s prathmik swasthya kendra Vill- Bodara. Distt-Balod	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2024-25	244	M/s Shri Krishna Multispecialty Hospital Abhanpur Distt-Raipur	10800	10,800	Non Compliance(s) Of BMW rules 2016										
		2024-25	245	M/s Jindal power Limited Vill-Patrapaali Distt Raigarh CG.	450000	4,50,000	Improper/illegal disposal & transportation ash by thermal power plant										
		2024-25	246	M/s Sankalp Netralaya Janjgir-Champa Chhattisgarh	1,200	1,200	Violation of BMW Rules 2016										
		2024-25	247	M/s SKS Power Generation Ltd. Vill-Bijkot Tehsil- Kharsia Raigarh	150000	1,50,000	Improper/illegal disposal & transportation ash by thermal power plant										
		2024-25	248	M/s Anjali Steel Private Limited Ujjawalpur Distt-Raigarh	89325	89,325	Improper/illegal disposal & transportation ash by thermal power plant										
		2024-25	249	M/s JSW Steel Limited Vill-Naharpaali Distt- Raigarh	390000	3,90,000	Validation od SOP related to transportation of raw Material/finished product/solid waste										
		2024-25	250	M/s Shivam Hospital Vill-Pamgarh Janjgir- Champa	1,200	1,200	Violation of BMW Rules 2016										
		2024-25	251	M/s Hanumant Alloys India Pvt Ltd Industrial Area, Silpahari Bilaspur	25,000	25,000	Ambient air quality / stack emission found more then prescribe limits										
		2024-25	252	M/s Hanuman Alloys India Pvt Ltd Industrial Area, Silpahari Bilaspur	2,00,000	2,00,000	Voiletion of HWM Rules 2016										
		2024-25	253	M/s Hayati Beverages Pvt.Ltd Vill-Bhainsa, Bemetra	105000.00	1,05,000	Water Pollution										
		2024-25	254	M/s Sarda Energy & Minerals Ltd Devendra Nagar, Raipur	25,000	25,000	Ambient air quality / stack emission found more then prescribe limits										
		2024-25	255	M/s Siddhi Vinayak children Hospital and multispcilaty Bhilai - Durg	6000	6,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	256	M/s prathmik swasthya kendra Vill- chandnu Distt- Bemetra	6000	6,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	257	M/s Siddharth Hospital Bilaspur Road, Mungeli	6,000	6,000	Violation of BMW Rules 2016										
		2024-25	258	M/s prathmik swasthya kendra Vill- Khandsara- Bemetra	36000	36,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	259	M/s Community Health Centre Dhamdha Vill-Dhamdha Durg	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	260	M/s Ladikar Hospital Multi Speciality Purana Bus Stand Bilaspur	6,000	6,000	Violation of BMW Rules 2016										

		2024-25	261	M/s Mahendra Sponge & Power Ltd. Siltara Industrial Area,Raipur	25,000	25,000	Ambient air quality / stack emission found more then prescribe limits										
		2024-25	262	M/s GHANKUN STEELS PVT. LTD. Silatra Raipur Phase II Raipur	1,12,500	1,12,500	Non compliance of fly ash notification 2021										
		2024-25	263	M/s Oasis Fertility- A unit of Sadguru Health center Telibandha Raipur	12000	12,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	264	M/s Rajkesar Nursing Home Akaltara Road Baloda, Janjgir- Champa	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2024-25	265	M/s Steel Authority of India Ltd. (SAIL) Bhilai Steel Plant, Bhilai-Durg	420000.00	4,20,000	Air Pollution										
		2024-25	266	M/s Aasha Hospital Chhuikhadan-Gandai Distt- Khairagarh	6000	6,000	Non Compliance(s) Of BMW rules 2016										
		2024-25	267	M/s Vossloh Beekay Castings Ltd. Industrail Area Bhilai -Durg	75000.00	75,000	Water & Air Pollution										
		2024-25	268	M/s NRVS Steels Ltd VIII-Traimal Tehsil-Gharghoda Raigarh	25000	25,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	269	M/s Rashmi Sponge Iron & Power Industries Silatra Raipur	25,000	25,000	Ambient air quality / stack emission found more then prescribe limits										
		2024-25	270	M/s Chaurasiya Industrial VIII-Delaari Tehsil-Raigarh	30000	30,000	without Valid CTO of plant										
		2024-25	271	M/s Shree Krishna Solvent VIII-Chhatamura,Chhattisgarh	105000	1,05,000	without Valid CTO of plant										
		2024-25	272	M/s MSP Steel & Power Limite VIII- Jamgaon Tehsil- Raigarh	420000	4,20,000	Validation of SOP Transportation of Raw Material/Finished product/ solid waste										
		2024-25	273	M/s Ganesh Vinayak Eye Hospital Janjgir-Champa Chattisgarh	2,400	2,400	Violation of BMW Rules 2016										
		2024-25	274	M/s samudayik swasthya kendra VIII- Saaja Distt-Bemetra	36000	36,000	Violation of BMW Rules 2016										
		2024-25	275	M/s Eco Earth Industries, VIII-Sankara Tehsil-Tilda Raipur	4,00,000	4,00,000	Non Compliance(s) Of HMW authorization										
		2024-25	276	M/s Hanuman Ispat Pvt Ltd VIII-Sondra Siltara Distt-Raipur	7,812	7,812	Non compliance of CTE/CTO condition (Air Act 1981)										
		2024-25	277	M/s Gopal prasad Agrawal VIII- Mohbhattha Berla Distt-Bemetara Bhilai Durg	6250		Air Pollution										
		2024-25	278	M/s South Eastern Coalfields Limited Korba Distt- Korba	30000	30,000	Non Compliance(s) Of Consent Condition										
		2024-25	279	Tethys Chem Pvt.LTD. Hathkhoj Bhilai Durg	20000		Air Pollution										
		2024-25	280	M/s prathmik swasthya kendra VIII-Murmunda Rajnandgaon (C.G.)	12000	12,000	Violation of BMW Rules 2016										
		2024-25	281	M/s Hindustan Chemicals and Alluminium Industrial Area Bhilai Durg	20000		Air Pollution										
		2024-25	282	M/s Swarna House Care Products Industrial Area Bhilai Durg	20000		Air Pollution										
		2024-25	283	M/s S.S.Industries 54 B Light Industrial Area Bhilai	20000		Air Pollution										
		2024-25	284	M/s G.N. Chemicals 123/A Light Industrial Area Bhilai Durg	20000		Air Pollution										

		2024-25	285	M/s Resinet Chemical company Industrial Estate Bhilai Durg	20000		Air Pollution											
		2024-25	286	M/s S.K.Industries VILL-Chikhli Dhamdha Road Durg Bhilai	12500		water pollution											
		2024-25	287	M/s Bhilai Corbons pvt Ltd.147/B LIA Bhilai Durg	20000		Air Pollution											
		2024-25	288	M/s S R Industries 9 A Light Industrial Area Bhilai Durg	20000		Air Pollution											
		2024-25	289	M/s Lloyd Tar Products industrial Area Hathkhoj Bhilai Durg	20000		Air Pollution											
		2024-25	290	M/s Kusum Chemicals and Alluminium Industrial Area Bhilai Durg	20000		Air Pollution											
		2024-25	291	M/s Culcutta Tar Products Hathkhoj Industrial Area Bhilai Durg	20000		Air Pollution											
		2024-25	292	M/s Indian Petrocoal Product Industrial Area Bhilai Durg	20000		Air Pollution											
		2024-25	293	Bhilai Steel Plant, Durg Bhilai	30000		Air Pollution											
		2024-25	294	M/s Nagree Chemicals and Tar product Industrail Area Bhilai	20000		Air Pollution											
		2024-25	295	M/s Prathmik swasthya kendra Vill-Sankara balod (C.G.)	12000	12,000	Violation of BMW Rules 2016											
		2024-25	296	Jaya clinic	8400	8,400	Violation of BMW Rules 2016											
		2024-25	297	M/s Prathmik swasthya kendra Vill-bodra, balod (C.G.)	12000	12,000	Violation of BMW Rules 2016											
		2024-25	298	NMDC Ltd BIOP 11 ML, Kirandul, Dantewada	5790000		- Non Complainece of CTE/CTO Condition											
		2024-25	299	NMDC LTD , Bachel Complex, Dantewada	6000		- Non Complainece of CTE/CTO Condition											
		2024-25	300	Jindal Steel & Power Ltd, Patrapali, raigarh	72720		- Ililgal Disposal & Transportation of Ash by thermal Power plant											
		2024-25	301	DKD Hospital, Bemetara	118800		- Violation of BMW Rules 2016											
		2024-25	302	Primary Health Centre, Rampur, Bemetara	12000		- Violation of BMW Rules 2016											
		2024-25	303	Primary Health Centre, Chhirha, Bemetara	12000		- Violation of BMW Rules 2016											
		2024-25	304	Muskan Clinic, Balod	86800		- Violation of BMW Rules 2016											
		2024-25	305	Primary Health Centre, Gidhpuri, Bhatapara	46800		- Violation of BMW Rules 2016											
		2024-25	306	Civil hospital, Kurud, Dhamtari	68400		- Violation of BMW Rules 2016											
		2024-25	307	Urban Primary Health Centre,, Raipur	36000		- Violation of BMW Rules 2016											
		2024-25	308	Primary health Centre, Rasela, Gariabandh	129600		- Violation of BMW Rules 2016											
		2024-25	309	Primary health Centre, Kumharwand, Bastar	37200		- Violation of BMW Rules 2016											
		2024-25	310	Primary health Centre, Titirgaon, Bastar	37200		- Violation of BMW Rules 2016											
		2024-25	311	Jaimini Laser Piles, Centre, Bhilai Durg	12000		- Violation of BMW Rules 2016											
		2024-25	312	Primary health Centre. Deobija, Bemetara	6000		- Violation of BMW Rules 2016											
		2024-25	313	Primary health Centre, Nagarnar, Bastar	38400		- Violation of BMW Rules 2016											
		2024-25	314	Primary health Centre, Jewara, Bemetara	6000		- Violation of BMW Rules 2016											
		2024-25	315	Primary health Centre, Sirsida, Balod	6000		- Violation of BMW Rules 2016											
		2024-25	316	Primary health Centre, Beloundi, Bemetara	6000		- Violation of BMW Rules 2016											

		2024-25	317	Primary health Centre, Mahud, Balod	6000	-	Violation of BMW Rules 2016											
		2024-25	318	Sai Naman Hospital, Bhilai, durg	6000	-	Violation of BMW Rules 2016											
		2024-25	319	Community Health Centre, Gurur, Balod	24000	-	Violation of BMW Rules 2016											
		2024-25	320	M/s Kamal Solvent Extraction Pvt Ltd Somni Rajnandgaon Bhilai	25000		Water Pollution											
		2024-25	321	M/s Simplex Engineering & Foundary, Durg	25000		Air Pollution											
		2024-25	322	Sanjay Agrawal LimeStone Mine, Durg Bhilai	10000		Air Pollution											
		2024-25	323	Akshay Minerals, and construction , Durg	10000		Air Pollution											
		2024-25	324	M/S N.K Crusher Vill-Dhour Bhilai Durg	10000		Air Pollution											
		2024-25	325	M/s Shri Sita Refinery Vill-Arasanara Durg Bhilai	390625		Water Pollution											
		2024-25	326	M/s Prathvi Transmine Pvt Ltd Vill-Mudpar Durg Bhilai	30000		Air Pollution											
		2024-25	327	M/s A.C.C Limited Jamul Cement Works Vill-patharia Durg Bhilai	40000		Air Pollution											
		2024-25	328	M/s Bhilai steel Plant Bhilai Durg	120000		Air Pollution											
		2024-25	329	Zakir Ahmed Kazi Send Storege Vill-Patora Durg Bhilai	10000		Air Pollution											
		2024-25	330	Shri Nand Kumar Kumbhkar, Durg	10000		Air Pollution											
		2024-25	331	M/s Dhanesh Kumar Dammani Lime stone Mines Vill- Gondpendri Durg Bhilai	20000		Air Pollution											
		2024-25	332	Zakir Ahmed Kazi Send Storege Vill-Patora Durg Bhilai	10000		Air Pollution											
		2024-25	333	Bharat Alluminium Company 1200+540 MW Balco Nagar, Korba	37500		Non Compliance(s) Of Fly Ash Notification											
		2024-25	334	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	335	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	336	ACB India Ltd, 7.5 MTPA Coal Washery, Chakabura, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	337	Manikpur OCM SECL Korba Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	338	Manikpur OCM SECL Korba Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	339	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	340	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	341	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	342	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	343	Dipka OCM, SECL Dipka Area, Korba	30000		Non Compliance(s) Of Consent Condition											
		2024-25	344	NTPC Limited, 2600 MW TTP, Jamnipali, Korba	150000		Non Compliance(s) Of Fly Ash Notification											
		2024-25	345	CSPGCL HTPS 840+500, MW, Korba West	3672000		Non Compliance(s) Of Consent Condition											

		2024-25	346	CSPGCL HTPS 840+500, MW, Korba West	4764000		Non Compliance(s) Of Consent Condition										
		2024-25	347	Primery Health Centre Shyang, Korba	7200		Non Compliance(s) Of BMW rules 2016										
		2024-25	348	Primery Health Centre Lemru, Korba	7200		Non Compliance(s) Of BMW rules 2016										
		2024-25	349	ACB India Ltd, 60 MW TPP Ranki, Katghora, Korba	18000		Non Compliance(s) Of Fly Ash Notification										
		2024-25	350	DPSM CSPGCL 500 MW, Korba	75000		Non Compliance(s) Of Fly Ash Notification										
		2024-25	351	Bharat Aluminium Company 1200+540 MW, Balco Nagar, Korba	154290		Non Compliance(s) Of Fly Ash Notification										
		2024-25	352	Bharat Aluminium Company 1200+540 MW, Balco Nagar, Korba	102855		Non Compliance(s) Of Fly Ash Notification										
		2024-25	353	NTPC Ltd 2600 MW TPP, Jamnipali, Korba	225000		Non Compliance(s) Of Fly Ash Notification										
		2024-25	354	Central (E&M) Workshop, SECL Korba	100000		Non Compliance(s) Of Fly Ash Notification										
		2024-25	355	Satya Auto Private Ltd, Rajgamar Road, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	356	Shivam Motors Pvt Ltd. Pandripani, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	357	JH Motors, risdi, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	358	Bansal Metachem, Industrial Area, Rajgamar, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	359	Gajanand Metal Industrial Area, rajgamar, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	360	Krishna Explosive & asoseries, Sarishringar, Pali, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	361	Ideal Industrial Explosive Ltd, Hardibar, Korba	100000		Non Compliance(s) Of HWM Authorization										
		2024-25	362	DSPM, CSPGCL 500 MW, Korba West	3636000		Non Compliance(s) Of HWM Authorization										
		2024-25	363	Bharat Aluminium Company 1200+540 MW, Balco Nagar, Korba	37500		Non Compliance(s) Of Fly Ash Notification										
		2024-25	364	JSW Ispat Steel Limited, Naharpali, Kharsia, Raigarh	39840		Validation of SOP Transportation of Raw Material/Finished product/ solid waste										
		2024-25	365	SS steel & Power, Pali, Raigarh	2500000		Non Compliance(s) Of Consent Condition										
		2024-25	366	Bhatia Energy & Minerals Ltd, Unit Railway Siding, Chhote Dumaripali, Raigarh	20000		Non Compliance(s) Of Consent Condition										
		2024-25	367	Sarda energy & Minerals, Bajarmuda, Dolnara, Gharghoda, Raigarh	510000		Non Compliance(s) Of Consent Condition										
		2024-25	368	NTPC Ltd LARA Super Thermal Power, Lara, Raigarh	53250		Illegal Disposal & Transportation of Ash by thermal Power plant										
		2024-25	369	Murali Sao, Kandagarh, Pussour, Raigarh	362680		Regarding Illegal Sand Mining										
		2024-25	370	Sunil Ispat, Vill, Chiraipali, raigarh	20000		Non Compliance of CTE/CTO Condition										
		2024-25	372	Shri Takeshwar Sahu Vill.- Hirapur, Teh. & Dist.- Balod	43,508		Illegal sand mining										
		2024-25	373	Shri Ajit Singh Gurudutta Dhawan Apartment, 102, Lashkar Bagh, Nagpur, Maharashtra	54,384		Illegal sand mining										

		2024-25	374	Shri Mukesh Kumar Sahu Vill.- Barna, Teh.- Dhamtari, Dist.- Dhamtari	1,45,029	—	Illegal sand mining											
		2024-25	375	M/s Drollia Electrosteels Pvt. Ltd. Vill.- Siltara, Dharsiwa, Dist.- Raipur	31,500	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	376	M/s SKS Ispat and Power Limited Vill.- Siltara, Dist.- Raipur	1,38,000	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	377	M/s Texmaco Rail and Engineering Limited (Old Name – M/s Simplex Casting Limited)	1,37,500	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	378	M/s Shivam Corporation Vill.- Sankra, Dharsiwa, Dist.- Raipur	1,10,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	379	M/s 3-D Innovation Vill.- Urla, Dist.- Raipur	1,30,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	380	M/s V-2 Enterprises Vill.- Mandir Hasaud, Dist.- Raipur	6250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	381	M/s Sattern Ferro Alloys Pvt. Ltd. (Unit-2) Urla Industrial Area, Dist.- Raipur	1,30,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	382	M/s Banke Bihari Steel (Old Name- M/s Super Ispat (Raipur) Pvt. Ltd. Ring Road No.-2, Vill.- Sarora, Raipur	1,30,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	383	M/s Chhattisgarh Minerals Stone Mine And Crusher Vill.- Dhansuli, Mandir Hasaud, Dist.- Raipur	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	384	M/s Chhattisgarh Minerals Stone Mine And Crusher Vill.- Dhansuli, Mandir Hasaud, Dist.- Raipur	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	385	M/s Shree Rakesh Dubey Vill.- Bahnakadi, Teh.-Arang, Dist.- Raipur	10,000	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	386	M/s Sita Ispat and Power Pvt. Ltd. Vill.- Borjhara, Guma Urla Road, Dist.- Raipur	25,000	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	387	M/s Satrugan Yadu (Sand Storage) Vill.- Kumhari, Teh.- Arang, Dist.- Raipur	7,500	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	388	M/s U.K.Steel Sarora, Industrial Area Urla, Dist.- Raipur	7,813	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	389	M/s Sheetsol Pvt. Ltd. Vill.- Gondwara, Ring Road No.- 2, Dist.- Raipur	5,08,125	—	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)											
		2024-25	390	M/s Kamikripa Power Pvt. Ltd. Vill.- Khajihiti and Kauvajhar, Teh. & Dist.- Mahasamund	5,52,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	391	M/s Shilphi Steels Pvt. Ltd. Vill.- Sarora, R.I. Circle, Dharsiwa-1, Dist.- Raipur, C.G.	1,10,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	392	M/s Krishna Metal Works Vill.- Akoldih Khapri, Teh.- Arang, Dist.- Raipur C.G.	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											

		2024-25	393	M/s Prakash Bajaj Vill.- Nardaha, Teh.- Arang, Dist.- Raipur C.G.	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	394	M/s Ganpati Minerals Vill.- Dhansuli, Teh.- Arang, Dist.- Raipur	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	395	M/s Chhattisgarh Minerals Stone Mine and Crusher Vill.- Dhansuli, Mandir Hasaud, Dist.- Raipur C.G.	6,250	—	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2024-25	396	M/s Astha Ferroalloys Pvt. Ltd. (Old Name- M/s Indsil Hydro Power & Magnese Limited) Polt No.- 114-122, Sector- C, Urla, Industrial Area, Dist.- Raipur C.G.	2,81,250	—	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)											
		2024-25	397	M/s Global Green Energy (Old Name- M/s Shreedham Industries) Industrial Area Birkoni, Dist.- Mahasamund, C.G.	92,000	—	Non compliance of CTE/CTO condition (Air Act 1981)											
		2024-25	398	M/s Sipat Super Thermal Power Project (NTPC Ltd.) Sipat, Distt-Bilaspur (C.G.)	60000		Tranportation without proper Tarpoline Cover vehical											
		2024-25	399	M/s Sipat Super Thermal Power Project (NTPC Ltd.) Sipat, Distt-Bilaspur (C.G.)	60000		Tranportation without proper Tarpoline Cover vehical											
		2024-25	400	M/s Sipat Super Thermal Power Project (NTPC Ltd.) Sipat, Distt-Bilaspur (C.G.)	60000		Tranportation without proper Tarpoline Cover vehical											
		2024-25	401	M/s Hanumant Alloys (India) Pvt. Ltd., Plot No.- 657, Silpahari Industrial Area, Village Hardikala, Bilaspur, District- Bilaspur (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	402	M/s Prakash Industries Limited, Village- Hathnevr, Tehsil- Champa, District-Janjgir- Champa (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	403	M/s Bhatia Wine Merchant Pvt. Ltd, Village- Dhuma, Tehsil- Patharia, Dist.-Mungeli (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	404	M/s Mukim Minerals Pvt. Ltd. Village-Kirari, Tehsil-Akaltara, District-Janjgir-Champa	6250		Tranportation without proper Tarpoline Cover vehical											
		2024-25	405	M/s Jindal Steel and Power Limited, Village – Godadhi, Tehsil - Masturi, District – Bilaspur (C.G.)	7375		Tranportation without proper Tarpoline Cover vehical											
		2024-25	406	M/s K. Parmila Naidu Mines, Village-Khaira, Tehsil-Masturi, District-Bilaspur	7375		Tranportation without proper Tarpoline Cover vehical											
		2024-25	407	M/s Dadi Minerals, Village-Akaltara, Tehsil-Janjgir, District-Janjgir-Champa	7375		Tranportation without proper Tarpoline Cover vehical											
		2024-25	408	M/s Suraj Minerals, Village-Tarod, Tehsil-Akaltara, District-Janjgir-Champa	7375		Tranportation without proper Tarpoline Cover vehical											
		2024-25	409	M/s Shri Shivam Minerals, Village-Tarod, Post-Akaltara, District-Janjgir-Champa	6250		Tranportation without proper Tarpoline Cover vehical											
		2024-25	410	M/s S.S. Enterprises, Village-Latia Tehsil-Janjgir, District-Janjgir-Champa	6250		Tranportation without proper Tarpoline Cover vehical											

		2024-25	411	M/s Shri Shyam Minearals, Village-Kirari, Tehsil-Akaltara, District-Janjgir-Champa	6250		Tranportation without proper Tarpoline Cover vehical											
		2024-25	412	M/s Satya Power and Ispat Limited, Village-Gatauri, Block-Bilha, District-Bilaspur (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	413	M/s National Thermal Power Corporation limited (NTPC), Seepat Super Thermal Power Project, Village- Seepat, Bilaspur, District- Bilaspur (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	414	M/s Nandan Agro Private Limited, (Formely known as- M/s Nandan Agro and Forest Product Pvt. Ltd.), Sector-B, Industrial Area Sirgitti, Bilaspur District- Bilaspur (C.G.)	18750		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25	415	M/s Shri Shyam Warehousing & Power Pvt. Ltd., Village-Banari (Naila), District-Janjgir-Champa (C.G.)	30000		Exceed of Ambient Air Quality and Stack Monitoring Report											
		2024-25			534,29,071	263,35,417			534,29,071	263,35,147	0	1253,88,901						
		2024-25		Bank Interest		17,34,896												
		2024-25		TOTAL Recieved		280,70,313												
Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Details of EC imposed					Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund	
			S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
		2023-24	1	JSW Ispat , Raigarh chno 482187 vrno 79/120	214830	2,14,830	Improper/Ililgal disposal & transtortation of ash by thermal power plant						1	Oxyzone Dovelopemet in Pondi, distt kabirdham	686100	State Committee	Yes	

		2023-24	2	RR Energy , Raigarh chno 225484 vrno 81/120	950000	9,50,000	Improper/Illegal disposal & transtortation of ash by thermal power plant							2	100 Eco-Club College in Chhattisgarh	500000	State Committee	Yes	
		2023-24	3	Vakrangee paching , raipur chno 002052 vrno 86/120	8,40,000	8,40,000	Non compliance of CTE/CTO condition (water Act 1974)								Total	1186100			
		2023-24	4	NTPC , raigarh chno 502635 vrno 87/120	32000	32,000	Non Compliance(s) Of CTO Condition												
		2023-24	5	NTPC LARA , Raigarh chno 486595 vrno 88/120	100000	1,00,000	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	6	NTPC LARA , Raigarh chno 008959 vrno 89/120	18672	18,672	Non Compliance(s) Of CTO Condition												
		2023-24	7	Salasar Steel & Power , Raigarh chno 089185 vrno 96/120	30000	30,000	Non Compliance(s) Of CTO Condition												
		2023-24	8	Singhal Enterprises , Raigarh chno 874318 vrno 97/120	30000	30,000	Non Compliance(s) Of CTO Condition												
		2023-24	9	Dr. Ritesh Kaushal, Bilaspur chno 510342 vrno 24/123	5000	5,000	Non Compliance(s) Of BMW rules 2016												
		2023-24	10	SKS Power Generation , Raigarh chno 500333 vrno 99/120	42150	42,150	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	11	Manorama Industries , Mahasamund chno 915351 vrno 01/122	3,50,000	3,50,000	Non compliance of CTE/CTO condition (Air Act 1981)												
		2023-24	12	CG Power Generation , Korba chno 600472 vrno 02/122	500000	5,00,000	Non Compliance(s) Of Fly Ash Notification												
		2023-24	13	NTPC , Raigarh chno 000014 vrno 20/122	57000	57,000	Non Compliance(s) Of CTO Condition												
		2023-24	14	Sky Alloys & Power , Raigarh chno 265521 vrno 21/122	25000	25,000	Non Compliance(s) Of CTE/CTO Condition												
		2023-24	15	JSW Ispat Special Product , Raigarh chno 038670 vrno 22/122	66495	66,495	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	16	BS Sponge , Raigarh chno 588075 vrno 23/122	85335	85,335	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	17	JSW special Product , Raigarh chno 482207 vrno 24/122	52695	52,695	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	18	Shekh Jakir Hussain , Sukma chno 001064, 001093 vro 29/122	35000	35,000	Without Valid Consent												
		2023-24	19	BS Sponge, Raigarh chno 588088 vrno 34/122	73785	73,785	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	20	JSW Ispat , Raigarh chno 482224 vrno 39/122	55020	55,020	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	21	NTPC LARA Super Thermal , Raigarh chno 000183 vrno 40/122	393450	3,93,450	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	22	NTPC LARA , Raigarh chno 503168 vrno 55/122	58200	58,200	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	23	NTPC LARA , Raigarh chno 009027 vrno 56/122	45500	45,500	Improper/Illegal disposal & transtortation of ash by thermal power plant												
		2023-24	24	Vaswani Industries , Raipur chno 021038 vrno 59/122	3,50,000	3,50,000	Non compliance of CTE/CTO condition (Air Act 1981)												
		2023-24	25	SKS Power Generation , Raigarh chno 759980 vrno 64/122	261990	2,61,990	Improper/Illegal disposal & transtortation of ash by thermal power plant												

		2023-24	26	Maa Kali Alloulys , Raigarh chno 236038 vrno 65/122	25590	25,590	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	27	NTPC LARA , Raigarh chno 000066 vrno 76/122	30000	30,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	28	JSW Ispat , raigarh chno 482232 vrno 77/122	37350	37,350	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	29	NTPC LARA , Raigarh chno 78/122	169620	1,69,620	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	30	BS Sponge, Raigarh chno 588104 vrno 79/122	113865	1,13,865	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	31	JSW Ispat , Raigarh chno 006951 vrno 80/122	60480	60,480	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	32	Salasar sponge , Raigarh chno 038738 vrno 86/122	44955	44,955	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	33	Salasar Sponge , Raigarh chno 038739 vrno 87/122	27795	27,795	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	34	shyam Ispat , Raigarh chno 588112 vrno 88/122	132150	1,32,150	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	35	SKS Power , Raigarh chno 500342 vrno 89/122	25905	25,905	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	36	SKS power generation , Raigarh chno 500340 vrno 90/122	173670	1,73,670	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	37	SKS Power Generation chno 005531 vrno 91/122	50865	50,865	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	38	Raigarh Motors & Plastic , Raigarh chno 009084 vrno 92/122	92115	92,115	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	39	Aayushman Traders ,SKS Power Raigarh chno 005533 vrno 93/122	33555	33,555	Non Compliance(s) Of CTE/CTO Condition										
		2023-24	40	SKS Power Generation , Raigarh chno 625870 vrno 94/122	49065	49,065	Non Compliance(s) Of CTE/CTO Condition										
		2023-24	41	Mahamaya Sponge , Raipur chno 324488 vrno 95/122	1,10,000	1,10,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2023-24	42	SKS Power chno 486621 vrno 05/123	210000	2,10,000	Non Compliance(s) Of CTE/CTO Condition										
		2023-24	43	JSW Ispat , Raigarh chno 482237 vrno 08/123	62205	62,205	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	44	Raigarh Ispat & Power chno 038764 vrno 09/123	600000	6,00,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	45	Maa Kali Alloyes, raigarh chno 236201 vrno 10/123	40000	40,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	46	NTPC Korba chno 344377 vrno 12/123	30000	30,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	47	Balium Minerals , Vill-kalksha Khairagarh Rajnandgaon chno 748156 vrno 13/123	189000	1,89,000	Air Pollution										

		2023-24	48	Dumarkala Limestone , Lime Stone Quarry Rajnandgaon chno 748158 vrno 14/123	155000	1,55,000	Air Pollution										
		2023-24	49	CSPGCL Co Lyd, korba chno 931146 vrno 15/123	120000	1,20,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	50	Lanco Power , Korba chno 887175 vrno 16/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	51	Bharat alluminium , korba chno 076751 vrno 18/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	52	Vedanta, Korba chno 17/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	53	Bharat aluminium , korba chno 19/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	54	Bharat Aluminium, Korba chno 076753 vrno 20/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	55	Bharat Aluminium chno 076754 vrno 21/123	300000	3,00,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	56	Bharat aluminium , Korba chno 076749 vrno 22/123	125000	1,25,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	57	Satya Automobile , Korba chno 410808 vrno 27/123	100000	1,00,000	Non Compliance(s) Of CTE/CTO Condition										
		2023-24	58	BS Sponge , Raigarh chno 588143 vrno 28/123	93015	93,015	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	59	JSW ispat , Raigarh chno 482247 vrno 29/123	92595	92,595	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	60	Pushp Steel & Minerals , Raipur chno 30/123	1,60,000	1,60,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2023-24	61	Shivam Moters, Korba chno 871919 vrno 31/123	75000	75,000	Non Compliance(s) Of Consent Condition										
		2023-24	62	Narayan Parvati Rice Mill , Korba chno 232333 vrno 32/123	17500	17,500	Non Compliance(s) Of Consent Condition										
		2023-24	63	Narayan Parvati Rice Mill , Korba chno 232333 vrno 32/123	17500	17,500	Non Compliance(s) Of Consent Condition										
		2023-24	64	Narayan Parvati Rice Mill , Korba chno 232333 vrno 32/123	17500	17,500	Non Compliance(s) Of Consent Condition										
		2023-24	65	Narayan Parvati Rice Mill , Korba chno 232333 vrno 32/123	17500	17,500	Non Compliance(s) Of Consent Condition										
		2023-24	66	Adani Power Ltd, Raigarh chno 038808 vrno 39/123	28590	28,590	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	67	SKS Power , Raigarh chno 486628 vrno 40/123	874575	8,74,575	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	68	DB Power , champa chno 973622 vrno 41/123	92,325	92,325	Illegal Disposal of fly ash in Government Primery school sendurash, Gram panchayat - Gudeli, Tehsil-sarangarh, Distt.-Sarangarh-Bilaigarh (C.G.)										
		2023-24	69	Prime Ispat , Raipur chno 015369 vrno 42/123	2,87,000	2,87,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2023-24	70	Deepka OCM SECL, Korba chno 945797 vrno 45/123	100000	1,00,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	71	Kusmunda OCM SECL, Korba chno 945798 vrno 46/123	100000	1,00,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	72	Rupandhnam Steel raigarh chno 865224 vrno 47/123	30000	30,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										

		2023-24	73	NTPC, raigarh chno 505693 vrno 48/123	143145	1,43,145	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	74	CSPGCL , Korba chno 931487 vrno 49/123	700000	7,00,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	75	MM Polymers, Raipur chno 002636 vrno 50/123	8,77,500	8,77,500	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)											
		2023-24	76	Sudarshan Mettalic, Raipur chno 000491 vrno 51/123	43,050	43,050	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)											
		2023-24	77	MM Polymers, raipur chno 002637 vrno 52/123	2,47,500	2,47,500	Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)											
		2023-24	78	Gevra OCM SECL , korba chno 147174 vrno 53/123	100000	1,00,000	Non Compliance(s) Of HMW authorization											
		2023-24	79	Pushp steel , Raipur chno 75551 vrno 54/123	3,36,000	3,36,000	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	80	Raigarh Ispat , raigarh chno 038839 vrno 55/123	325000	3,25,000	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	81	NTPC , raigarh chno 502796, 500014, 502795 vrno 56/123	151700	1,51,700	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	82	Sheetsol , raipur chno 768230 vrno 57/123	2,60,625	2,60,625	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	83	Maa kali , Raigarh chno 236272 vrno 61/123	980000	9,80,000	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	84	Kwality Industries , Raipur chno 501335 vrno 62/123	1,43,750	1,43,750	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	85	RKM Powergen, sakti, bilaspur chno 501111 vrno 63/123	41,265	41,265	Illegal Disposal of fly ash in Village-patrapali, Tehsil-Kharsia, Distt.-Raigarh (C.G.)											
		2023-24	86	NMDC Steel , Bastar chno 805140 vrno 64/123	450000.00	4,50,000	Non Compliance(s) Of CTE/CTO Condition											
		2023-24	87	Shekh Jakir Hussain , Jagdalpur chno 001293 vrno 66/123	35875.00	35,875	Without Valid Consent											
		2023-24	88	CREST steel & Powergen , Rajnandgaon chno 026586 vrno 67/123	9083912	90,83,912	To Submit Tjhe Credible Documents W.R.T.Panalty											
		2023-24	89	Krishna Industries , Surguja chno 880401 vrno 71/123	18750	18,750	Water & Air Pollution Act 1981											
		2023-24	90	shanti , raipur chno 000986 vrno 72/123	75,000	75,000	Water & Air Pollution Act 1981											
		2023-24	91	alok Ferros , Raipur chno 217645 vrno 73/123	1,20,000	1,20,000	Water & Air Pollution Act 1981											
		2023-24	92	Tarani Steel , Raipur chno 945699 vrno 74/123	2,12,500	2,12,500	Water & Air Pollution Act 1981											
		2023-24	93	Nakoda Ispat , Raipur chno 76/123	82,500	82,500	Water & Air Pollution Act 1981											
		2023-24	94	Ispat , Raipur chno 390577 vrno 77/123	55,000	55,000	Water & Air Pollution Act 1981											
		2023-24	95	Aman cold , ambikapur chno 0029696 vrno 78/123	50000	50,000	Water & Air Pollution Act 1981											
		2023-24	96	Vikas Casting , Raipur chno 503605 vrno 79/123	37,500	37,500	Water & Air Pollution Act 1981											
		2023-24	97	Goenka Rockwool , raipur chno 076319 vrno 80/123	37,500	37,500	Water & Air Pollution Act 1981											
		2023-24	98	Satish , Raipur chno 121881 vrno 81/123	37,500	37,500	Water & Air Pollution Act 1981											

		2023-24	99	Gravity Trexim , Raipur chno 812874 vrno 82/123	2,25,000	2,25,000	Water & Air Pollution Act 1981										
		2023-24	100	Vandana Global , Raipur chno 265671 vrno 84/123	78,750	78,750	Water & Air Pollution Act 1981										
		2023-24	101	CSPGSL , Korba chno 601700 vrno 85/123	100000	1,00,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	102	Yashoda Nandan Ispat , Raipur chno 941008 vrno 86/123	1,25,000	1,25,000	Water & Air Pollution Act 1981										
		2023-24	103	Balaji Crusher , Bastar chno 500073 vrno 87/123	20000.00	20,000	Without Valid Consent										
		2023-24	104	Satya Crusher, Bastar chno 934281 vrno 88/123	20000.00	20,000	Without Valid Consent										
		2023-24	105	Aadarsh Metals , Jagdalpur chno 164836 vrno 89/123	20000.00	20,000	Without Valid Consent										
		2023-24	106	Jagdish Ispat , Raipur chno 455332 vrno 90/123	17500.00	17,500	Water & Air Pollution Act 1981										
		2023-24	107	Uday Sponge & Power , Raipur chno 945699 vrno 91/123	24000.00	24,000	Water & Air Pollution Act 1981										
		2023-24	108	Shree Shyam Sponge , Balodabazar chno 909145 vrno 92/123	24000.00	24,000	Water & Air Pollution Act 1981										
		2023-24	109	Aadiwashi Sahkari samitii , Kangoli chno 934308 vrno 94/123	20000.00	20,000	Without Valid Consent										
		2023-24	110	Bharat aluminium ,Balco chno 076786 vrno 96/123	400000	4,00,000	Non Compliance(s) Of Fly Ash Notification										
		2023-24	111	NTPC., Raigarh chno 000226 vrno 100/123	84870	84,870	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	112	NTPC LARA, Raigarh chno 000227 vrno 01/125	48000	48,000	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	113	Meraj Fertilizer , Raipur chno 341665 vrno 09/125	56,000	56,000	Water & Air Pollution Act 1981										
		2023-24	114	Hanuman Agro , Raipur chno 704638 vrno10/125	48,000	48,000	Water & Air Pollution Act 1981										
		2023-24	115	Md. rafiq Stone Crusher , Kanker chno 211674 vrno 11/125	20000.00	20,000	Without Valid Consent										
		2023-24	116	C G Power & Coal , Bilaspur chno 804757 vrno 12/125	30,000	30,000	Lack of proper Tarpoline Cover										
		2023-24	117	landmark engineer, Nishant Jain , Bilaspur chno 391766 vrno 13/125	5,000	5,000	Lack of proper Tarpoline Cover										
		2023-24	118	landmark engineer,Nishant Jain , Bilaspur chno 391767 vrno 14/125	5,000	5,000	Lack of proper Tarpoline Cover										
		2023-24	119	landmark engineer, Nishant Jain , Bilaspur chno 391765 vrno 15/125	12,500	12,500	Violation of Air Consent Conditions.										
		2023-24	120	Weetek Plastic , arang chno 002468 vrno 16/125	435000	4,35,000	Violation of Air Consent Conditions.										
		2023-24	121	CG Power , Bilaspur chno 804767 vrno 17/125	3,00,000	3,00,000	Voiletion of HWM Rules 2016										
		2023-24	122	A K Rice Mill, Bastar chno 975993 vrno 18/125	45000.00	45,000	Without Valid Consent										
		2023-24	123	Shri shyam ispat , Raigarh chno 486646 vrno 22/125	28095	28,095	Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2023-24	124	Maa Narayani Crusher , Janjgir chno 4444215 vrno 23/125	6,250	6,250	Lack of proper Tarpoline Cover										
		2023-24	125	Krishna food , Dhamtari chno 000221 vrno 24/125	90,000	90,000	Non compliance of CTE/CTO condition (water Act 1974)										

		2023-24	126	Bilasa Dal Minerals , Bilaspur chno 502420 vrno25/125	12,500	12,500	That inadequate water sprinkling arrangements were found in the coal area of industry											
		2023-24	127	RamKumar , Bilaspur chno 502378 vrno 26/125	5,000	5,000	That inadequate water sprinkling arrangements were found in the coal area of industry											
		2023-24	128	Nalwa steel , Raigarh chno 650811 vrno 27/125	20000	20,000	Improper Covering of Vehicle during Transportation of Raw Material											
		2023-24	129	Bhagwati Power , Raipur chno 265690 vrno 28/125	90,000	90,000	Water & Air Pollution Act 1981											
		2023-24	130	NTPC Jamnipali , Korba chno 30/125	420000	4,20,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	131	NTPC, Korba chno 883474 vrno 31/125	120000	1,20,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	132	Dimond Crusher , Bilaspur chno 205520 vrno 32/125	12,500	12,500	Lack of proper Tarpoline Cover											
		2023-24	133	Dipka OCM , Korba chno 946156 vrno 33/125	180000	1,80,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	134	Ganesh Minerals , Akaltara chno 000350 vrno 34/125	6,250	6,250	Lack of proper Tarpoline Cover											
		2023-24	135	Khalsa Coal Trading , Bilha chno 510677 vrno 35/125	5,000	5,000	That inadequate water sprinkling arrangements were found in the coal area of industry											
		2023-24	136	Global Minerals , Bilaspur chno 010516 vrno 37/125	5,000	5,000	Lack of proper Tarpoline Cover											
		2023-24	137	Laxmi Agency , bilaspur chno 753897 vrno 38/125	5,000	5,000	Violation of Air Consent Conditions.											
		2023-24	138	Shri Krishna Steel , Raipur chno 873578 vrno 39/125	84,375	84,375	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	139	Bharat Aluminium , Korba chno 076795 vrno 40/125	750000	7,50,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	140	Singhal Enterprises , Raigarh chno 406789 vrno 41/125	41790	41,790	Improper/Ililgal disposal & transtortation of ash by thermal power plant											
		2023-24	141	Singhal enterprises , Raigarh chno 406788 vrno 42/125	20000	20,000	Improper Covering of Vehicle during Transportation of Raw Material											
		2023-24	142	Shah Stone , bilaspur chno 510688 vrno 45/125	5,000	5,000	Violation of Air Consent Conditions.											
		2023-24	143	Anjani Steel, Raigarh chno 767240 vrno 46/125	20000	20,000	Improper Covering of Vehicle during Transportation of Iron Ore Fine											
		2023-24	144	Royal energy ,Bilaspur chno 190025 vrno 47/125	5,000	5,000	That inadequate water sprinkling arrangements were found in the coal area of industry											
		2023-24	145	DB power , sakti chno 150092 vrno 48/125	9,30,000	9,30,000	Disposal of fly ash in InProper manner in Village - Gudeli, Khasara No. 444/1, 444/2, 444/3, 444/6, 444/7, 444/8, 446/2k, 446/2g, 446/1, Tehsil-sarangarh, Distt.-Sarangarh-Bilaigarh (C.G.)											
		2023-24	146	Associated Minning , bilaspur chno 872016 vrno 49/125	12,500	12,500	Tranportation without proper Tarpoline Cover vehical											
		2023-24	147	Bafna Stone, Kanker , chno 716437 vrno 50/125	10000	10,000	Without Valid Consent											
		2023-24	148	Jaiswal Neco , Raipur chno 217823 vrno 51/125	90,000	90,000	Water & Air Pollution Act 1981											

		2023-24	149	Paras Power , Bilaspur chno 010520 vno 52/125	3,75,000	3,75,000	1. The fields having an area of about four acres situated in the south-western direction of the industry were found cover with coal sludge. 2. Garland drain maintenance was found to be incomplete. 3. Ambient air monitoring was conducted at two places within the industry and the results were found to be more than the prescribed limits. 4. Fugitive emission was observed during loading/ unloading activities as well as during operation of crushing unit. 5. Coal dust was found accumulated on the internal roads of the industry. 6. Used oil/empty drums were found to be stored inside a shed but the industry has not obtained authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules. 2016. 7. Coal sludge was found accumulated at some places in the industry. 8. Industry has not installed boundary wall along with green net all around its premises.											
		2023-24	150	Kusmunda OCM SECL , korba chno 929791 vno 53/125	60000	60,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	151	Prakash Refactory (SKG ratra), Raipur chno 018912 vno 55/125	1,64,063	1,64,063	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	152	Salasar Steel , raigarh chno 039015 vno 57/125	26565	26,565	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	153	NTPC , Korba chno 306125 vno 58/125	690000	6,90,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	154	Shree Cement , Simga , chno 616067 vno 59/125	90,000	90,000	Non compliance of SOP for raw material transportation dated 26.06.2024											
		2023-24	155	NTPC LARA , raigarh chno 130474, 009115, 009114, 000240 vno 62/125	930000	9,30,000	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	156	JSW Steel, Raigarh chno 763187 vno 63/125	930000	9,30,000	Improper/Illegal disposal & transtortation of ash by thermal power plant											
		2023-24	157	Chaparia Minerals , Akaltara chno 502438 vno 64/125	12,500	12,500	Lack of proper Tarpoline Cover											
		2023-24	158	CG Rajya , vidyut , Korba chno 932540 vno 65/125	120000	1,20,000	Non Compliance(s) Of Fly Ash Notification											
		2023-24	159	Mishra Hospital , Kawardha , chno 052420 vno 95/120	78000	78,000	Non Compliance(s) Of BMW rules 2016											
		2023-24	160	Ashoka Super Speciality Hospital , Raipur chno 303168 vno 49/122	36050	3,67,050	Non Compliance(s) Of BMW rules 2016											
		2023-24	161	Pradeep Hospital , Durg chno 282050 vno 61/122	18000	18,000	Non Compliance(s) Of BMW rules 2016											
		2023-24	162	Mahima Hospital , Durg chno 01365553 vno 63/122	7500	7,500	Non Compliance(s) Of BMW rules 2016											
		2023-24	163	V Y Hospital , Durg chno 505093 vno 07/123	36750	36,750	Non Compliance(s) Of BMW rules 2016											
		2023-24	164	Surya Hospital , Bilaspur chno 25/123	5,000	5,000	Violation of Water and Air Consent Conditions.											
		2023-24	165	Maa Bhawani Nursing Home, Bilaspur chno 501694 vno 36/123	5,000	5,000	Violation of Water and Air Consent Conditions.											

		2023-24	166	Awadh Life care Hospital , Bilaspur chno 37/123	5,000	5,000	Violation of Water and Air Consent Conditions.											
		2023-24	167	Birthcare Nursing Home , champachno 066298 vrno 38/123	5,000	5,000	Violation of Water and Air Consent Conditions.											
		2023-24	168	Sayukta Hospital , Bilaspur chno 031999 vrno 54/125	5,000	5,000	Violation of Water and Air Consent Conditions.											
		2023-24	169	child care Nursing Home , korba chno 61/125	5250	5,250	Non Compliance(s) Of BMW rules 2016											
		2023-24	170	Govt Raghunath District Hospital, Darripara , Ambikapur chno 458245 vrno 98/120	1443300	14,43,300	Non Compliance(s) Of BMW rules 2016											
		2023-24	171	Raipur Institute Medical Science , Raipur chno 000056 vrno 32/122	1351875	13,51,875	Non Compliance(s) Of BMW rules 2016											
		2023-24	172	Suyash Institute ,Raipur chno 277279 vrno 69/122	134375	1,34,375	Non Compliance(s) Of BMW rules 2016											
		2023-24	173	sai jyoti , Durg chno 157339 vrno 75/122	267500	2,67,500	Non Compliance(s) Of BMW rules 2016											
		2023-24	174	Prathmik Adiwasi Khanikarm sahkari samiti, Bastar	100000	-	Without Valid Consent											
		2023-24	175	Arundhati Hotel & Resort Pvt Ltd, Raigarh	11925000	-	Without Valid Consent											
		2023-24	176	NTPC Ltd. 2600 MW TPP, Jannipali, Korba	198000		Non Compliance(s) Of Fly Ash Notification											
		2023-24	177	NTPC Ltd, LARA, Raigarh	112500		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	178	SKS Power Generation, Binjkot/Darramuda, Kharsia, Raigah	48660		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	179	NTPC Ltd, LARA Super thermal power Project, LARA, pussore, Raigarh	52500		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	180	NTPC Ltd, LARA Super thermal power Project, LARA, pussore, Raigarh	229950		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	181	SKS Power Generation, Binjkot/Darramuda, Kharsia, Raigah	304455		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	182	SKS Power Generation, Binjkot/Darramuda, Kharsia, Raigah	52680		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	183	SKS Power Generation, Binjkot/Darramuda, Kharsia, Raigah	174735		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	184	SKS Power Generation, Binjkot/Darramuda, Kharsia, Raigah	46665		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	185	Salasar Steel & Power, Gerwani, Raigarh	20000		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	186	NTPC Ltd, LARA Super thermal power Project, LARA, pussore, Raigarh	3090000		Illegal Disposal & Transportation of Ash by thermal Power plant											
		2023-24	187	Jai Ganesh Stone Crusher, Radhika Tiwari, Hastinapur, Dist- MCB	374000		Water & Air Pollution Act 1981											
		2023-24	188	M/s Ghankun Steels Pvt. Ltd. Vill.- Sondra, Dharsiwa, Dist.- Raipur C.G.	90,000	-	Non compliance of CTE/CTO condition (Air Act 1981)											
		2023-24	189	M/s Rajeshwari Plastic Pvt. Ltd. Plot No. - 499/A, Shed No. - 34, Industrial Area Urla Dist. - Raipur	71250	-	Non compliance of CTE/CTO condition (Air Act 1981)											

		2023-24	190	M/s Fesic Forging Pvt. Ltd. P.H.No. - 19/91, Kh.No. - 742/(1-3, 7), Village - Charoda Mohdi Road, Dharsiwa, Teh. & Dist. - Raipur (C.G.)	1,36,000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2023-24	191	M/s Hind Multisevices, Pvt. Ltd. (Hind Energy & Coal Beneficiation (India) Limited), Village - Hindadih, Tehsil - Masturi, District - Bilaspur (C.G.)	60000		Tranportation without proper Tarpoline Cover vehical										
		2023-24	192	M/s Hind Multisevices, Pvt. Ltd. (Hind Energy & Coal Beneficiation (India) Limited), Village - Hindadih, Tehsil - Masturi, District - Bilaspur (C.G.)	30000		Tranportation without proper Tarpoline Cover vehical										
		2023-24	193	M/S Shri Shyam Hospital, A Unit Of SSH Healthcare Pvt. Ltd., In Front Of Palm Enclave, Near Science College, Seepat Road, Bilaspur, District- Bilaspur (C.G.)	5,000		Violation of Water and Air Consent Conditions.										
		2023-24	194	M/s Daimond Crusing Industry, Village-Kosamdih Tehsil- Masturi District-Bilaspur	12500		Tranportation without proper Tarpoline Cover vehical										
		2023-24	195	M/s Singh Stone Mines (Stone Crusher), Village-Dhourabhata, Tehsil-Bilha, District-Bilaspur	12500		Tranportation without proper Tarpoline Cover vehical										
		2023-24	196	M/s Chhaparia Minerals, Village-Tarod, Tehsil-Janjgir, District-Janjgir-Champa	12500		Tranportation without proper Tarpoline Cover vehical										
		2023-24	197	M/s Singh Stone Mines (Stone Crusher), Village-Dhourabhata, Tehsil-Bilha, District-Bilaspur	12500		Tranportation without proper Tarpoline Cover vehical										
		2023-24	198	M/s Chhaparia Minerals, Village-Tarod, Tehsil-Janjgir, District-Janjgir-Champa	12500		Tranportation without proper Tarpoline Cover vehical										
		2023-24	199	M/s Balaji Coal Enterprises, Village-Kopra, Tehsil-Takhatpur, District-Bilaspur	5000		Tranportation without proper Tarpoline Cover vehical										
		2023-24			541,82,482	373,24,587		541,82,482	373,24,587	11,86,100	973,18,588						
		2023-24		Bank Interest		22,08,951											
		2023-24		total Received		395,33,538											

Fund Details	Details of the Bank Account (A/c no., Name of the Bank)	Financial Year	Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
			S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
		2022-23	1	Jindal Steel & Power Limited, Raigarh	1170000	11,70,000	Non Compliance(s) Of CTO Condition	NGT OA NO.104/2018					1	Drain Dovelopemet in Bodla, distt Kabirdham	1998000	State Committee	Yes	
		2022-23	2	Jindal Steel & Power Limited, Raigarh	4830000	48,30,000	Non Compliance(s) Of CTO Condition	NGT OA NO.104/2018					2	04 Pond Deepening in Bodla, distt Kabirdham	4939000	Member Secretary	Yes	
		2022-23	3	Avnita Engineering , Durg	400000.00	4,00,000	Water Pollution						3	13 Pond Cleaning in Raipur Municipal Corporation	8000000	Member Secretary	Yes	
		2022-23	4	Ambuja Cement Limited , Raigarh	7590000	75,90,000	Non Compliance(s) Of CTO Condition	NGT OA NO.104/2018						Total	14937000			
		2022-23	5	RC Aluminium, bhilai	137500.00	1,37,500	Water Pollution											
		2022-23	6	Anchal Enterprises Durg	25000.00	25,000	Without obtaining valid Renewal of water & Air consent											
		2022-23	7	S S Febricaters Bhilai	12500.00	12,500	Without obtaining valid Renewal of water & Air consent											
		2022-23	8	Gelwo Wiretech, Durg	25000.00	25,000	Without obtaining valid Renewal of water & Air consent											
		2022-23	9	Smt Pratibha Katre , Bastar	87500	87,500	Non Compliance(s) Of CTE/CTO Condition											
		2022-23	10	Shri Somnath Iron & Power Ltd , Raipur	1,56,250	1,56,250	Non compliance of CTE/CTO condition (Air Act 1981)											
		2022-23	11	Raigarh Ispat & Power Ltd, Raigarh	30000	30,000	Non Compliance(s) Of CTO Condition											
		2022-23	12	Ganpati Ispat, raipur	1,03,125	1,03,125	Non compliance of CTE/CTO condition (Air Act 1981)											
		2022-23	13	S Pyarelal Ispat Ltd. Raipur	1,03,125	1,03,125	Non compliance of CTE/CTO condition (Air Act 1981)											
		2022-23	14	JSW Ispat Special Product Ltd, Raigarh	30000	30,000	Improper/illigal disposal & transportation ash by thermal power plant											
		2022-23	15	N R Ispat Ltd, Raigarh	30000	30,000	Non Compliance(s) Of CTO Condition											
		2022-23	16	Maa Kali Alloyes, Raigarh	30000	30,000	Non Compliance(s) Of CTO Condition											
		2022-23	17	Himadri Specialty Chemical Ltd, Korba	400000	4,00,000	Non Compliance(s) Of HWM Authorization											
		2022-23	18	JSW Ispat , Mandir hasaud, raipur	165000	1,65,000	Non compliance of CTE/CTO condition (Air Act 1981)											

		2022-23	19	Hindalco Industries , Balrampur	80000	80,000	Water & Air Pollution Act 1981										
		2022-23	20	Hindalco Industries , Balrampur	80000	80,000	Water & Air Pollution Act 1981										
		2022-23	21	Hindalco Industries , Balrampur	80000	80,000	Water & Air Pollution Act 1981										
		2022-23	22	JSW Ispat , Kharsia, raigarh	600000	6,00,000	Improper/illigal disposal & transportation ash by thermal power plant										
		2022-23	23	SKS Ispat & Power , siltara raipur	1,78,125	1,78,125	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	24	Alankar Alloys Pvt Ltd Borjhara Raipur	1,64,063	1,64,063	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	25	Navdurga Fuels Pvt Ltd. Raigarh	240000	2,40,000	Improper/illigal disposal & transportation ash by thermal power plant										
		2022-23	26	Sighal Enterprises Pvt Ltd , Taraimal, Raigarh	625000	6,25,000	Improper/illigal disposal & transportation ash by thermal power plant										
		2022-23	27	Shree Roopnathan Steel , Saraipali Raigarh	240000	2,40,000	Non Compliance(s) Of CTO Condition										
		2022-23	28	Sky Alloys Pvt Ltd. , Kharsia Raigarh	30000	30,000	Non Compliance(s) Of CTO Condition										
		2022-23	29	Maruti Ferrous Pvt Ltd. Siltara Raipur	1,12,500	1,12,500	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	30	Ghankun Steel Pvt Ltd. Dharsiva, Raipur	210000	2,10,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	31	Jaishree Solvex , Durg	18437.00	18,437	Water & ?Air Pollution										
		2022-23	32	Fortune Mettals Ltd Dharsiwa Raipur	1,50,000	1,50,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	33	V A Power & Steel Pvt Ltd, Raigarh	12500	12,500	Non Compliance(s) Of CTO Condition										
		2022-23	34	Shree Shakti steel Pvt Ltd , chakradhar nagar raigarh	30000	30,000	Non Compliance(s) Of CTO Condition										
		2022-23	35	Maa Skambhari Ltd , raigarh	30000	30,000	Non Compliance(s) Of CTO Condition										
		2022-23	36	SKS Power Generation , raigarh	62925	62,925	Non Compliance(s) Of CTO Condition										
		2022-23	37	Bajrang Power , raipur	2,40,000	2,40,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	38	SKA Ispat , Raipur	1,37,500	1,37,500	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	39	JSW Ispat , mahasamund	3,60,000	3,60,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	40	3D Industries , Raipur	37,500	37,500	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	41	Raipur Handling & Infrastructure, Balodabazar	67,500	67,500	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	42	The Metallic Alloys, Raipur	21,875	21,875	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	43	API Ispat , raipur	1,05,000	1,05,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	44	Shilphy Steel, raipur	70,000	70,000	Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	45	TRN energy , Raigarh	25000	25,000	Improper/illigal disposal & transportation ash by thermal power plant										
		2022-23	46	MSP Steel & Power , raigarh	137000	1,37,000	Improper/illigal disposal & transportation ash by thermal power plant										
		2022-23	47	Vandana Global, Raipur	2,25,000	2,25,000	Non compliance of CTE/CTO condition (Air Act 1981)										

		2022-23	48	B S Sponge, Raigarh	300000	3,00,000	Improper/illigal disposal & transportation ash by thermal power plant												
		2022-23	49	Gravity Traxim, Raipur	75,000	75,000	Non compliance of CTE/CTO condition (Air Act 1981)												
		2022-23	50	CSPGCL State Power , Korba	90000	90,000	Non Compliance(s) Of Fly Ash Notification												
		2022-23	51	SKS Power Generation , raigarh	16441000	164,41,000	Non Compliance(s) Of CTO Condition	NGT OA NO.236/2022											
		2022-23	52	Gevra Open Cast ,SECL , Korba	300000	3,00,000	Non Compliance(s) Of HWM Authorization												
		2022-23	53	Raipur Power & Steel Ltd Industries, durg	62500.00	62,500	Air Pollution												
		2022-23	54	Sona Beverages, Durg	18437.00	18,437	Water Pollution												
		2022-23	55	SECL, Dipka, Korba	300000	3,00,000	Non Compliance(s) Of HWM Authorization												
		2022-23	56	Refmet Technologies, raipur	3,00,000	3,00,000	Violation of BMW Rules 2016												
		2022-23	57	CSPGCL Generation, Korba	198000	1,98,000	Non Compliance(s) Of Fly Ash Notification												
		2022-23	58	Patnayak Minerals, Raigarh	18750	18,750	Non Compliance(s) Of CTO Condition												
		2022-23	59	Naman Hospital , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	60	Set Kumar Nursing Home, Mahasamund	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	61	Balkrishna hospital, Dhamtari	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	62	Aman Polyclinic Dental Care , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	63	Avi finiocare Kota, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	64	Agrawal Xray, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	65	Vatsalya Dental Care	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	66	swastik Heart & dental Care, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	67	Sudarshan Aurthopedic , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	68	Sanjivani Dental Clinic raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	69	Mahamaya Dental , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	70	Texas Heart Clinic, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	71	Siddhivinayak Dental Clinic , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	72	Dr. Avat Ram Batra , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	73	Dr. Pranita Sharma , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	74	Bhartiyam Gastro, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	75	Vinayak Netralaya , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	76	Krishna Multispeciality Hospital , Korba	56250	56,250	Non Compliance(s) Of BMW rules 2016												
		2022-23	77	Jatnani Clinic , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	78	Shantipur Christian Hospital , Dhamtari	4800	4,800	Non Compliance(s) Of BMW rules 2016												
		2022-23	79	Dr. A Pravin , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016												

		2022-23	80	Vivekanand Polyclinic Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	81	Dr. Jyoti Thakur , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	82	Sanjivani Superspeciality Clinic Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	83	GVG Dental Clinic Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	84	Baxi Multispeciality , raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	85	Dr. Smriti Verma , Rajnandgaon	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	86	Siddhivinayak child Hospital , Dhamtari	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	87	Khushi Hospital & Dental , dhamtari	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	88	SKB Hospital , Bilaspur	67,500	67,500	Violation of BMW Rules 2016										
		2022-23	89	H S Mao Dental Clinic, Bilaspur	9,000	9,000	Violation of BMW Rules 2016										
		2022-23	90	Sankalp Medical , Raipur	10250	10,250	Non Compliance(s) Of BMW rules 2016										
		2022-23	91	Aman Polyclinic , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	92	Skin Clinic, Katora Talab < Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	93	Dr. Manoshwar Manik, Jashpur	86344	86,344	Violation of BMW Rules 2016										
		2022-23	94	Kilkari Chield Health Centre, Balod	3500	3,500	Non Compliance(s) Of BMW rules 2016										
		2022-23	95	M/s Abhishek Chakradhari Red Bricks vill- Ira Bhilai	62500		Without obtaining valid Renewal of water & Air consent										
		2022-23	96	M/s Kanchan Ben Red Bricks Vill-Bakal Rjnandgaon Bhilai	85938		Without obtaining valid Renewal of water & Air consent										
		2022-23	97	Muskan Clinic, Balod durg bhilai	5000	5,000	Non Compliance(s) Of BMW rules 2016										
		2022-23	98	Swasthya Sanchay, Balod	5000	5,000	Non Compliance(s) Of BMW rules 2016										
		2022-23	99	M/s Pawan chakradhari Red Bricks Vill-Hardi Rajnandgaon Bhilai	164063		Without obtaining valid Renewal of water & Air consent										
		2022-23	100	M/s Smt.Rekha Red Bricks Vill-Hardi Rajnandgaon Bhilai	93750		Without obtaining valid Renewal of water & Air consent										
		2022-23	101	M/s Shubham Singh Red Bricks Vill-Akarajan Rajnandgaon Bhilai	62500		Without obtaining valid Renewal of water & Air consent										
		2022-23	102	Sagar Hospital, Balod Durg Bhilai	7500	7,500	Without obtaining valid Renewal of water & Air consent										
		2022-23	103	M/s Rajnandgaon Kutir Udyog Red Bricks Vill-Hardi Rajnandgaon Bhilai	70313		Without obtaining valid Renewal of water & Air consent										
		2022-23	104	M/s Rajnandgaon Kutir Udyog Red Bricks Vill-Hardi Rajnandgaon Bhilai	164063		Without obtaining valid Renewal of water & Air consent										
		2022-23	105	Ambika Hospital, Mahasamund	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2022-23	106	Navdurga Fuels Pvt Ltd., saraipali, Tamnar, Raigarh	30000		Non Compliance(s) Of CTO Condition										
		2022-23	107	Raigarh Ispat & Power Ltd, Delari, Raigarh	625000		Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2022-23	108	NTPC Ltd., Lara Super Thermal Power Project, LARA, Pussoore, Raigarh	106172		Improper/Illegal disposal & transtortation of ash by thermal power plant										
		2022-23	109	M/s Galaxy Recycling Pvt. Limited, Plot no. 84-B, 84-C, 84-E (Part), Industrial Area Siltra, Phase-2, District Raipur	1,10,000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2022-23	110	M/s Municipal Council Lormi, District Mungeli (C.G.)	450,00,000		Regarding Not Installing the Sewage Treatment Plant										

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		2021-22	16	D B Power , Champa, bilaspur	8,40,000	8,40,000	Disposal of fly ash in inscientific manner in Gudeli and Temarlaga Area												
		2021-22	17	Kanchan Ben, Red Bricks vill- Bankal Rajnandgaon Durg Bhilai	10000	10,000	Air Pollution												
		2021-22	18	Abhishek Chakrawarty , Villi-Era Somni Rajnandgaon Bhilai Durg	30000	30,000	Air Pollution												
		2021-22	19	Rekha Singh ,Red Bricks vill- Hardi Rajnandgaon Durg Bhila	25000	25,000	Air Pollution												
		2021-22	20	KSK MAhanadi , akaltara, bilaspur	38,70,000	38,70,000	Dumping of fly ash in inscientific manner near jairam nagar railway crossing in village bhaneshar												
		2021-22	21	Dhatu Ferro Metal , raipur	2,00,000	2,00,000	Voiletion of HWM Rules 2016												
		2021-22	22	Earth Metal, raipur	3,00,000	3,00,000	Voiletion of HWM Rules 2016												
		2021-22	23	Ultratech Cement , Bhatapara	1,00,000	1,00,000	Voiletion of HWM Rules 2016												
		2021-22	24	RKM Powergen Lmt , Janjgir champa, bilaspur	89,40,000	89,40,000	1. The fly ash generated by the industry was found to be dumped in low lying areas of villages Ranpota, Katari, Pota, Sulauni, Suklipali, Chandeladih, Saraskela and Charaudi, Tehsil- Malkharauda, District Janjgir-Champa without NOC. 2. The trucks through which the fly ash is being transported is not equipped with GPS due to which illegal dumping of fly ash is being carried out. 3. Due to dumping of fly ash at the fly ash dumping site the small quantity of fly ash is mixing with the rain water causing water pollution in the nearby areas.												
		2021-22	25	Hitech Superspeciality Hospital , bhilai,	43750	43,750	Non Compliance(s) Of BMW rules 2016												
		2021-22	26	Shivalaya , rajnandgaon	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	27	Sharma Dental Clinic , Rajnandgaon	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	28	Shrishti Clinic Junwani , Durg	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	29	Dr. Dilip Jain , Rajnandgaon	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	30	Ruprela Diagnostic Centre, Raipur	9000	9,000	Non Compliance(s) Of BMW rules 2016												
		2021-22	31	Dental Care Clinic , Durg	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	32	Dr. K . Shrivastava clinic, raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	33	Central clinic Lab, durg	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	34	Thakur Dental Clinic , Kabirdham	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	35	ASPDCL Hospital , Bashantpur, Bilaspur	2,73,600	2,73,600	Violation of BMW Rules 2016												
		2021-22	36	BSR dignostics, Kawardha	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	37	Dr. Vivek Jain , Dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	38	Varindar Nanda clinic , Dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	39	N C Khandelwal, Dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	40	Prabha Mano chikitsa , Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	41	Archana Netralaya , Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016												
		2021-22	42	Sahu Diagnostics , Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016												

		2021-22	43	Vidyanand Dubey Clinic, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	44	Balchand Ahuja clinic, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	45	Abhyudaya health care , rajendra nagar , raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	46	Chandrakar Clinic, gariyabandh	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	47	Kaushik Pathology, Dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	48	Ayushman Dental & Polyclinic, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	49	Sidhant Dental clinic, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	50	Alok Rai clinic, fadadih raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	51	Sahu Diagnostic , dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	52	Martin nursing home , dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	53	Dr. A Pravin clinic, raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	54	shri Netralaya Ashirwad, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	55	Jyoti Wadhwa, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	56	Vijay Laxmi , Bilaspur chno	17626	17,626	Non Compliance(s) Of BMW rules 2016										
		2021-22	57	Shashank Gupta	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	58	Roop Clinic , Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	59	P C Adwani	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	60	Narayan Prasad Gupta	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	61	Nirajan Manohar , dhamtari	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	62	Sukriti Bansal	147000	1,47,000	Non Compliance(s) Of BMW rules 2016										
		2021-22	63	Thawait Pathology, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	64	Rathore Pathology , kanker	24000	24,000	Non Compliance(s) Of BMW rules 2016										
		2021-22	65	Tej Diagnostic , Ambikapur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2021-22	66	City Multi Hospital , Ambikapur	122500	1,22,500	Non Compliance(s) Of BMW rules 2016										
		2021-22	67	Siddharth Hospital, Sarguja	183750	1,83,750	Non Compliance(s) Of BMW rules 2016										
		2021-22	68	Ekta Hospital , Ambikapur	183750	1,83,750	Non Compliance(s) Of BMW rules 2016										
		2021-22	69	chandrayan health care, kabirdham	73125	73,125	Non Compliance(s) Of BMW rules 2016										
		2021-22	70	Bansal Nursing Home , Jagdalpur	441000	4,41,000	Non Compliance(s) Of BMW rules 2016										
		2021-22	71	Jivan Jyoti Hospital , Durg	28000	28,000	Non Compliance(s) Of BMW rules 2016										
		2021-22	72	Verma Clinic , Rajnandgaon	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	73	Civil Surgen Jivan deep samiti , Kanker	1925000	19,25,000	Non Compliance(s) Of BMW rules 2016										
		2021-22	74	sanjay Sharma Clinic shankar nagar, Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	75	Neral Pathology, Katora talab Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	76	Dr. S N Mishra Chotapara	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	77	Om Sai Dental care , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	78	Shri Ram Pathology , Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	79	Adwani Diagnostic Centre	4800	4,800	Non Compliance(s) Of BMW rules 2016										
		2021-22	80	Rathi Clinic , kushalpur Raipur	4800	4,800	Non Compliance(s) Of BMW rules 2016										

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		2020-21	9	Venktesh Udyog, Durg	11800	11,800	Air Pollution											
		2020-21	10	Sharda Energy & and power pvt Ltd., Rajnandgaon	42000	42,000	Water Pollution											
		2020-21	11	J. D. Ispat Ltd., Rasmada	25000	25,000	Air Pollution											
		2020-21	12	Ketan Chemicals, Rajnandgaon	48000	48,000	Water Pollution											
		2020-21	13	Mangal Industries, Bhilai	14750	14,750	Air Pollution											
		2020-21	14	Moti Rice Mill, Rajnandgaon Dongargaon	5000	5,000	Air Pollution											
		2020-21	15	Simplex Engineering & Foundary, Durg	29500	29,500	Without obtaining valid consent											
		2020-21	16	Sail Ractectory unit ,A Bhilai (Unit of Steel)	28125	28,125	Water Pollution											
		2020-21	17	Shree Vishnu Power, and enrgy pvt Ltd Dongargaon BHILAI	75000	75,000	Without obtaining valid Renewal of water & Air consent											
		2020-21	18	RSPL Ltd., Raipur	4,00,000	4,00,000	Voiletion of HWM Rules 2016											
		2020-21	19	Hind Energy & Coal Benefecation, bilaspur	2,00,000	2,00,000	Voiletion of HWM Rules 2016											
		2020-21	20	KSK mahanadi power company, Bilaspur	2,00,000	2,00,000	Voiletion of HWM Rules 2016											
		2020-21	21	charbhuj Gold Cement, gondpandri,	15000	15,000	Air Pollution											
		2020-21	22	Jai shree Chandrakar stone crusher, durg	15000	15,000	Air Pollution											
		2020-21	23	Akshay Minerals, and construction , Durg	15000	15,000	Air Pollution											
		2020-21	24	Skynet Sanchalak (SIMS), Bilaspur	6,75,000	6,75,000	Violation of BMW Rules 2016											
		2020-21	25	Laxman PolyClinic, Maharani Hospital, Jagdalpur	3600	3,600	Without Valid BMW Authorization											
		2020-21	26	V. Chambers Multi Speciality Doctor Clinic, Jashpur	7200	7,200	Without Valid BMW Authorization											
		2020-21	27	Kilkari Nursing Home, raipur	5250	5,250	Without Valid BMW Authorization											
		2020-21	28	Durg Collection Centre, Durg	1750	1,750	Non Compliance(s) Of BMW ruls 2016											
		2020-21	29	Mother Merry Hospital, Kanker	82500	82,500	Non Compliance(s) Of BMW ruls 2016											
		2020-21	30	Gemini Hospital, Durg	4500	4,500	Non Compliance(s) Of BMW ruls 2016											
		2020-21	31	Dr. Ramakant Trivedi, Jagdalpur	8400	8,400	Without Valid BMW Authorization											
		2020-21	32	Jilani Pathology, Kondagaon	6000	6,000	Without Valid BMW Authorization											
		2020-21	33	Balaji Dawakhana, Raipur	1219	1,219	Non Compliance(s) Of BMW ruls 2016											
		2020-21	34	City Hospital, Gariabandh	221850	2,21,850	Non Compliance(s) Of BMW ruls 2016											
		2020-21	35	Life Clinic, Bilaspur	5,625	5,625	Violation of BMW Rules 2016											
		2020-21	36	Manopchar Clinic, Bilaspur	1,500	1,500	Violation of BMW Rules 2016											
		2020-21	37	Raj Clinic, Bilaspur	1,500	1,500	Violation of BMW Rules 2016											
		2020-21	38	Bihan Hospital, Raipur	233575	2,33,575	Violation of BMW Rules 2016											
		2020-21	39	Shri Balaji multispeciality hospital, bilaspur	1,96,249	1,96,250	Violation of BMW Rules 2016											
		2020-21	40	Director Geetanjali Diagnostic	1750	1,750	Non Compliance(s) Of BMW ruls 2016											
		2020-21	41	Sipahi Singh Clinic, ambikapur	1200	1,200	Non Compliance(s) Of BMW ruls 2016											
		2020-21	42	Day Care Clinic, ambikapur	1200	1,200	Non Compliance(s) Of BMW ruls 2016											
		2020-21	43	Bharat Health care, ambikapur	1200	1,200	Non Compliance(s) Of BMW ruls 2016											
		2020-21	44	Sanjay Agrawal, Durg Bhilai Lime Stone Mines Vill Dhamdha Durg Bhilai	190000	1,90,000	SEIAA Environment Compension											
		2020-21	45	Sanjay Agrawal, Vill Dhamdha Durg Bhilai Lime Stone Mines	890000	8,90,000	SEIAA Environment Compension											
		2020-21	46	Shree Bhagat Ram sahu, VILL- Dhamdha Durg Bhilai Lime Stone Mines	395000	3,95,000	SEIAA Environment Compension											
		2020-21	47	Ruprekha Brothers, VILL- Dhamdha Durg Bhilai Lime Stone Mines	75000	75,000	SEIAA Environment Compension											
		2020-21	48	A. K. Verma, VILL- Dhamdha Durg Bhilai Lime Stone Mines	535000	5,35,000	SEIAA Environment Compension											
		2020-21	49	A. K. Verma, VILL- Dhamdha Durg Bhilai Lime Stone Mines	525000	5,25,000	SEIAA Environment Compension											
		2020-21	50	Ratna Pandey,VILL- Dhamdha Durg Lime Stone Mines	200000	2,00,000	SEIAA Environment Compension											

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		2019-20	7	Shri Balaji Metro Hospital, Raigarh	13750.00	13,750	Non Compliance(s) Of BMW rules 2016										
		2019-20	8	Sanjivani Multi Speciality Hospital, Dumartari	7500	7,500	Non Compliance(s) Of BMW rules 2016										
		2019-20	9	Sailood Hospital, Sailood Durg Bhilai	6000	6,000	Non Compliance(s) Of BMW rules 2016										
		2019-20	10	M/s Molik Dygnestic Center Bhilai durg	1750	1,750	Non Compliance(s) Of BMW rules 2016										
		2019-20	11	Karma Pathology, Raipur	1750	1,750	Non Compliance(s) Of BMW rules 2016										
		2019-20	12	Shanti Clinic, Bilaspur	13,125	13,125	Violation of BMW Rules 2016										
		2019-20	13	Dr. B. Ghosh, Bilaspur	11,250	11,250	Violation of BMW Rules 2016										
		2019-20	14	Vidya Dental Care Hospital, Raipur	1200	1,200	Non Compliance(s) Of BMW rules 2016										
		2019-20	15	Krishna Multispeciality Hospital, Bilaspur	5,625	5,625	Violation of BMW Rules 2016										
		2019-20	16	Dr. H. K. Kauskal, Neha Dant Chikitsalaya, Jagdalpur	1200	1,200	Without Valid BMW Authorization										
		2019-20	17	Dr. Shailesh B. P. Shah Memorial Clinic, Bilaspur	7,500	7,500	Violation of BMW Rules 2016										
		2019-20	18	Akash Patholab, Dr. Manoj Jaiswal, Bilaspur	37,500	37,500	Violation of BMW Rules 2016										
		2019-20	19	Ram Kinkar Hospital, Raipur	5250	5,250	Non Compliance(s) Of BMW rules 2016										
		2019-20	20	M/s Slaughter House Radhika nagar Bhilai durg	32486611		water pollution and invalid renewal & water & Air consent										
		2019-20	21	Altis Hospital, Bhilai	42000	42,000	Non Compliance(s) Of BMW rules 2016										
		2019-20	22	Clinic Pathlab, Raipur	2750	2,750	Non Compliance(s) Of BMW rules 2016										
		2019-20	23	M/s Rahul Chemicals, Village - Jarwaye, Tendua Road, Hirapur, Dist. - Raipur (C.G.)	2500000		Non compliance of CTE/CTO condition (water Act 1974)										
		2019-20	24	M/s B.K. Infrastructre Pvt. Ltd. Village - Dhaneli, Dist. - Raipur (C.G.)	2500000		Non compliance of CTE/CTO condition (water Act 1974 & Air Act 1981)										
		2019-20	25	M/s Agrawal Sponge Ltd. Siltara Growth Center, Phase - II, Dist. - Raipur (C.G.)	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	26	M/s SKS Ispat and Power Limited Vill. - Siltara, Dist. - Raipur	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	27	M/s Maa Usha Urja Ltd. Village - Giroud, Dist. - Raipur	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	28	M/s Sunil Sponge Pvt. Ltd. Industrial Area Siltara, Phase - II, Dist. - Raipur	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	29	M/s Indian Steel and Power Private Limited Village - Charoda, Tehsil & District - Raipur (C.G.)	5000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	30	M/s Fortune Metaliks Limited, 23 Milestone, Bilaspur Raipur Highway, VPO Kapsada, Tehsil Dharsiwa, District Raipur	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	31	M/s Agrawal Channel Mills Pvt. Ltd., Industrial Area Siltara, District - Raipur (C.G.)	2500000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	32	M/s Hira Power And Steels Ltd. Unit - 2, Industrial Area Urla, Dist. Raipur	10000000		Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	33	M/s Goyal Energy And Steel Pvt. Ltd. Ring Road No. -2, Tatibandh, Dist. - Raipur	5000000		Non compliance of CTE/CTO condition (Air Act 1981)										

		2019-20	34	M/s Krishna Iron Strips and Tubes Pvt. Ltd. Plot No.- 821/A, Urla Industrial Area, Raipur, Dist.- Raipur, C.G.	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	35	M/s Shri Hanuman Loha Pvt. Ltd. Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	36	M/s Pankaj Ispat Limited Ring Road No.-2, Gogaon Industrial Area, Dist.- Raipur C.G.	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	37	M/s Chhattishgarh Steel Products, Sector - C, Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	38	M/s Agrawal Round Rolling Mills, G.E. Road Tatibandh, Dist. - Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	39	M/s U.P. Structure Pvt. Ltd. Village - Sondongari, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	40	M/s Manav Energy And Steel Pvt. Ltd. Village - Bana, Dist. - Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	41	M/s Mahendra Strips Pvt. Ltd. Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	42	M/s Radharani Steels Pvt. Ltd. Village - Bendri, Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	43	M/s Karni Steels Pvt. Ltd. Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	44	M/s B.K. Rolling Mill Pvt. Ltd. Village - Sarora, Dist. - Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	45	M/s Chhattishgarh Inspat Udyog, Ring Road No. 2, Sondongari, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	46	M/s Raipur Forges Pvt. Ltd., Unit 2, Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	47	M/s Golden Refractories Pvt. Ltd. industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	48	M/s Lunar Enterprises, Accholi Kanhera Road, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20	49	M/s Ganpati Refractories And Minerals Pvt. Ltd. Industrial Area Urla, Dist. Raipur	2500000	-	Non compliance of CTE/CTO condition (Air Act 1981)										
		2019-20			1553,59,761	53,73,150				1553,59,761	53,73,150	0	54,11,781				
		2019-20		Bank Interest		38,631											
		2019-20		total Received		54,11,781											



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in

HelpLineNo. : 0141-2716877



Annexure- XIII

Regd.Post

F.14(209)Corres/RSPCB/Plg/ 742

Date: 03/12/2024

Regional Director,
Central Pollution Control Board,
Regional Directorate (Central),
Parivesh Bhawan, Paryavaran Parisar,
E-5, Arera Colony, Bhopal- 462016.

Sub: माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा अपील क्रमांक 11/2024 (M/s Jayshri Gaytri Foods Products Pvt. Ltd. Vs. MP PCB through its Member Secretary & Ors.) द्वारा दिनांक 16.10.2024 को पारित आदेश के परिपालन में।

Ref: CPCB letter no. CM-13012/46/2024-LAW-RD-BHOPAL/18940/1379 dated 23.10.2024.

Sir,

With reference to the above, the data related to EC (Environmental Compensation) i.e. imposed, recovered and utilized by Rajasthan State Pollution Control Board during financial year April, 2019 to 31st Oct 2024, has been compiled in prescribed format (enclosed as Annexure A to Annexure G) and information sought vide above referred letter is submitted as under:

- 1) The total amount realized/recovered as EC during 2019 to 2024 is Rs. 316129997/-.
- 2) Total Expenditure made from EC Fund during 2019 to 2024 is Rs. 213406985/-.
- 3) RSPCB has expended the amount in research and development activities, development of Air/Water monitoring facilities, mitigation of Air Pollution by roadside plantation, capacity building of Scientific and Engineering personnel and for training and awareness purpose that is well in accordance with the guidelines issued by the MoEF&CC/CPCB or this Tribunal.
- 4) For improvement of proper utilization of Environment Compensation within the scope of activities specified in the NGT Orders dated 22-01-2019 following activities may be promoted:
 - Collection Centers for plastic and e-waste in public places and local market.
 - Solid waste recycling activities.
 - Assessment of Environmental Damages, preparation of Detailed Project Reports (DPRs) and Remediation of Contaminated Sites.
 - Innovative Technology demonstration projects pertaining to Clean Technology for environment protection.
 - Take measures to improve Infrastructure for Pollution Control.

Encl.- As above.

Yours Sincerely,

(Vijai(N))

Member Secretary

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received in Accounts Cell (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supremec court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
List of Industrial units of Financial Year 2019-2024 (enclosed as Annexure 'A' to 'F')						₹ 1,57,19,66,552.25	₹ 31,61,29,997.00	₹ 21,34,06,985.00	₹ 10,27,23,012.00	As per list enclosed as Annexure 'G'					Collection Centers for plastic and e-waste in public places and local market. Solid waste recycling activities. Assessment of Environmental Damages, preparation of Detailed Project Reports (DPRs) and Remediation of Contaminated Sites. Innovative Technology demonstration projects pertaining to Clean Technology for environment protection. Take measures to improve Infrastructure for Pollution Control.

2019-2020														Annexure-A	
Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes then please provide the copy of the approval & the guideline followed)	
1	Porwal Hospital	₹ 5,70,000.00	570000 (Deposited with CPCB)	Hon'ble NGT order	Hon'ble NGT order	110258500	61537370	0	61537370	Nil					
2	Municipal Council	₹ 63,80,000.00	0.00	Non compliances of Air Act/Water Act											
3	Ganpat Ram S/o Shankar Lal Mali	₹ 5,00,000.00	0.00												
4	Jahr Bhat	₹ 5,00,000.00	0.00												
5	Padmaram S/o Shimburam patel (Unit-II)	₹ 5,00,000.00	0.00												
6	Padmaram S/o Shimburam patel (Unit-II)	₹ 5,00,000.00	0.00												
7	Ragnath Singh S/o Sadul Singh Purohit	₹ 5,00,000.00	0.00												
8	Suresh Gandhi	₹ 5,00,000.00	0.00												
9	Neeraj kumar C/o Mohit prints	₹ 5,00,000.00	0.00												
10	R.B. Prints	₹ 5,00,000.00	0.00												
11	Mangilal S/o Dhanaram Patel (Unit- III)	₹ 5,00,000.00	0.00												
12	Mangilal S/o Dhanaram Patel (Unit- II)	₹ 5,00,000.00	0.00												
13	Sonaram S/o Premaram Patel (Unit- III)	₹ 5,00,000.00	0.00												
14	Sonaram S/o Premaram Patel (Unit- I)	₹ 5,00,000.00	0.00												
15	Mangilal S/o Dhanaram Patel (Unit- I)	₹ 5,00,000.00	0.00												
16	Jayrupram S/o Mohanlal	₹ 5,00,000.00	0.00												
17	Sonaram S/o Premaram Patel (Unit- I)	₹ 5,00,000.00	0.00												
18	CETP	₹ 20,00,000.00	20,00,000.00												
19	CETP	₹ 1,00,00,000.00	1,00,00,000.00												
20	M. Kailash Products	₹ 75,000.00	75,000.00												
21	Lal Chand Rathi	₹ 75,000.00	75,000.00												
22	Mool Chand Rathi	₹ 75,000.00	75,000.00												
23	Rakesh Washing C/O Kastoor Chand	₹ 50,000.00	50,000.00												
24	Balaji Mills	₹ 50,000.00	50,000.00												
25	M/s Balaji Bajrang Industries,	₹ 40,000.00	40,000.00												
26	M/s Saroj Washing Works,	₹ 40,000.00	40,000.00												
27	M/s Madhur Milan Process House	₹ 20,000.00	20,000.00												
28	M/s Mangal Kamra Processing works	₹ 20,000.00	20,000.00												
29	M/S Indira Processing House,	₹ 20,000.00	20,000.00												
30	M/S P S Industries	₹ 20,000.00	20,000.00												
31	M/S M Panwar Processing House	₹ 20,000.00	20,000.00												
32	Jayshree Cotton Mills	₹ 60,000.00	60,000.00												
33	K.C. Texofin	₹ 20,000.00	20,000.00												
34	Bharat Kumar Sultan	₹ 20,000.00	20,000.00												
35	Dhanlaxmi Textile Mills	₹ 20,000.00	20,000.00												
36	Jai Shree Rathi	₹ 20,000.00	20,000.00												
37	Vinod Industries	₹ 40,000.00	40,000.00												
38	Hari Kripa Industries	₹ 10,000.00	10,000.00												
39	Monika Processing House,	₹ 40,000.00	40,000.00												
40	Navyoti Fabrics	₹ 20,000.00	20,000.00												
41	Padam Shree Tex Fab Pvt. Ltd.	₹ 60,000.00	60,000.00												
42	Mamta Cotton Mills	₹ 20,000.00	20,000.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
43	Mahesh Kumar Rahul Kumar	₹ 30,000.00	30,000.00												
44	Vimal Star Products (Unit II)	₹ 20,000.00	20,000.00												
45	M/s Raj Tilk Dyeing & Printing Mills,	₹ 40,000.00	40,000.00												
46	M/s Mahendra Industries,	₹ 20,000.00	20,000.00												
47	M/s Hira Panna Mills	₹ 20,000.00	20,000.00												
48	M/s Hind Cotton Textile Mills	₹ 20,000.00	20,000.00												
49	M/s Mehboob Textile Mills	₹ 60,000.00	60,000.00												
50	M/s M. R. Textile	₹ 20,000.00	20,000.00												
51	Jagdamaba Enterprises	₹ 10,000.00	10,000.00												
52	Manak Dyeing Co.	₹ 20,000.00	20,000.00												
53	Multanamal Bhanwarlal	₹ 40,000.00	40,000.00												
54	Oswal Screen Design Makers	₹ 20,000.00	20,000.00												
55	Guljag Industries Ltd.	₹ 50,00,000.00	50,00,000.00												
56	Dauxil Products	₹ 15,00,000.00	0.00												
57	Mata Shree Washing Works	₹ 1,50,000.00	1,50,000.00												
58	M/s Navkar Synthetic Mills,	₹ 20,000.00	20,000.00												
59	M/s M. Jawerilal Co.,	₹ 20,000.00	20,000.00												
60	M/s Oswal Mill,	₹ 60,000.00	60,000.00												
61	M/s Paradise Textile Mills,	₹ 20,000.00	20,000.00												
62	M/s Neel Kamal Textiles,	₹ 40,000.00	40,000.00												
63	M/s N.R. Textile Mills,	₹ 40,000.00	40,000.00												
64	M/s Sohan Raj Ashok Kumar,	₹ 10,000.00	10,000.00												
65	M/s Hri Vijay Textile Mills,	₹ 20,000.00	20,000.00												
66	M/s Bhandari Silk Mills,	₹ 10,000.00	10,000.00												
67	M/s Shivam textile,	₹ 50,000.00	50,000.00												
68	M/s Shree Shankeshwar parswnath Mills,	₹ 20,000.00	20,000.00												
69	M/s Deluxe textiles,	₹ 20,000.00	20,000.00												
70	M/s Rameshwar textile,	₹ 20,000.00	20,000.00												
71	M/s Om Paras Dying & printing Works,	₹ 20,000.00	20,000.00												
72	M/s Moti Fabrics,	₹ 40,000.00	40,000.00												
73	M/s Sidharth Swadeshi Mills,	₹ 20,000.00	20,000.00												
74	M/s M. Chhajer Textile Mills,	₹ 20,000.00	20,000.00												
75	M/s Vardhaman Textile,	₹ 10,000.00	10,000.00												
76	M/s Shailja Tex Prints,	₹ 20,000.00	20,000.00												
77	M/s Shree Rama Krishna Textile Pvt Ltd,	₹ 20,000.00	20,000.00												
78	M/s Gogars,	₹ 30,000.00	30,000.00												
79	M/s Mangal Shree Products Mills,	₹ 40,000.00	40,000.00												
80	M/s Mayoer Industries,	₹ 20,000.00	20,000.00												
81	Bombay Mills Export,	₹ 20,000.00	20,000.00												
82	Prem Textile,	₹ 20,000.00	20,000.00												
83	Mahaveer Mukesh Fabrics,	₹ 40,000.00	40,000.00												
84	Mayur Fashion,	₹ 20,000.00	20,000.00												
85	Mohd. Abbas Industries,	₹ 20,000.00	20,000.00												
86	Ramaraj Textile,	₹ 20,000.00	20,000.00												
87	Master Synthetic Mill,	₹ 20,000.00	20,000.00												
88	K.B. Dyeing Mills,	₹ 10,000.00	10,000.00												
89	Megha Dychem,	₹ 20,000.00	20,000.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
90	Mahvar Dhanesh Products,	₹ 20,000.00	20,000.00												
91	Palrecha Fabrics,	₹ 20,000.00	20,000.00												
92	M/S Muntaj Gulam Rasul,	₹ 20,000.00	20,000.00												
93	M/S Mubarak S/o Akbar ji Rasul,	₹ 20,000.00	20,000.00												
94	M/S Vijay Process, Kharsa	₹ 40,000.00	0.00												
95	M/S M Dinesh Process, (Maglaram s/o Aauraram) Kharsa No 569/3 Bahuja , Tehsil Pachpadra, Dist- Barmer	₹ 20,000.00	20,000.00												
96	M/S Hitesh Processing House c/o Baladevi,	₹ 40,000.00	40,000.00												
97	M/s Ramesh Kumar Yogesh Kumar HUF	₹ 50,000.00	50,000.00												
98	M/S Manpriya Dyeing Mills	₹ 40,000.00	40,000.00												
99	M/s Heena Cotton Mills c/o Prem Panwar s/o Shri Hariramji	₹ 30,000.00	30,000.00												
100	M/s Somnath Industries c/o Sitaram s/o Malaram ji	₹ 20,000.00	20,000.00												
101	M/s Hem Sagar Product	₹ 40,000.00	40,000.00												
102	M/s Maa Sundha Trading Company	₹ 40,000.00	40,000.00												
103	M/s Mata Hingulaj Industries	₹ 50,000.00	50,000.00												
104	M/s Maha Ruchi Washing Works c/o Shankar Lal s/o Mishrimal	₹ 20,000.00	20,000.00												
105	M/s Padmawati Processing	₹ 40,000.00	40,000.00												
106	M/s Mahima Processing c/o Binu ram s/o Kola ram	₹ 10,000.00	10,000.00												
107	M/s Maa Sundha Products (old name Himalaya Product India)	₹ 30,000.00	30,000.00												
108	M/s Jeetu Industries	₹ 20,000.00	20,000.00												
109	Mangal Dyeing Company,	₹ 20,000.00	20,000.00												
110	Hem Kiran Printing Mills,	₹ 50,000.00	50,000.00												
111	Rajhans Processing,	₹ 10,000.00	10,000.00												
112	Shriram Process House,	₹ 40,000.00	40,000.00												
113	Maha Vijay Laxmi Company,	₹ 40,000.00	40,000.00												
114	Maha Sagar Industries,	₹ 20,000.00	20,000.00												
115	Murari Sales Corp.,	₹ 50,000.00	50,000.00												
116	Bhupat Fabrics,	₹ 40,000.00	40,000.00												
117	Vikrant Fab Ink (Old Mahan Printers),	₹ 20,000.00	20,000.00												
118	Sultanji Mills,	₹ 20,000.00	20,000.00												
119	Laxmi Narayan Textiles,	₹ 20,000.00	20,000.00												
120	Shri ramdev Cotsyn Pvt. Ltd.	₹ 20,000.00	26,000.00												
121	Balaji Parliya Cotsyn, Pvt. Ltd.	₹ 20,000.00	20,000.00												
122	Jay laxmi Enterprises	₹ 20,000.00	20,000.00												
123	Jay laxmi Textile	₹ 20,000.00	20,000.00												
124	Jaylaxmi Textile	₹ 20,000.00	20,000.00												
125	Hindmata processing Prop. Bheru Lal Ji Daga	₹ 20,000.00	20,000.00												
126	Santosh Mills India	₹ 20,000.00	20,000.00												
127	Milan Mills	₹ 20,000.00	20,000.00												
128	Atul textiles Unit-2	₹ 20,000.00	20,000.00												
129	M/s Megh Raj Textile Mills	₹ 10,000.00	10,000.00												
130	M/s Prem Jyoti Textile	₹ 50,000.00	50,000.00												
131	M/s Maha Laxmi Textile	₹ 40,000.00	40,000.00												
132	M/s Vrindavan Fabrics	₹ 40,000.00	40,000.00												
133	M/s Mohan Mills	₹ 30,000.00	30,000.00												
134	M/s Nagmani Textile	₹ 20,000.00	20,000.00												
135	M/s Maha Dhan Laxmi Textile Mills	₹ 10,000.00	11,000.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
136	M/s Manish Ratan Fabrics	₹ 40,000.00	40,000.00												
137	M/s Balotra Water Pollution Control Treatment & Research Foundation Trust (CETP)	₹ 21,40,000.00	21,40,000.00												
138	M/s Kalyan Aluminum Pvt. Ltd. (New Name:- Anulya Extrusions Pvt. Ltd.)	₹ 60,00,000.00	2,00,000.00												
139	M/s Manomay Tex India Ltd.	₹ 10,50,000.00	10,50,000.00												
140	Arav Industries	₹ 10,00,000.00	10,00,000.00												
141	M/s Hari Om Industries	₹ 18,00,000.00	18,00,000.00												
142	Latoormal s/o Kajod mal Saini Latoormal s/o Kajod mal Saini	₹ 30,000.00	0.00												
143	Mangilal s/o Chammamal Annol Stone	₹ 30,000.00	0.00												
144	Ramhet ramkaran s/o Rewadmal Vinayak Sand Stone	₹ 30,000.00	0.00												
145	Rajendra s/o Nemichand Raj Stone Articals	₹ 30,000.00	0.00												
146	Nathuram Sumer Stone	₹ 30,000.00	0.00												
147	Mukesh Kumar s/o Gulkaram Mukesh Kumar s/o Gulkaram	₹ 30,000.00	0.00												
148	Nargi s/o Fatimali Dhiraj Stone	₹ 30,000.00	0.00												
149	Raghuraj Kasana s/o Ramprasad Dev Kripa Stone	₹ 30,000.00	0.00												
150	Ramkishan Saini R.K. Stone Ind.	₹ 30,000.00	0.00												
151	Shri ram Stone Industries	₹ 30,000.00	0.00												
152	Budha ram Stone Industries	₹ 30,000.00	0.00												
153	Indian Stone Industries	₹ 30,000.00	0.00												
154	Nilkant Stone Industries	₹ 30,000.00	0.00												
155	Shri Narayan Patlaram Stone Industries	₹ 30,000.00	0.00												
156	Om Stone Arts (Prop. Ramkaran Saini)	₹ 30,000.00	0.00												
157	Devraj Stone Industries	₹ 30,000.00	0.00												
158	Jai Stone Industries (Prop. Ramji Lal)	₹ 30,000.00	0.00												
159	Shri Vinayak sand stone Industries (Prop. Ramkaran Saini)	₹ 30,000.00	0.00												
160	Parasadi Lal Saini Stone Industries	₹ 30,000.00	0.00												
161	Shri Narayan Stone Industries (Prop. Khirati Lal)	₹ 30,000.00	0.00												
162	Sahara Stone Industries	₹ 30,000.00	0.00												
163	Krishna Stone Industries	₹ 30,000.00	0.00												
164	Shudh Stone Industries	₹ 30,000.00	0.00												
165	Chote Lal S/o Banshi Lal Bhagjiya	₹ 30,000.00	0.00												
166	Habu Ram S/o Nathu ram Kalpana Stone	₹ 30,000.00	0.00												
167	Ramkhaladi S/o Kajod Mal Saini Khatadi Stone	₹ 30,000.00	0.00												
168	Pappu Lal S/o Ramprasad Saini Shree Radhey Krishna Stone	₹ 30,000.00	0.00												
169	Hari Prasad S/o Ramhet Saini Aman Stone	₹ 30,000.00	0.00												
170	Bhairu La S/o Ranji Lal Siva Ram Stone	₹ 30,000.00	0.00												
171	Hajari Lal S/o Badri Prasad Saini Prince Stone	₹ 30,000.00	0.00												
172	Girraj Prasad S/o Kanheiya Lal Saini Laxmi Stone	₹ 30,000.00	0.00												
173	Lalhu Ram S/o. Tunda Ram Deewana Stone	₹ 30,000.00	0.00												
174	Habu Ram S/o Nathu ram	₹ 15,000.00	0.00												
175	Heera Lal Saini	₹ 15,000.00	0.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
176	Bhagwan Sahai S/o Kanheya Lal Saini Bajarang Stone	₹ 15,000.00	0.00												
177	Ashok Kumar S/o Ganga Sahai Saini	₹ 15,000.00	0.00												
178	Pappu Lal S/o Kanchan Ram	₹ 15,000.00	0.00												
179	Uda Ram S/o Mangi Lal	₹ 15,000.00	0.00												
180	Habu Ram	₹ 15,000.00	0.00												
181	Pappu Lal Saini Viktoria Building Stone	₹ 15,000.00	0.00												
182	Vishram S/o Habu Ram	₹ 15,000.00	0.00												
183	Harimohan S/o Prabhuti Lal	₹ 15,000.00	0.00												
184	Ram Lal S/o Nathu Ram	₹ 15,000.00	0.00												
185	Hajari Lal S/o Ramdhan Saini	₹ 15,000.00	0.00												
186	Chagga Ram S/o Babu Lal	₹ 15,000.00	0.00												
187	Nathu Ram Sumar Stone	₹ 15,000.00	0.00												
188	Chote Lal S/o Moti Lal Saini Ridhi Sidhi Stone	₹ 15,000.00	0.00												
189	Ramphool S/o Kishor Saini Monika Stone	₹ 15,000.00	0.00												
190	Ramshwaroop S/o Kajod Saini Ankit Stone	₹ 15,000.00	0.00												
191	Chaju Lal S/o Genda Lal Saini Nisha Sand Stone	₹ 15,000.00	0.00												
192	Babu Lal S/o Shri Narayan Saini Shanti Stone Cutting	₹ 15,000.00	0.00												
193	Raju Lal S/o Ramkishor Saini Lekhray Stone	₹ 15,000.00	0.00												
194	Ramphool S/o Ramshwaroop Saini	₹ 15,000.00	0.00												
195	Bhawani Singh S/o Ramprasad Gurjar Shri Dev Stone	₹ 15,000.00	0.00												
196	Prasadi Lal S/o Ramji Lal Saini Kiran Ston	₹ 15,000.00	0.00												
197	Chote Lal s/o Ramjilal Mayank Stone	₹ 15,000.00	0.00												
198	Harinaranya s/o Ramdhan Saini Bittu Stone	₹ 15,000.00	0.00												
199	Harikishan s/o Shreeram Saini Shree Ram Stone	₹ 15,000.00	0.00												
200	Ramdayami s/o Tejram Saini Tejram Stone	₹ 15,000.00	0.00												
201	Mahesh s/o Mangilal Saini Saini Stone	₹ 15,000.00	0.00												
202	Kalyansahay s/o Lalkaram Saini bajrang Stone	₹ 15,000.00	0.00												
203	Prabhudayal s/o Mangilal Chamunda Stone	₹ 15,000.00	0.00												
204	Murari Lal s/o Gopal Jay Maa Jobner Stone	₹ 15,000.00	0.00												
205	Mahesh s/o Pooran Saini Jay Jwala Stone	₹ 15,000.00	0.00												
206	Ranglal s/o Gopal Saini Jay Jwala Stone	₹ 15,000.00	0.00												
207	Ramkhaladi s/o jagdish Ramkhaladi s/o jagdish	₹ 15,000.00	0.00												
208	Surej s/o Lohdiram Saini Murari Stone	₹ 15,000.00	0.00												
209	Banwari s/o Jiwanram Shiv Stone	₹ 15,000.00	0.00												
210	Rajesh s/o Kishankal Saini Mahima Stone	₹ 15,000.00	0.00												
211	Ghanshyam s/o Harsahay Saini Maya Stone	₹ 15,000.00	0.00												
212	Mahendra s/o Bhalaram Saini Ravi Stone	₹ 15,000.00	0.00												
213	Devisahay s/o Bholaram Saini Sonam Stone	₹ 15,000.00	0.00												
214	Ramswaroop Jagdish Stone	₹ 15,000.00	0.00												

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S.No.	Name of the Project Proposer/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supremec court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
215	Ganga Sahai S/o Mool Chand Saini Prem Cutting Stone	₹ 15,000.00	0.00												
216	Dundhi Ram Saini Dundhi Stone	₹ 15,000.00	0.00												
217	Bholaram S/o Ramkaran Saini Bhola Cutting Stone	₹ 15,000.00	0.00												
218	Om Prakash S/o Badri Prasad Saini	₹ 15,000.00	0.00												
219	Ramu S/o Mangi Lal Saini	₹ 15,000.00	36,000.00												
220	Murari Lal S/o Mangi Lal Saini Kailash Stone	₹ 15,000.00	36,000.00												
221	Raju S/o Kishan Lal Saini Shivani Stone	₹ 15,000.00	0.00												
222	Chote Lal Saini S/o Ramchandra Saini Chote Lal Stone	₹ 15,000.00	15,000.00												
223	Kalu Ram S/o Bhagwan Shahai Krishana Stone	₹ 15,000.00	0.00												
224	Harkesh s/o Ramfool Saini Bajrang Stone	₹ 15,000.00	0.00												
225	Govind Ram s/o Ramswapoop Govind Stone	₹ 15,000.00	0.00												
226	Lalaram s/o Ramdhan Saini Lala Stone	₹ 15,000.00	0.00												
227	Banwari Lal s/o Kilansahay Saini Banwari Ashok Kumar Stone	₹ 15,000.00	0.00												
228	Manmohan s/o Kilansahay Manmohan Narendra Stone	₹ 15,000.00	0.00												
229	Mukesh Kumar s/o Bhaorilal Saini Shyam Stone	₹ 15,000.00	0.00												
230	Ramkishan s/o Mangilal Balaji Stone	₹ 15,000.00	0.00												
231	Ramkarna s/o Dhannalal Ramdhan Stone	₹ 15,000.00	0.00												
232	Narendra s/o Ramsingh Bairwa Arpoet Stone	₹ 15,000.00	0.00												
233	Pintu s/o Kishor Saini Pintu Stone	₹ 15,000.00	0.00												
234	Dinesh s/o pooran Saini Jay Jwala Stone	₹ 15,000.00	0.00												
235	Hiralal s/o Manilal Chamunda Stone	₹ 15,000.00	0.00												
236	Ramkishan s/o Mangilal Chamunda Stone	₹ 15,000.00	0.00												
237	Ramkishan s/o Mallaram Rajasthan Stone	₹ 15,000.00	0.00												
238	Jayram s/o Nathuram Jayram Stone	₹ 15,000.00	0.00												
239	Murari s/o Laluram Saini Murari Stone	₹ 15,000.00	0.00												
240	Rajendra s/o Mangilal Rajendra Stone	₹ 15,000.00	0.00												
241	Arjun s/o Mangilal Rajendra Stone	₹ 15,000.00	0.00												
242	Bhawani Singh S/o Mod Singh	₹ 2,00,00,000.00	0.00												
243	Gorakharam S/o girdharan meghwal	₹ 50,000.00	0.00												
244	Jeemaran S/o likhnaran jat & others	₹ 50,000.00	0.00												
245	Surtaram S/o jayrupram jat	₹ 50,000.00	0.00												
246	Birmaran S/o gordhanram meghwal	₹ 50,000.00	0.00												
247	Kalaran dasaram S/o chutaram patel	₹ 50,000.00	0.00												
248	Jaram S/o lakuram jat	₹ 50,000.00	0.00												
249	Arjunram S/o girdharan meghwal	₹ 50,000.00	0.00												
250	Jaram S/o andaram patel	₹ 50,000.00	0.00												
251	Salim S/o barkat khan cheepa	₹ 50,000.00	0.00												
252	Kalaran S/o chutaram patel & others	₹ 50,000.00	0.00												
253	Bagaram vegarah S/o viraram jat	₹ 50,000.00	0.00												
254	Veeram budah pi- bhagwanram jat	₹ 50,000.00	0.00												
255	Bhanwararam S/o sharam jat	₹ 50,000.00	0.00												
256	Achalaram S/o viraram jat	₹ 50,000.00	0.00												
257	Ramjan, indukhan vagarah, pi misu khan piyara	₹ 50,000.00	0.00												
258	Mohd. Hanif S/O Murad ali	₹ 1,50,000.00	0.00												

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S.No.	Name of the Project Proponent/industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
259	Mohammad Nisar S/O Mohd. Usman	₹ 1,50,000.00	0.00												
260	Kesaram S/O bhanwar lal brahmin	₹ 1,00,000.00	0.00												
261	M/s Tidar S/O Bhoma ram	₹ 1,00,000.00	0.00												
262	Khaton industries Anwar ali	₹ 1,00,000.00	0.00												
263	Jugnu khan bhaktawar textile	₹ 1,50,000.00	0.00												
264	Sangam Guddu khan S/O Ramjan Khan	₹ 1,00,000.00	0.00												
265	Jugnu khan	₹ 2,00,000.00	0.00												
266	Muse Khan	₹ 1,00,000.00	0.00												
267	Navia ram S/o bhoma ram mali	₹ 1,00,000.00	0.00												
268	Vinayak Prints Babu lal gour	₹ 1,00,000.00	1,00,000.00												
269	Kavita Sharma W/O shrikant Sharma	₹ 50,000.00	0.00												
270	M/S Ranchod Patel S/O kheta ram (In front of haneef)	₹ 1,00,000.00	1,00,000.00												
271	Narayan ram meghwal	₹ 1,00,000.00	1,00,000.00												
272	Mohd. Hanif unit -I	₹ 1,00,000.00	0.00												
273	Mohd. Hanif unit -II	₹ 1,00,000.00	0.00												
274	Kamal Rathi S/O Gopal rathi	₹ 1,50,000.00	0.00												
275	Rameshwar rathi	₹ 1,00,000.00	0.00												
276	M/S U.S Export (Salim S/O Jabrudin)	₹ 1,50,000.00	₹ 1,50,000.00												
277	Pakija Fabrics (Mohd Nisar)	₹ 1,00,000.00	1,00,000.00												
278	Manoj Kumar S/O Pukhraj tated	₹ 50,000.00	0.00												
279	Kanaram Bhati Unit-I (Aarif)	₹ 1,50,000.00	1,50,000.00												
280	Kanaram Bhati Unit-II (Om Ghandhi)	₹ 1,00,000.00	₹ 1,00,000.00												
281	Kanaram Bhati Unit-III (Vimal Rathi) (Maya Solaki)	₹ 1,00,000.00	1,00,000.00												
282	Yashdeep	₹ 1,00,000.00	0.00												
283	Ramswaroop Prajapat	₹ 1,50,000.00	1,50,000.00												
284	Saraswati Textile (saraswati devi W/O jugal kishore)	₹ 1,00,000.00	0.00												
285	Suresh Industries	₹ 1,00,000.00	0.00												
286	Suba Bano W/O Farukh Bhai	₹ 1,00,000.00	0.00												
287	Chandan Fashion (Subhash Golecha)	₹ 1,00,000.00	1,00,000.00												
288	R.K. Enterprises	₹ 1,00,000.00	2,32,000.00												
289	Janant Fabrics	₹ 1,00,000.00	0.00												
290	H.R. Textiles (Mantaz Bano / Hijzul Rahman Rabbani	₹ 1,00,000.00	1,00,000.00												
291	Behind Arora Textiles (Sahjad hussen S/O jafar Hussen)	₹ 1,00,000.00	0.00												
292	Femina Screen Art	₹ 1,00,000.00	1,00,000.00												
293	R.K. Agro Industries	₹ 1,00,000.00	0.00												
294	Navab Industries	₹ 1,00,000.00	0.00												
295	Chetna Impex	₹ 1,00,000.00	1,00,000.00												
296	Hemant Printers	₹ 1,00,000.00	1,00,000.00												
297	Kgn Enterprises (Sana Prints Mohd Salim S/O abdul rahman)	₹ 1,00,000.00	1,00,000.00												
298	Sindhi Textile	₹ 1,00,000.00	1,00,000.00												
299	Royal Export	₹ 1,00,000.00	1,00,000.00												
300	Navkar Export	₹ 1,00,000.00	1,00,000.00												
301	Chogg Singh	₹ 1,50,000.00	0.00												
302	Ramzan S/O ummerdin Chipka,	₹ 50,000.00	0.00												
303	Murad creation (Mohd Parvez S/O Zahoor Mohammad)	₹ 1,00,000.00	0.00												
304	P.S industries (Abhisekh arora S/O Kishore arora)	₹ 1,50,000.00	1,50,000.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes then please provide the copy of the approval & the guideline followed)	
305	S.K Chouhan P.No 426,427, Shobhawaton ki dhani, jodhpur	₹ 50,000.00	0.00												
306	Dinesh kumar gupta, 100 A,Khodiya Nagar,Shobhawaton ki dhani, jodhpur	₹ 50,000.00	0.00												
307	Muniya devi (N.K Gupta), Khodiya Nagar, Shobhawaton ki dhani, jodhpur	₹ 50,000.00	0.00												
308	Bagrawar singh rajpurohit, 83, 83A, Shobhawaton ki dhani, jodhpur	₹ 1,00,000.00	0.00												
309	Braham Singh, Plot no 115,116,117, Shobhawaton ki dhani, jodhpur	₹ 1,00,000.00	0.00												
310	Abhishek S/O Arju Singh KH No 137 & 134 Rawla Bera, Shobhawaton ki dhani, jodhpur	₹ 1,00,000.00	0.00												
311	Mohan ji khatri (Old name -Mohd Sarif, Near GSS, Amrit vihar,), Shobhawaton ki dhani, jodhpur	₹ 50,000.00	0.00												
312	Plot No 423 (Wana Prints) Shobhawaton ki dhani, jodhpur	₹ 50,000.00	₹ 50,000.00												
313	Plot No 424, Shobhawaton ki dhani, jodhpur	₹ 50,000.00	₹ 50,000.00												
314	Plot No 425, Shobhawaton ki dhani, jodhpur	₹ 50,000.00	₹ 50,000.00												
315	M/s Marwar Soap Co.	₹ 30,000.00	30,000.00												
316	M/s Gulecha Traders	₹ 10,000.00	10,000.00												
317	M/s Ajoy Prints	₹ 20,000.00	20,000.00												
318	M/s Kishor Kumar and Company	₹ 20,000.00	20,000.00												
319	M/s R.J. Saraf Industries	₹ 10,000.00	10,000.00												
320	M/s Vijay Laxmi Textile	₹ 10,000.00	10,000.00												
321	M/s HEBNA ART & CRAFTS	₹ 20,000.00	20,000.00												
322	Nakoda Textile,	₹ 10,000.00	10,000.00												
323	S. K. Textiles	₹ 20,000.00	20,000.00												
324	Mateshwari Textile	₹ 10,000.00	10,000.00												
325	Arvind Textile	₹ 10,000.00	10,000.00												
326	Prateek Textiles Mills	₹ 20,000.00	20,000.00												
327	Mukesh Textiles	₹ 20,000.00	20,000.00												
328	M/s Rainbow Industries (P). Ltd.	₹ 20,000.00	20,000.00												
329	M/s Arhan Fabrics, F-300, MLA, Phase II, Basni, Jodhpur	₹ 10,000.00	10,000.00												
330	M/s Anuradha Textiles,	₹ 20,000.00	20,000.00												
331	A. F. Textiles	₹ 10,000.00	10,000.00												
332	Ahmedabad Scree Art	₹ 20,000.00	20,000.00												
333	Ansari Handloom Factory	₹ 20,000.00	20,000.00												
334	Kiran Textiles	₹ 20,000.00	20,000.00												
335	Chetna Textiles	₹ 20,000.00	20,000.00												
336	MOHAN LAL TEXTILE	₹ 30,000.00	30,000.00												
337	V. N. EXPORTS (EXIM), Part of Ravindra Textile	₹ 20,000.00	20,000.00												
338	Ashok Fabrics	₹ 10,000.00	10,000.00												
339	Lalchand Pukhrai	₹ 20,000.00	20,000.00												
340	Sujanmal & Company (Gurpreet & Sons)	₹ 20,000.00	20,000.00												
341	Allabux & Company	₹ 10,000.00	10,000.00												
342	Prem Prakash Industries	₹ 50,000.00	50,000.00												
343	Bhansali Textiles	₹ 50,000.00	50,000.00												
344	MAHAVEER PROCESSORS	₹ 40,000.00	40,000.00												
345	M. Y. Textiles	₹ 30,000.00	30,000.00												

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S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
346	Roop Rani Prints	₹ 30,000.00	30,000.00												
347	A.R Prints	₹ 20,000.00	20,000.00												
348	Vijendra Textiles	₹ 30,000.00	30,000.00												
349	Sarvottam Handicrafts	₹ 20,000.00	20,000.00												
350	Navyoti Textiles	₹ 40,000.00	40,000.00												
351	Vinayak Prints	₹ 10,000.00	10,000.00												
352	Ram Textile	₹ 20,000.00	20,000.00												
353	M.B. Industries	₹ 10,000.00	10,000.00												
354	Shri Balaji Industries	₹ 20,000.00	20,000.00												
355	M/s Ramdev Stainless Strips P Ltd.	₹ 40,000.00	40,000.00												
356	M/s Bhagwati Metals	₹ 60,000.00	60,000.00												
357	M/s Daga Udhog	₹ 50,000.00	50,000.00												
358	M/s Shri Charbhujia Industry	₹ 30,000.00	30,000.00												
359	M/s Accurate Metals	₹ 20,000.00	20,000.00												
360	M/s Arihant Industries	₹ 20,000.00	20,000.00												
361	M/s Sidhi Vinayak Industries	₹ 40,000.00	40,000.00												
362	M/s Acme Industries	₹ 20,000.00	20,000.00												
363	M/s National Metals	₹ 20,000.00	20,000.00												
364	M/s Pratik Metals P. Ltd.	₹ 20,000.00	20,000.00												
365	M/s S.R.M. Alloys Pvt Ltd.	₹ 50,000.00	50,000.00												
366	M/s Chetan Metals P. Ltd.	₹ 40,000.00	40,000.00												
367	M/s Shri Chanchal Industries	₹ 70,000.00	70,000.00												
368	M/s Chopra Chemicals	₹ 20,000.00	20,000.00												
369	M/s Rama Sheets (P) Ltd.	₹ 20,000.00	0.00												
370	M/s Surana Metals	₹ 20,000.00	20,000.00												
371	M/s Daulat Industries	₹ 30,000.00	30,000.00												
372	M/s Arihant Metals	₹ 40,000.00	40,000.00												
373	M/s Kushal Metals	₹ 20,000.00	20,000.00												
374	M/s Shanti Udhog	₹ 40,000.00	40,000.00												
375	M/s Ashok metals	₹ 30,000.00	30,000.00												
376	M/s Shivam Metals	₹ 40,000.00	40,000.00												
377	M/s Oswal Metals	₹ 20,000.00	20,000.00												
378	M/s Agarwal Industries	₹ 20,000.00	20,000.00												
379	M/s Balaji S. S Sheets Pvt. Ltd.	₹ 40,000.00	40,000.00												
380	M/s Tubes & Bars	₹ 30,000.00	30,000.00												
381	M/s Mittal Steels Mfg. Co. (S.D)	₹ 40,000.00	40,000.00												
382	Narpat Steels Pvt. Ltd.	₹ 40,000.00	40,000.00												
383	Shiva Steels	₹ 40,000.00	40,000.00												
384	Rajasthan Metals	₹ 40,000.00	40,000.00												
385	Pranod & Pranod	₹ 20,000.00	20,000.00												
386	Ganpati Steels	₹ 20,000.00	20,000.00												
387	Mehta Udhog	₹ 20,000.00	20,000.00												
388	Shree Shankeshwar Metal & Warehouse Pvt. Ltd.	₹ 50,000.00	50,000.00												
389	Samdari Strips P. Ltd (Unit-I)	₹ 40,000.00	40,000.00												
390	Paramount Sheets P Ltd	₹ 30,000.00	30,000.00												
391	Prem Paradise Steel Pvt Ltd.	₹ 20,000.00	20,000.00												
392	Alembic Metals (P) Ltd.	₹ 30,000.00	30,000.00												
393	Laxmi Pipe Ind.	₹ 40,000.00	40,000.00												
394	National Steels	₹ 40,000.00	40,000.00												
395	Krishna Metal Industries	₹ 20,000.00	20,000.00												
396	Shri Ram Steel Industries	₹ 40,000.00	40,000.00												
397	Suncity Alloys Pvt Ltd	₹ 20,000.00	20,000.00												
398	Suncity Metals Pvt. Ltd.	₹ 50,000.00	50,000.00												
399	Navkar Alloys P. Ltd.	₹ 20,000.00	20,000.00												

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S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPB or NGT (if yes then please provide the copy of the approval & the guideline followed)	
400	Ganga Steels	₹ 20,000.00	20,000.00												
401	Oswal Steel	₹ 70,000.00	70,000.00												
402	Super Metals	₹ 80,000.00	80,000.00												
403	Rajesh Metals	₹ 20,000.00	20,000.00												
404	B.P.B. (India)	₹ 20,000.00	20,000.00												
405	Belim Electromac Industries	₹ 20,000.00	20,000.00												
406	Surbhi Steels	₹ 20,000.00	20,000.00												
407	Namdev Textile	₹ 30,000.00	30,000.00												
408	Nakta Metals Industries	₹ 30,000.00	30,000.00												
409	Krishna Steel Industries	₹ 30,000.00	30,000.00												
410	Samdari Strips Pvt. Ltd (Unit-3)	₹ 60,000.00	60,000.00												
411	Punit Metals	₹ 70,000.00	70,000.00												
412	Rajshree Industries	₹ 40,000.00	40,000.00												
413	Pooja Steels	₹ 30,000.00	30,000.00												
414	S.R.M. Steels	₹ 40,000.00	40,000.00												
415	Reliable Steels	₹ 30,000.00	30,000.00												
416	Shree Jain Metals	₹ 20,000.00	20,000.00												
417	Parakh Industries	₹ 20,000.00	20,000.00												
418	Ronak Steel	₹ 20,000.00	20,000.00												
419	Kushal Industries	₹ 10,000.00	10,000.00												
420	J.K. Industries	₹ 20,000.00	20,000.00												
421	Rajlaxmi Steel Industries	₹ 40,000.00	40,000.00												
422	Arham Alloy	₹ 20,000.00	20,000.00												
423	Kanlesh Industries	₹ 30,000.00	30,000.00												
424	Shri Ram Metals	₹ 20,000.00	20,000.00												
425	Ganga Printex Private Limited	₹ 20,000.00	20,000.00												
426	Shree Quality Dyeing Works	₹ 30,000.00	30,000.00												
427	Famous Prints	₹ 20,000.00	20,000.00												
428	Roop Industries	₹ 20,000.00	20,000.00												
429	Mareshwari Textile Mills	₹ 20,000.00	20,000.00												
430	Jayesh Fabrics	₹ 30,000.00	30,000.00												
431	Vardhman Enterprises	₹ 10,000.00	10,000.00												
432	Vijay Fabrics	₹ 30,000.00	30,000.00												
433	L.R. Creation	₹ 20,000.00	26,620.00												
434	Sharda Industrial Corporation	₹ 20,000.00	20,000.00												
435	Navkar Textiles	₹ 30,000.00	30,000.00												
436	Hai Tex Prints	₹ 11,000.00	11,000.00												
437	Asia Fabrics	₹ 10,000.00	10,000.00												
438	Sanchei Brothers	₹ 10,000.00	10,000.00												
439	Diamond Job Works	₹ 10,000.00	10,000.00												
440	Akash Fashions	₹ 40,000.00	40,000.00												
441	Sample Showroom	₹ 10,000.00	10,000.00												
442	Navkar Prints	₹ 10,000.00	10,000.00												
443	Vikram Textiles	₹ 30,000.00	30,000.00												
444	Mannu Fashion	₹ 40,000.00	40,000.00												
445	Rishabh Creation	₹ 20,000.00	20,000.00												
446	Prima Text Industries	₹ 40,000.00	40,000.00												
447	Anmol Creation	₹ 40,000.00	40,000.00												
448	Mandhari International	₹ 40,000.00	40,000.00												
449	Ajay Fashion	₹ 40,000.00	40,000.00												
450	Gupta Textiles	₹ 20,000.00	20,000.00												
451	MAHALAXMI EXPORTS INC. (Shri Mahalaxmi Textiles)	₹ 40,000.00	40,000.00												
452	Lila Creation	₹ 20,000.00	20,000.00												
453	Ronak Ind.	₹ 40,000.00	40,000.00												

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454	Samdari Strips Pvt. Ltd (Unit-2)	₹ 1,00,000.00	1,00,000.00												
455	J.M. Metals	₹ 40,000.00	40,000.00												
456	Bohra Industries	₹ 40,000.00	40,000.00												
457	Khemani Metals Ind. (P) Ltd.	₹ 40,000.00	40,000.00												
458	Molusot Stainless Steel Ind. Pvt. Ltd.	₹ 40,000.00	40,000.00												
459	Kansara Bearing Ltd.	₹ 20,000.00	20,000.00												
460	Navkar Metasteels Pvt. Ltd.	₹ 40,000.00	40,000.00												
461	Rajesh Alloy Industries	₹ 60,000.00	60,000.00												
462	Agarwal Ferro India Pvt Ltd.	₹ 40,000.00	40,000.00												
463	Salewas Metals Pvt. Ltd.	₹ 40,000.00	40,000.00												
464	Pali Water Pollution Control Treatment Trust (CETP)	₹ 1,00,00,000.00	₹ 1,00,00,000.00												
465	Next Gen Textile Park Pvt. Ltd.	₹ 10,00,000.00	10,00,000.00												
466	Hazi Mohd. Bleaching Works	₹ 50,000.00	50,000.00												
467	Aruna Finishing Works	₹ 50,000.00	50,000.00												
468	M/S Balaji Process	₹ 30,000.00	30,000.00												
469	M/s Rupali Hand Process	₹ 20,000.00	20,000.00												
470	M/s Shri Keshriya Ji Dyeing Works	₹ 20,000.00	20,000.00												
471	M/s Ganesh Textiles	₹ 20,000.00	20,000.00												
472	M/s Sangam Process	₹ 30,000.00	30,000.00												
473	M/s Maharaja Textile Mills	₹ 20,000.00	20,000.00												
474	M/s Sudarshan Bleaching	₹ 20,000.00	20,000.00												
475	M/s Azmi Dyeing and printing mills	₹ 20,000.00	20,000.00												
476	M/s Shri Ganpati Dyeing	₹ 10,000.00	10,000.00												
477	M/s D.K. Process Pvt. Ltd.	₹ 20,000.00	20,000.00												
478	M/s Mahaveer Dyeing Industries	₹ 20,000.00	20,000.00												
479	M/s Surai Processes	₹ 20,000.00	20,000.00												
480	M/s Shree Rajaram Print Pvt. Ltd.	₹ 20,000.00	20,000.00												
481	M/s Shrikant Processors Pvt. Ltd.	₹ 20,000.00	20,000.00												
482	M/s Blue Chip Fabric Pvt. Ltd.	₹ 20,000.00	20,000.00												
483	M/s Manoj Dyeing P Ltd.	₹ 10,000.00	10,000.00												
484	J K Process	₹ 1,00,000.00	1,00,000.00												
485	Naveen Mehta	₹ 75,000.00	75,000.00												
486	M/s Narayan Sewa Sansthan	₹ 3,95,000.00	3,95,000.00												
487	Vinayak Stone Crusher	₹ 6,87,500.00	6,87,500.00												
488	Shri Ram Sharnam Stone Crushing Co.	₹ 6,87,500.00	6,87,500.00												
489	Shivam Grit Pvt. Ltd.	₹ 7,00,000.00	7,00,000.00												
490	Shiv Stone Crusher Co.	₹ 6,87,500.00	6,87,500.00												
491	Shiv Shankar Stone Crusher -I (Owner Sh. Satyanarayan)	₹ 6,87,500.00	6,87,500.00												
492	Shiv Shankar Stone Crusher (Owner Sh. Atmaram)	₹ 6,87,500.00	6,87,500.00												
493	Shakambari Stone Crusher Co.	₹ 6,87,500.00	6,87,500.00												
494	Ridhi Sidhi Stone Crusher	₹ 7,00,000.00	7,00,000.00												
495	Ratanambhari Stone Crusher Udyog	₹ 6,87,500.00	6,87,500.00												
496	Rajat Stone Crusher Company	₹ 6,87,500.00	6,87,500.00												
497	Rajasthan Stone Crusher Co.	₹ 6,87,500.00	6,87,500.00												
498	Raj Stone Crusher	₹ 6,87,500.00	6,87,500.00												
499	Pratap Stone Crusher	₹ 6,87,500.00	6,87,500.00												
500	Parthvi Minerals (Old Name Jawan Construction Pvt. Ltd.)	₹ 6,75,000.00	6,75,000.00												
501	Panchwati Stone Crusher	₹ 6,87,500.00	6,87,500.00												
502	Maha Laxmi Stone Crusher Co.	₹ 7,00,000.00	7,00,000.00												
503	Kisan Stone Crusher	₹ 6,87,500.00	6,87,500.00												
504	K.K. Stone Crusher	₹ 6,87,500.00	6,87,500.00												

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505	Jai Shree Shyam Baba Crusher	₹ 6,87,500.00													
506	Jai Hindustan Stone Crushing Co.	₹ 6,87,500.00	6,87,500.00												
507	India Stone Crusher	₹ 6,75,000.00	6,75,000.00												
508	Ganesh Stone Crusher (Old Name-Rajesh Stone Crusher)	₹ 6,75,000.00	6,75,000.00												
509	Bharat Stone Crushing Co.	₹ 6,87,500.00	6,87,500.00												
510	Balaji Stone Crusher	₹ 6,87,500.00	6,87,500.00												
511	Raimata Stone Crusher (Old Name M/s Sukhvinder Stone Crusher)	₹ 3,26,250.00	0.00												
512	M/s. Sidhi Vinayak Stone Crushing Company	₹ 3,26,250.00	3,26,250.00												
		₹ 11,02,58,500.00	₹ 6,15,37,370.00												

2020-2021

2020-2021						Activity-wise EC fund utilized in the financial year								Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	
1	Sangam Process	₹ 10,00,000.00	₹ 10,00,000.00	Non compliances of Air Act/Water Act		23796840	14334500	4998775	9335725	1	Noise mapping, identification of Hot Spots and mitigation plan for control of Noise Pollution	5E+06	MS RSPCB	Yes
2	Usha Processors	₹ 10,00,000.00	₹ 10,00,000.00											
3	Shanti Textile Industries	₹ 10,00,000.00	₹ 10,00,000.00											
4	Jyoti Fabrics	₹ 10,00,000.00	₹ 10,00,000.00											
5	Shree Kant Processors Pvt Ltd.	₹ 10,00,000.00	₹ 12,14,500.00											
6	Blue Chip Fabrics Pvt. Ltd.	₹ 10,00,000.00	₹ 10,00,000.00											
7	Pooja Fab Tex. Pvt. Ltd.	₹ 10,00,000.00	₹ 10,00,000.00											
8	Saurabh Bleaching	₹ 10,00,000.00	₹ 10,00,000.00											
9	Ganesh Textile	₹ 10,00,000.00	₹ 10,00,000.00											
10	Vinod Industries	₹ 10,00,000.00	₹ 10,00,000.00											
11	Khawaja Dyeing Company	₹ 10,00,000.00	₹ 8,00,000.00	Matter is related to illegal drawl of ground water therefore referred to district administration in compliance of CGWA order dated 18.09.2020										
12	Vijay Anand Textiles (Old Name: Jay Raj Tex)	₹ 10,00,000.00	₹ 10,00,000.00											
13	Jay Jagdamba Process	₹ 10,00,000.00	₹ 10,00,000.00											
14	Chhipa Yakub Ibrahim	₹ 10,00,000.00	₹ 10,00,000.00											
15	Sunder Cold Water	₹ 8,76,000.00	₹ 0.00											
16	Shree Charbhuj Sheetal Jaldhara	₹ 8,76,000.00	₹ 0.00											
17	Bhavishya Sheetal Jaldhara	₹ 8,76,000.00	₹ 0.00											
18	Himank Ice Factory	₹ 9,80,640.00	₹ 0.00											
19	Lal Singh	₹ 8,76,000.00	₹ 0.00											
20	Abdul kayum	₹ 8,76,000.00	₹ 0.00											
21	Soni Water Suppliers Beral	₹ 8,76,000.00	₹ 0.00	Non compliances of Air Act/Water Act										
22	Radheshyam Gupta Water Suppliers	₹ 8,76,000.00	₹ 0.00											
23	Amba Lal Gujar	₹ 8,76,000.00	₹ 0.00											
24	Vineet Udyog (Pvt.) Ltd., M.L. No. 226/91	₹ 3,20,000.00	₹ 3,20,000.00											
25	New Derivatives Pvt. Ltd.	₹ 12,25,000.00	₹ 0.00											
26	Kundan Singh (Hot mix plant)	₹ 2,63,200.00	₹ 0.00											
		₹ 2,37,96,840.00	₹ 1,43,34,500.00											

2021-2022															Annexure-C
Details of EC imposed						Activity-wise EC fund utilized in the financial year									Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes than please provide the copy of the approval & the guideline followed)	
1	CETP Bhiwadi	27,50,000.00	27,50,000.00	Noncompliances of Air/Water Act		48,87,11,956.75	2,49,00,868.75	0	24900868.75	NIL					
2	Nagar Palika Bari, District-Dholpur	23,94,000.00	0.00												
3	Municipal Council, Barmer	13,50,800.00	13,50,800.00												
4	Jyoti Kiran Stone Crusher	4,89,375.00	0.00												
5	Proprietor, Stone Crusher Unit	2,57,250.00	0.00												
6	Bhiwadi Jal Pardushan Nivaran Trust (CETP), Bhiwadi	2,76,000.00	2,76,000.00												
7	Sekhon Int Udyog	1,10,000.00	0.00												
8	Shiv Int Udyog	1,85,000.00	1,85,000.00												
9	Chug Brick company	2,20,000.00	2,20,000.00												
10	Satya Narayan Shiv Kumar	2,40,000.00	0.00												
11	Jagdamba Bricks (19220)	2,55,000.00	2,55,000.00												
12	Guru Ram Das Int Udyog	2,90,000.00	0.00												
13	Godara Int Udyog	3,05,000.00	0.00												
14	Shyam Kila company	3,05,000.00	0.00												
15	J.K. Bricks Industries	3,10,000.00	3,10,000.00												
16	Bika Bricks	5,65,000.00	0.00												
17	Chhabra Bricks	5,80,000.00	5,80,000.00												
18	Ganesh Brick Kiln	6,10,000.00	0.00												
19	Khan Int Udyog	6,20,000.00	0.00												
20	Raj Int Udyog (Old-Jai Jhameshwar Int Udyog)	6,20,000.00	0.00												
21	Shri Shyam Int Udyog	6,40,000.00	0.00												
22	Saran Int Udyog	9,00,000.00	0.00												
23	Karna Kila company	9,05,000.00	0.00												
24	Shivam Bricks Industries (Old Name- Lunga Int Udyog)	9,05,000.00	9,05,000.00												
25	Bhadi Kiln Udyog	9,05,000.00	0.00												
26	K.K. Bricks	10,85,000.00	0.00												
27	Baldev Kila Company	12,50,000.00	0.00												
28	Gotam Kila Company	12,50,000.00	0.00												
29	Shiv Bricks Industries	14,25,000.00	0.00												
30	Choudary Int Udyog	15,70,000.00	0.00												
31	Gurmeet Kila Company (old name - TUTU int udyog, Shree Karmi Bricks Industries)	18,25,000.00	0.00												
32	Sonu Kiln Company	18,25,000.00	0.00												
33	Bimla Kiln Company	18,25,000.00	0.00												
34	Tata Bricks	18,25,000.00	0.00												
35	Karan Brick Industries (Old Name- Krishna Int Udyog)	18,30,000.00	0.00												
36	Ganpati Bricks	18,30,000.00	0.00												
37	Prince Bricks Co.	18,40,000.00	0.00												
38	Sar Bricks industries	18,40,000.00	0.00												
39	Tata Bricks industries	18,40,000.00	0.00												
40	Kisan Int Udyog (Duplicate Name- Kishan Bricks Company)	18,40,000.00	0.00												
41	Mahadev Int Udyog	18,45,000.00	0.00												
42	Jai Balaji Bricks Udyog	18,95,000.00	0.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supremec court/High Court/NGT matter than state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
43	Shri Ramdev Bricks	19,25,000.00	0.00												
44	Nishant Int udyog	20,20,000.00	0.00												
45	Shri Shiv Int udyog	21,45,000.00	0.00												
46	Baba Ramdev Int Udyog	21,55,000.00	0.00												
47	Goswami Int Udyog	21,55,000.00	0.00												
48	Pawan Bricks Company	21,55,000.00	0.00												
49	Wahe Guru Int Udyog (Nanda Int Udyog)	21,60,000.00	0.00												
50	Laxmi Bricks udyog	21,60,000.00	0.00												
51	Goyal Kiln Co. (Other name- Chandra Singh& Company)	21,60,000.00	0.00												
52	Arshid Industries	24,00,000.00	0.00												
53	Jai Bricks	24,15,000.00	0.00												
54	Ambeey int udyog	24,25,000.00	0.00												
55	Brar Int Udyog	24,25,000.00	0.00												
56	Satguru Int Udyog	24,25,000.00	0.00												
57	Tajinder Pal Singh Baljeet Singh	24,30,000.00	0.00												
58	Prince Bricks Company (Old Name-Baba Ramdev Int Udyog)	24,35,000.00	0.00												
59	Shree Balaji Int Udyog	24,35,000.00	0.00												
60	Balaji Suppliers (Old Name - Brar Brick Kiln)	24,45,000.00	0.00												
61	Choudhary Bricks Industries	24,45,000.00	0.00												
62	Jai Shree Krishna Ent Udhyog	24,45,000.00	0.00												
63	Sagar Bricks	24,45,000.00	0.00												
64	Balana Int Udyog	24,45,000.00	0.00												
65	Jagdamba Industries (Old Name- Arora Int Udyog)	24,50,000.00	0.00												
66	Sri Balaji Industries (Old Name- Jai Baba Ri Bricks)	24,60,000.00	0.00												
67	Aggarwal Ent Udhyog	24,60,000.00	0.00												
68	J.D. Bricks Industry	24,70,000.00	0.00												
69	Kamal Int udyog (Old Name- Kishan Int Udyog)	24,70,000.00	0.00												
70	Choudhary Industries (Old Name- Vijay Int Udyog)	24,70,000.00	0.00												
71	S M Bricks Suppliers, (Old Name- Yadumandan Ent Suppliers)	24,70,000.00	0.00												
72	New Name- Sri Balaji Bricks Udyog, Old Name-Vishavkarma Int Udyog	24,70,000.00	0.00												
73	Saharan Int Udyog	24,70,000.00	0.00												
74	Choudhary Bricks Udhyog	24,70,000.00	0.00												
75	Shree Shyam Bricks (Old Name- Shree Ram Bricks)	24,70,000.00	0.00												
76	Murtiwale Int Udyog	24,70,000.00	0.00												
77	Shyoran Bricks Industries	24,70,000.00	0.00												
78	Jyani Int Udyog	24,70,000.00	0.00												
79	Bhole Shankar Int Udyog	24,70,000.00	0.00												
80	Choudhary Brijlal Bhadu Int Udyog	24,70,000.00	0.00												
81	Satguru Int Udyog	24,70,000.00	0.00												

Details of EC imposed											Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)		
82	Malwa Int Udyog (Old name- Global Bricks Industry)	24,70,000.00	0.00													
83	Dhanna Bhagat Int Udyog(Old Name- Vinayak Int Udyog, Parth Int Udyog)	24,70,000.00	0.00													
84	Mandeep Singh Ranjeet Singh (Old Name- Shri Ram Bricks)	24,80,000.00	0.00													
85	Dhawan Int Udyog	24,80,000.00	0.00													
86	BVP Bricks	24,85,000.00	0.00													
87	Ashish Brick company	24,85,000.00	0.00													
88	Nirmal Int Udyog	24,85,000.00	0.00													
89	Godara Bricks	24,85,000.00	0.00													
90	Kamra Bricks	24,85,000.00	0.00													
91	Shree Shyam Kilan Company (Old Name - Mohanlal Int Udyog)	24,85,000.00	0.00													
92	Shri Ganesh Int Udyog	24,85,000.00	0.00													
93	Bedi Int Bhata	24,85,000.00	0.00													
94	Rishabh Traders (Old Name- Satnam Tanu Int Udyog)	24,85,000.00	0.00													
95	Balaji Bricks Company	24,85,000.00	0.00													
96	Kooldiya Int Udyog	3,05,000.00	3,05,000.00													
97	Mahabali Int Udyog (Old name- Agarwal Int Udyog)	3,05,000.00	0.00													
98	A. K. Aunkar Int Udyog	3,10,000.00	3,10,000.00													
99	Shivam Int Udyog (Other Name-Shiv Int Udyog)	3,15,000.00	3,15,000.00													
100	Mohanlal Jakhar	3,20,000.00	0.00													
101	H.R. Int Udyog	4,80,000.00	0.00													
102	Surenderpal Int Udyog	6,35,000.00	0.00													
103	Pal Bricks Industries	6,40,000.00	0.00													
104	Dhillon Bricks Industry	9,60,000.00	0.00													
105	Sri veer Tejaji Int Udyog(old name Shri Int Udyog)	14,05,000.00	0.00													
106	KRC (Old Name-Salasar Int udyog)	14,05,000.00	14,05,000.00													
107	(New Name- Lal Chand Vastrana Bricks Industries)(Old Name-Dhot Bricks)	15,60,000.00	0.00													
108	Tata Bricks company(Old name- VIP int udyog)	15,60,000.00	0.00													
109	Dada Bricks	15,60,000.00	0.00													
110	Hari int udyog Old Name- Maruti Int Udyog S.S. BRICKS (PVT) LTD	15,70,000.00	15,70,000.00													
111	NAME- balaji int udyog, ambey bricks industries, prince int	17,30,000.00	0.00													
112	Nandhari Bricks Industries (44927)	18,85,000.00	0.00													
113	Brar Int Udyog(old name- Karni Ma int Udyog)	21,90,000.00	0.00													
114	Aggarwal Int Udyog	24,80,000.00	0.00													

Details of EC imposed											Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes than please provide the copy of the approval & the guideline followed)		
115	Kuber int Udhog(old name: M.M Bricks industries	24,80,000.00	0.00													
116	(New Name- New Luxmi Entt Udhog) (Old Name- Om Namh Luxmi Int Udyog)	24,80,000.00	24,80,000.00													
117	(Baba Bricks Company) (Old- Sri Vijaynagar Kiln)	24,80,000.00	0.00													
118	Chugh Bricks Company	24,80,000.00	0.00													
119	(New Name- Bika Int Udyog)(Old Name-Sarvindra Singh & sons)	24,80,000.00	0.00													
120	Ajora Bricks	24,80,000.00	0.00													
121	Thind int udyog	24,85,000.00	0.00													
122	Durga Bricks Industries	24,85,000.00	0.00													
123	Dhot Bricks	24,85,000.00	0.00													
124	New Name- Saran Ent Udhog (Old Name-Kalgidhar Bricks)	24,85,000.00	0.00													
125	Kanra Kiln company (Old name- Vimala Kiln Co.)	24,85,000.00	0.00													
126	Chug Brick Industries	24,85,000.00	0.00													
127	Mohan Int Udyog	24,85,000.00	24,85,000.00													
128	KBI industries	24,85,000.00	0.00													
129	Siddhi vinayak bricks industries	24,85,000.00	0.00													
130	Suman Int Udyog	24,85,000.00	0.00													
131	Dev Raj Harnesh Pal (Other Name- Moyal Int Udyog)	24,85,000.00	24,85,000.00													
132	Alal Int Udyog	24,85,000.00	0.00													
133	Balaji bricks	24,85,000.00	0.00													
134	Ganesh Brick Kiln	24,85,000.00	0.00													
135	Poonia Int Udhog	24,85,000.00	0.00													
136	Kooldiya Int Udyog Unit - I	24,85,000.00	0.00													
137	Kooldiya Int Udyog Unit - II	24,85,000.00	0.00													
138	Shri Krishna Bricks (Old Name- Qandri Bricks)	24,85,000.00	0.00													
139	Jyani Brick Udyog	24,85,000.00	0.00													
140	(New Name- Angri Devi) (Old Name-S.P. Int Udyog)	24,85,000.00	0.00													
141	Choudhary Int Udhog (Old Name- Shri Ganesh Int Udyog)	24,85,000.00	0.00													
142	Bhullar Int udhyog	24,85,000.00	0.00													
143	New Prapatti Bricks Co	24,85,000.00	0.00													
144	Laxmi int udhyog	24,85,000.00	0.00													
145	Shyam Bricks Kiln	24,85,000.00	0.00													
146	Shiv Int Udyog	24,85,000.00	0.00													
147	Dipti Singh Int Udyog	24,85,000.00	0.00													
148	Tej Int Udyog. (Old Name- Gurusis Bricks Udyog)	24,85,000.00	0.00													
149	Jai Durga Int Udyog (16428)	24,85,000.00	0.00													
150	Anil Bricks Company, Old Name- Shri Ganesh Ent Udhog (20240)	24,85,000.00	0.00													

Details of EC imposed											Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supremec court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes than please provide the copy of the approval & the guideline followed)		
151	Shri Balaji Int Udyog (20630)	24,85,000.00	0.00													
152	S. B. Int Udyog (37781)	24,85,000.00	0.00													
153	Tushar Int Udyog, Old Name- Ganpati Bricks (16488)	24,85,000.00	0.00													
154	Ridhi Sidhi Int Udyog	24,85,000.00	0.00													
155	Guru Kripa Int Udyog	24,85,000.00	0.00													
156	Ganesh Int Udyog	24,85,000.00	0.00													
157	Balaji Bricks Industries(Old Name-Sardar Bricks Industries)	24,85,000.00	0.00													
158	Kothari Bricks Company	24,85,000.00	0.00													
159	(New Name- Baba Kiln Company, Old Name- Baba Int Udyog)	24,85,000.00	0.00													
160	Bika Int Udyog	24,85,000.00	0.00													
161	Shri Karmi Int Udyog (Old Name-Shree Int Udyog)	24,85,000.00	0.00													
162	Khushi Int Udyog	24,85,000.00	0.00													
163	Baba Brck Kilo	24,85,000.00	0.00													
164	Ambika Int Udyog	24,85,000.00	0.00													
165	Shree Gurunarak Bricks	24,85,000.00	0.00													
166	Tata Bricks	24,85,000.00	0.00													
167	Shree Mahadev Int Udyog	24,85,000.00	0.00													
168	Paawar Int Udhog	24,85,000.00	0.00													
169	Tiranga Int Udhog	24,85,000.00	0.00													
170	K.G.N Int Udhog	24,85,000.00	0.00													
171	Vinayak Enterprises	24,85,000.00	0.00													
172	Sarvodaya India Ltd.	17,34,000.00	17,34,000.00													
173	Rolex Processors (P) Ltd.	7,65,000.00	7,65,000.00													
174	Ronak Processors Pvt. Ltd.	7,20,000.00	7,20,000.00													
175	Chairman Processors Ltd.	3,60,000.00	3,60,000.00													
176	Raojan Polyesters Ltd.	3,60,000.00	3,60,000.00													
177	Shri Anant Syntex Limited (Old Name Anant Syntex Limited)	3,60,000.00	3,60,000.00													
178	Pooja Spintex (P) Ltd.	3,60,000.00	3,60,000.00													
179	Sons Processors (India) Ltd.	3,60,000.00	3,60,000.00													
180	Devital Kutir Soap	4,64,063.00	0.00													
181	R. J. Food Product	1,11,625.00	1,11,625.00													
182	M/s Greenlam Industries Ltd.	64,500.00	64,500.00	MCR Direction												
183	M/s Vintage Distillery Ltd.	80,625.00	80,625.00													
184	Shri Satbir Singh, Prem Garden	6,718.75	6,718.75													
185	M/s Ori Plast Ltd. Unit-I, (Old Name Advantec Polymer)	10,000.00	10,000.00													
186	M/s Ori Plast Ltd. Unit-II, (Old Name Advantec Polymer)	25,000.00	25,000.00													
187	M/s Apex Tubes Pvt. Ltd.	1,72,000	1,72,000													
188	M/s Ajanta Polymers Pvt. Ltd.	43,000.00	43,000.00													
189	M/s Synergy Steel Ltd.	4,56,875	4,56,875													
190	M/s HNV Castings Pvt. Ltd.	86,000.00	86,000.00													
191	M/s Neemrana Food Pvt. Ltd.	16,125.00	16,125.00													

Details of EC imposed											Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supremec court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes than please provide the copy of the approval & the guideline followed)		
192	M/s Aradhana Chemicals	32,250.00	32,250.00													
193	M/s Jay Door Industries Pvt. Ltd.	16,125.00	16,125.00													
194	M/s Solasta sagoon	15,000.00	15,000.00													
195	CMR Green Technologies Ltd.	1,18,250	1,18,250													
196	M/s Rathi Special Steels Limited	2,41,875	2,41,875													
197	M/s RNT Metal Private Limited	64,500.00	64,500.00													
198	M/s Paramount Communications Limited	4,56,875	4,56,875													
199	M/s Bansal Kaithal Pvt. Ltd.	10,000.00	10,000.00													
200	M/s Gubshan Chemical Pvt. Limited	3,65,000	3,65,000													
201	M/s Uttav Garden	1,70,000	1,70,000													
202	M/s Sundarvan Resort	1,70,000	1,70,000													
203	M/s Crosspoint Mall	1,60,000	1,60,000													
204	M/s Capital Galleria	1,60,000	1,60,000													
205	M/s Domino's Pizza	1,70,000	1,70,000.00													
206	M/s Lokesh Builders	25,000.00	25,000.00													
207	Uday Van Yadav	25,000.00	25,000.00													
208	Sachin Sharma Owner of Shree Krishna Building Material and Water supplier	25,000.00	25,000.00													
209	M/s Trehan Amrit Kalash	25,000.00	25,000.00													
210	M/s The Owner C/o Plot no. C1	25,000.00	25,000.00													
211	M/s The Owner C/o Plot no. C2	25,000.00	25,000.00													
212	M/s Bharatpur Concrete Pipe Co. (Shri Mudit Agarwal)	55,000.00	55,000.00													
213	M/s Shri Anil Agarwal, Chairman, Shri Agrasen Shiksha Samiti	55,000.00	55,000.00													
214	Shri Santosh Garg s/o Shri Prahlad Garg. M/s Buchi Ram Badri Prasad & Company	70,000.00	70,000.00													
215	M/s Smt. Mithelesh Khandelwal	55,000.00	55,000.00													
216	M/s Priyanka and Brothers	70,000.00	70,000.00													
217	M/s Rajni Oil(Proprietor Smt. Rajni w/o Sh Jitendra Singh)	60,000.00	63,600.00													
218	Sh.Khem Chand	65,000.00	65,000.00													
219	M/s Sh. Sunil Gupta	65,000.00	65,000.00													
220	M/s MC Dixit	15,000.00	15,000.00													
221	M/s Smt. Sunil Agarwal	55,000.00	55,000.00													
222	M/s Smt.Priti Mittal	55,000.00	55,000.00													
223	M/s Yogesh Chandra	65,000.00	65,000.00													
224	M/s Apna Ghar, Shalimar Extension	5,000.00	5,000.00													
225	Municipal Board, Nokha	2,25,00,000.00	0.00	EC in compliance of Hon'ble NGT orders D.A No. 593/2017	EC in compliance of Hon'ble NGT orders D.A No. 593/2017											
226	Municipal Board, Nokha	45,00,000.00	0.00	O.A No. 972/2019	O.A No. 972/2019											
227	Municipal Council, Bhiwadi	2,25,00,000.00	0.00													

Details of EC imposed						Activity-wise EC fund utilized in the financial year									Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project Proponent/industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	* If it was imposed w.r.t. Supreme court/High Court/NGT matter than state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF & CC/CPCB or NGT (if yes than please provide the copy of the approval & the guideline followed)	
228	Jodhpur Development Authority	2,40,00,000.00	0.00												
229	Municipal Council, Bhilwara	2,40,00,000.00	0.00												
230	Nagar Nigam Jodhpur (North)	2,40,00,000.00	0.00												
231	Municipal Council, Pali	2,40,00,000.00	0.00												
232	M/s Arave Industries	1,00,000.00	1,00,000.00	Direction issued for violation of PWM Rules											
		48,67,11,956.75	2,49,00,868.75												

2022-2023														Annexure-D	
Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year				Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund	
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund		Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes then please provide the copy of the approval & the guideline followed)
1	M/s Shree Vinayak Brick Udhog	2,40,000.00	2,40,000.00	Non compliances under Air Act/Water Act	N/A	76128951	47045387	2950000	44095387	1	Air Quality Assessment, Trend Analysis, Emission Inventory, Source Apportionment and Carrying Capacity Study in Alwar City	2950000	MS RSPCB	Yes	
2	M/s TBC Ent Udhog	2,40,000.00	2,40,000.00												
3	M/s SBC Ent Udhog	2,40,000.00	2,40,000.00												
4	M/s Tata Bricks/Kissan Bhatta	2,70,000.00	2,70,000.00												
5	M/s MBC Bricks Udhog	2,70,000.00	2,70,000.00												
6	M/s REC Bricks Udhog-II	2,40,000.00	2,40,000.00												
7	M/s Balaji Bricks Company	2,70,000.00	2,70,000.00												
8	M/s New DMC Ent Udhog	2,40,000.00	2,40,000.00												
9	M/s DMB Ent Udhog	2,40,000.00	2,40,000.00												
10	M/s SBI (Shiv Bricks Industry) Ent Udhog	2,40,000.00	2,40,000.00												
11	M/s Surya Bricks Company	2,40,000.00	2,40,000.00												
12	M/s Jaipur Vale Ent Udhog (CLB)	2,40,000.00	2,40,000.00												
13	M/s REC Bricks Udhog-I	2,40,000.00	0.00												
14	M/s Jai Bharwan Bricks Company	2,70,000.00	0.00												
15	Sh. Moolchand Jangir S/o Sh. Sedarun Jangir, (Bhawani devi w/o Late Moolchand Jangir, M/s Vistwakarna Aara Machine & Furniture Udhog)	3,20,000.00	0.00												
16	Sh. Mahesh Chand S/o Sh. Chandrahal	3,55,000.00	4,02,925.00												
17	Sh. Bhagath Prasad Yadav S/o Sh. Ramgopal Yadav	70,000.00	0.00												
18	Ramnarayan Verma S/o Sh. Sh. Bhara Ram	1,35,000.00	0.00												
19	Smt. Satosh Devi W/o Sh. Madan Lal Jangir	70,000.00	79,490.00												
20	MRO Ind., Sh. Omprakash Goyal S/o Sh. Mangiram Goyal	80,000.00	80,000.00												
21	Sh. Jagdish Prasad Jangir S/o Late Ram Jangir	3,55,000.00	4,02,925.00												
22	Sh. Bhawar Singh S/o Sh. Harman Singh	75,000.00	85,125.00												
23	Sh. Mohan Lal S/o Sh. Murlihar Sharma	75,000.00	85,125.00												
24	Sh. Lokmikat S/o Sh. Nathulal Sharma	75,000.00	0.00												
25	Sh. Vikram Singh S/o Sh. Bishan Singh	75,000.00	0.00												
26	Sh. Nethuram S/o Sh. Nanchha Ram	95,000.00	95,000.00												
27	Sh. Ramdayal S/o Sh. Nathuram Jangir	95,000.00	95,000.00												
28	Komal Prasad Sami S/o Sh. Ghansu Ram Saini (M/s Saini Aara Machine)	95,000.00	95,000.00												
29	Sh. Mohan Lal S/o Sh. Jaraman Lal Jangir	1,15,000.00	0.00												
30	Sh. Rajendra Kumar S/o Sh. Dayal Das	1,80,000.00	2,04,900.00												
31	Alkash Power House	3,99,500.00	3,99,500.00												
32	Mezha Colonizers	17,69,798.00	17,69,798.00												
33	M/s Rishi Special Steel Ltd	1,01,00,000.00	1,01,00,000.00												
34	M/s Krishna Industries	5,82,400.00	0.00												
35	M/s Emerge Glass India Pvt. Ltd.	52,500.00	52,500.00												
36	M/s Shri Anant Sotex Limited,	4,95,000.00	4,95,000.00												
37	M/s Pawan Dhapai Udhog,	18,10,000.00	50,000.00												
38	M/s Chhajer Textile Mills,	11,13,000.00	0.00												
39	M/s Mahabaxmi Enterprises,	6,72,600.00	6,72,600.00												
40	M/s Karna Bricks,	1,90,000.00	2,03,110.00												
41	M/s Anand Sagar Ventures I.L.P.	2,09,625.00	2,09,625.00												

Details of EC imposed						Activity-wise EC fund utilized in the financial year									Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (if yes then please provide the copy of the approval & the guideline followed)	
42	M/s Budhya Traders	3,04,500.00	1,00,000.00												
43	M/s Mangaldeep	1,47,000.00	1,47,000.00												
44	M/s Century Cotton Mills	3,04,500.00	0.00												
45	M/s Raj Ratan Industries	3,25,500.00	3,25,500.00												
46	M/s V. P. Fabrics	3,04,500.00	3,04,500.00												
47	M/s Shri Gajendra Fabrics	63,000.00	63,000.00												
48	M/s Manisha Traders	4,50,000.00	50,000.00												
49	M/s Anar Metals	25,27,200.00	0.00												
50	M/s Govindjee Dairy Pvt. Ltd.	67,200.00	67,200.00												
51	M/s Maruti Mangal Stone Industries	1,80,000.00	1,88,100.00												
52	M/s Chowdhury Infra	85,000.00	85,000.00												
53	M/s Jai Shri Ram Industry	1,70,000.00	1,77,650.00												
54	M/s Shri Mai Vashno Devi Stone Crusher	1,55,000.00	0.00												
55	M/s Shri Balaji Stone Suppliers	1,60,000.00	1,60,000.00												
56	M/s Anar Grit Udyog	1,45,000.00	0.00												
57	M/s R.K. Crushing Udyog	4,20,000.00	4,38,900.00												
58	M/s Hanswal Stone Crushing Industries	1,45,000.00	0.00												
59	M/s Mini Enterprises	4,70,000.00	4,70,000.00												
60	M/s Maheshwari & Sons	18,80,500.00	0.00												
61	M/s Goutam Traders	7,60,000.00	0.00												
62	M/s M. Kailash Products	4,60,000.00	4,60,000.00												
63	M/s Madina Industries	4,60,000.00	0.00												
64	M/s S.N. Chemicals	4,53,600.00	4,53,600.00												
65	M/s Sarvodaya India Ltd.	4,32,000.00	4,32,000.00												
66	M/s A.K. Spintex Ltd.	6,12,000.00	6,12,000.00												
67	M/s Sabu Minerals	24,60,000.00	24,60,000.00												
68	Municipal Board, Noida	60,00,000.00	0.00												
69	Municipal Council, Bhiwara	1,11,45,000.00	0.00												
				Hon'ble NGT orders O.A No, 593/2017	Hon'ble NGT orders O.A No, 593/2017										
70	Noori Datta Sodhan Udyog(Shri Balaji grit and rolling Pvt. Ltd.)	12,96,000.00	12,96,000.00	CAQM for NCR & AA directions	N/A										
71	Shri Anu Tannar(Project Proponent)	75,000.00	75,000.00												
72	Shri Orinji casting (P) Ltd.	1,91,250.00	1,91,250.00												
73	Sansa Ochia India P.Ltd	3,35,940.00	3,35,940.00												
74	Jindal Aluminium Ltd.	4,56,875.00	4,56,875.00												
75	Leucani solutions Pvt. Ltd.	4,19,925.00	4,19,925.00												
76	Reverence Infrastructure India LLP (Shri Ananya Agrawal : managing Director)	2,40,800.00	2,40,800.00												
77	Bhambhani Pigments Pvt. Ltd.	7,79,375.00	7,79,375.00												
78	Prima Metal	3,22,500.00	3,22,500.00												
79	Western Kraft & Paper Pvt. Ltd.	2,15,000.00	2,15,000.00												
80	Aquasent Bathware Industries	6,19,500	0.00												
81	Tirupati Enterprises	2,10,000.00	2,10,000.00												
82	Sharda udyog	1,47,000.00	1,47,000.00												
83	Capital Ispat Ltd	3,15,000.00	3,15,000.00												
84	Sh. Vijay Sharma (the Project proponent) (Atri Plywood Pvt. Ltd.)	10,000.00	10,000.00												
85	M/s Pack Fine Packaging (I) Pvt. Ltd.	1,83,764.00	1,83,764.00												
86	Pine Laminates Pvt. Ltd.	6,88,000.00	6,88,000.00												
87	Project Proponent (Sh. Ram nareish)	90,000.00	0.00												
88	Special Ceramics (P) Ltd.	3,09,074.00	0.00												
89	M/s Synergy Steel Ltd. unit-I	1,34,375.00	1,34,375.00												
90	M/s Super Micros	1,20,000.00	1,20,000.00												
91	M/s R. K. Enterprises (Shri Kalka, Partner)	2,88,750.00	2,88,750.00												
92	M/s Soodher Mahi India Pvt. Ltd. (Shri Mohank Plant Head)	2,60,304.00	2,60,304.00												

Details of EC imposed						Activity-wise EC fund utilized in the financial year									Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number	Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guideline followed)	
93	M/s Omaleo Extrusion Pvt. Ltd., (Shri Praveen Jain, Director)	3,02,400.00	3,02,400.00												
94	M/s Richfield Industries Pvt. Ltd., (Shri Rakesh Paudyal, HR Manager)	34,65,000.00	34,65,000.00												
95	M/s Lala A Enterprises, (Shri Gaurav Vasav, Manager)	3,25,500.00	3,25,500.00												
96	M/s Lopam Metal Treatment Pvt. Ltd. (Shri Umesh Singh, Head-store)	3,85,000.00	3,85,000.00												
97	M/s Vinayak Industries, (Owner: Shri Ravi Gupta)	5,75,000.00	5,75,000.00												
98	M/s VSL Biogreen Solutions Pvt. Ltd. (Sh. Lovelash Chaudhan, Director)	3,45,000.00	3,45,000.00												
99	M/s Jaharvir Polymers Pvt. Ltd., (Shri Mohesh Yadav, Contractor)	4,75,000.00	4,75,000.00												
100	M/s Oroo Engineering Tools Pvt. Ltd., (Shri Anil Yadav, Manager - HR & Admin)	27,90,625.00	27,90,625.00												
101	Project Proponent, (Sh. Samil Mukhiya) (SMR Automotive Private Limited)	65,000.00	65,000.00												
102	M/s Goyal Enterprises, (Shri Ajay Goyal, Director),	8,08,500.00	8,08,500.00												
103	M/s Black Diamond Motors Pvt. Ltd., (Rakesh Pandey, Project Incharge),	5,20,000.00	5,20,000.00												
104	M/s Ozone Overseas Pvt. Ltd., (Owner: Alok Aggarwal),	5,20,000.00	5,20,000.00												
105	M/s Daxin Air-conditioning India Pvt. Ltd., (Shri Nishu Mishra, Contractor of M/s Tokusaka India Pvt. Ltd.),	1,30,000.00	1,30,000.00												
106	M/s Galaxy Offset India Pvt. Ltd.,	5,20,000.00	5,20,000.00												
107	M/s Shri Balaji Enterprises (Shri Pawan Gool, Director)	3,33,500.00	3,33,500.00												
108	M/s Saint Polymer Pvt. Ltd., (Shri Rajendra Kumar Sharma, Director)	2,52,000.00	2,52,000.00												
109	M/s DLJM Houseware Pvt. Ltd. (Sukmani DLJM Moulding Pvt. Ltd.)	5,35,000.00	5,35,000.00												
110	M/s Satyam Packaging	1,36,500.00	1,36,500.00												
111	M/s D.K. Plywood Pvt. Ltd.	1,19,527.00	1,19,527.00												
112	M/s Insecticide India Ltd.	14,08,796.00	14,08,796.00												
113	M/s Lala Ji Enterprises	2,60,361.00	2,60,361.00												
114	M/s Sfant Industries Pvt. Ltd.	7,031.00	7,031.00												
115	M/s Shri Sai Melaware	5,34,356.00	5,34,356.00												
		7,61,28,951.00	4,70,45,387.00												

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year				Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund	
S.No.	Name of the Project/Proposer/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund		Does the amount expended is in accordance with the guidelines issued by the MoEF&CCPCB or NGT (If yes then please provide the copy of the approval & the guideline followed)
1	Smt. Alpna Agarwal (The Project Proposer) (M/s KSS Fashions Pvt Ltd)	6,65,000.00	6,65,000.00	NCR Direction		67,57,70,984.50	89893414	134974174	-45080760	1	For Plantation on both sides of State Highway SH25	2,00,00,000.00	MS RSPCB	Yes	
2	M/s Belmarks Motors Pvt. Ltd	6,55,000.00	6,55,000.00	NCR Direction						2	Insurance of 10 No. of New Utility Vehicle	5,62,280.00			
3	M/s Rely Casting(P) Ltd.	2,13,750.00	2,13,750.00	NCR Direction						3	For workshop on international day for women	7,50,000.00			
4	M/s M.D. Industries	3,46,500.00	0.00	NCR Direction						4	Registration of 10 No. of New Utility Vehicle	27,91,250.00			
5	M/s Aalana Polywell India Pvt. Ltd.	5,91,250.00	0.00	NCR Direction						5	Purchase of Utility Vehicle for Monitoring	1,43,24,470.00			
6	M/s Bahubali Rubber Pvt. Ltd. (Smt. Anni Jain, Director)	3,43,750.00	3,43,750.00	NCR Direction						6		71,62,230.00			
7	M/s Siegwark India Pvt. Ltd.	3,57,000.00	3,57,000.00	NCR Direction						7	Early Warning and Decision Support System for Air Quality Management in Japur City	16,50,000.00			
8	M/s Shree Jagdamba Metals	2,81,250.00	2,81,250.00	NCR Direction						8	*Carrying capacity Assessment Vehicular Pollution Industrial Emission Population Density, Construction Activity etc. for Japur City	14,56,562.00			
9	M/s Mangalam Overseas (Owner Shri Sunit)	1,00,000.00	1,00,000.00	NCR Direction						9	Air Quality Assessment, Trend Analysis, Emission Inventory, Source Apportionment and Carrying capacity Study in Alwar City	29,50,000.00			
10	M/s TCI Warehouse (Shri Satyabrata, Project Head)	1,04,500.00	1,04,500.00	NCR Direction						10	Plantation on both sides of State highway SH 25 to increase plantation cover and control road dust suspension in Bhivadi, Tizra Tehsil	5,87,50,000.00			
11	M/s Trehan Apna Ghar Vilase City Pvt. Ltd., (Shri Saji Mohan General Manager)	1,17,500.00	1,17,500.00	NCR Direction						11	Plantation on both sides of State highway SH 25 to increase plantation cover and control road dust suspension in Bhivadi, Tizra Tehsil	2,45,77,382.00			
12	M/s Actavis Pharmaceutical Pvt. Ltd., (Owner Shri Bipul Oswal)	65,000.00	65,000.00	NCR Direction											
13	M/s R. Lakshmi Cement Ltd., (Shri B.S. Rawat, Manager)	50,000.00	50,000.00	NCR Direction											
14	M/s Akshay Paint Industries (Owner Shri Ashok Kumar Tyagi)	79,625.00	79,625.00	NCR Direction											
15	M/s Sona Selection India Limited (old Name Sona Processors India Ltd Unit-II)	6,76,800.00	6,76,800.00	Violation of Air/Water Act											
16	M/s Sanwariyaji Tex Fab Industries Ltd. (Old Name :- TPL Industries Ltd.)	7,05,600.00	7,05,600.00	Violation of Air/Water Act											
17	M/s G.R. Infra Projects Limited	1,00,810.00	1,00,810.00	Violation of Air/Water Act											
18	M/s Raj Pratap Steel	11,50,000.00	0.00	Violation of Air/Water Act											
19	M/s Varidanga Industries	80,000.00	80,000.00	Violation of Air/Water Act											
20	M/s Bhivadi Jal Prashastan Nivaran Association (BPNNA) CBTP Bhivadi	12,00,000.00	12,00,000.00	Violation of Air/Water Act											
21	Executive Officer, Nagar Palika, Polwarin	65,70,000.00	0.00	Violation of Air/Water Act											

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project/Proposer/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guideline followed)	
22	Pacific Medical University (Tirupati) Balaji Educational Trust), Village Bhilo Ka Bedla, Patappura, Amberi, Near NH 27, Udaipur	1,74,93,750.00	0.00	Violation of Air Act 1981/Water Act 1974 and EP Act, 1986	No										
23	Commissioner, Municipal Corporation, Ajmer	38,70,75,000.00	0.00	Violation of Air/Water Act	Hon'ble NGT OA 93/2023										
24	Commissioner, Municipal Corporation, Deodwana	5,00,000.00	0.00	Violation of Air/Water Act	Hon'ble NGT OA 143/2023 & 144/2023										
25	M/s Associated Soapstone Distributing Co. Pvt. Ltd., ML No. 01/92	1,52,28,000.00	NIL	Violation of Air/Water Act	No										
26	M/s Associated Soapstone Distributing Co. Pvt. Ltd., ML No. 48/76-R-03/96	2,04,36,600.00	NIL	Violation of Air/Water Act	No										
27	M/s Shri Krishna Transformers	5,30,000.00	NIL	Violation of Air/Water Act											
28	M/s Kanti Electrical Works	5,20,000.00	NIL	Violation of Air/Water Act											
29	M/s Western Drymix	5,35,000.00	NIL	Violation of Air/Water Act											
30	D.B. Products	9,25,312.50	NIL	Violation of Air/Water Act											
31	D.B. Sales (Unit-III)	6,30,000.00	NIL	Violation of Air/Water Act											
32	D.B. Sales (Unit-I)	6,30,000.00	NIL	Violation of Air/Water Act											
33	M/s Kamaldeep Engineer Pvt Ltd.	6,70,000.00	6,70,000.00	Violation of Air/Water Act											
34	M/s Mahiva Décor	1,54,219.00	1,54,219.00	CAQM											
35	M/s Balaji Bricks Industries (old name Sardar Bricks Industries)	24,85,000.00	NIL	Violation of Air/Water Act	Hon'ble NGT OA No 262/2020										
36	Commissioner Nagar Nigam Jaipur (Heritage)	25,84,711.00	NIL	Encroachment of Forest area	Hon'ble NGT order dated 01/11/2023 in OA No. 49/2023(C2)										
37	M/s Dugar Overseas Pvt. Ltd.	11,41,875.00	11,41,875.00	Violation of Air/Water Act											
38	M/s Bhuvaneshwari Containers Pvt. Ltd.	5,06,250.00	5,06,250.00	Violation of Air/Water Act											
39	M/s Satyam Packaging	17,42,000.00	17,42,000.00	Violation of Air/Water Act											
40	M/s Rishabh Handicraft	33,75,000.00	NIL	Violation of Air/Water Act	Hon'ble NGT order dated 25/02/2022 in OA No.329/2015										
41	M/s Trijals Electricals Pvt. Ltd.	6,07,500.00	NIL	Non compliance of CAQM Directions no. 76 regarding DG sets											
42	M/s Mahesh Edible Agro Oil Industries Pvt. Ltd.	32,62,300.00	NIL	Non compliance of CAQM Directions no. 76 regarding DG sets											

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proposed/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guidelines followed)	
43	M/s H.M. Tubes & Containers (P) Ltd.	6,45,000.00	NIL	Non compliance of CAQM Directions no. 76 regarding DG sets											
44	M/s Premier Oil Mills	50,40,000.00	50,40,000.00	Violation of Air/Water Act											
45	M/s RIICO Ltd, VKAI Jaipur	6,54,02,000.00	0.00	Violation of Air/Water Act											
46	M/s SMR Automotive Pvt Ltd G1-986, RIICO Ind Area Bhiwadi	4,00,000.00	4,00,000.00	CAQM											
47	S K Singh M/s R-TECH CAPITAL ARCADIA Capital Arcadia main bye- pass road Bhiwadi	9,90,938.00	9,90,938.00	CAQM											
48	Shree Ram Kripa Buildhomes Pvt Ltd "South Court" Dargapura, Jaipur	1,57,14,000.00	0.00	Violation of Air/Water Act											
49	M/s Shiv Vilas Realhome Pvt. Ltd Mangyavas Shiv vilas scheme jaipur	6,60,000.00	6,60,000.00	Violation of Air/Water Act											
50	Belma's motors pvt ltd Ajwar	19,25,000.00	19,25,000.00	CAQM											
51	M/s Ujjwal Industries Ahwar Matsya Industrial area ahwar	35,000.00	35,000.00	CAQM											
52	M/s Ambey Laboratories Pvt. Ltd.	1,92,02,400.00	75,00,000.00	Violation of Air/Water Act	NA										
53	M/s United Breweries Ltd.	13,21,875.00	13,41,703.00	Violation of Air/Water Act											
54	M/s SSSP Speciality Packaging Private Limited	1,54,219.00	1,54,219.00	Violation of Air/Water Act	NA										
55	2. M/s Aravali Dispo-tech Private Limited	15,000.00	15,000.00	Violation of Air/Water Act	NA										
56	3. M/s Shri Vinayak Traders	4,35,000.00	4,35,000.00	Violation of Air/Water Act	NA										
57	M/s Plastomet	3,60,000.00	3,60,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environmental Protection Act, 1986/ Hazardous Waste Management Rules, 2016	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
58	B&H PRECISION India Pvt Ltd.,	48,88,000.00	48,88,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environmental Protection Act, 1986/ Hazardous Waste Management Rules, 2017											

Details of EC imposed						Total Amount imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilisation of Environment Compensation Fund
S.No.	Name of the Project/Proposer/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guideline followed)	
59	Asir Automotive Pvt. Ltd.,	1,00,000.00	1,00,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2018											
60	K.K. Spun India Ltd.,	90,000.00	90,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2019											
61	M/s Polytex	90,000.00	90,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2020											
62	Precon technology and casting Ltd.,	90,000.00	90,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2021											
63	Prosafe International Pvt. Ltd.,	60,000.00	60,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2022											
64	Sarda Metal Power LLP	4,20,000.00	4,20,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2023	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
65	Bajrang Wire Product (India) Ltd.,	3,00,000.00	3,00,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2024	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
66	Bright Metals (I) Pvt. Ltd.,	3,94,800.00	3,94,800.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2025	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
67	Accore (Urvaashi Pumps) Engineers Pvt. Ltd.,	2,40,000.00	2,40,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2026	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
68	kandori metal powders mfg. Co.Pvt.Ltd.,	2,82,000.00	2,82,000.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2027	In the matter of Kamal Tiwary Vs UOI & Ors. (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
69	M/s M. Ramzan Dyeing Works,Khasra No. 189, Jerla Road, Balotra	75,000.00	75,000.00		NA										
70	M/s Mohammed Shayed Dyeing Company Khasra No. 1018/9, Jerla Road, Balotra	1,60,000.00	1,60,000.00		NA										
71	M/s Sahella Dyeing Works HS-190, Phase IV, RIICO Industrial Area, Balotra	2,40,000.00	2,40,000.00		NA										
72	M/s M.S. Dyeing Mills HS-183, Phase IV, RIICO Industrial Area, Balotra	1,65,000.00	1,65,000.00		NA										
73	M/s Parshvansh Processors E-43, First Phase, RIICO Industrial Area, Balotra	2,10,000.00	2,10,000.00		NA										
74	M/s Tripti Industries (Monarch Industries)G-34-36, 2nd Phase, RIICO Industrial Area, Balotra	1,24,800.00	1,24,800.00		NA										
75	M/s M. Ramzan Dyeing Works,Khasra No. 189, Jerla Road, Balotra	1,95,000.00	1,95,000.00		NA										
76	M/s M. Panwar Processing House,Khasra No. 477/478, CETP Bhatra Road, Balotra	57,000.00	57,000.00		NA										

Details of EC imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proposed/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guideline followed)	
77	M/s Indra Processing House, Khaura No. 488, Bihaya	57,000.00	57,000.00	Violation of Water Act 1974	NA										
78	M/s Rakesh Dyeing Works, Khaura No. 1828/11, Jeria Road, Balotra	1,90,000.00	1,90,000.00		NA										
79	M/s Meha Bhawan Industries, Khaura Number-31, Bihaya, District Balotra	12,43,000.00	3,50,000.00		NA										
80	M/s Balotra Water Pollution Control Treatment and Research Foundation Trust (Bihaya), Village-Bihaya, Tehsil Pachpadra	50,00,000.00	25,00,000.00		NA										
81	M/s Balotra Water Pollution Control Treatment and Research Foundation Trust, Khed Road, Balotra, (18 MLD CETP), Tehsil Pachpadra	50,00,000.00	15,00,000.00		NA										
82	M/s (Textile division), SPV- Jodhpur Pollution Control & Research Foundation P.No. -SP- I, Sangaria Industrial Area, Ind Phase, Jodhpur	26,50,000.00	0.00		NA										
83	M/s (Steel division), SPV- Jodhpur Pollution Control & Research Foundation P.No. -SP- I, Sangaria Industrial Area, Ind Phase, Jodhpur	15,20,000.00	15,20,000.00		NA										
84	M/s Shree Quality Dyeing works E-134, MIA 2nd Phase Banai, Jodhpur	16,26,800.00	16,26,800.00		NA										
85	M/s Ajoy Prints F-72-73, MIA Banai	10,60,800.00	10,60,800.00		NA										
86	M/s Shankar Textile Industries F- 53/1, Phase -II Industrial Area, Pali	2,10,000.00	0.00		NA										
87	M/s Kalewadi Fabrics E-61, RIICO Industrial Area, Purnayata, Pali	70,500.00	70,500.00		NA										
88	M/s J.K.Process E-48, Mandia Road Industrial Area, Pali	4,61,875.00	3,00,000.00		NA										
89	M/s Sonu textiles E-224, Purnayata Industrial Area, Pali	3,49,125.00	3,49,125.00		NA										
90	M/s Dhanlaxmi Mills F-120, Mandia Road Industrial Area, Pali	2,25,750.00	2,25,750.00		NA										
91	M/s Shreya Industries F-282, Mandia Road Industrial Area, Pali	2,65,000.00	2,65,000.00		NA										
92	M/s Sailani Prints F-84, Phase - II Industrial Area, Pali	66,000.00	66,000.00		NA										
93	M/s Mateshwari Dyeing F-166 Purnayata Industrial Area, Pali	1,05,750.00	1,05,750.00		NA										
94	M/s Manjibhadr Bleaching OI- 85, RIICO Industrial Area, Purnayata, Pali	5,30,250.00	5,30,250.00		NA										
95	M/s Master Micon GS-145(A)- 146, RIICO Industrial Area Purnayata, Pali	4,05,375.00	4,05,375.00		NA										
96	M/s Pali Water Pollution Control Treatment Trust (CETP) (IV) Mandia Road Industrial Area, Pali	50,00,000.00	50,00,000.00		NA										
97	M/s Raj Tex E-28, MRIA, Pali	1,31,250.00	1,31,250.00		NA										

Details of EC Imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proponent/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guidelines followed)	
98	M/s GGF Industries Pvt. Ltd. F-119, Mandia Road Industrial Area, Pali	1,31,250.00	1,31,250.00		NA										
99	M/s K.B. Syncoex Pvt. Ltd. F-9-10, RIICO Industrial Area, Purnagata, Pali	3,00,000.00	3,00,000.00		NA										
100	M/s Sachdeep Industries Mandia Road Industrial Area, Pali	97,500.00	97,500.00		NA										
101	M/s Sanwariya Tex Fab Industries Ltd. Old Name- TPL Industries Ltd.), 11/12th Km Chitor Road, Gaurwark, P.O. Sarupganj (Hanungarh), Bhiwara	5,62,500.00	5,62,500.00		NA										
102	M/s Sanwariya Tex Fab Industries Ltd. Old Name- TPL Industries Ltd.), 11/12th Km Chitor Road, Gaurwark, P.O. Sarupganj (Hanungarh), Bhiwara	1,25,000.00	1,25,000.00		NA										
103	Swaraj Sutting, 7 to 14, Industrial Area, 6 km Stone, Far Road, Bhiwara	4,72,500.00	4,72,500.00		NA										
104	M/s Murchamal Panjwani Kh. No. 306 & 307, Village Dora taluqa Ajmer	50,70,000.00	50,70,000.00		NA										
105	M/s Gauri International P No SP2(LA) & 2, RIA Neemrana	2,64,375.00	2,64,375.00		NA										
106	M/s Jasper Leather Complex, Manpur Macheri	11,10,000.00	11,10,000.00	NA											
107	Sharp Mini Limited (old Name- Sharp Mini Global Ltd.) F-73 to 75 RJA, Bhiwadi, District- Khairthal Tisra	23,62,500	23,62,500	CAQM											
108	Shriram Rayons Rayon Village- Shri Ram Nagar, Tehsil- Ladpara, District- Kota	49,00,000	49,00,000	Violation of Air Act 1981/Water Act 1974											
109	Urvocha Chemtech Pvt Ltd., Plot No.- C-366-A, Road No. 13 V.K.I Area, Tehsil Jaipur (VKIA) District-Jaipur	78,750.00	78,750.00	Violation of Air Act 1981/Water Act 1974	NGT (OA No.- 97/2022)										
110	Parashar Chemicals Plot No.- G-712-A, Road No. 9F3 V.K.I Area, Tehsil Jaipur (VKIA) District-Jaipur	78,750.00	78,750.00	Violation of Air Act 1981/Water Act 1974	NGT (OA No.- 97/2022)										
111	Sahu Industries	1,62,000.00	1,62,000.00	Violation of Air Act 1981/Water Act 1974/EP Act 1986											
112	Mahabir Chemicals Industries Ltd	81,000.00	81,000.00												
113	Ganpati Pyrofuel Enterprises	1,21,800.00	1,21,800.00												
114	Mahalekmi Green Energy	1,26,000.00	1,26,000.00												
115	Arihant Corporation	1,15,000.00	1,15,000.00												
116	Creative Industries	1,35,000.00	1,35,000.00												
117	Shyam Green Energy	2,07,000.00	2,07,000.00												
118	Vinayak Pyrofuel Pvt. Ltd	1,30,000.00	1,30,000.00												
119	Bheem Industries	1,35,000.00	1,35,000.00												
120	Anshu Kripa Industries	1,30,000.00	1,30,000.00												
121	Shree Virudavan Rubber Industries	1,30,000.00	1,30,000.00												
122	Arihant Pyrool	1,35,000.00	1,35,000.00												
123	Shree Shyam Rubber Industries	1,70,000.00	1,70,000.00												
124	AVA Industries	1,35,000.00	1,35,000.00												
125	Omega Industries	1,35,000.00	1,35,000.00												

Details of EC Imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year				Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No.	Name of the Project Proposed/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NOT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	
126	Arihant Industries	1,35,000.00	1,35,000.00											
127	Salekh Pyrotech Pvt. Ltd.	1,30,000.00	1,30,000.00											
128	Jain Industries	1,35,000.00	1,35,000.00											
129	Chhaparwal Carbon Industries	1,40,000.00	1,40,000.00											
130	Rishabh Impex	1,35,000.00	1,35,000.00											
131	Shri Sudarshan Industries	1,35,000.00	1,35,000.00											
132	Mital Pigment Pvt. Ltd.	27,44,800.00	27,44,800.00											
133	M/s Wonder Cement Ltd. 17, Old RK Nagar, Ransapura, Tehsil- Nimkhahera, District- Chittorgarh.	25,36,800.00	25,36,800.00	Violation of Air Act 1981/Water Act 1974/EP Act 1986	Nil									
134	M/s Ambuja Cement Ltd. Village Marwar Mundwa, Tehsil & District-Nagaur	40,74,000.00	40,74,000.00	Violation of Air Act 1981/Water Act 1974/EP Act 1986	Nil									
135	M/s Nuvocon Vista Corporation Ltd. Village-Digraon, Dungamagar, Kharadi, Nimbol, Tehsil-Jaistaran, District-Banswar	36,78,400.00	36,78,400.00	Violation of Air Act 1981/Water Act 1974/EP Act 1986	Nil									
136	M/s Ambuja Cement Ltd. Village Marwar Mundwa, Tehsil & District-Nagaur	1,24,09,000.00	1,24,09,000.00	Violation of Air Act 1981/Water Act 1974	Nil									
137	M/s Kali Sindh Thermal Power Project, Undel, Nimoda, Devri, Motipura, Sigheasia, Tehsil- Bhalrapatan, District-Jhalawar	1,70,43,000.00	Not Deposited	Violation of Air Act 1981/Water Act 1974	Nil									
		67,57,70,984.50	8,98,93,414.00											

2024-2025										Annexure-F					
Details of EC imposed						Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund				
S.No.	Name of the Project/Proposed/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed with Supreme court/High Court/NGT matter then state the matter number	Total Amount Imposed (in Rs.)	Total Amount Received/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCB or NGT (If yes then please provide the copy of the approval & the guidelines followed)	
1	Sales Promoters, ADB Tronking Ground, Jaipur Road, Ajmer	23,22,000.00	10,90,000.00	Violation of Air/Water Act	No	19,72,99,320	2,01,51,970	7,04,84,036	-5,03,32,066	1	Celebration of International Day for the preservation of Ozone Layer 2023	34,000.00	M S RSPCB	Yes	
2	D B General Hospital, Ratna Nagar, Churu	21,82,500.00	0.00	Violation of Air/Water Act & BMW Rules, 2016	No					2	Construction of 2 nos. of pumping stations and laying 11 KM of remaining sewer pipe line for the CETP at sanganeer industrial area, Jaipur.	5,87,50,000.00			
3	Mehta Multi specialty Hospital, Rajgarh, Churu	1,77,000.00	0.00	Violation of Air/Water Act & BMW Rules, 2016	No					3	For Conducting Source apportionment Study, Emission Inventory & carrying Capacity for Kota City, Rajasthan.	11,32,760.00			
4	Introspect India Pvt. Ltd. (Jaipur Rural Plant), Village- Khori sopda, Taluk- Sanganeer, Jaipur	7,80,000.00	7,80,000.00	Violation of Air/Water Act & BMW Rules, 2016	No					4	Training of newly appointed probationers	2,82,030.00			
5	Introspect India Pvt. Ltd. (Jaipur City Plant), Village- Khori sopda, Taluk- Sanganeer, Jaipur	7,80,000.00	7,80,000.00	Violation of Air/Water Act & BMW Rules, 2016	No					5	Training of newly appointed probationers	35,076.00			
6	Commissioner, Municipal Corporation, Dausar	1,96,10,000.00	0.00		Supreme Court With Petition no. 373/2012					6	Conducting Recruitment of JEE, ISO and LAW Officers for Strengthening of State Board.	81,75,970.00			
7	Secretary, Jaipur Development Authority	3,82,05,000.00	0.00	in the matter of Captain Satendra Kumar Singh Vs State of Rajasthan & Ors	Hon'ble NGT order dated 08/05/2024 in OA No. 80/2021(CZ) (M.A.No.03/2022XCZ)					7	Study Project titled "Estimating Carrying capacity of ambient air in Alwar and Bharatpur District of Rajasthan"	4,50,000.00			
8	Nagar palika, Palanpur	65,78,000.00	0.00		Hon'ble NGT OA 81/2022 (CZ)					8	Preparation of Study Report and Assessment (Soil & Water) of surrounding area of textile printing and dyeing industry of Sanganeer and action plan for remediation along with budgetary provisions.	10,00,000.00			
9	Jaipur Development Authority	3,82,05,000.00	0.00	in the matter of Captain Satendra Kumar Singh Vs State of Rajasthan & Ors	Hon'ble NGT order dated 08/05/2024 in OA No. 80/2021(CZ) (M.A.No.03/2022XCZ)					9		1,88,000.00			
10	Jaipur Development Authority	68,40,000.00	0.00	in the matter of Captain Satendra Kumar Singh Vs State of Rajasthan & Ors	Hon'ble NGT order dated 08/05/2024 in OA No. 80/2021(CZ) (M.A.No.03/2022XCZ)					10	Design and Development of Eco-Friendly Material and Agro- Waste for water purification and the Bio-Packaging Material Preparation	3,74,200.00			
11	M/s Bheratpur Zila Dugdh Upadesh Sankulani Ltd (Sana Dairy)	71,08,750.00	0.00	Violation of Air/Water Act											
12	M/s Shree Mahalaxmi Construction	1,60,800.00	1,60,000.00	Violation of Air/Water Act											
13	M/s Mahadev Brick Uttyog	5,48,250.00	5,48,250.00	Violation of Air/Water Act	Hon'ble NGT OA No. 24/2024(CZ)										
14	M/s Magical Food Solutions Pvt. Ltd.	2,32,500.00	2,32,500.00	Non compliance of CAQM Direction no. 64 & 76 regarding Boiler operation on unapproved fuel & DO sets											
15	M/s Honey Streams Pvt Ltd	7,48,125.00	7,48,125.00	This unit has violated the conditions of the Consent to Operate under the provisions of the Water Act 1974 and the Air Act 1981 granted to the unit by the State Board.	Hon'ble NGT order dated 04/08/2023 in OA No. 66/2023(CZ)										
16	M/s Shree Ram Papada Pvt Ltd	7,21,875.00	7,21,875.00	This unit has violated the conditions of the Consent to Operate under the provisions of the Water Act 1974 and the Air Act 1981 granted to the unit by the State Board.	Hon'ble NGT order dated 04/08/2023 in OA No. 66/2023(CZ)										
17	M/s Savour India Pvt. Ltd.(Unit-II)	2,32,500.00	0	Non compliance of CAQM Direction no. 76 regarding DO sets											
18	M/s Hotel Ramada (A unit of M/s Yogi Properties Pvt. Ltd.), M-2, RBDO Industrial Area, Bhokalsagar, Alwar	2,40,000.00	2,40,000.00	D.O. not operating without RECD/ dual fuel in MCR	NA										
19	Tongys Roman Pvt. Ltd, Kk. no. 1177-1181, village phogga, Ajmer	18,40,000.00	0.00	Parameters of treated water of STP exceeded prescribed standards multiple times	NA										
20	Landmark Parkview M/s Rameshwar wealth consultancy pvt ltd Solatpura Ladpura Kota	6,12,500.00	6,12,500.00	Violation of Air/Water Act											
21	M/s Residential Project, Plot No88, CEB Estate Colony Alwar	35,000.00	0.00	CAQM											
22	M/s Mukkar Builders Near National Girls College, Vijaynagar, Alwar	35,000.00	0.00	CAQM											

Details of EC Imposed						Total Amount Imposed (in Rs.)	Total Amount Recovered/ received (in Rs.)	Total Amount of Expenditure (in Rs.)	Balance Amount (in Rs.)	Activity-wise EC fund utilized in the financial year					Please also provide suggestions for improvement of proper utilization of Environment Compensation Fund
S.No	Name of the Project/Proposed/Industrial unit on which EC was imposed	The amount of EC imposed (in Rs.)	EC amount recovered (in Rs.)	Non Compliance(s) for which EC was imposed	If it was imposed w.r.t. Supreme court/High Court/NGT matter then state the matter number					S.No.	Name of the Activity	Fund utilized (in Rs.)	Name of the Approving authority for utilizing the EC fund	Does the amount expended is in accordance with the guidelines issued by the MoEF&CC/CPCE or NGT (If yes then please provide the copy of the approval & the guidelines followed)	
23	M/s GSS Developers Pvt. Ltd. A-107 RICO Ind Area Bhivadi Taluk Jijam District-Kharavel-Tyarn	45,000.00	45,000.00	CAQM											
24	M/s Kauldy Industries A-806A RICO Ind Area Bhivadi Taluk Jijam District-Charnal-Tyarn	1,85,000.00	1,85,000.00	CAQM											
25	Amal Properties & Infrastructure Ltd "Saham City" Bhilwara	4,28,76,600.00	0.00	Violation of Air/Water Act											
26	Trehan Homes Developers "ACS Greens" Nagla Samowadi Alwar	13,21,920.00	13,21,920.00	Violation of Air/Water Act											
27	Shyam electroplating	3,74,400.00	0.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2020	In the matter of Kamal Tiwary Vs UOI & Ors (OA No. 97/2022) Hon'ble NGT Order dated 31.08.2023										
28	Rico Auto Industries	2,52,900.00	2,52,900.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2020											
29	Dande India vs. Ltd.	56,92,500.00	0.00	Violation of Water Act, 1974/ Air Act, 1981/ Environment Protection Act, 1986/ Hazardous Waste Management Rules, 2020											
30	M/s Food Water Pollution Control Treatment and research	7,74,000.00	7,74,000.00	Violation of Water Act 1974	NA										
31	M/s Orion Fabrics Private Limited	5,20,200.00	5,20,200.00	Violation of Water Act 1974	NA										
32	M/s BSL Ltd (Processing Division) Village/Mandyan, Chittor Road, Bhilwara, Bhilwara Taluk-Bhilwara District-Bhilwara	24,22,500.00	0.00	Violation of Water Act 1974	NA										
33	M/s RSWM Ltd.- Dusun, LNJ Nagar, Village - Mond, Taluk- Garhi, District - Bikaner	24,75,000.00	24,75,000.00	Violation of Water Act 1974	NA										
34	M/s BMD Pvt. Ltd LNJ Nagar, Village - Mond, Taluk- Garhi, District - Bikaner	12,54,000.00	12,54,000.00	Violation of Water Act 1974	NA										
35	M/s Kishor Prints (Old Name- Krishna Gopal Chohan), G1-6, RICO Bidsar, Churu	2,91,200.00	2,91,200.00	Violation of Water Act 1974	NA										
36	M/s M.S. Industries H-38 RICO Bidsar, Churu	2,91,200.00	2,91,200.00	Violation of Water Act 1974	NA										
37	M/s Champa Industries H-42 RICO Bidsar, Churu	1,24,800.00	1,24,800.00	Violation of Water Act 1974	NA										
38	M/s Novelty Prints (Empire Dyeing), P.No. E-85, Near Adar Battery, Near RICO Ind. Area, Bikaner	15,25,000.00	0.00	Violation of Water Act 1974	NA										
39	M/s Novelty Prints , P.No. E-82 & E-85, Near Adar Battery, Bikaner	15,25,000.00	0.00	Violation of Water Act 1974	NA										
40	Arya Alloys Pvt. Ltd.	7,15,000.00	7,15,000.00												
41	R.G. Pigment Pvt. Ltd.	8,66,400.00	8,66,400.00												
42	Rajet Chemical Industries	1,00,000.00	0.00												
43	Shiv Industries	1,00,000.00	1,00,000.00												
44	Jandagni Industries	1,00,000.00	1,00,000.00												
45	Bela Industries	1,00,000.00	1,00,000.00												
46	Shiv Bela Industries	1,00,000.00	1,03,000.00												
47	Rajasthan Industries	1,00,000.00	0.00												
48	Mondra Enterprises	1,77,000.00	0.00												
49	M/s Mangal Cement Ltd. PO-Aditya Nagar, Village-Mond, Taluk-Rangay Mund, District-Kota	48,10,000.00	48,10,000.00	Violation of Air/Water Act	NI										
Total		19,72,99,320.00	2,01,51,978.00												

Expenditure of Enviroment Compensation

ANNEXURE-G

S.No.	FY	Date	Acc Head	Acc Name	NAME	BILL / REC NO	AMOUNT	CR/DR	Activity
1	2024-25	06/05/2024	001-05-504-22-00	Expenditure of Environment compansiation	DCF Jhunjhunu & DCF Dholpur	180	84,000.00	Dr.	Celebretion of International Day for the reservetion of Ozone Layer 2023
2	2024-25	09/05/2024	001-05-504-22-00	Expenditure of Environment compansiation	Jaipur Development authority Jaipur-	194	5,87,50,000.00	Dr.	Construction of 2 nos. of pumping stations and laying 11 KM of remaining sewer pipe line for the CETP at sanganer industrial area, Jaipur.
3	2024-25	03/07/2024	001-05-504-22-00	Expenditure of Environment compansiation	Director, IIT,-Jodhpur	508	11,52,760.00	Dr.	For Conducting Source apportionment Study, Emission Inventroy & carrying Capacity for Kota City, Rajasthan.
4	2024-25	03/07/2024	001-05-504-22-00	Expenditure of Environment compansiation	M/s General Manager, Transport, Unit-RTDC, Jaipur	512	2,82,030.00	Dr.	Training of newly appointed Probationers
5	2024-25	03/07/2024	001-05-504-22-00	Expenditure of Environment compansiation			35,076.00	Dr.	
6	2024-25	04/07/2024	001-05-504-22-00	Expenditure of Environment compansiation	Institute of Banking Personnel Selection-Mumbai	513	81,75,970.00	Dr.	Conducting Recruitment of JEE, ISO and LAW Officers for Strengthening of State Board.
7	2024-25	19/07/2024	001-05-504-22-00	Expenditure of Environment compansiation	REGISTRAR, MALVIYA NATIONAL INSTITUTE OF TECHNOLOGY,JAIPUR	580	4,50,000.00	Dr.	Study Project titled "Estimating Carrying capicity of ambient air in Alwar and Bharatpur District of Rajasthan
8	2024-25	05/08/2024	001-05-504-22-00	Expenditure of Environment compansiation	PDCOR Limited-JAIPUR	678	10,00,000.00	Dr.	Preparation of Study Report and Assesment (Soil & Water) of surrounding area of textile printing and dyeing indusrty of Sanganer and action plan for remediation along with budgetary provisions.
9	2024-25	05/08/2024	001-05-504-22-00	Expenditure of Environment compansiation			1,80,000.00	Dr.	
10	2024-25	28/08/2024	001-05-504-22-00	Expenditure of Environment compansiation	Principal, S.S. Jain Subodh P.G. College-Jaipur	774	3,74,200.00	Dr.	Design and Development of Eco-Frindly Material and Agro- Waste for water purification and the Bio- Packaging Material Preparation
11	2023-24	28/07/2023	001-05-504-22-00	Expenditure of Environment compansiation	State Forest Development Agency-Jaipur	666	2,00,00,000.00	Dr.	For Plantation on both sides of State Highway SH25
12	2023-24	11/09/2023	001-05-504-22-00	Expenditure of Environment compansiation	United India Insurance Co.LTD, -Jaipur	902	5,62,280.00	Dr.	Insurance of 10 No. of New Utility Vehicle

Expenditure of Enviroment Compensation

ANNEXURE-G

S.No.	FY	Date	Acc Head	Acc Name	NAME	BILL / REC NO	AMOUNT	CR/DR	Activity
13	2023-24	12/09/2023	001-05-504-22-00	Expenditure of Environment compansiation	DCF cum Member Secretaries, District Environment Committee As Per List Enclosed	908	7,50,000.00	Dr.	Member Secretary, District Environment Committee for organizing sensetization workshop on International Day for the Preservation of Ozone Layer
14	2023-24	21/09/2023	001-05-504-22-00	Expenditure of Environment compansiation	RTO Jhalana Doongri, Jaipur-Jaipur	955	27,91,250.00	Dr.	Registration of 10 No. of New Utility Vehicle
15	2023-24	11/10/2023	001-05-504-22-00	Expenditure of Environment compansiation	ISUZU Motors INDIA PVT. Ltd., Vadapalani-Chennai	1076	1,43,24,470.00	Dr.	Purches of Utility Vehicle for Monitiring
16	2023-24	11/10/2023	001-05-504-22-00	Expenditure of Environment compansiation	ISUZU Motors INDIA PVT. Ltd., Vadapalani-Chennai		71,62,230.00	Dr.	
17	2023-24	02/11/2023	001-05-504-22-00	Expenditure of Environment compansiation	Director, IITM-Pune	1171	16,50,000.00	Dr.	Early Warning and Decision Support System for Air Quality Management in Jaipur City.
18	2023-24	03/01/2024	001-05-504-22-00	Expenditure of Environment compansiation	Director, IIT -Kanpur	1494	14,56,562.00	Dr.	*Carrying capacity Assessment Vehicular Pollution Industrial Emission Population Density, Construction Activity etc. for Jaipur City.
19	2023-24	04/01/2024	001-05-504-22-00	Expenditure of Environment compansiation	Director IIT, Delhi-Delhi	1524	29,50,000.00	Dr.	Air Quality Assessment, Trend Analysis, Emission Inventory, Source Apportionment and Carrying capacity Study in Alwar City.
20	2023-24	24/01/2024	001-05-504-22-00	Expenditure of Environment compansiation	SECRETARY, JAIPUR DEVELOPMENT AUTHORITY-JAIPUR	1643	5,87,50,000.00	Dr.	Plantation on both sides of State highway SH 25 to increase plantation cover and control road dust suspension in Bhiwadi, Tizara Tehsil.
21	2023-24	25/01/2024	001-05-504-22-00	Expenditure of Environment compansiation	Deputy Conservator of Forest-Alwar	1656	2,45,77,382.00	Dr.	Plantation on both sides of State highway SH 25 to increase plantation cover and control road dust suspension in Bhiwadi, Tizara Tehsil.
22	2022-23	01/02/2023	001-05-504-22-00	Expenditure of Environment compansiation	Director IIT, Delhi-Delhi	1718	29,50,000.00	Dr.	Air Quality Assessment, Trend Analysis, Emission Inventory, Source Apportionment and Carrying Capacity Study in Alwar City
23	2020-21	02/03/2021	001-05-504-22-00	Expenditure of Environment compansiation	CRRJ-Delhi	1480	49,98,775.00	Dr.	To conduct Noise Mapping, Identification of Hot Spots and Mitigation Plan for Control of Noise Pollution for Jaipur, Jodhpur and Kota
Total							21,34,06,985.00		